

LOK SABHA DEBATES (English Version)

**Third Session
(Fifteenth Lok Sabha)**



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Acc. No. 28
Date 30 June 2011

(Vol. VI contains Nos. 11 to 21)

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NEW DELHI**

Price : Rs. 80.00

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LOK SABHA DEBATES

LOK SABHA

Wednesday, December 16, 2009/Agrahayana 25, 1931 (Saka)

*The Lok Sabha met at
Eleven of the Clock*

(MADAM SPEAKER in the Chair)

...(Interruptions)

*(At this stage, Shri Shailendra Kumar and some
other hon'ble Members came and stood on
the floor near the Table)*

...(Interruptions)

[Translation]

MADAM SPEAKER: If you give some notices, only then I will listen to you. On which topic do you want to speak?

MADAM SPEAKER: You go to your seats and tell me what do you want to say?

...(Interruptions)

[English]

MADAM SPEAKER: Nothing will go on record.

(Interruptions)...*

[Translation]

MADAM SPEAKER: Why are you shouting slogans, you tell me what you want to speak? An important question related to farmers is coming up, you tell me what you want to speak? Mulayam Singhji, what do you want to say?

...(Interruptions)

MADAM SPEAKER: For what are you doing all this?

SHRI MULAYAM SINGH YADAV (Mainpuri): On price rise.

MADAM SPEAKER: Stop for a minute. Stop slogans. Discussion on price rise has already been held on 26th November. What else do you want? Please go back to your seats. Your request for suspension of question hour has been rejected and your adjournment motion is also against the rules, so that also has been rejected. Discussion on price rise has already been held, so what do you want now?

...(Interruptions)

MADAM SPEAKER: Let the question hour run. Mulayam Singhji, tell me, what do you want?

...(Interruptions)

MADAM SPEAKER: You stop shouting slogans, tell me what do you want?

SHRI MULAYAM SINGH YADAV: Check price rise.

...(Interruptions)

[English]

MADAM SPEAKER: The House stands adjourned to meet again at 11.30 a.m.

11.04 hrs.

*The Lok Sabha then adjourned till Thirty Minutes
past Eleven of the Clock.*

11.30 hrs.

*The Lok Sabha re-assembled at Thirty-Minutes
past Eleven of the Clock.*

(MADAM SPEAKER in the Chair)

...(Interruptions)

11.30½ hrs.

*(At this stage, Shri Gopinath Munde and some
other hon. Members came and stood on the
floor near the Table.)*

* Not recorded.

11.31 hrs.

(At this stage, Dr. N. Sivaprasad and some other hon. Members came and stood on the floor near the Table.)

...(Interruptions)

[Translation]

MADAM SPEAKER : Please let the question hour run.

...(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

[English]

Irrigation Projects

*381 SHRI KALIKESH NARAYAN SINGH DEO:

SHRIMATI SUSMITA BAURI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the irrigation projects under the Accelerated Irrigation Benefits Programme (AIBP) presently being implemented in the country and their present status;

(b) the ultimate irrigation potential likely to be achieved as a result thereof;

(c) the details of the funds allocated and utilised under the programme during the last three years and the current year, State-wise, year-wise;

(d) the norms/guidelines of the Government to fund these projects; and

(e) the effective measures being taken by the Government to expedite completion of these projects?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): (a) and (b) Details of major and medium

irrigation projects under Accelerated Irrigation Benefits Programme (AIBP) presently being implemented are given in enclosed Statement-I and details in respect of surface Minor Irrigation (MI) schemes under AIBP are given in enclosed Statement-II. Ultimate irrigation potential planned to be achieved on completion of all the projects/schemes is 123.56 lakh ha.

(c) Funds allocated under AIBP during 2006-07 to 2008-09 were Rs. 2098 crore, Rs. 3080 crore and Rs. 6600 crore respectively. The fund allocated during 2009-10 is Rs. 8000 crore. The releases made under the AIBP during 2006-07 to 2009-10 till date are Rs. 2301.9722 crore, Rs. 5445.7051 crore, Rs. 7598.2213 crore and Rs. 3147.3909 crore respectively. State wise break up of releases is given in enclosed Statement-III.

(d) A copy of the updated guidelines for the AIBP is given in enclosed Statement-IV.

(e) In order to expedite completion of the projects, the Ministry of Water Resources and Central Water Commission have established an extensive monitoring mechanism through Monitoring field offices, which monitor the projects under their respective jurisdiction in the light of guidelines established for the purpose. High level meetings with the senior officers of state governments are held for monitoring the progress and providing guidance to the project authorities for speedy completion of the projects. A Memorandum of Understanding (MOU) is signed with the state government in respect of each major/medium irrigation project and each MI project comprising a group of individual schemes containing year-wise physical targets of potential creation till its completion. The guidelines provide that central assistance under AIBP is released only on achievement of physical target by the state government in the previous year. The MOU also provides for target date of completion of the project. However, in cases where delay in execution of projects is beyond the control of the state government, extension of time is required to be sanctioned after the state government provides full justification for delay in completion of the project.

Statement-I*Status of projects under Accelerated Irrigation Benefits Programme*

Name of State/Project	Present status under AIBP	Whether on schedule or delayed	No. of years beyond 5 years by which project is delayed so far	Likely year of completion by State Government
1	2	3	4	5

Major and Medium Projects**Andhra Pradesh**

Kanupur Canal	Deferred			
Yerrakalva	Ongoing	Delayed	4	2011
Flood Flow Canal of SRSP (PMP)*	Ongoing	On time		
Sriramsagar Project - II (PMP)	Ongoing	On time		
Tadipudi LIS	Ongoing	On time		
Pushkara LIS	Ongoing	On time		
Ralivagu (PMP)	Ongoing	On time		
Gollavagu (PMP)	Ongoing	On time		
Mathadivagu (PMP)	Ongoing	On time		
Peddavagu (PMP)	Ongoing	On time		
Gundlakamma Reservoir (PMP)	Ongoing	On time		
J.Chokkarao LIS (PMP)	Ongoing	On time		
Nilwai (PMP)	Ongoing	On time		
Khomaram Bhima (PMP)	Ongoing	On time		
Thotapalli Barrage	Ongoing	On time		
Tarakarma Thirtha Sagaram Project	Ongoing	On time		
Palemvagu (PMP)	Ongoing	On time		
Musurimilli Project	Ongoing	On time		
Rajiv Bhima LIS (PMP)	Ongoing	On time		
Indra Sagar Polavaram 2008-09 (XI)	Ongoing	On time		

(Andhra Pradesh)-Total

1	2	3	4	5
Assam				
Dhansiri	Ongoing	Delayed	8	2012
Champamati	Ongoing	Delayed	8	2011
Borolia	Ongoing	Delayed	8	2011
Burhi Dihang LIS	Ongoing	Delayed	7	2011
(Assam) Total				
Bihar				
Western Kosi Canal	Ongoing	Delayed	8	2010
Durgawati	Ongoing	Delayed	8	2012
Bansagar	Ongoing	Only for payment of share cost		
Batane	Ongoing	Delayed	4	2012
Punpun Barrage Project	Ongoing	On time		
Restoration of Kosi Barrage	Ongoing	On time		
(Bihar)-Total				
Chhattisgarh				
Koserteda	Ongoing	Delayed	2	2011
Mahanadi Reservoir	Ongoing	Nearing completion		
Kelo	Ongoing	On time		
Minimata (Hasdeo Bango Ph.IV)	Ongoing	On time		
(Chhattisgarh) Total				
Goa				
Tillari	Ongoing	Delayed	4	2011
(Goa) Total				
Gujarat				
Sardar Sarovar	Ongoing	Delayed	8	
Aji-IV	Ongoing	Delayed	4	2013

1	2	3	4	5
Ozat-II	Ongoing	Delayed	4	2013
Brahamini-II	Ongoing	Project command in SSP command	Not applicable	
Bhadar-II	Ongoing	Delayed	2	2013
(Gujarat) Total				
Haryana				
JLN Lift Irri.	Deferred			
(Haryana) Total				
Himachal Pradesh				
Shahnehar Irrgn. Project	Ongoing	Delayed	7	2012
Sidhata	Ongoing	Delayed	4	2012
Changer Lift	Ongoing	Delayed	4	2012
Bath Valley	Ongoing	On time		
(H.P.)-Total				
Jammu & Kashmir				
Mod. of Ranbir Canal	Ongoing	Delayed	5	2012
Tral Lift	Ongoing	Delayed	4	2011
Rafiabad Lift Irrigation	Ongoing	Delayed	3	2012
Mod. of Dadi Canal Project	Ongoing	On time		
Mod. of Martand Canal	Ongoing	On time		
Mod. of Mav Khul	Ongoing	On time		
Mod. Of Babul Canal	Ongoing	On time		
Mod. Of Kandi Canal	Ongoing	On time		
Parachik Khows Canal Project	Ongoing	On time		
Mod. of Ahji Canal	Ongoing	On time		
(J&K) Total				

1	2	3	4	5-
Jharkhand				
Gumani	Ongoing	Delayed	7	2012
Torai	Deferred			
Kansjore	Ongoing	Delayed	7	2012
Sonua	Ongoing	Delayed	7	2012
Surangi	Ongoing	Delayed	7	2012
Upper Sankh	Ongoing	On time		
Panchkhero	Ongoing	On time		
(Jharkhand) Total				
Karnataka				
UKP Stage-I	Ongoing	Delayed	8	2011
Malprabha (PMP)	Ongoing	Delayed	8	2011
Ghatprabha (PMP)	Ongoing	Delayed	7	2011
Karanja	Ongoing	Delayed	7	2011
UKP Stage-II	Ongoing	Delayed	3	2011
Gandorinala	Ongoing	Nearing completion	3	2010
UKP St. 1 Phase III	Ongoing			
Varahi Project	Ongoing	On time		
Dudhganga Interstate project (PMP)	Ongoing	On time		
Mod. Of Bhadra (PMP)	Ongoing	On time		
Hippargi Project (PMP)	Ongoing	On time		
Karnataka-Total				
Kerala				
Muvattupuzha	Ongoing	Delayed		2012
Karapuzha (PMP)	Ongoing	On time		
Kanhirapuzha-ERM (PMP)	Ongoing	On time		
(Kerala) Total				

1	2	3	4	5
Madhya Pradesh				
Indira Sagar	Ongoing	Delayed	8	2012
Bansagar (Unit-II)	Ongoing	Delayed	1	2012
Rajghat Dam	Ongoing			
Sindh Phase-II	Ongoing	Delayed	6	2012
Mahi	Ongoing	Delayed	4	2012
Bariarpur	Ongoing	Delayed	4	2012
Bawanthadi	Ongoing	Delayed	1	2011
Mahan	Ongoing	Delayed	1	2011
Omkareshwar Ph-I	Ongoing	Delayed	1	2012
Bargi Dam RBC 16 Km.-63 Km.PH-I	Ongoing	On time		
Bargi Div. Pro. Canal (63 Km to 104 Km)PH-II	Ongoing	On time		
Bargi Diversion Ph.III	Ongoing	On time		
Bargi Diversion Ph.IV (2008-09)	Ongoing	On time		
Pench Diversion Project Ph.I	Ongoing	On time		
Omkareshwar Project Ph.II	Ongoing	On time		
Omkareshwar Canal Ph.III	Ongoing	On time		
Indira Sagar Canal Ph.III	Ongoing	On time		
Indira Sagar Canal Ph.IV	Ongoing	On time		
Indira Sagar Unit-II (Ph.I & II)	Ongoing			
Punasa Lift Irrigation Project	Ongoing	On time		
Lower Goi 2008-09	Ongoing	On time		
Upper Beda 2008-09	Ongoing	On time		
(Madhya Pradesh)-Total				
Maharashtra				
Gosikhurd	Ongoing			
Gosikhurd-National Project	Ongoing	On time		

1	2	3	4	5
Waghur	Ongoing	Delayed	8	2011
Upper Wardha (PMP)	Ongoing	Nearing completion		
Wan (PMP)	Ongoing	On time		
Upper Manar	Ongoing	Delayed	2	2011
Upper Pen Ganga	Ongoing	On time		
Bawanthadi	Ongoing	Delayed	1	2010
Lower Dudhana	Ongoing	On time		
Tillari	Ongoing	On time		
Warna	Ongoing	On time		
Punad	Ongoing	On time		
Pothra Nalla (PMP)	Ongoing	On time		
Utawali (PMP)	Ongoing	On time		
Purna (PMP)	Ongoing	On time		
Nandur Madhmeshwar	Ongoing	On time		
Kar (PMP)	Ongoing	On time		
Lower Wardha (PMP)	Ongoing	On time		
Lal Nalla (PMP)	Ongoing	On time		
Khadakpurna (PMP)	Ongoing	On time		
Arunavati (PMP)	Ongoing	On time		
Tajanpore LIS	Ongoing	On time		
Dongaragaon	Ongoing	On time		
Gul Medium Irrigation Project	Ongoing	On time		
Bembla Irrigation Project (PMP)	Ongoing	On time		
Chandra Bhaga Irrigation Project (PMP)	Ongoing	On time		
Sapan Irrigation Project (PMP)	Ongoing	On time		
Uttarmand Project	Ongoing	On time		
Sangola Branch Canal	Ongoing	On time		

1	2	3	4	5
Pentakli Project (PMP)	Ongoing	On time		
Tarali Project	Ongoing	On time		
Dhom Balakwadi Project	Ongoing	On time		
Morna Gureghar Project	Ongoing	On time		
Arjuna Project	Ongoing	On time		
Prakasha Barrage	Ongoing	On time		
Sulwade Barrage	Ongoing	On time		
Sarangkheda Barrage	Ongoing	On time		
Lower Pedhi Project (PMP)	Ongoing	On time		
Wang (XI)	Ongoing	On time		
Upper Kundlika Project	Ongoing	On time		
Lower Panzara Project	Ongoing	On time		
Nardave Project (XI)	Ongoing	On time		
Aruna Project	Ongoing	On time		
(Maharashtra)-Total				
Manipur				
Khuga	Ongoing	Delayed	8	2010
Thoubal	Ongoing	Delayed	7	2011
Dolaithabi Barrage Project	Ongoing	Delayed	2	2011
(Manipur) Total				
Meghalaya				
Rongai Valley	Deferred			
(Meghalaya) Total				
Orissa				
Upper Indravati(KBK)	Ongoing	Delayed	8	2013
Subernrekha Multipurpose	Ongoing	Delayed	8	2013
Rengali	Ongoing	Delayed	8	2012
Anandpur Barrage	Ongoing	Delayed	8	2013

1	2	3	4	5
Integrated Anandpur Barrage(KBK)*	Ongoing			
Titlagarh	Ongoing	Delayed	6	2010
Lower Indra	Ongoing	Delayed	5	2013
Lower Suktel	Ongoing	Delayed	5	2013
Telengiri Irr. Project (KBK)	Ongoing	Delayed	1	2013
Ret Irr. Project (KBK)	Ongoing	Delayed	1	2012
Kanupur	Ongoing	Delayed	1	2012
Chheligada Dam	Ongoing	Delayed	1	2012
(Orissa)-Total				
Punjab				
Irr. to H.P. below Talwara	Ongoing	Delayed	4	2010
Shahpur Kandi	Ongoing	Delayed	3	
Kandi Canal Extension St.II	Ongoing	Delayed	2	2011
Rehabilitation of 1st Patiala Feeder and Kotla Branch(New ERM)**	Ongoing	On time		
(Punjab) Total				
Rajasthan				
IGNP Stage-II	Ongoing	Delayed	7	
Narmada Canal	Ongoing	Delayed	6	2012
Mod.of Gang Canal	Ongoing	Delayed	4	2011
(Rajasthan) Total				
Tripura				
Gumti	Ongoing	Delayed	8	2011
Manu	Ongoing	Delayed	8	2011
Khowai	Ongoing	Delayed	8	2010
(Tripura) Total				
Uttar Pradesh				
Madhya Ganga Canal Stage-II	Ongoing	On time		

1	2	3	4	5
Saryu Nahar	Ongoing	Delayed	8	2011
Bansagar	Ongoing	Delayed	7	2012
Lakhwar Vyasi	Deferred			
Eastern Ganga Canal	Ongoing	Nearing completion		
Mod. of Lahchura Dam	Ongoing	On time		
Imp. Of Hardoi Branch System (ERM)	Ongoing	On time		
Kachhnoda Dam	Ongoing	On time		
(Uttar Pradesh) Total				
West Bengal				
Teesta Barrage	Ongoing	Delayed	8	2013
Tatko	Ongoing	Delayed	4	2011
Patloi	Ongoing	Delayed	4	2011
Subernarekha Barrage	Deferred			
(W.B.) Total				
Grand Total				

* Prime Minister's package for Agrarian distress districts.

† Undivided Kalahandi, Bolangir and Koraput Distt of Orissa

** Extension, Renovation and Modernisation

Statement-II

State-wise Ongoing MI Schemes under AIBP

Sl. No.	State	Total No. of ongoing schemes
1	2	3

A. Special Category States

1	Arunachal Pradesh	120
2	Assam	665
3	Manipur	40
4	Meghalaya	80
5	Mizoram	73

1	2	3
6	Nagaland	166
7	Sikkim	26
8	Tripura	127
9	Himachal Pradesh	129
10	Jammu & Kashmir	453
11	Orissa (KBK)*	61
12	Uttarakhand	992
B Non Special Category States		
1	Andhra Pradesh	82

1	2	3
2	Chhattisgarh	164
3	Madhya Pradesh	230
4	Maharashtra	89
5	Bihar	60

1	2	3
6	West Bengal	32
7	Rajasthan	7
Total		3596

* Undivided Koraput, Bolangir and Kalahandi districts

Statement-III

State-wise details of Central Assistance(CA)/grant released under AIBP from 2006-07 to 2009-10

Amount (in Rs. Crores)

Sl. No.	State	2006-07	2007-08	2008-09	2009-10	CA released during 2006-07 to 2008-09	CA released during 2006-07 to 2009-10	Grand Total since inception of the Programme
1	2	3	4	5	6	7	8	9
1	Andhra Pradesh	843.4220	987.7692	855.1800	662.6610	2686.3712	3349.0322	4617.2917
2	Arunachal Pradesh	27.0000	47.1800	33.9580	0.0000	108.1380	108.1380	187.6380
3	Assam	30.2685	77.3380	405.9540	388.6887	513.5605	902.2492	1074.3057
4	Bihar	3.2300	62.2400	109.7029	18.6300	175.1729	193.8029	676.1054
5	Chhattisgarh	10.7050	96.9640	193.0402	60.8853	300.7092	361.5945	637.4640
6	Goa	1.9100	32.4800	39.2300	0.0000	73.6200	73.6200	204.6700
7	Gujarat	121.8885	585.7200	258.6100	0.0000	966.2185	966.2185	5458.7405
8	Haryana	3.1700	0.0000	0.0000	0.0000	3.1700	3.1700	90.5400
9	Himachal Pradesh	3.9300	114.0500	119.3178	32.4000	237.2978	269.6978	370.1143
10	Jammu & Kashmir	37.7716	199.2251	393.0661	54.5550	630.0628	684.6178	818.1041
11	Jharkhand	1.2900	9.2244	3.7200	0.0000	14.2344	14.2344	103.4694
12	Karnataka	160.3729	349.9000	442.4190	182.7980	952.6919	1135.4899	3626.7790
13	Kerala	16.6468	0.0000	0.9045	3.8120	17.5513	21.3633	169.2524
14	Madhya Pradesh	48.3100	500.3450	473.7824	446.7544	1022.4374	1469.1918	3658.9924
15	Maharashtra	465.5213	972.2500	2257.8318	907.4835	3695.6031	4603.0866	5903.1389
16	Manipur	156.3042	103.9870	221.6733	12.4113	481.9645	494.3758	691.8293

1	2	3	4	5	6	7	8	9
17	Meghalaya	0.7500	1.1600	24.8009	0.0000	26.7109	26.7109	45.2935
18	Mizoram	14.2354	34.3434	50.7176	0.0000	99.2964	99.2964	128.5274
19	Nagaland	10.5995	40.5100	48.5979	0.0000	99.7074	99.7074	135.0951
20	Orissa	133.8846	624.3590	724.4387	245.7401	1482.6823	1728.4224	2802.2696
21	Punjab		13.5000	9.5400	0.0000	23.0400	23.0400	464.8266
22	Rajasthan	11.6000	156.5300	178.6200	22.2800	346.7500	369.0300	1952.6232
23	Sikkim	3.3236	3.2400	0.0000	0.0000	6.5636	6.5636	13.4849
24	Tripura	22.5131	8.1000	43.1750	0.0000	73.7881	73.7881	226.0017
25	Tamil Nadu		0.0000	0.0000	0.0000	0.0000	0.0000	20.0000
26	Uttar Pradesh	81.8954	150.6900	315.4732	62.1540	548.0586	610.2126	2707.6356
27	Uttarakhand	84.7298	265.6500	371.6580	45.2232	722.0378	767.2610	937.4064
28	West Bengal	6.7000	8.9500	22.8100	0.9144	38.4600	39.3744	209.5741
	Total	2301.9722	5445.7051	7598.2213	3147.3909	15345.8986	18493.2895	37931.1732

Statement-IV

Updated guidelines for the Accelerated Irrigation Benefits Programme

A) Eligibility Criteria for Funding

1. Major, Medium and Extension, Renovation & Modernization (ERM) irrigation projects (a) having investment clearance of Planning Commission (b) are in advanced stage of construction and can be completed in the next four financial year (c) are not receiving any other form of financial assistance can be considered for inclusion in the programme. Components of the projects not receiving any other form of financial assistance can also be considered for inclusion in the programme. The eligibility criteria as per prevailing guidelines for selection of ERM project will continue. New project could be included in programme only on completion of an ongoing project under AIBP on one to one basis EXCEPT FOR projects benefiting (a) drought-prone areas; (b) tribal areas; (c) states with lower irrigation development as compared to national average; and

(d) districts identified under the PM's package for agrarian distress districts. The list of the projects included in the PM's package is given in Annexure-I.

2. Surface minor irrigation (MI) schemes (both new as well as ongoing) of states of North-East, Hilly states (Himachal Pradesh, Sikkim, Jammu and Kashmir and Uttaranchal) and drought prone KBK districts of Orissa which are approved by State TAC / State Planning Department will be eligible for assistance under the programme provided that (i) individual schemes are benefiting irrigation potential of at least 20 ha. and group of schemes (within a radius of 5 km) benefiting total ultimate irrigation potential of at least 50 ha. (iii) proposed MI schemes have benefit cost ratio of more than 1 and (iv) the development cost of these schemes per ha. is less than Rs. 1.50 lakh.

For Non-special category states, only those minor irrigation schemes with potential more than 50 hectare which serve tribal areas and drought prone areas could be included under AIBP. The schemes to

be taken up will be decided in consultation with Planning Commission.

B) Terms of Funding and Mode of Disbursement

1. The central assistance will be in the form of central grant which will be 90% of project cost in case of special category States*, projects benefiting drought prone area, tribal area and flood prone area and 25% of project cost in case of Non-special category States**. The balance cost of the project as the state's share is to be arranged by the state government from its own resources.
2. During a financial year, the sanctioned grant will be released in two installments. The first installment based on projected outlay and the second installment after confirmation of expenditure. The grant component amounting to 90% of the total grant sanctioned will be released immediately and balance 10% will be released when 70% of the agreed expenditure is incurred. Funding for the years subsequent to the first year will be based on the confirmation of expenditure of the previous years.
3. The grant component along with the state share must be released to the project authorities by the state governments within 15 days of its release by the Government of India.
4. State governments will be required to enter into an MoU with the MoWR (Annexure-II for major/medium projects and Annexure-III for minor irrigation schemes) for each individual project under the programme indicating balance cost, balance potential, year-wise phasing of expenditure vis-a-vis balance potential and agreement to create targeted irrigation potential in four financial years for major/medium projects and two financial years for minor irrigation schemes along with target date of completion. In addition to above, for minor irrigation schemes in Non-special category states, the state government would give an undertaking (Appendix-IV) for their completion on schedule in two financial years and formation of Water Users Association for post construction maintenance.
5. The Utilization Certificate shall be issued by the Chief Engineer of the project and countersigned by Secretary (Water Resources/Irrigation)/Secretary (Finance) of the state government. The Utilization Certificate must contain physical achievement of Irrigation Potential as agreed to in the MoU on year to year basis. In case, the physical achievements in a particular year are less than that agreed to in the MoU, further grant will be released only on achieving physical target. The final target date of completion will however not be changed from that entered into MoU.
6. If the State Governments fails to comply with the agreed date of completion, the grant component released will be treated as loan and recovered as per usual terms of recovery of the Central Loan.
7. The States would be required to submit audited statements of expenditure incurred on the AIBP component of the project within nine months of the completion of the financial year. The release of central assistance of the following years will not be considered if audited statement of expenditure is not furnished within nine months of release of central assistance.
8. The State Governments should confirm the project specific budget provision for work to be done under AIBP on year to year basis.

C) Monitoring of Projects

1. A comprehensive physical and financial periodical monitoring of major/medium projects will be carried out by Central Water Commission/Ministry of Water Resources and Ministry of Programme Implementation with emphasis on quality control.

The monitoring visit and submission of Status Reports will be carried out by the Central Water Commission at least twice a year for the period ending March and September of the year. The releases of subsequent installments will be based on physical and financial verification and the recommendations of Central Water Commission to the satisfaction of Ministry of Water Resources. The latest techniques such as

monitoring through Remote Sensing Technology may be used by the Govt. of India to monitor the progress of works specifically, the Irrigation Potential created and States are required to provide necessary input details of Project to the Central Govt, from time to time even after completion of Project.

2. Monitoring of the minor irrigation schemes has to be done by the State Government themselves through agencies independent of construction agencies. These schemes would also be monitored periodically on sample basis by Central Water Commission and assessed against predetermined targets by the Ministry of Water Resources.

* The Special Category States covers the North Eastern States, Sikkim, Himachal Pradesh, Jammu & Kashmir, and Uttaranchal. The projects in the undivided Koraput, Bolangir and Kalahandi (KKB) districts of Orissa will also be treated at par with Special Category States.

** All other states not covered in special category shall be Non-Special Category States

Annexure-I

The following projects have been identified for completion under the Prime Minister's package for distressed districts of Maharashtra, Andhra Pradesh, Karnataka and Kerala:

Maharashtra	1	Wan
	2	Upper Wardha
	3	Pothra Nala
	4	Utawali
	5	Puma
	6	Lal Nala
	7	Kar
	8	Arunavati
	9	Lower Wardha
	10	Bembla
	11	Sapan
	12	Pen Takli

	13	Khadakpurna
	14	Chandra Bhaga
	15	Dham
	16	Nawargaon
	17	Lower Pedhi
Karnataka	1	Malaprabha
	2	Ghataprabha Stage-III
	3	Votehole
	4	Hippargi
	5	Markendeya
	6	Mod. of Bhadra
	7	Huchanakopplu Lift
	8	Kanchanahalli Lift
	9	Kamasamudra
	10	Rameswara Lift
	11	Ballary Nala
	12	Restoration and augmentation of Bhima samudra tank
	13	Harangi
	14	Hemavathi
	15	Yagachi
	16	Dudhaganga
	17	Chiklihole
Andhra Pradesh	1	Flood flow canal from Sriram Sagar Project
	2	Gundilakamma Reservoir
	3	Shriramsagar Stage-II
	4	Palemvagu
	5	Rallivagu

Annexure-II*Memorandum of Understanding between the Ministry of Water Resources, Government of India and Government of.....on completion of irrigation project.*

	6	Mathadivagu	
	7	Gollavagu	
	8	Peddavagu	
	9	Rajiv LIS (Bhima Proj)	1. This memorandum of understanding is made between the Ministry of Water Resources, Government of India and the Government offor the completion of ongoing——irrigation project in the next four(4) financial years under the Central Assistance(CA) programme of the Government of India.
	10	Veligallu	
	11	Alisagar LIS	
	12	Guthpa LIS	
	13	J Choka Rao (Godavari LIS)	2. The..... irrigation project was approved by the Planning Commission in.....for Rs.....crore to irrigate.....ha. annually.
	14	Neelwai	
	15	Kinner Sane	3. According to the State Government, the latest estimated cost of the project is Rs.....crores, at.....price level and the latest estimated cost approved by Central Water Commission is Rs.....crore atPrice level. The expenditure up to.....is Rs.....crore and a potential of..... ha has already been created.
	16	Dummududam N S Tail Pond	
	17	Sripada Sagar LIS	
	18	Rajiv Sagar LIS (Dummugudam)	4. The balance cost for completion of the project is thus Rs..... crore with a balance potential of:.....ha. The physical and financial details of the components to be covered under this programme are annexed. The physical year-wise target* for creation of irrigation potential will be as under:
	19	Pranahita-Chevella	
	20	Koil Sagar LIS	1st year- No target
	21	Singur Canal	2nd year - Atleast 30% of total irrigation potential included in AIBP
	22	Indira Sagar LIS (Dummugudam)	3rd year - Atleast 60% of total irrigation potential included in AIBP.
	23	Komaram Bhim	4th year - 100% irrigation potential included in AIBP
	24	Choutapally Hanumanth Reddy LIS	
	25	Modikuntavagu	5. The Ministry of Water Resources, Government of India agrees to extend Central assistance to cover the full balance cost of Rs.....crore for the completion of the project in the next four (4) financial years subject to the following conditions:
Kerala	1	Chitturpuzha Project	
	2	Karapuzha Project	
	3	Malampuzha	
	4	Koriarkutty Karapa	
	5	Bansurasagar	
	6	Kanjirapuzha	i) The project will be completed by the Government of by.....Its completion will be informed

Note: AIBP assistance to these projects is subject to projects getting investment clearance from Planning Commission.

immediately thereafter to the CWC, Ministry of Water Resources and the Planning Commission for deleting the project from the list of on-going projects.

- ii) The Central assistance will be given in two installments 1st, 90% and 2nd, 10% of total grant to be released on year to year basis.
- iii) The balance second installment of 10% of the grant will be released after 70% of the agreed expenditure is incurred and physical target of potential creation for the year is also achieved and indicated in Utilization Certificate.
- iv) The project will be closely monitored by the Central Water Commission/Ministry of Water Resources and the release of the subsequent installment will be based on the recommendations of the Central Water Commission/Ministry of Water Resources.
- vi) The State Government shall ensure required quality control in the execution of the works. This aspect will also be covered by the Central Water Commission in their monitoring report.

Signed on the day.....200 at New Delhi.

For and on behalf of
the Govt, of.....
Secretary, Government of.....

For and on behalf of
Government of India
.....
Commissioner
(PROJECTS),
Ministry of Water
Resources

* Deviation in the programme of potential creation would be with the concurrence of CWC/MoWR.

Annexure-III

Memorandum of Understanding between the Ministry of Water Resources, Government of India and Government of..... on completion of Minor Irrigation Schemes.

1. This memorandum of understanding is made between the Ministry of Water Resources, Government of India and the Government offor the completion of.....ongoing Minor Irrigation Schemes in the

next two (2) financial years under the Central Assistance(CA) under AIBP of the Government of India.

2. The..... irrigation Schemes was approved by the State Planning Commission/State Govt. in.....for Rs.....crore to irrigate.....ha. annually.
3. According to the State Government, the latest approved estimated cost of the project is Rs..... crore at.....price level. The expenditure up to.....is Rs.....crore and a potential of..... ha has already been created.
4. The balance cost for completion of the project is thus Rs..... crore with a balance potential of.....ha. The physical and financial details of the components to be covered under this programme are annexed. The physical year-wise target* for creation of irrigation potential will be as under:
 - 1st year -10% irrigation potential included in AIBP
 - 2nd year - 100% irrigation potential included in AIBP
5. The Ministry of Water Resources, Government of India agrees to extend Central assistance to cover the full balance cost of Rs..... crore for the completion of the project in the next two (2) financial years subject to the following conditions:
 - i) The project will be completed by the Government ofby..... Its completion will be informed immediately to the Ministry of Water Resources for deleting the project from the list of on-going projects.
 - ii) The Central assistance will be given in two installments 1st, 90% and 2nd, 10% of total grant to be released on year to year basis.
 - iii) The balance second installment of 10% of the grant will be released after 70% of the agreed expenditure is incurred and physical target of potential creation for the year is also achieved and indicated in Utilization Certificate.
 - iv) The project will be closely monitored by the Ministry of Water Resources and the release of the subsequent installment will be based on the recommendations of the Ministry of Water Resources. Quarterly progress

report in respect of the Surface Minor Irrigation Schemes being implemented under AIBP shall be submitted to the Government of India by 7th January, April, July and October positively.

- v) The State Government shall ensure required quality control in the execution of the works.

Signed on the day.....200 at New Delhi.

For and on behalf of the Govt. of.....	For and on behalf of Government of India
Secretary, Government of.....	Commissioner (PROJECTS), Ministry of Water Resources

* Deviation in the programme of potential creation would be with the concurrence of CWC/MoWR.

Annexure-IV

Undertaking by the State Government for inclusion of New Surface Minor Irrigation Schemes in Non-Special Category States

To

The President of India,
Acting through,.....
(Name, Designation),
Ministry of,.....
Government of India,
New Delhi.

In consideration of the President of India, acting through having agreed for providing Central Assistance to Surface Minor Irrigation Schemes under the Accelerated Irrigation Benefits Programme(AIBP), the Governor of the State of acting through (name, designation)..... Ministry/Department of Government of hereinafter referred to as "the SG", do hereby declare and undertake as follows:

- i) The SG agrees for the completion of surface minor irrigation schemes on schedule.
- ii) Quarterly progress report in respect of the Surface

Minor Irrigation Schemes being implemented under AIBP shall be submitted to the Government of India by 7th January, April, July and October positively.

- iii) The SG will form water users association for post construction maintenance and formation of such water users association shall be intimated to the Government of India within one year from the date of signing of the undertaking.

- iv) In case of failure, the Central share provided to the SG under the programme shall be treated as withdrawn and recovered in one lump-sum installment with interest as prescribed by the Ministry of Finance.

Date:	Signature
Place:	Secretary (WR/Irrigation) Govt of.....
	For and on behalf of the Governor of the State.....

In presence of
(Witness)
[Translation]

Declining water Level of Dam/Reservoirs

*382. SHRI SAMEER BHUJBAL: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the water level in most of the dams/ reservoirs in the country is declining constantly:
- (b) if so, the details thereof and the reasons therefor, State-wise; and
- (c) the action plan of the Government in this regard and the success achieved as a result thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL) : (a) to (c) Central Water Commission (CWC) is monitoring the storage position of 81 reservoirs in the country. The status of total live storage in these reservoirs at the end of the monsoon season (30th September) during the last 10 years, statewide, is given in

the statement enclosed. The data in this regard does not indicate any declining trend in the total live storage of the monitored reservoirs in the country at the end of monsoon season over the last 10 years.

The storage of water in dams/reservoirs increases during the monsoon season when the inflow in the dams/reservoirs is more than the required outflow from the same for various purposes. The stored water is utilized during the non-monsoon season and storages in the dams/reservoirs depletes during that period. The water storage in the reservoirs at any point of time depends upon the quantity of rainfall received in their respective catchments as well as withdrawals from the reservoirs.

There has been deficient monsoon rainfall in the country as a whole during the year 2009. As per information provided by Indian Meteorological Department (IMD), the overall deficiency in the rainfall during 2009 i.e. variation in the rainfall during 2009 with respect to normal rainfall is -22%. The deficient rainfall has resulted in relatively lesser flow into the dams/reservoirs. The data in respect of 81 reservoirs monitored by Central Water Commission indicate that their total live storage at the end of the monsoon season 2009 was 90.49 BCM which is 10 percent less than the corresponding last 10 years average live storage.

Water being a State subject, the operation and regulation of water in dams/reservoirs is done by the respective project authorities/State Governments as per their requirements. However, keeping in view the deficient rainfall in the Country, an advisory was issued by Ministry of Water Resources to all the States and Union Territories on 30.06.09 advising:

- to utilize the available surface water resources prudently and harness the possible ground water resources to tide over any possible shortage;
- to make judicious use of water available from the reservoirs, giving priority to drinking water supply and agriculture as per National Water Policy;
- to work out water budget for every reservoir covering drinking water, agriculture, other uses and evaporation losses;
- to take over the successful exploratory wells drilled by Central Ground Water Board (CGWB) for enhancing water availability;
- to get in touch with the regional offices of CGWB and avail technical assistance in identifying potential sources of ground water to harness them early.

Statement

S.No.	State	No. of reservoirs monitored	Total Live Capacity of Monitored Reservoirs at FRL in BCM at present	Total Live storage of monitored reservoirs at the end of monsoon season during last 10 years									
				30.9. 1999	30.9. 2000	30.9. 2001	30.9. 2002	30.9. 2003	30.9. 2004	30.9. 2005	30.9. 2006	30.9. 2007	30.9. 2008
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	5	20.04	13.93	13.27	8.13	4.44	487	10.29	18.03	18.44	18.03	18.19
2.	Jharkhand	5	1.79	1.23	1.23	1.20	1.19	1.12	1.25	0.99	1.16	1.34	1.30
3.	Gujarat	8	10.91	6.73	3.96	4.60	7.37	9.29	7.21	9.18	9.79	10.25	7.61
4.	Himachal Pradesh	2	12.39	11.59	7.81	9.26	7.99	10.22	5.71	11.78	11.87	8.95	12.10

1	2	3	4	5	6	7	8	9	10	11	12	13	14
5.	Karnataka	14	23.32	15.54	16.88	12.85	12.53	11.80	17.56	21.34	21.80	21.68	19.45
6.	Kerala	5	361	2.65	2.84	2.27	1.24	1.41	2.52	3.38	2.50	3.53	2.24
7.	Madhya Pradesh	5	26.86	8.02	4.21	5.48	5.71	7.22	9.05	11.49	21.17	17.75	13.23
8.	Chhattisgarh	2	3.81	3.14	1.90	2.95	2.05	3.80	2.94	3.31	3.40	2.41	3.07
9.	Maharashtra	11	10.98	9.28	6.92	5.21	7.74	5.85	8.03	8.74	10.66	10.27	9.14
10.	Orissa	7	15.33	12.23	8.62	12.52	10.01	13.72	11.38	10.19	14.99	14.25	12.78
11.	Punjab	1	2.34	0.44	1.02	1.63	1.14	1.00	0.63	1.76	1.87	1.21	1.47
12.	Rajasthan	3	3.28	1.21	1.27	2.17	0.75	2.30	2.65	1.67	3.25	2.93	2.41
13.	Tamil Nadu	6	4.23	1.20	2.99	1.24	0.63	1.12	2.26	4.12	3.49	4.12	2.57
14.	Tripura	1	0.31	0.26	0.27	0.21	0.26	0.28	0.27	0.20	0.08	0.31	0.12
15.	Uttar Pradesh	2	6.36	6.35	5.43	5.80	4.50	5.23	2.07	3.56	3.97	2.22	3.76
16.	Uttarakhand	2	4.81	1.39	2.12	1.24	0.70	1.18	1.00	1.16	1.74	3.65	3.66
17.	West Bengal	2	1.39	1.30	0.91	0.95	1.24	0.30	1.05	0.36	0.94	1.25	1.18
Total		81	151.77	96.47	81.64	77.70	69.51	80.71	85.85	111.26	131.13	124.15	114.26

FRL: Full Reservoir Level

BCM: Billion Cubic Metre

[English]

**Collaboration with Foreign
Universities/Institutes**

*383. SHRI NITYANANDA PRADHAN:

SHRI HARIN PATHAK:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal under consideration of the Government to allow Foreign Universities/Institutes to collaborate with Indian Universities/Institutes to conduct joint programmes;

(b) if so, the details thereof;

(c) whether the Government intends to put in place some mechanism to regulate their entry and operation in the country;

(d) if so, the details thereof; and

(e) the benefits likely to accrue to the country as a result thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (e) 100% Foreign Direct Investment (FDI) through automatic route is permitted in

the Education Sector since 11th February 2000. Even at present Central Universities, State Universities and Institutions Deemed to be Universities can enter into Memorandum of Understanding (MoU) for collaboration in the nature of joint academic/research programme, exchange of faculty, student and academic material, setting up facilities and conducting workshop and seminars etc. with foreign universities/institutions of higher learning in foreign countries.

In regard to the entry and operation of foreign universities/institutions, only All India Council for Technical Education has framed regulations for imparting technical education in India. A legislative proposal for regulating the entry and operation of foreign educational institutions in India is under consideration of the Government.

Possible benefits arising out of regulating foreign educational institutions in India include prevention of entry and operation of substandard institutions, access to Indian students in innovative areas of studies, enhanced research opportunities, increase in enrolment, and attracting foreign investments to achieve the targetted Gross Enrolment Ratio of 30% in higher education by 2020.

Sarva Shiksha Abhiyan

*384. SHRI JAYARAM PANGI:

SHRIMATI ANNU TANDON:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the progress made in the implementation of Sarva Shiksha Abhiyan in the country, State-wise;

(b) whether adequate funds have been provided to the States in this regard;

(c) if so, the details thereof;

(d) whether the Government has sought any external assistance for providing primary education to the children in the country;

(e) if so, the details thereof; and

(f) the action being taken by the Government to ensure universalisation of primary education in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) A statement of cumulative progress under Sarva Shiksha Abhiyan (SSA) in opening new schools, construction of school buildings, construction of additional classrooms and recruitment of teachers for each State is enclosed.

(b) and (c) Yes Madam. The details of central funding provided to States/Union Territories for implementation of the SSA programme during the last two years and the current year are as under:-

(Rs. in crore)	
Year	Funds released
2007-08	11445.325
2008-09	12625.798
2009-10 (as on 30.11.2009)	10167.975

(d) and (e) Three external funding agencies, namely World Bank, Department for International Development (DFID) and European Commission (EC) have supported the SSA programme in two phases. The details of reimbursement made by the external funding agencies to the Central Government are as under:

(Rs. in crore)		
Name	SSA Phase-I (2004-07)	SSA Phase-II (2007-10) (as on 30.11.2009)
World Bank	2233.18	2736.16
DFID	1554.75	962.47
EC	942.94	136.54
Grand Total	4730.87	3835.17

(f) SSA provides for universalisation of elementary education. Its overall goals include universal access and retention, bridging of gender and social category gaps, and achieving significant enhancement in learning levels of children.

Statement
Cumulative progress under SSA till 30.9.2009

S.No.	State	New schools opened	School buildings constructed	Additional classrooms constructed	Teachers recruited
1	2	3	4	5	6
1	Andhra Pradesh	7932	9454	37533	39766
2	Arunachal Pradesh	936	1599	2658	5121
3	Assam	0	7132	41234	0
4	Bihar	28588	5685	82038	160145
5	Chhattisgarh	16397	14261	16343	59938
6	Goa	5	0	33	169
7	Gujarat	0	797	17884	0
8	Haryana	2301	1606	13178	7874
9	Himachal Pradesh	1151	0	8139	3453
10	Jammu & Kashmir	11238	4858	4585	27222
11	Jharkhand	26822	17537	29680	80068
12	Karnataka	10541	3287	39583	21798
13	Kerala	0	315	6128	0
14	Madhya Pradesh	52945	37436	44609	78672
15	Maharashtra	7634	11807	38960	12158
16	Manipur	0	457	61	0
17	Meghalaya	3622	1343	2385	8965
18	Mizoram	310	1184	733	1548
19	Nagaland	56	150	3361	0
20	Orissa	15277	11317	29393	68752
21	Punjab	1892	561	16576	4813
22	Rajasthan	46026	8340	67980	85633
23	Sikkim	84	58	341	185

1	2	3	4	5	6
24	Tamil Nadu	6813	6292	26981	25473
25	Tripura	1320	1429	1639	3902
26	Uttar Pradesh	42410	47769	224819	248637
27	Uttarakhand	2307	2876	4854	5998
28	West Bengal	1402	3642	83715	59032
29	Andaman and Nicobar	10	0	56	67
30	Chandigarh	18	9	66	748
31	Dadra and Nagar Haveli	86	46	294	377
32	Daman and Diu	8	11	11	63
33	Delhi	6	6	1137	36
34	Lakshadweep	8	0	0	28
35	Pondicherry	10	0	166	41
Total SSA		288155	201264	847153	1010682

Moral and Social growth of students

*385. SHRI RAJIAH SIRICILLA:

SHRI NARANBHAI KACHHADIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to give special attention to the moral and social growth of students besides the usual emphasis on academics;

(b) if so, the details thereof;

(c) whether the National Curriculum Framework, 2005 seeks inculcation of values and nurturing of ethical developments;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) and (b) The

National Policy on Education (NPE), 1986 highlights the need for readjustments in the curriculum in order to make education a forceful tool for the cultivation of social and moral values. The policy has stated that in our culturally plural society, education should foster universal and eternal values, oriented towards the unity and integration of our people. Such value education should help eliminate obscurantism, religious fanaticism, violence, superstition and fatalism, and also should have a profound positive content, based on our heritage, national and universal goals and perception.

(c) and (d) National Curriculum Framework (NCF) for school education, 2005 seeks to inculcate in the students the constitutional vision of India as a secular, egalitarian and pluralistic society, founded on the values of social justice and equality. It identifies commitment to democracy and values of equality, justice, freedom, concern for others' well-being, secularism, respect for human dignity and rights as broad aims of school education. NCF, 2005 also states that building a culture of peace is an incontestable goal of education. Education for peace has been suggested

in NCF, 2005 as a strategy for ethical development, and promotion of values related to tolerance, non-violence, conflict resolution, inter-cultural understanding and social responsibility. It suggests a curriculum that seeks to develop in children independence of thought and action and carefully considered value-based decision-making.

(e) The new syllabi and textbooks prepared by National Council of Educational Research and Training (NCERT) are in consonance with the vision of NCF, 2005. There is a Central sector scheme called "Assistance for Strengthening Education in Human Values" with the objectives to strengthen human value inputs in the entire educational process at all levels of education. Under the scheme, financial assistance within a ceiling of Rs 10 lakhs is provided to various agencies for taking up specific projects for activities including development of teaching and learning material and audio-visual aids, training of teachers, organization of conferences, workshops and seminars, creative activities, school children theatre, setting up of museum corners etc. for promoting universal values such as truth, peace, love, righteous conduct, non-violence and the values enshrined in the Constitution of India. NCERT has a 6-week programme for training teachers and teacher educators from across the country in "education for peace".

[Translation]

Fake Educational Institutions

*386. SHRI HARISHCHANDRA CHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a number of fake and unrecognised educational institutions are in operation in the country;

(b) if so, the details thereof including the action taken against such institutions; and

(c) the effective measures taken by the Government to create awareness amongst the students about such institutions and to check spread of such institutions in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (c) The

University Grants Commission (UGC) has, from time to time, identified institutions functioning in contravention of the University Grants Commission Act, 1956. The State-wise details of such universities and institutions are enclosed as Statement-I. The All India Council for Technical Education (AICTE) has also identified 203 unapproved institutions running technical education courses and programmes. State-wise number of such institutions is enclosed as Statement-II. Information in this regard is placed by the UGC and the AICTE on their respective official website for information to students and the general public. This information is also communicated to the concerned State/UT Government for taking necessary action.

Wide publicity is given by the UGC and the AICTE every year through print / electronic media as well as on their official websites, cautioning students and parents not to take admission in such institutions. A public 'appeal' was issued on 17th June, 2008 by this Ministry that students must satisfy themselves that courses offered by institutions are recognized under the relevant laws and are of quality and repute and that in case of any doubt, necessary clarification may be obtained from the relevant statutory bodies, such as the UGC, AICTE. Statutory bodies have also been advised to launch effective campaign against such institutions which are fake and to take appropriate penal action under law, and the media has also been requested to refuse to publish misleading advertisements by such institutions even if it meant loss of advertising revenue.

Statement-I

List of Fake Universities/Institutions State-wise

Bihar

1. Maithili University/Vishwavidyalaya, Darbhanga, Bihar. Delhi
2. Varanaseya Sanskrit Vishwavidyalaya, Varanasi (UP) Jagatpuri, Delhi.
3. Commercial University Ltd. Daryaganj, Delhi.
4. United Nations University, Delhi.
5. Vocational University, Delhi.

6. ADR-Centric Juridical University, ADR House, 8J, Gopala Tower, 25 Rajendra Place, New Delhi 110 008

7. Indian Institute of Science & Engineering, New Delhi.

Karnataka

8. Badaganvi Sarkar World Open University Education Society, Gokak, Belgaum (Karnataka)

Kerala

9. St. John's University, Kishanttam, Kerala.

Madhya Pradesh

10. Kesarwani Vidyapith, Jabalpur (MP)

Maharashtra

11. Raja Arabic University, Nagpur.

Tamil Nadu

12. D.D.B Sanskrit University, Putur, Trichi, Tamil Nadu.

West Bengal

13. Indian Institute of Alternative Medicine, Kolkata.

Uttar Pradesh

14. Mahila Gram Vidyapith/Vishwavidyalaya, (Woman's University) Prayag, Allahabad, UP

15. Gandhi Hindi Vidyapith, Prayag, Allahabad (UP)

16. National University of Electro Complex Homeopathy, Kanpur.

17. Netaji Subhash Chandra Bose University (Open University) Achaltal, Aligarh (UP)

18. Uttar Pradesh Vishwavidyalaya, Kosi Kalan, Mathura (UP)

19. Maharana Partap Shiksha Niketan Vishwavidyalaya, Pratapgarh (UP)

20. Indraprastha Shiksha Parishad, Institutional Area, Khoda, Makaanpur, Noida Phase-II, (UP).

21. Gurukul Vishwavidyalaya, Vrindavan, UP.

Note: The matter of recognition of degrees like B.ED/M.ED etc. awarded by the Bhartiya Shiksha Parishad, Lucknow as well as its recognition is subjudice.

Statement-II

State-wise number of institutions running technical education programmes without AICTE approval.

State/ Union Territory	Number of unapproved technical institutions
Maharashtra	75
Delhi	24
Karnataka	22
Tamil Nadu	16
Uttar Pradesh	16
West Bengal	15
Haryana	10
Chandigarh	9
Andhra Pradesh	7
Gujarat	3
Punjab	2
Kerala	2
Goa	1
Rajasthan	1
Total	203

[English]

Attack on Indian Students Abroad

*387. SHRI JOSEPH TOPPO:
SHRI GANESH SINGH:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether a large number of incidents of attacks on Indians including students in various countries particularly in Australia and Canada have been reported in the recent past;

(b) if so, the details thereof including the number of such incidents that have been reported during the last three years and the current year and the reasons therefor;

(c) whether attacks on Indian students continued to occur in foreign countries despite the action taken by the Government including taking up the matter with the respective countries, issue of advisories to the students etc; and

(d) if so, the further steps taken/being taken by the Government to ensure safety and security of the Indian students in these countries?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (d) A few cases of attacks on Indians studying and working in Australia have been reported. However, no incident has been reported from Canada. The reasons for such attacks are reported as robbery, rivalry and racial element, in some cases. Available information on such incidents during the last three years in various countries is attached as Statement.

The issue of attack on Indian students in Australia has been taken up at the highest level, conveying that such attacks should not be allowed to happen and that it is the responsibility of the Australian authorities to ensure the well-being and security of our students in Australia. The visiting Australian delegations, including that led by

the Australian Prime Minister recently, have been conveyed the high priority that Government of India attaches to the safety, security and well-being of Indian community in Australia. The Australian Prime Minister had reiterated that Australia had a zero tolerance approach to violence and was committed to taking all possible measures to protect the safety and welfare of all international students including Indian students.

A Joint Working Group (JWG) on Student Mobility has been set up between the two countries, which held its first meeting on 6th October, 2009 and agreed on a number of concrete measures to enhance the interests and welfare of Indian students in Australia. The JWG agreed to collaborate in developing robust regulatory mechanisms for the activities of education providers and enrolment agents in India and Australia. The JWG also decided to conclude a Memorandum of cooperation on the better management of student mobility between the two countries, including the exchange of information on undesirable or illegal activities by agents.

The Australian Government has announced a series of measures, including stricter policing in Victoria and NSW, aimed at ensuring the safety and security of Indian students in Australia. These steps have been useful and the number of attacks has come down.

Statement

Details of incidents of attack on Indians including students in various countries during the last three years

Sl. No.	Country	Details of incidents
1	2	3
1.	Australia	As per information available, 4 cases of Indian nationals including students have been reported in 2006, 1 in 2007, 17 in 2008 and 105 in 2009 (upto 11 December, 2009)
2.	Bulgaria	During last three years there have been five cases of assault on Indian nationals.
3.	Germany	Two cases of beating up of Indian nationals by a gang of Germans were reported in 2007. An Indian student was beaten up by a neo-Nazi while he was traveling in a tram in Dresden in July 2007.

1	2	3
4.	Ghana	An Indian national was murdered by miscreants in the course of an armed robbery in September, 2006. Two incidents were reported in 2008, where the victims were Indian nationals. In 2009, an Indian was murdered during the course of an armed robbery, while another was robbed of 23.20 kgs of unrefined gold.
5.	Iran	Two incidents of attack/looting of Indian businessmen in Zahidan were reported in 2008 and 2009 by miscreants.
6.	Ireland	One incident of mugging of Indian national was reported in April 2009.
7.	Italy	One incident of attack in 2008 and one in 2009.
8.	Ivory Coast	(i) One case of attack on an Indian national reported in 2008. This was reportedly part of the mounting protests from local youth against the company in which the Indian national worked. (ii) Some Indian dealers in scrap materials in Abidjan had last year complained of harassment and looting in the Abidjan Port area.
9.	Kazakhstan	Stray incidents involving Indian nationals of beating while snatching purses, mobile phones, and other personal belongings have been reported. While there were no incidents in 2006, 3 cases of robbery were reported in 2007 and one incident each in 2008 and 2009 have been reported.
10.	Kuwait	In 2007, the Indian Community living in Jleeb Shuyouk area of Kuwait had reported concerns over the general law and order situation there arising out of incidents of bag snatching, harassment, physical assault by some criminal elements with the intention of robbery.
11.	Philippines	In 2006, deaths of 18 Indian nationals and Persons of Indian Origin (PIOs) who were victims of kidnap-for-ransom and murder were reported. There were reports of five such cases in 2007, 14 cases in 2008 and 7 in 2009.
12.	Poland	A group of Indian students were racially abused in a Pub in October 2008 and one of them was attacked by a sharp object.
13.	Russian Federation (Moscow)	There have been 16 cases of attacks of an Indian nationals by reported from Russia by anti-social and criminal elements.
14.	South Africa	Two Indians were attacked by criminals in Johannesburg, one died of injuries sustained in the attack and the other was seriously injured.
15.	Sudan	One Indian was shot dead in October, 2009 by robbers in Juba.
16.	UK	During the last three years, three incidents of attacks on Indian nationals have been reported from UK. The motive for such attacks has been reported as robbery.

1	2	3
17.	USA	<p>As per reports received one Indian student was assaulted by two of his classmates in 2007.</p> <p>In 2008 there were 2 cases of assaults on Indian nationals by criminal elements and 5 Indian nationals were shot dead by criminal elements.</p> <p>In 2009 an Indian national was attacked by 3 member gang in Jackson Heights, Queens. Report of an Indian software engineer being assaulted physically by his flat-mate in October, 2009 has been reported from San Francisco.</p>
18.	Uganda	<p>There was one incident of attack on an Indian national during rioting in Kampala on 12 April 2007, who was killed in the incident.</p> <p>In a mob violence in April 2007 an Indian national riding on a motorcycle accidentally ran into the mob and was attacked. He succumbed to injuries in the hospital.</p>
19.	Ukraine	<p>Some stray incidents of racial attacks during 2007 (4 cases) and 2008 (2 cases) where member of Indian community and students received minor injuries. No cases have been reported in 2009.</p>

Administrative Reforms

*388. SHRI SHER SINGH GHUBAYA:

SHRIMATI JAYAPRADA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government proposes to bring administrative reforms to meet the emerging challenges in the light of the recommendations made in the reports submitted by the Veerappa Moily Committee;

(b) if so, the details thereof;

(c) whether the Government has any proposal to replace the existing pattern of examination for Civil Services conducted by the Union Public Service Commission (UPSC);

(d) if so, the details thereof; and

(e) the steps contemplated in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI

PRITHVIRAJ CHAVAN): (a) and (b) Yes Madam. The Administrative Reforms Commission has presented 15 Reports recommending reforms in various aspects of governance. The Government has so far taken decisions on (i) 1st Report dealing with Right to Information Act (ii) 2nd Report- Effective implementation of National Rural Employment Guarantee Act; (iii) 3rd Report - Disaster Management; (iv) 4th Report - Ethics in Governance; (v) 6th Report - Local Governance. Action is being taken to implement the accepted recommendations. The other Reports are under consideration. Copies of all the 15 reports have been placed in the Parliament Library and could also be viewed at the Department's website www.darpg.nic.in Government's decisions on the above five Reports are also available at the said website.

(c) to (e) Yes, Madam. The ARC in its 10th Report titled "Refurbishing of Personnel Administration" has made certain recommendations which are under the consideration of the Government.

[Translation]

CSIR studies on Disasters

*389. SHRI VISHWA MOHAN KUMAR : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Council of Scientific and Industrial Research had undertaken a study on engineering of structures against natural and other disasters;

(b) if so, the findings thereof;

(c) whether the study had revealed some structural defects in the mountains/rocks in different places including Uttarakhand and Bihar;

(d) if so, the details thereof; and

(e) the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) Yes Madam. Presently, a study is in progress and the findings are at a preliminary level.

(c) and (d) The study has been carried out at an unstable slope near Agrakhal only and not in the entire state of Uttarakhand. Further, no such study has been carried out in the State of Bihar. The study so far at Agrakhal has not indicated any structural defects in the rocks. The cracks found are natural.

(e) The question of remedial measures does not arise.

Water Crisis in the country

*390. SHRIMATI SUMITRA MAHAJAN:
SHRI VARUN GANDHI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether various parts of the country are facing water crisis;

(b) if so, the details thereof and the reasons therefor;

(c) the names of the various projects launched by the Government to address the problem during the last three years and the current year, State-wise, and the success achieved as a result thereof;

(d) whether the Government proposes to formulate targeted action plan for sustainable and efficient water conservation and management; and

(e) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL) : (a) to (e) For the country as a whole, the average annual water availability has been assessed as 1869 billion cubic meter (BCM). Owing to topographic, hydrological and other constraints, the utilizable water is assessed as 1123 BCM. The National Commission on Integrated Water Resources Development (NCIWRD) has assessed the total water requirement for various purposes as 694 to 710 BCM, 784 to 843 BCM, and 973 to 1180 BCM by the years 2010, 2025 and 2050 respectively, depending on low demand and high demand scenario. However, the availability of water varies from year to year and there are considerable spatial and temporal variations. There has been deficient monsoon rainfall in the country as a whole during the year 2009. As per the information provided by India Meteorological Department (IMD), monsoon rainfall is deficient in 19 States during 2009. The overall deficiency in the rainfall during monsoon period of 2009 is -22%. The data in respect of 81 reservoirs monitored by Central Water Commission also indicate that the total live storage capacity at the end of the monsoon season 2009 was about 10 percent less than the last ten years average live storage.

National Water Policy states that water resources available to the country should be brought within the category of utilizable resources to the maximum possible extent. The policy further states that non-conventional methods for utilization of water such as through inter-basin transfers, artificial recharge to ground water and desalination of brackish or sea water as well as traditional conservation practices like rainwater harvesting, including roof-top rainwater harvesting, need to be practiced to

further increase the utilizable water resources and that promotion of frontier research and development, in a focused manner, for these techniques is necessary.

Several measures have been initiated by the respective State Governments for conservation of water which inter-alia include storage of water in reservoirs and traditional water bodies, rainwater harvesting and artificial recharge to ground water. Government of India provides assistance under various programmes. Assistance is provided to States under Accelerated Irrigation Benefits Programme (AIBP), which has been launched during 1996-97 for early completion of on-going major and medium irrigation projects and also for taking up new minor irrigation scheme in special category States, undivided KBK districts of Orissa and drought prone / tribal areas of non-special category States. The projects for inclusion under AIBP are proposed by the respective State Governments. During the current year and the last 3 years, a total of 72 major and medium projects and 4752 minor irrigation schemes have been included under AIBP and about Rs. 18,493 crores has been released to various State Governments under AIBP. A centrally sponsored scheme for Command Area Development and Water Management (CAD&WM) has also been implemented from 1974-75 to 2007-08. CAD&WM is being implemented as State sector scheme since 2008-09. During the current year and the last 3 years, a total of about Rs. 988 crores has been released to States. Government of India has

also sanctioned scheme for Repair, Renovation and Restoration (RRR) of Water Bodies during XI Plan and total central assistance released to States under the scheme is about Rs. 248 crores. A scheme for artificial recharge to ground water through dug wells in hard rock areas in seven States namely Andhra Pradesh, Gujarat, Maharashtra, Madhya Pradesh, Karnataka, Rajasthan and Tamil Nadu has also been approved during XI Plan. Rs. 208.59 crores has so far been released to the beneficiaries. States-wise details of the fund released under AIBP, CAD&WM, RRR of Water Bodies and the scheme for artificial recharge to ground water through dug wells are enclosed as Statement-I to Statement-IV respectively. Central Ground Water Board also undertakes demonstrative programmes for rainwater harvesting and artificial recharge to ground water.

In consultation with the States and other stakeholders, the Ministry of Water Resources has drafted the Mission Document for National Water Mission – one of the eight national missions envisaged under National Action Plan on Climate Change. The five goals identified for the National Water Mission are: (a) comprehensive water data base in public domain and assessment of impact of climate change on water resources; (b) promotion of citizen and State action for water conservation, augmentation and preservation; (c) focused attention to over-exploited areas; (d) increasing water use efficiency by 20%; and (e) promotion of basin level integrated water resources management.

Statement-I

State-wise details of Central Assistance Released under AIBP

(Rs. in crores)

Sl. No.	State / UT	2006-07	2007-08	2008-09	2009-10
1	2	3	4	5	6
1.	Andhra Pradesh	843.42	987.77	855.18	662.66
2.	Arunachal Pradesh	27.00	47.18	33.96	0.00
3.	Assam	30.27	77.34	405.95	388.69
4.	Bihar	3.23	62.24	109.70	18.63
5.	Chhattisgarh	10.71	96.96	193.04	60.89

1	2	3	4	5	6
6.	Goa	1.91	32.48	39.23	0.00
7.	Gujarat	121.89	585.72	258.61	0.00
8.	Haryana	3.17	0.00	0.00	0.00
9.	Himachal Pradesh	3.93	114.05	119.32	32.40
10.	Jammu and Kashmir	37.77	199.23	393.07	54.56
11.	Jharkhand	1.29	9.22	3.72	0.00
12.	Karnataka	160.37	349.90	442.42	182.80
13.	Kerala	16.65	0.00	0.90	3.81
14.	Madhya Pradesh	48.31	500.35	473.78	446.75
15.	Maharashtra	465.52	972.25	2257.83	907.48
16.	Manipur	156.30	103.99	221.67	12.41
17.	Meghalaya	0.75	1.16	24.80	0.00
18.	Mizoram	14.24	34.34	50.72	0.00
19.	Nagaland	10.60	40.51	48.60	0.00
20.	Orissa	133.88	624.36	724.44	245.74
21.	Punjab	0.00	13.50	9.54	0.00
22.	Rajasthan	11.60	156.53	178.62	22.28
23.	Sikkim	3.32	3.24	0.00	0.00
24.	Tripura	22.51	8.10	43.18	0.00
25.	Tamil Nadu	0.00	0.00	0.00	0.00
26.	Uttar Pradesh	81.90	150.69	315.47	62.15
27.	Uttarakhand	84.73	265.65	371.66	45.22
28.	West Bengal	6.70	8.95	22.81	0.91

Statement-II

Statewise Central Assistance Released under the Command Area Development and Water Management Programme during last three years & current year.

(Rs. in Lakh)

Sl. No.	Name of the State	During 2006-07	During 2007-08	During 2008-09	During 2009-10 Upto November 09
1	2	3	4	5	6
1.	Andhra Pradesh	0.00	0.00	0.00	0.00
2.	Arunachal Pradesh	188.13	238.59	250.00	0.00
3.	Assam	0.00	0.00	594.61	0.00
4.	Bihar	0.00	0.00	0.00	6095.19
5.	Chhattisgarh	1423.20	0.00	0.00	0.00
6.	Goa	0.00	0.00	0.00	0.00
7.	Gujarat	0.00	3057.66	0.00	0.00
8.	Haryana	1998.54	2332.22	4411.19	788.24
9.	Himachal Pradesh	0.00	0.00	0.00	0.00
10.	Jammu & Kashmir	606.81	777.61	1292.83	1432.35
11.	Jharkhand	0.00	0.00	0.00	0.00
12.	Karnataka	3030.02	5771.29	1500.00	2200.00
13.	Kerala	0.00	0.00	0.00	0.00
14.	Madhya Pradesh	892.22	490.07	0.00	589.67
15.	Maharashtra	0.00	622.27	2623.63	1651.79
16.	Manipur	207.04	184.07	554.47	195.53
17.	Meghalaya	0.00	0.00	0.00	0.00
18.	Mizoram	15.00	6.43	0.00	0.00
19.	Nagaland	15.10	19.43	0.00	0.00
20.	Orissa	494.83	1101.91	2976.25	0.00
21.	Punjab	2434.39	3589.24	6091.13	0.00

1	2	3	4	5	6
22.	Rajasthan	1143.79	1804.38	4630.31	0.00
23.	Sikkim	0.00	0.00	0.00	0.00
24.	Tamil Nadu	1607.35	1740.48	0.00	3150.00
25.	Tripura	0.00	0.00	0.00	0.00
26.	Uttar Pradesh	4537.52	5746.30	7094.76	2066.00
27.	Uttarakhand	205.81	0.00	409.92	0.00
28.	West Bengal	88.96	231.58	0.00	1600.00

Statement-III

*State-wise details of funds released under the Scheme
Repair, Renovation & Restoration of Water bodies*

(Rs. in crore)

Sl. No.	State	Total Funds released		
		2007-08	2008-09	2009-10
1.	Tamil Nadu	16.60	79.08	115.95
2.	Andhra Pradesh	8.30	2.17	18.27
3.	Karnataka	-	0.23	1.62
4.	Orissa	-	5.03	0.60

Statement-IV

*State-wise details of funds released under the Scheme
Artificial Recharge to Ground Water through Dugwells*

(Rs. in crore)

Sl. No.	State	Total Funds released
1	2	3
1	Andhra Pradesh	0
2	Gujarat	43.373
3	Karnataka	26.674

1	2	3
4	Madhya Pradesh	2.00
5	Maharashtra	13.839
6	Rajasthan	18.913
7	Tamil Nadu	103.792

[English]

New Air Quality Standards

*391. SHRI RUDRAMADHAB RAY:

SHRI NAVEEN JINDAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Ministry has recently notified new air quality standards on par with European Union for residential and industrial areas in the country;

(b) if so, the details thereof;

(c) whether the Government has also included six new pollutants which were not measured earlier;

(d) if so, the details of such pollutants;

(e) the number of major air pollution defaulters who have been penalised during each of the last three years and the current year, State-wise; and

(f) the effective measures proposed to be taken

by the Government to enforce and monitor the new air quality standard norms?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Yes, Madam. The Government has recently revised the National Ambient Air Quality Standards (NAAQS) and limits for 12 pollutants have been notified (copy of NAAQS is enclosed as Statement-I). Area classification based on land-use has been done away with so that industrial areas have to conform to the same standards as those for residential areas. The annual average norms for Lead, Nitrogen Dioxide (NO₂), Arsenic, Nickel, Benzene and Benzo (a) Pyrene in ambient air are at par with the European Union (EU) norms. However, the norms for Particulate Matter having size less than 10 micron (PM₁₀) and Particulate Matter having size less than 2.5 micron (PM_{2.5}) are more relaxed than EU norms. Indian norms for Carbon Monoxide, Ozone and Sulphur Dioxide (SO₂) are more stringent than EU norms. Ammonia is additionally included in our NAAQS.

(c) and (d) Yes, Madam. Six new pollutants have been included for ambient air quality monitoring which

include Ozone, Benzene, Benzo (a) Pyrene, Arsenic, Nickel and PM_{2.5}.

(e) Under the Environment Surveillance Programme, Central Pollution Control Board (CPCB) undertakes inspection of various industrial units under the 17 categories of highly polluting industries to verify compliance to the prescribed standards. Based on the level of non-compliance observed, directions are issued to the concerned State Pollution Control Boards under section 18(l)(b) of The Water (Prevention and Control of Pollution) Act, 1974 and/or The Air (Prevention and Control of Pollution) Act, 1981 as the case may be, and directly to the industries under section 5 of The Environment (Protection) Act, 1986. Such actions have been taken against major defaulters in sectors like Thermal Power, Cement, Fertilizers, etc. by the CPCB. A state wise list in this respect for the last three years and the current year is enclosed as Statement-II.

(f) The CPCB has undertaken the task of development of monitoring protocols and the infrastructure needed for monitoring and enforcement of the new ambient air quality norms.

Statement-I

National Ambient Air Quality Standards (2009)

S.No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial, Residential, Rural and other area	Ecologically Sensitive area (notified by Central Government)	Methods of Measurement
1	2	3	4	5	6
1	Sulphur Dioxide (SO ₂), µg/m ³	Annual*	50	20	- Improved West and Gaeke
		24 hours**	80	80	- Ultraviolet fluorescence
2	Nitrogen Dioxide (NO ₂), µg/m ³	Annual*	40	30	- Jacob & Hochheiser modified (Na-Arsenite)
		24 hours**	80	80	- Chemiluminescence
3	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual*	60	60	- Gravimetric
		24 hours**	100	100	- TOEM - Beta attenuation

1	2	3	4	5	6
4	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual* 24 hours**	40 60	40 60	- Gravimetric - TOEM - Beta attenuation
5	Ozone (O ₃) µg/m ³	8 hours** 1 hour**	100 180	100 180	- UV photometric - Chemiluminescence - Chemical method
6	Lead (Pb) µg/m ³	Annual* 24 hours**	0.50 1.0	0.50 1.0	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper - ED- RF using Teflon filter
7	Carbon Monoxide (CO) mg/m ³	8 hours** 1 hour**	02 04	02 04	- Non Dispersive Infra, Red (NDIR) spectroscopy
8	Ammonia (NH ₃) µg/m ³	Annual* 24 hours**	100 400	100 400	- Chemiluminescence -Indophenol blue method
9	Benzene (C ₆ H ₆) µg/m ³	Annual*	05	05	- gas chromatography based continuous -Adsorption and Desorption followed by GC analysis
10	BaP (particulate phase only) ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11	Arsenic, ng/m ³	Annual*	06	06	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel, ng/m ³	Annual*	20	20	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note :

1. Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation."

Statement-II

State	2006-07				2007-08				2008-09				2009-10 (Till August 09)				Total
	No. of Directions issued to the units under E(P) Act		No. of Directions issued to SPCBs/PCCs		No. of Directions issued to the units under E(P) Act		No. of Directions issued to SPCBs/PCCs		No. of Directions issued to the units under E(P) Act		No. of Directions issued to SPCBs/PCCs		No. of Directions issued to the units under E(P) Act		No. of Directions issued to SPCBs/PCCs		
	Other than Closure	For Closure	Other than Closure	For Closure	Other than Closure	For Closure	Other than Closure	For Closure	Other than Closure	For Closure	Other than Closure	For Closure	Other than Closure	For Closure	Other than Closure	For Closure	
Andhra Pradesh	1	Nil	Nil	Nil	2	1	Nil	4	Nil	Nil	5	1	Nil	Nil	1	Nil	15
Assam	Nil	Nil	1	Nil	Nil	Nil	4	Nil	2	1	1	Nil	3	Nil	Nil	Nil	12
Bihar	Nil	Nil	Nil	Nil	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1
Chhattisgarh	2	Nil	Nil	Nil	2	1	4	Nil	Nil	1	Nil	Nil	1	Nil	3	Nil	14
Daman	1	Nil	6	1	Nil	Nil	2	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	10
Delhi	Nil	Nil	Nil	Nil	Nil	Nil	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1
Goa	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	2	Nil	Nil	Nil	Nil	Nil	2
Gujarat	16	9	73	Nil	11	5	Nil	Nil	Nil	Nil	3	1	Nil	Nil	Nil	Nil	118
Haryana	6	1		Nil	1	Nil	2	Nil	4	1	1	Nil	Nil	Nil	1	Nil	17
Himachal Pradesh	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil	2	1	Nil	Nil	Nil	Nil	Nil	Nil	4
Jharkhand	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	3	Nil	3
Karnataka	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	2	2	Nil	Nil	1	Nil	5
Madhya Pradesh	2	Nil	1	Nil	Nil	Nil	Nil	Nil	3	1	1	1	Nil	Nil	1	Nil	10
Maharashtra	6	Nil	Nil	Nil	1	2	3	Nil	Nil	Nil	1	1	Nil	Nil	1	Nil	15
Orissa	Nil	Nil	Nil	Nil	Nil	1	1	Nil	Nil	1	2	Nil	Nil	Nil	Nil	Nil	5
Punjab	1	Nil	Nil	Nil	2	Nil	2	Nil	5	1	1	Nil	2	Nil	1	Nil	15
Rajasthan	1	Nil	Nil	Nil	Nil	2	2	1	Nil	1	1	1	1	Nil	Nil	Nil	10
Tamil Nadu	Nil	Nil	1	Nil	1	1	Nil	Nil	2	1	5	2	Nil	Nil	Nil	Nil	13
Uttar Pradesh	9	Nil	1	Nil	2	1	2	Nil	1	2	4	Nil	Nil	Nil	1	Nil	23
Uttarakhand	1	Nil	2	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	3
West Bengal	Nil	Nil	Nil	Nil	Nil	Nil	2	Nil	5	1	Nil	Nil	Nil	Nil	Nil	Nil	8
Total	47	10	85	1	23	14	25	5	24	12	29	9	7	0	13	0	304

International Convention for Enforced Disappearance

*392. SHRI MANISH TEWARI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India is a signatory to the International Convention for the Protection of All Persons from Enforced Disappearance;

(b) if so, the details thereof;

(c) whether despite signing the Convention in 2007, India is yet to ratify the Convention thereby becoming a state party to it;

(d) if so, the details thereof including the reasons for the delay in ratifying the Convention;

(e) whether it is a fact that non-ratification of the treaty by India is holding up the entry into force of the Convention; and

(f) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) Yes, Madam. India is a signatory to the International Convention for the Protection of all Persons from Enforced Disappearance.

(b) The Convention was adopted by the General Assembly of the United Nations, vide its Resolution 61/177, dated 20th December 2006. India signed the Convention on 6th February 2007 at a special signing ceremony at Paris, i.e. on the day it was opened for signature.

(c) India has not yet ratified the Convention.

(d) The question of implementing legislation is under examination by the Ministry of Home Affairs and the Ministry of Law and Justice.

(e) No, Madam.

(f) The Convention is open for signature and ratification or accession by all Member States of the United Nations, and will enter into force after 20 States have ratified or acceded to it. So far, eighteen States have

ratified or acceded to the Convention. There are 81 States which have signed but all have not yet ratified the Convention. Therefore, it will enter into force after another two Member States of the United Nations ratify or accede to it.

Indian Institutes of Management

*393. SHRI TATHAGATA SATPATHY:
SHRI SANJAY BHOI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has allowed Indian Institutes of Management (IIMs) to set up campuses abroad;

(b) if so, the details thereof alongwith their locations;

(c) whether the Government has also allowed IIMs to set up their own collegiums;

(d) if so, the composition thereof; and

(e) the steps taken/proposed to be taken to streamline the functioning of IIMs?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) No, Madam.

(b) Does not arise.

(c) No, Madam.

(d) Does not arise.

(e) The IIMs are autonomous bodies, with independent Board of Governors to manage their affairs and it is expected that they would take appropriate steps to streamline their functioning. However, the Government is willing to offer support if so desired by the IIMs.

[Translation]

Coal Liquefaction

*394. SHRI PRATAPRAO GANPATRAO JADHAO:
SHRI S. PAKKIRAPPA:

Will the Minister of COAL be pleased to state :

(a) whether the Government has any proposal to extract oil from coal;

(b) if so, the details thereof including the techniques experimented for the purpose;

(c) whether the private companies have also shown their interest to set up projects in collaboration with foreign companies to produce oil from coal;

(d) if so, the details thereof; and

(e) the time by which the oil extracted from coal is likely to be available in the country?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) to (e) Yes, Madam. A policy decision has been taken to promote coal liquefaction in the country from the energy security point of view. A gazette notification has been issued notifying coal liquefaction as one of the specified end uses for the purpose of allotment of captive coal/lignite blocks to the entrepreneurs. Both direct and indirect methods of converting coal into oil have been tested commercially in different countries. Coal liquefaction through indirect method has been in vogue for commercial production of oil by M/s Sasol in South Africa for quite some time. An experimental project using direct conversion technology with the coals of North-Eastern Coalfields has been successfully tested earlier by Oil India Limited. Based on the recommendations of an Inter-Ministerial Group, Ministry of Coal has allotted two coal blocks in Talcher coalfields, one each to M/s Strategic Energy Technology Systems Ltd. (SETL) and M/s Jindal Steel & Power Ltd. (JSPL). The names of the coal blocks allotted are North of Arkhapal-Srirampur Block to M/s SETL and Ramchandi to M/s JSPL. The proposed production capacity of each project is about 80,000 barrels of oil per day. The proposed oil production is expected to commence seven years hence.

[English]

Issue of Passports

*395. SHRI S.R. JEYADURAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the time-frame laid down for issue of passports;

(b) whether issue of passports are being inordinately delayed by the various Regional Passport Offices;

(c) if so, the number of passports which have been delayed for more than four months during the last three years and the current year and the reasons therefor; and

(d) the steps taken to streamline the working of Regional Passport Offices and ensure delivery of passports to the applicants without any hassles?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) The time target for issue of fresh passports is 30 days, subject to receipt of police verification report and 15 days for re-issue of passports.

(b) There have been instances of delay, which are mainly on account of delay in receipt of police verification reports, incomplete/incorrect information furnished by the passport applicants and staff shortage in a few Passport Offices.

(c) Information is being collected.

(d) The Government has taken several steps from time to time including :

- (i) special drives to eliminate pendencies;
- (ii) expediting police verification process by following up with Police authorities;
- (iii) expanding the categories of applicants who can get passports on post issuance police verification basis;
- (iv) re-issue of passports without police re-verification in respect of applicants who have clear police reports in respect of existing passports and nothing adverse against them in passport records.
- (v) issue of passports to senior citizens, and minors without police verification subject to completion of certain formalities; and
- (vi) holding of Passport Adalats/camps at regular intervals by Passport offices to dispose of delayed passport cases.

[Translation]

MPLAD Scheme

*396. SHRI JAYWANT GANGARAM AWALE : Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the proposal to enhance the quantum of allocations under the MPLAD scheme is under consideration/has been considered by the Government;

(b) If so, the details thereof;

(c) whether the Government is contemplating any other changes in the said scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The proposal to enhance the quantum of MPLADS funds was taken up with the Ministry of Finance and the Planning Commission. The Planning Commission has informed that they would appraise the proposal after the pending judgement is delivered by the Hon'ble Supreme Court and also when there is a clarity on availability of additional funds.

(c) and (d) At present, no change is contemplated in the MPLAD Scheme.

[English]

Quality of Higher Education

*397. SHRI M.B. RAJESH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has formed or proposed to form any task force to evaluate the quality of higher education;

(b) if so, the details thereof; and

(c) the steps taken by the Government to improve the quality of higher education?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) and (b) The Government has from, time to time, constituted groups to advise and recommend measures on various issues in higher education, including quality aspects. These include the National Knowledge Commission (NKC), the Committee to advise on the Renovation and Rejuvenation of Higher Education under Prof. Yash Pal (YPC), the Task Force on Higher Education to carry out the recommendations of the NKC and the YPC and the Task Force on strengthening Basic Scientific Research in Universities.

(c) Improvement of quality of higher education is a continuous process. A substantial increase in Plan allocation has been made in the Eleventh Plan aiming at improvement of quality through increased allocation for improvement of infrastructure in the existing higher and technical educational institutions and by way of setting up of new quality institutions such as Central Universities in uncovered States, establishment of Innovation Universities aiming at world class standards, quality institutions such as Indian Institutes of Technology, Indian Institutes of Management, Indian Institutes of Science Education and Research, Indian Institutes of Information Technology, Schools for Planning and Architecture, establishment of 50 centres for training and research in frontier areas of Science and Technology.

Quality of teaching in higher education is a matter of great concern. When the Pay Review Committee recommendations in respect of teachers in colleges and universities were considered by the Central Government, salaries and allowances, higher than those for the Group "A" Civil Services was agreed to by the Government on the condition that the eligibility conditions for teachers would be tightened and raised in merit. The age of superannuation of teachers in higher education has also been increased from 62 year to 65 years. These steps would ensure that over time the best talent comes into the academic professions through a process of tightening entry and liberalizing pay.

[Translation]

Dams/Reservoirs

*398. RAJKUMARI RATNA SINGH:
DR. PRABHA KISHOR TAVIAD:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of large dams/water reservoirs in the country alongwith the quantum of water reserved therein, State-wise;

(b) the precise role exercised by the Union Government in the management of dams/reservoirs;

(c) whether the Government has conducted any survey to identify unsafe dams/reservoirs; and

(d) if so, the details and the outcome thereof and the action taken by the Government in this regard, dam/reservoir-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): (a) There are 4711 large dams in the country with a total live storage capacity of 218.9 Billion Cubic Meters (BCM). State-wise details of number of large dams and their live storage capacity is given in the enclosed Statement.

(b) Dams/reservoirs are generally owned and managed by the state governments or public sector enterprises. The role of central government is confined to giving advice on their safety and rehabilitation when requested by the owner of the dam. A National Committee on Dam Safety (NCDS) has been constituted under the chairmanship of Chairman, Central Water Commission (CWC) with representatives of 16 states also as members. CWC has also published guidelines for safety inspection of dams and uploaded the same on its website.

(c) and (d) The Union Government has not conducted any survey to identify unsafe dams/reservoirs. However in 1982, the Union Government had constituted a Standing Committee to review the existing practices and to evolve unified procedures of dam safety for all dams in India. The Standing Committee in its report (Report of Dam Safety Procedures-July 1986) has given suggestions on administrative setup for Dam Safety Cells in the States and its functions, and also on the role of Dam Safety Organization at the Centre. The report has been circulated to all the states for their guidance.

Statement

Abstract of State-Wise Distribution of completed Large Dams in India (Source: National Register of Large Dams, 2009)

Sl.No.	State	Completed Dams	Live Storage Capacity (Million Cubic Metre)
1	2	3	4
1.	Andhra Pradesh	283	27305.13
2.	Arunachal Pradesh	1	0.01
3.	Assam	2	12.46
4.	Bihar	24	1842.22
5.	Chhattisgarh	243	6217.24
6.	Goa	5	44.30
7.	Gujarat	598	16137.80
8.	Himachal Pradesh	13	13917.15
9.	Jammu and Kashmir	10	27.98
10.	Jharkhand	49	2472.07
11.	Karnataka	229	33631.21
12.	Kerala	53	5384.27
13.	Maharashtra	1676	25523.01
14.	Madhya Pradesh	899	26906.28
15.	Manipur	2	396.50
16.	Meghalaya	5	697.96
17.	Nagaland	1	1220.00
18.	Orissa	157	17224.61
19.	Punjab	14	2368.75
20.	Rajasthan	180	8284.85

1	2	3	4
21.	Pondicherry	1	13.79
22.	Sikkim	2	7.10
23.	Tamil Nadu	107	6500.47
24.	Tripura	1	312.00
25.	Uttarakhand	13	5671.08
26.	Uttar Pradesh	115	15345.01
27.	West Bengal	28	1475.15
Total		4711	218938.40 or 218.938 Billion Cubic Meters

[English]

**Coal production from
underground mines**

*399. SHRI ADHIR CHOWDHURY: Will the Minister of COAL be pleased to state :

(a) whether the Government proposes to increase coal production from the underground mines of the country;

(b) if so, the details thereof;

(c) the roadmap drawn to augment production of coal from underground mines; and

(d) the estimated funds likely to be invested for the purpose during the Eleventh Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Yes, Madam. As per the XI Plan document, CIL plans to increase underground coal production from 43.32 Mts in 2006-07 to 54.56 Mts in 2011-12. Further, as per the report of the High Power Task Force constituted by CIL underground coal production is proposed to be augmented from the level of 54.56 Mts to 66.63 Mts in 2011-22. Similarly,

SCCL has planned construction of 7 underground projects with a capacity of 9.703 Mts during XI Five Year Plan.

(c) To augment coal production from underground mines, CIL has taken the following major steps.

(1) CMPDI was entrusted to prepare an Action Plan for modernization of its existing mines in consultation with subsidiaries. The Action Plan, inter-alia envisages the following major activities:

- Introduction of Mass Production & Long wall Technology at suitable locales.
- Replacement of manual loading by deployment of SDL/LHD and reorganization of transport system, wherever feasible.
- Enhancement of Evacuation capacity by driving additional Shaft and Incline/Drifts.
- Deployment of additional Coal Winning equipment.

(2) Seven high capacity Greenfield underground mines have been identified for developing by state of art technology with private public partnership (PPP) on risk gain sharing basis.

(3) 18 abandoned mines with estimated reserves of over 1600 million tonnes of high quality coking coal and thermal coal have been identified for developing under a Joint Venture arrangement with association of global underground mining companies.

(4) CIL constituted a three member High Power Task Force (HPTF) to augment production from its underground mines. The committee has drawn a road map to effect further augmentation from a level of 54.56 Mts to 66.63 Mts i.e. a growth of 12.07 Mts by the terminal year of XI Plan (2011-12).

Apart from construction of 7 (Seven) underground projects with an estimated capacity of 9.703 Mts during XI Five Year Plan, SCCL has requested for allotment of coal blocks outside Godavari Valley Coal Field.

(d) The estimate funds likely to be invested for the purpose during XI Five Year Plan are 6697.53 Crores both by CIL & SCCL.

New Zoological Parks

*400. SHRI N.S.V. CHITTHAN:

SHRI ARJUNRAM MEGHWAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of zoological parks in the country;
- (b) whether the Government has finalised a vision document for the development of zoological parks/birds sanctuaries in the country; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) There are 197 zoological parks in the country including rescue centres and circuses.

(b) and (c) The Central Zoo Authority has prepared a document namely "Ex situ Wildlife Conservation and Zoos in India, Vision-2020", for the future development of zoos in the country. Based on the same, all the zoos have been directed to prepare long-term Master Plans, as per prescribed guidelines/format. Further, there are 95 bird sanctuaries in the country but there is no vision document for bird sanctuaries.

Cancellation of MoU

4167. SHRI YASHVIR SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has taken a decision to cancel the MoU reached between the private parties and State Mining Corporation of Madhya Pradesh and Orissa regarding allocation of Coal blocks at Amelia and Utkal;
- (b) if so, the details thereof; and
- (c) the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Central Government has informed the State Government of Madhya Pradesh to direct Madhya Pradesh Mining Corporation Ltd. to cancel

the Memorandum of Understanding (MoU) entered with the M/s Sainik Mining and Allied Services Ltd. in the diversion proposal of 1283.570 ha. for coal mining in Amelia block in Sidhi district of Madhya Pradesh. In another similar case, the Central Government has also informed the State Government of Orissa to direct Orissa Mining Corporation Ltd. to cancel the Memorandum of Understanding (MoU) entered with the M/s Sainik Mining and Allied Services Ltd. in the diversion proposal of 137.02 ha. of forest land for coal mining in Utkal block in Angul district of Orissa.

(c) These decisions were taken in pursuance to the Supreme Court's order dated 20th February, 2009 wherein the Court has directed the Ministry to take appropriate decision in the light of the Central Empowered Committee (CEC)'s observations and objections regarding the above mentioned proposals. The CEC has observed that the legality, validity and the public interest involved in development and operation of the coal block through a joint venture company wherein the Government is only a minority shareholder and the day to day operation are to be managed by the private sector company, should be carefully examined particularly with reference to (a) revised coal mining policy dated 12.12.2001; (b) though OMC will be the lease holding company, substantial profit will be accruing to a private company, substantial profit will be accruing to a private party; (c) the OMC will have no control in the day to day management; (d) checks and balances put in place to ensure that undervaluation and unaccounted removal of coal does not take place; and (e) public interest involved in the project.

[Translation]

CATOC Convention

4168. SHRI HANSRAJ G. AHIR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Convention Against Transnational Organized Crime (CATOC) aimed at formation of a U.N. agency for monitoring of narcotics has been ratified by India;
- (b) if so, the details thereof;

(c) the reasons for non-ratification of this Convention by India, the worst affected country by narcotic imports;

(d) the number of countries of the world which have ratified this Convention so far;

(e) whether India proposes to ratify the above Convention; and

(f) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) and (b) The United Nations Convention on Transnational Organized Crime was adopted on 15 November 2000. India signed the Convention on 12 December 2002 but has not yet ratified it. This Convention does not deal with the formation of a U.N. agency for monitoring of narcotics.

(c) The Convention has not been ratified so far as it requires enactment of implementing legislation which is being undertaken by the Ministry of Home Affairs as the nodal agency for the implementation of the Convention. Regarding narcotics, this Convention does not deal with this subject. However, India is a Party to all the international conventions dealing with narcotics, i.e. (i) Single Convention on Narcotic Drugs, 1954 (ii) Convention on Psychotropic Substances, 1971 and (iii) United Nations Convention Against Illicit Traffic in Narcotic Drugs and Psychotropic Substances, 1988. India is also Party to the SAARC Convention on Narcotic Drugs and Psychotropic Substances, 1990.

(d) 151 States have become Party to the Convention so far.

(e) and (f) India proposes to ratify the Convention after the implementing legislation to give effect to the provisions of the Convention in India has been enacted.

[English]

Admission of Children in KVS

4169. SHRI E.G. SUGAVANAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have any proposal to allow children of Grameen Dak Sewaks, Bar Council of India and State Bar Councils for admission in the Kendriya Vidyalaya Schools on priority basis;

(b) if so, the details thereof; and

(c) the time by which the above proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) As per the admission guidelines of Kendriya Vidyalaya Sangathan (KVS), postmen on ad-hoc or contract basis under the Ministry of Communications & Information Technology are placed in Category-II (equivalent to Children of non-transferable Central Government employees including ex-servicemen) for admission to their wards in Kendriya Vidyalayas. The children of employees of the Bar Council of India and the State Bar Councils are considered for admission under Category-VII (equivalent to Children from any other category).

Installing of Radars in Maldives

4170. SHRI VILAS MUTTEMWAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government of Maldives has requested for the installation of Radars across the island to help monitor the surrounding seas;

(b) if so, the details thereof and the action taken thereon;

(c) the total expenditure involved on the installation of radars and whether these radars are to be manned by the experts from India; and

(d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) to (d) Both India and the Maldives are engaged in bilateral cooperation in diverse fields, including in the areas of defence and security. Raksha Mantri paid an official visit to Maldives from 20-22 August, 2009. Both sides discussed enhancing security cooperation, including strengthening maritime surveillance and coastal security.

**Pathetic Condition of Colleges
of Fine Arts**

4171. SHRI KODIKKUNNIL SURESH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the College of Fine Arts, Mavelikara in Kerala started by Rama Varma Raja is in a pathetic condition;

(b) if so, the details thereof;

(c) whether the Kerala Government has asked Union Government to takeover the college; and

(d) if so, the response of Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) According to the University Grants Commission (UGC), the College does not figure in the list of recognised colleges under Section 2(f) of the UGC Act, 1956, and is not eligible to receive Central assistance under Section 12B of the said Act.

(c) and (d) There is no such proposal.

UNESCO Centre

4172. SHRI S. S. RAMASUBBU: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government has any proposal to set up UNESCO Regional Centre for Biotechnology;

(b) if so, the details thereof alongwith its proposed functions; and

(c) the time by which the said Centre is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) Yes Madam, the Government has approved setting up of the UNESCO Regional Centre for Biotechnology at Faridabad, Haryana under the administrative control of the Department of Biotechnology, Ministry of Science & Technology. The Centre would act as a regional hub for interdisciplinary education, training and research in Biotechnology. It would also be a focal point for cooperation amongst the member countries of the Asian Region. The Centre is already functioning from a temporary facility at Gurgaon, Haryana. Activities on educational, training, research programmes, design and construction of the main campus have been initiated. The permanent campus at Faridabad shall be functional by July 2012.

NET/SLET for Lecturers

4173. SHRI N. CHELUVARAYA SWAMY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the numbers of the candidates appeared in the National Eligibility Test (NET)/State Level Eligibility Test (SLET) for lecturers during the last three years and the current year, State-wise, year-wise;

(b) whether the percentage of success in most of the subjects is even less than 3 per cent; and

(c) if so, the programmes proposed to be started to bring improvement therein?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) According to information provided by the University Grants Commission (UGC), the National Eligibility Test (NET) is conducted on an all India basis and results are not prepared State-wise. The State Eligibility Tests are conducted by the State Government agencies and the results are not maintained Centrally. The position in respect of number of candidates appearing and the number qualifying NET for the period from June, 2006 to June, 2009 is as under:

	No. of candidates Appeared	No. of candidates Qualified	Percentage of qualified candidates
June, 2006	95,600	6,920	7.24
December, 2006	78,968	5,267	6.67
June, 2007	91,802	5,792	6.31
December, 2007	1,04,867	5,931	5.66
June, 2008	109,096	6,270	5.75
December, 2008	124,952	6,569	5.26
June, 2009	143,835	9,528	6.62

(b) No, Madam.

(c) University Grants Commission (UGC) has a scheme of coaching persons belonging to the Scheduled Castes, the Scheduled Tribes and the Minorities for preparing them for the NET.

[Translation]

Conservation of Religious Shrines and Temples in Gujarat

4174. SHRI MANSUKHBHAI D. VASAVA: Will the PRIME MINISTER be pleased to state:

(a) whether the Archaeological Survey of India had taken any steps/measures to protect and preserve the religious shrines and temples in Gujarat so as to promote religious tourism in the State;

(b) if so, the details thereof and the work undertaken so far in this regard; and

(c) the amount of funds spent during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) Yes, Madam. There are 91 religious sites and temples declared as of national importance in Gujarat and protected & maintained by Archaeological Survey of India.

(b) In addition to proper conservation, preservation and maintenance of these monuments, the tourist related amenities viz. drinking water facilities, toilets blocks, signages, ramps and wheel chairs for the disabled person have been provided. The surroundings of these monuments have been developed by landscaping, pathways, etc. for the benefit of the tourists.

(c) The details of expenditure incurred on these monuments/sites during the last three years and the current year upto Nov.2009 are:

2006-07	Rs.37.88 lakhs
2007-08	Rs.44.39 lakhs
2008-09	Rs. 158.10 lakhs
2009-10 (upto Nov.09)	Rs.56.45 lakhs

Central Social Welfare Board

4175. SHRI TUFANI SAROJ: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Social Welfare Board is running family counselling centres;

(b) if so, the objectives of the family counselling centres;

(c) the number of such centres running at present, State-wise;

(d) whether these family counselling centres have been extended upto district level;

(e) if not, the number of districts in the country where such centres have not been set up so far; and

(f) the time by which the said centres are likely to be set up in each and every district of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Ministry of Women and Child Development has informed that the Central Social Welfare Board is running family counselling centres (FCC) with the objective to provide free counselling services through qualified professional counsellors for women who are facing problems like atrocities, family discords, dowry, alcoholism and other family maladjustments.

(c) The number of such centres running at present, State-wise details is enclosed as Statement-I.

(d) to (f) As per norms of the Scheme, family counselling centres are to be set up in all districts of the country. These have been set-up in all but 124 districts (enclosed Statement-II) so far. These districts will be covered gradually as there is a limit of opening only 60 new FCC every year as per the norms of the scheme.

Statement-I

No. of Family Counselling Centres (State-wise)

Sl.No.	Name of the State	No. of FCCs
1	2	3
1.	Andhra Pradesh	57
2.	Arunachal Pradesh	8
3.	Assam	35
4.	Bihar	54
5.	Goa	3
6.	Gujarat	51
7.	Haryana	28

1	2	3
8.	Himachal Pradesh	11
9.	Jammu & Kashmir	30
10.	Karnataka	66
11.	Kerala	41
12.	Madhya Pradesh	60
13.	Maharashtra	77
14.	Manipur	17
15.	Meghalaya	3
16.	Mizoram	11
17.	Nagaland	9
18.	Orissa	36
19.	Punjab	17
20.	Rajasthan	40
21.	Sikkim	5
22.	Tamil Nadu	66
23.	Tripura	14
24.	Uttar Pradesh	73
25.	West Bengal	49
26.	A&N Islands	3
27.	Chandigarh	6
28.	Delhi	33
29.	Lakshadweep	3
30.	Pondicherry	12
31.	Chhattisgarh	20
32.	Uttarakhand	17
33.	Jharkhand	37
	Total	992

Statement-II

Details of Districts in the country which do not have the FCCs at present.

Sl.No	Name of the State	No. of the District.
1	2	3
1.	Andhra Pradesh	-
2.	Arunachal Pradesh	14
3.	Assam	12
4.	Bihar	4
5.	Goa	1
6.	Gujarat	3
7.	Haryana	-
8.	Himachal Pradesh	3
9.	Jammu & Kashmir	7
10.	Karnataka	1
11.	Kerala	-
12.	Madhya Pradesh	9
13.	Maharashtra	3
14.	Manipur	2
15.	Meghalaya	5
17.	Mizoram	2
14.	Nagaland	5
18.	Orissa	4
19.	Punjab	9
20.	Rajasthan	8
21.	Sikkim	2
22.	Tamil Nadu	3

1	2	3
23.	Tripura	-
24.	Uttar Pradesh	10
25.	West Bengal	-
26.	A&N Islands	-
27.	Chandigarh	-
28.	Delhi	-
29.	Lakshadweep	-
30.	Pondicherry	2
31.	Chhattisgarh	6
32.	Uttarakahnd	5
33.	Jharkhand	4
Total		124

[English]

Enactment of Kerala Irrigation and Water Conservation (Amendment) Act, 2006

4176. SHRI C. SIVASAMI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the State Government of Kerala has enacted the Kerala Irrigation and Water Conservation (Amendment) Act, 2006;

(b) if so, the details thereof; and

(c) the reaction of the neighbouring States and the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) Yes, Madam.

(b) Details of the Act are available in the Government of Kerala Law (Legislation-B) Department Notification No. 5857/Leg.B1/05/Law dated 18th March, 2006.

(c) In this regard, the Government of Tamil Nadu filed a Suit No. 3 of 2006 in the Hon' ble Supreme Court praying for:-

(i) Declaration of Kerala Irrigation and Water Conservation (Amendment) Act 2006 passed by Kerala Legislature as unconstitutional in its application to and effect on Mulla Periyar Dam.

(ii) Pass a decree of Permanent injunction restraining Kerala from application and enforcing with or obstructing Tamil Nadu from increasing the water level of Mulla Periyar Dam to 142 ft. and from carrying out the repair works as per Judgement of Hon'ble Supreme Court dated 27.02.2006.

The Hon' ble Supreme Court passed an order on 25.09.2006 stating "the two State Governments independently or with the intervention of the Union of India may try to sort out, if possible, the dispute". The Hon' ble Union Minister (WR) convened an inter-State meeting of the Chief Ministers of States of Tamil Nadu & Kerala on Mulla Periyar dam issue on 29.11.2006 at New Delhi. Hon' ble Union Minister (WR) further discussed the matter with the Minister (WR/PW) from the states of Tamil Nadu & Kerala on 18.12.2006. The States of Tamil Nadu and Kerala reiterated their respective stand in the above meetings and no consensus could be reached regarding a solution acceptable to both States. Thus, the matter is subjudice.

Diploma Courses in Engineering Colleges

4177. SHRI PONNAM PRABHAKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has received any request from the Government of Andhra Pradesh for approval to all the Engineering Colleges to start diploma courses in the second shift in the State;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D.

PURANDESWARI): (a) to (c) As per information furnished by the All India Council for Technical Education (AICTE), 105 proposals from existing engineering colleges for starting second shift polytechnics were received in the South-Central Regional Office of AICTE, Hyderabad. The proposals received in that office were screened by a Committee as per the guidelines on the Scheme for Running Second Shift of Polytechnic Institutions in the Existing Degree Institutions. The recommendations of AICTE were forwarded to the State Government of Andhra Pradesh for further processing of the proposals by the State Level Committee. The State Level Committee has forwarded its recommendation for approval for second shift polytechnic in 91 existing engineering institutions for the academic year 2009-10. The letter of Approval for second shift polytechnics in the said institutions was issued by the Regional Office at Hyderabad.

Dumping of Wastage

4178. SHRI MANOHAR TIRKEY:

SHRI NRIPENDRA NATH ROY:

SHRI PRASANTA KUMAR MAJUMDAR:

SHRI NARAHARI MAHATO:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it has been brought to the notice of the Government that some foreign companies have dumped their hazardous waste in the coastal areas of the country;

(b) if so, the details thereof, State-wise;

(c) whether the Union Government has instructed the respective State to ensure that coastal areas are not misused by these companies; and

(d) the action taken by the State Governments in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) According to the Department of Customs, no instance of foreign countries dumping their hazardous wastes in the coastal areas has been reported.

However, two cases of import of waste paper mixed with non biodegradable municipal solid wastes and a third case of e-waste from Kuwait were detected by the Customs Authorities during the last three years. All the consignments have been re-exported, as per provisions of the Hazardous Wastes (Management, Handling and Trans-boundary Movements) Rules, 2008.

Import of wastes is not allowed for dumping/ disposal purposes in India as per the provisions of the Hazardous Wastes (Management, Handling and Trans-boundary Movements) Rules, 2008. However, import of recyclable wastes like plastics, paper wastes and metal scrap conforming to the specifications mentioned in the Rules is allowed for recycling by the actual users who have the necessary approval from the concerned authorities.

Further, the ministry has constituted a co-ordination committee including representatives from the Department of Revenue, DGFT, Central Pollution Control Board, State Pollution Control Boards and Experts to oversee the implementation of the provisions laid down in the Rules, specially related to import and export of hazardous wastes. The Rules require all consignments to be accompanied by a pre shipment inspection certificate/test report from an accredited laboratory and a movement document. The Customs authorities are required to take random samples for the consignments to prevent misdeclaration.

Afforestation Programme by NGOs

4179. SHRI K.C. SINGH 'BABA' : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether any Non-Governmental Organisation (NGO) has been involved in afforestation programme;
- (b) if so, the details thereof;
- (c) the additional areas brought under the cover through this programme;
- (d) the revenue earned from forest resources during the last three years, State-wise and year-wise;
- (e) the steps taken/proposed to be taken to stop further destruction of forest resources by forest mafia and

others, indicating the number of such cases reported during the above period; and

- (f) the efforts being made to bring 33% area of the country under forest cover?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Under the Central Sector Scheme 'Grants-in-Aid for Greening India Scheme', discontinued since 2008-09, Non-Governmental Organisations (NGOs) were involved in tree planting.

- (c) No separate assessment of the NGO contribution to forest cover has been carried out by the Ministry.

- (d) The information is being collected and will be laid on the Table of the House.

(e) The primary responsibility of forest protection lies with the respective State/UT Governments. The Ministry of Environment and Forests provides financial assistance to the State/UT Governments through a Centrally Sponsored Scheme 'Intensification of Forest Management Scheme' for strengthening their forest protection machinery with frontline forest force by providing improved communication, mobility, arms and ammunition.

- (f) The efforts to achieve desired forest cover are through National Afforestation Programme, a Centrally Sponsored Scheme; Additional Central Assistance for 'Accelerated Programme of Restoration and Regeneration of Forest Cover, a new State Plan Scheme; Eco-development Force Scheme, a Central Sector Scheme; NREGS having Afforestation/Tree Planting activities in its schedule of permissible activities and other Central and State Schemes including the externally aided projects.

Distance Learning Educational Institutions

4180. SHRI JAYANT CHAUDHARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to introduce any regulatory framework for distance learning educational institutions in the country;

- (b) if so, the details thereof;
- (c) whether the Government has received any complaint of malpractices by such institutions;
- (d) if so, the details thereof and the action taken by the Government in this regard;
- (e) whether the Government has any database on distance learning universities operating in India and the students on their rolls;
- (f) if so, whether any Committee has been set up for this purpose; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Central Government has drafted a new policy on Distance Education. The same has been uploaded on the website of the Ministry of Human Resource Development, Department of Higher Education for seeking views/comments of the stake holders, including general public. In the draft policy, Distance Education Council (DEC) has been assigned the role of determining the standards of delivery of courses/programmes through distance mode.

(c) and (d) Yes, Madam. Certain complaints related to malpractices allegedly committed by some of the educational institutions have been received by the Government and forwarded to UGC for appropriate action. The Government has also conducted an enquiry into running of unauthorised study centres by one of the such institutions.

(e) to (g) As per the information provided by Indira Gandhi National Open University (IGNOU), the Distance Education Council (DEC) has published data base on distance education in India by the name - **Information Base on the Distance Education in India.**

[Translation]

Entrance Exams in English

4181. SHRI ANURAG SINGH THAKUR:

SHRI VIRENDER KASHYAP:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether entrance examinations for admission to the central educational institutions are conducted in English language only;

(b) if so, the details thereof and the reasons therefor; and

(c) the measures taken by the Government to conduct the entrance examinations in other languages also to enable the students of the rural areas to enter the educational institutions of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The question papers for admission to under graduate courses through Joint Entrance Examination (JEE) and All India Engineering Entrance Examination (AIEEE) are both in Hindi and English language. However, entrance examinations such as Graduate Aptitude Test in Engineering (GATE), Joint Admission Test in M. Sc (JAM) for admission to post graduate courses and Common Admission Test (CAT) are conducted in English. Preparation of question papers in different regional languages for admission in various courses in IITs is decided by the organizing body such as Joint Admission Board (JAB) which reviews the entrance examination process from time to time and takes necessary action wherever needed.

[English]

Disposal of Nuclear Energy Waste

4182. SHRI P.K. BIJU: Will the PRIME MINISTER be pleased to state:

(a) whether adequate arrangements have been made for the disposal of nuclear energy waste;

(b) if so, the details thereof;

(c) whether the Government scrutinizes the history and service of nuclear fuel supplying companies before placing orders;

(d) if so, the details thereof; and

(e) the approximate cost of nuclear energy per unit for both industrial and household utility when the energy Production increases as per Indo-US nuclear deal?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Madam, adequate arrangements have been made for the disposal of nuclear waste.

(b) Radioactive waste management facilities are located at seven DAE centres, namely Trombay, Tarapur, Kalpakkam, Rawatbhata, Narora, Kakrapar and Kaiga. These facilities have been designed, constructed and commissioned based on the research and development programme which was initiated four decades ago alongwith the inception of nuclear energy programme in the country. The facilities incorporate waste management systems for treatment and disposal of radioactive waste generated in the form of gas, liquid and solid.

Radioactive gaseous waste is decontaminated at source by treatment processes like demisters, adsorption, filtration through high efficiency particulate air filters etc. and after monitoring, discharged through tall stacks for further dispersion.

Radioactive liquid and solid waste is categorised as low, intermediate and high level radioactive waste based on the activity content. The waste is segregated and provided treatment to retain bulk of the radioactivity.

Low & Intermediate level radioactive liquid wastes are subjected to treatments such as chemical, ion exchange, evaporation and membrane separation. The bulk of the radioactivity is removed and conditioned in a suitable matrix like cement. The solidified waste is packaged in suitable containers and are stored/disposed in near surface disposal facilities. These facilities are designed on multi-barrier principle and have elaborate monitoring and surveillance provisions. The treated effluents are monitored and discharged well within the authorized limits to the environment.

High level waste is vitrified into borosilicate glass matrix and encapsulated in steel canisters. These canisters are later stored for interim period in specially made air cooled facilities.

(c) and (d) A duly constituted Standing Committee carries out the techno-commercial evaluation of all nuclear fuel supplies before orders are placed.

(e) The estimated tariff of nuclear power from reactors to be set up with international cooperation will be known after commercial agreements are concluded.

Sanskrit in Kendriya Vidyalayas

4183. DR. BHOLA SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Sanskrit is being taught from 6th -10th standard of Kendriya Vidyalaya schools in the country;

(b) if so, the details thereof;

(c) whether the Kendriya Vidyalayas have curtailed the same to 3 years;

(d) if so, the reasons therefor; and

(e) the steps taken to restore earlier plan?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) In Kendriya Vidyalayas, Sanskrit is taught from classes VI to VIII. In classes IX and X a student has the choice to opt for any two languages out of Sanskrit, Hindi and English. In classes XI and XII, a student can choose Sanskrit either as an elective or as an additional subject.

(c) There has been no change in the policy on teaching of Sanskrit in Kendriya Vidyalayas in the recent past.

(d) and (e) Do not arise.

[Translation]

Underground Water Reservoirs

4184. DR. KIRODI LAL MEENA:

SHRI MAHENDRA KUMAR ROY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any assessment has been carried out to assess the current availability of ground water in the country and percentage of its utilisation for various purposes including irrigation;

(b) if so, the details thereof;

(c) the percentage of rain water which trickles into ground water thereby increasing the water table;

(d) whether the Government proposes to construct underground reservoirs to tap the rain water for streamlining the water distribution; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) As per the assessment of ground water resources carried out by the Central Ground Water Board (CGWB) jointly with States in 2004, the annual replenishable ground water resources of the country have been assessed as 433 billion cubic metres (bcm). Keeping 34 bcm for natural discharge, net annual ground water availability has been estimated as 399 bcm. Annual ground water withdrawal for all uses in the country is estimated as 231 bcm with stage of ground water development at 58%. Ground water withdrawal for irrigation is 212 bcm, which is 92% of the total ground water withdrawal.

(c) As per the assessment, recharge to the aquifers from monsoon rainfall has been estimated as 248 billion cubic metres (bcm). Considering the annual precipitation in the country as 4000 bcm, monsoon rainfall recharge works out to be 6.2% of the annual precipitation for the country as a whole.

(d) and (e) Construction of underground reservoir for tapping the rain water for streamlining the water distribution system is not envisaged under any of the ongoing schemes of Ministry of Water Resources. However, the Ministry of Water Resources has scheme for supporting artificial recharge to ground water and rain water harvesting by construction of various structures like percolation tanks, check dams, subsurface dykes, recharge shafts/trenches, injection wells, gabion structures, etc.

[English]

CWC study on Srisaillam Dam

4185. SHRI ASADUDDIN OWAI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Central Water Commission (CWC) has carried any study on Srisaillam Dam in Andhra Pradesh;

(b) if so, the details and the outcome thereof; and

(c) the reaction of the Union Government and the State Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) to (c) In the year 1966, Central Water Commission carried out design flood study of the Srisaillam Dam in Andhra Pradesh. The study suggested adopting 1000 year return period flood discharge of 19.2 Lakh Cusec as against the 13.35 Lakh Cusec flood discharge considered for the design of the spillway of the Dam. Higher spillway capacity will help better management of flood events impinging on the Srisaillam dam. The State Government of Andhra Pradesh has not implemented the suggestion of the study conducted by the Central Water Commission.

[Translation]

Assistance for Setting up of Polytechnics

4186. SHRIMATI KAMLA DEVI PATLE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) the number of districts of Chhattisgarh where financial assistance for setting up of polytechnics has been provided under the scheme of submission on polytechnics under co-ordinated action for skill development, and

(b) the time by which the proposal for financial assistance is likely to be approved for the remaining districts?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Under the scheme of Sub-

Mission on Polytechnics under co-ordinated action for Skill Development", 11 districts of Chhattisgarh have been considered for financial assistance by Government for setting up of polytechnics through State Government. All 11 districts have been released financial assistance during 2008-09 and 2009-10.

[English]

Prices of Coal

4187. SHRI K.J.S.P. REDDY: Will the Minister of COAL be pleased to state :

(a) whether the Government proposes to link price of coal to international market as recommended by Planning Commission;

(b) if so, the details thereof and the reasons therefor;

(c) the action taken by the Government thereon;

(d) whether the energy is likely to be costlier as a result thereof; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Yes, Madam. The Integrated Energy Policy as a general rule recommends that the price of all commercial energy sources including coal should be set at trade parity prices at the point of sell. Competitive market would lead to trade parity prices ensuring that energy use and inter-fuel choices could be economically rational.

(c) Coal prices have been increased by Coal India Limited (CIL) with effect from 16th October, 2009. Run of Mine (ROM) coal prices in all coal companies of CIL other than ECL & BCCL have been increased by 10% for all grades of coal over the then existing prices and such increase in respect of coal produced by ECL and BCCL is 15%, except for the portion of Raniganj coal of Grades A & B from such mines of ECL, which are supplied under MOU to specific consumers at a special price,

having regard to import parity price for coal of commensurate quality. For pricing of coking coal also, CIL factors in the principle of import parity, taking into account the grade/quality variations.

(d) and (e) As far as cost of energy is concerned, the average pit head price of coal delivered to the power sector is of the order of Rs.700/- per tonne. The recent revision in coal price by 10% in profit making companies and 15% in loss making companies would yield a weighted average increase of 11%. Therefore, impact of the increase for the power sector is expected to be of the order of Rs.77/- per tonne. On a specific consumption of 0.7 kg per KWH, the impact on power generation works out to around paise 5 per unit only.

Complaints received by CVC

4188. SHRI SUSHIL KUMAR SINGH:

SHRI PURNMASI RAM:

Will the PRIME MINISTER be pleased to state:

(a) the details of complaints and letters received by Central Vigilance Commission (CVC) from MPs concerning squandering of public money by CPWD regarding purchase of stationery and electrical items at more than Maximum Retail Price (MRP);

(b) the action taken in this regard;

(c) the number of complaints lying/pending with the CVC and the time by which action on the complaints is likely to be completed; and

(d) the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The Central Vigilance Commission (CVC) has informed that it has received one complaint from an Hon'ble Member of Parliament

containing allegations of purchase of electrical items at higher rates by the Central Public Works Department (CPWD). This complaint has already been forwarded by the Commission to the Chief Vigilance Officer of CPWD, for a factual report.

(c) The CVC has informed that as on 30.11.2009, there were 343 complaints pending in the Commission. Action on these complaints is likely to be completed within a period of one month.

(d) The Commission calls for Investigation reports from the appropriate agencies on those complaints which contain serious and verifiable allegations and a clear vigilance angle. In certain cases, the Commission also conducts direct enquiry through its own officers.

Celebration of Birth Centenary of Charan Singh

4189. SHRI SANJAY SINGH CHAUHAN: Will the PRIME MINISTER be pleased to state:

(a) whether the birth centenary of Chaudhary Charan Singh, former Prime Minister of India was celebrated in the year 2002;

(b) if so, the details thereof;

(c) whether Rs.10 crore was earmarked for creating a durable assets in commemoration of the centenary celebration; and

(d) if so, the details thereof and the progress of the assets proposed to be constructed alongwith the amount of funds spent so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (d) A National Committee under the Chairmanship of former Vice President Shri Bhairon Singh Shekhawat was constituted by Government of India on 11th December, 2002 to chalk out commemorative programmes for celebration of Birth Centenary of Chaudhary Charan Singh at national level. An allocation of Rs. 10.00 crore was made during the financial year 2003-04 for the commemorative programmes. Out of which,

a sum of Rs.6,00 crore was sanctioned to State Tourism Development Corporations for setting up of one Tourism Village @ Rs.40.00 lakh each in 15 States. Besides, a sum of Rs.1.30 crore was sanctioned to Indian Tourism Development Corporation (ITDC) for development of 5 tourism villages (one each in Uttar Pradesh and Haryana and 3 villages in Delhi).

US President's visit to India

4190. SHRI RAMESH RATHOD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the US President has agreed to visit India next year; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. M. KRISHNA): (a) and (b) The US President has accepted the invitation extended by Prime Minister of India to visit India in 2010. As is the normal practice, the details of the visit, including the dates, are being finalized through diplomatic channels.

[Translation]

Water Conservation

4191. SHRI BHOOPENDRA SINGH:

SHRI PONNAM PRABHAKAR:

Will the Minister of WATER RESOURCES be pleased to state:

(a) State-wise details of water availability for various purposes in comparison to its total requirement in the country;

(b) the details of funds required and earmarked for implementation of water conservation to meet the projected demand during the Tenth & Eleventh Five Year Plan;

(c) whether the Union Government has received any proposals from the various State Governments regarding water conservation and management;

(d) if so, the details thereof and the action taken in this regard, State-wise; and

(e) the funds allocated to various State Governments for this purpose during the last three years and the current year, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) The National Commission on Integrated Water Resources Development (NCIWRD) has assessed the total water requirement for various purposes as 694 to 710 BCM, 784 to 843 BCM, and 973 to 1180 BCM by the years 2010, 2025 and 2050 respectively, depending on low demand and high demand scenario. The details are enclosed as Statement-I.

(b) The total outlay for irrigation, command area development and flood control under the State and Central Plan for X Plan was about Rs. 92,143 crores and as per

the information provided by the Planning Commission, the expenditure during X Plan was about Rs. 1,04,789 crores. The outlay provided in the XI Plan for these activities is Rs. 2,32,311 crores.

(c) to (e) The schemes for conservation of water resources are conceived, planned and implemented by the respective State Governments. However, Government of India provides assistance to States under various programmes namely Accelerated Irrigation Benefits Programme (AIBP), Command Area Development and Water Management (CAD&WM), Repair, Renovation and Restoration (RRR) of Water Bodies etc. for which proposals are submitted by the State Governments from time to time. The details of the fund released to States under AIBP, CAD&WM and RRR of Water Bodies are enclosed as Statement-II to IV.

Statement-I

State-wise Total Water Requirement

(In billion cubic meters)

State/UT	Year 2010		Year 2025		Year 2050	
	Low	High	Low	High	Low	High
1	2	3	4	5	6	7
Andhra Pradesh	64.7	66.4	71.1	78.5	90.2	109.8
Arunachal Pradesh	1.4	1.4	2.0	2.1	12.3	12.6
Assam	18.2	18.8	21.8	24.1	37.6	50.1
Bihar (including Jharkhand)	47.0	47.7	59.7	64.3	77.2	106.6
Goa	0.5	0.5	0.7	0.8	0.8	0.9
Gujarat	34.5	35.3	42.9	46.0	49.6	56.8
Haryana	31.7	32.1	31.3	31.8	31.2	31.6
Himachal Pradesh	5.7	5.8	5.7	6.0	6.5	6.7
Jammu & Kashmir	7.0	7.1	8.7	9.1	12.0	15.5
Karnataka	35.5	36.4	39.5	42.7	46.3	58.8
Kerala	11.3	11.6	14.3	15.6	25.3	30.9

1	2	3	4	5	6	7
Madhya Pradesh (including Chhattisgarh)	49.7	51.2	62.2	67.6	82.6	113.6
Maharashtra	54.1	56.1	67.1	74.0	83.7	101.5
Manipur	1.5	1.5	1.6	1.7	2.4	5.1
Meghalaya	1.1	1.2	1.3	1.5	2.0	2.2
Mizoram	0.4	0.4	0.6	0.6	1.1	1.2
Nagaland	1.2	1.2	1.5	1.6	6.0	6.1
Orissa	23.5	24.0	26.3	32.8	41.4	49.1
Punjab	51.0	51.1	48.6	48.8	47.1	47.5
Rajasthan	52.4	55.3	53.7	54.8	57.2	59.6
Sikkim	0.4	0.4	0.5	0.5	0.7	0.8
Tamil Nadu	43.5	44.1	48.5	51.6	52.2	61.7
Tripura	1.6	1.6	1.8	2.0	6.6	6.9
Uttar Pradesh (including Uttarakhand)	116.4	118.0	127.5	137.0	144.8	171.6
West Bengal	36.5	37.3	41.1	44.5	52.6	66.4
UTs	1.8	1.8	2.3	2.5	3.5	4.0

Statement-II*State-wise details of Central Assistance Released under AIBP*

(Rs. in crores)

Sl. No.	State / UT	2006-07	2007-08	2008-09	2009-10
1	2	3	4	5	6
1	Andhra Pradesh	843.42	987.77	855.18	662.66
2	Arunachal Pradesh	27.00	47.18	33.96	0.00
3	Assam	30.27	77.34	405.95	388.69

1	2	3	4	5	6
4	Bihar	3.23	62.24	109.70	18.63
5	Chhattisgarh	10.71	96.96	193.04	60.89
6	Goa	1.91	32.48	39.23	0.00
7	Gujarat	121.89	585.72	258.61	0.00
8	Haryana	3.17	0.00	0.00	0.00
9	Himachal Pradesh	3.93	114.05	119.32	32.40
10	Jammu and Kashmir	37.77	199.23	393.07	54.56
11	Jharkhand	1.29	9.22	3.72	0.00
12	Karnataka	160.37	349.90	442.42	182.80
13	Kerala	16.65	0.00	0.90	3.81
14	Madhya Pradesh	48.31	500.35	473.78	446.75
15	Maharashtra	465.52	972.25	2257.83	907.48
16	Manipur	156.30	103.99	221.67	12.41
17	Meghalaya	0.75	1.16	24.80	0.00
18	Mizoram	14.24	34.34	50.72	0.00
19	Nagaland	10.60	40.51	48.60	0.00
20	Orissa	133.88	624.36	724.44	245.74
21	Punjab	0.00	13.50	9.54	0.00
22	Rajasthan	11.60	156.53	178.62	22.28
23	Sikkim	3.32	3.24	0.00	0.00
24	Tripura	22.51	8.10	43.18	0.00
25	Tamil Nadu	0.00	0.00	0.00	0.00
26	Uttar Pradesh	81.90	150.69	315.47	62.15
27	Uttarakhand	84.73	265.65	371.66	45.22
28	West Bengal	6.70	8.95	22.81	0.91

Statement-III

Statewise Central Assistance released under the Command Area Development and Water Management Programme during last three years & current year.

(Rs. in Lakh)

Sl.No.	Name of the State	During 2006-07	During 2007-08	During 2008-09	During 2009-10 Upto November 09
1	2	3	4	5	6
1.	Andhra Pradesh	0.00	0.00	0.00	0.00
2.	Arunachal Pradesh	188.13	238.59	250.00	0.00
3.	Assam	0.00	0.00	594.61	0.00
4.	Bihar	0.00	0.00	0.00	6095.19
5.	Chattisgarh	1423.20	0.00	0.00	0.00
6.	Goa	0.00	0.00	0.00	0.00
7.	Gujarat	0.00	3057.66	0.00	0.00
8.	Haryana	1998.54	2332.22	4411.19	788.24
9.	Himachal Pradesh	0.00	0.00	0.00	0.00
10.	Jammu & Kashmir	606.81	777.61	1292.83	1432.35
11.	Jharkhand	0.00	0.00	0.00	0.00
12.	Karnataka	3030.02	5771.29	1500.00	2200.00
13.	Kerala	0.00	0.00	0.00	0.00
14.	Madhya Pradesh	892.22	490.07	0.00	589.67
15.	Maharashtra	0.00	622.27	2623.63	1651.79
16.	Manipur	207.04	184.07	554.47	195.53
17.	Meghalaya	0.00	0.00	0.00	0.00
18.	Mizoram	15.00	6.43	0.00	0.00
19.	Nagaland	15.10	19.43	0.00	0.00
20.	Orissa	494.83	1101.91	2976.25	0.00
21.	Punjab	2434.39	3589.24	6091.13	0.00

1	2	3	4	5	6
22.	Rajasthan	1143.79	1804.38	4630.31	0.00
23.	Sikkim	0.00	0.00	0.00	0.00
24.	Tamil Nadu	1607.35	1740.48	0.00	3150.00
25.	Tripura	0.00	0.00	0.00	0.00
26.	Uttar Pradesh	4537.52	5746.30	7094.76	2066.00
27.	Uttarakhand	205.81	0.00	409.92	0.00
28.	West Bengal	88.96	231.58	0.00	1600.00
Total		18888.72	27713.52	32429.10	19768.77

Statement-IV

*Statewise details of funds released under the Scheme
Repair, Renovation & Restoration of Water Bodies*

(Rs. in crore)

Sl.No.	State	Total Funds released		
		2007-08	2008-09	2009-10
1.	Tamil Nadu	16.60	79.08	115.95
2.	Andhra Pradesh	8.30	2.17	18.27
3.	Karnataka		0.23	1.62
4.	Orissa		5.03	0.60

Imported Machinery

4192. SHRI DILIP SINGH JUDEV: Will the Minister of COAL be pleased to state:

(a) the details of imported machinery and its value lying unutilized for more than one year with each of the coal companies in the country and the reasons therefor; and

(b) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF

STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) There is no imported machinery lying unutilized for more than one year in any one of the subsidiaries of Coal India Limited (CIL). However, some equipment at Mahanadi Coalfields Limited and Northern Coalfields Limited are under breakdown for more than one year. The reason of the machines lying under breakdown are poor service support, non-availability of the required spares and very high cost of the required spares/assembly rendering the repair uneconomical.

*[English]***Mountain Eco-system**

4193. SHRI PREM DAS RAI: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether mountain eco-system are important for tracking the variability of weather systems in the country;

(b) if so, whether mountains can be treated as an earth resource like oceans;

(c) if so, the details thereof;

(d) whether the Government has any plan for bringing mountain eco-systems within the ambit of the Earth Sciences; and

(e) if so, the time by which it is likely to be done?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) No, Madam. However, Indian summer monsoon circulation is strongly influenced by the geometry of Himalayan-Tibetan Plateau, its complex orography along the Western Ghats and by the overall ocean-land configuration. On the other hand, understanding vulnerability of the mountain eco-systems to the short term and long term, variability in the weather conditions and monsoon in particular is of critical significance.

(b) and (c) Yes Madam as far as storage and supply of fresh water resources is concerned. Himalayan snow, ice and its glaciers form source of fresh water for the perennial rivers of the north India and Western Ghats serve as source of rain-fed freshwater for all east flowing peninsular rivers.

(d) and (e) At present there is no proposal to bring mountain eco-systems within the ambit of Ministry of Earth Sciences. However, the Government's National Action Plan on Climate Change (NAPCC) envisages launching an exclusive Mission for Sustaining the Himalayan Ecosystem to evolve management measures for Sustaining and safeguarding the Himalayan glaciers and mountain eco-system resources.

Information under RTI Act

4194. SHRI PURNMASI RAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Information Commission has held that there is no basis under Section 7(9) of the RTI Act, 2005 for denial of information to RTI Applicants; and

(b) if so, the details thereof alongwith the action taken to enforce giving information to RTI applicants?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF

THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The Central Information Commission has held that Section 7(9) does not allow exemption from disclosure. It only allows disclosure in a form different from the form in which it has been sought. The RTI Act has an inbuilt mechanism to ensure that the applicant gets the information within the prescribed time limit.

Funds for development of Urdu and Hindi languages

4195. SHRI ARJUN CHARAN SETHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government is allocating funds for the promotion and development of Urdu and Hindi languages abroad;

(b) if so, the details thereof alongwith the funds allocated for this purposes during the last three years and the current year, year-wise and country-wise; and

(c) the actual demand under the current Five Year Plan, country-wise and language-wise?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) In accordance with the Constitutional directive for development of the Hindi language, Government is allocating funds for the promotion and development of Hindi under the sub-Head "Propagation of Hindi through Missions abroad" of the Ministry of External Affairs.

(b) The funds are not allocated country-wise but are sanctioned by the Ministry of External Affairs to our Missions / Posts abroad as special grants on receiving their specific proposals for various activities conducive to promotion of Hindi language abroad like holding Hindi Teaching classes, commemoration of Hindi Diwas and the World Hindi Day, holding seminars and conferences, distribution of Hindi Books and Hindi learning material etc. The Government also contributes to the budget of the World Hindi Secretariat set up in Mauritius in collaboration

with the Government of Mauritius on 50% sharing basis. The funds allocated for promotion of Hindi abroad during last three years and the current year are as under:-

Financial Year 2006-2007	Rs. 1,60,00,000/-
Financial Year 2007-2008	Rs. 6,60,00,000/-
Financial Year 2008-2009	Rs. 1,00,00,000/-
Financial Year 2009-2010	Rs. 2,12,00,000/-

(b) (i) Furthermore, the Indian Council for Cultural Relations (ICCR), in association with Kendriya Hindi Sansthan (KHS), Agra, is maintaining 13 Hindi Chairs abroad. Details of expenditure in the last three years on the 13 Chairs is as follows:-

FY 2006-07	Rs. 1,74,64,473/-
FY 2007-08	Rs. 1,65,79,169/-
FY 2008-09	Rs. 2,33,17,511/-

(ii) ICCR is also engaged in bringing out a Hindi journal for circulation abroad. Council also buys Hindi and Urdu books for the libraries of the Indian Cultural Centres abroad, as well as for presentation to Universities and other organizations engaged in propagating Hindi and Urdu abroad.

(c) Funds are allocated under non-Plan expenditure on an annual basis.

Government and Private Engineering Colleges

4196. SHRI SUKHDEV SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of engineering colleges in private and Government sector in the country;

(b) whether the Government has initiated any step to remove imbalance of the number of engineering colleges amongst the States;

(c) if so, the details thereof;

(d) the student/teacher ratio in engineering

institutions in the country and the developed countries; and

(e) the steps taken by the Government to improve this ratio in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) At present, the number of All India Council for Technical Education (AICTE) approved existing private engineering institutions is 2655 whereas the number of approved Government institutions is 251 in the country.

(b) and (c) In order to overcome the imbalance of the number of engineering colleges amongst states, the AICTE has taken up the following initiatives:

(i) AICTE has now allowed second shift of engineering college (s) in existing engineering college (s) only in those States where the number of seats available in engineering colleges per lakh of population is less than all India average.

(ii) For a balanced growth of various streams of education in Engineering & Technology, the Council adopted a policy to allow establishment of new Engineering Institutions with at least three conventional branches as a mandatory requirement in the States where the number of seats available in engineering colleges per lakh of population is more than all India average, whereas in the States where the number of seats available in engineering colleges per lakh of population is less than the all India average, no such restriction is applicable.

(iii) The Council has permitted the possession of total land area in three adjacent pieces specifically in North Eastern States and hilly areas for setting up new technical institutions.

(d) and (e) As per AICTE Approval Process Handbook, the student: teacher ratio is 15: 1 with cadre ratio of 1:2:6 (Professor: Asst. Professor: Lecturer). In order to attract and retain teachers, a revised pay structure has been approved by the Government.

Death due to Swine Flu during Haj

4197. SHRI MILIND DEORA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether some Haj Pilgrims had died of Swine Flu during this year's annual Haj Pilgrimage; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (DR. SHASHI THAROOR): (a) Yes.

(b) As per the information received by the Government two Indian Haj pilgrims have so far died of Swine Flu. Their details are :

(i) Shri Mohmed Essa Ali Patel, S/O Late Essa Ali Patel, R/O C-1850 Kot Parsiwad, Nava Rasta, Bharuch-392001, Gujarat, Passport No. H-2919992; Age 73 years; Pilgrim went for Haj through a private tour operator M/S Al Hujja International Tour and Travels, Mumbai and died on 19.11.2009 at 12:30 PM in King Abdul Aziz Hospital (Al Zahir), Makkah.

(ii) Shri Abdullah Thyullathil, S/O Thyullathil Ali R/O Thyllathil House, PO. Thondernadu Korame, via Vellamunda, Distt. Wayanad, Kerala, Passport No. : H-5114445, Cover no. KL-7688-2; Age: 58 Years/Male; Pilgrim went for Haj through the Haj Committee of India and died on 28.11.2009 at 04:30 PM.

Compensation to Land Owners

4198. SHRI K.C. VENUGOPAL: Will the PRIME MINISTER be pleased to state:

(a) whether it has come to the notice of the Government regarding environmental problems at mining area of Indian Rare Earth Limited, Chavara, Kerala;

(b) if so, the details thereof;

(c) whether the Government has received any complaint regarding sanctioning of appropriate amount of compensation for land owners whose land were acquired by the company; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) No, Madam.

(b) Not applicable.

(c) and (d) Indian Rare Earths Limited (IREL), a public sector undertaking of the Department has mining operations at three places i.e. Orissa Sands Complex (OSCOM), Chatrapur, Orissa; Chavara at Kerala and Manavalakurichi in Tamil Nadu. While no complaints have been received in OSCOM and Chavara, one complaint has been received in Manavalakurichi. The complaint has been dealt with suitably.

Science and Maths course for plus two students

4199. SHRI SURESH KUMAR SHETKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether plus two students across the country will be studying the same course for science and maths from 2011 -2012 Session; and

(b) if so, the salient features of this new scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) There is no such proposal under consideration of the Government at present. During the conferences of Secondary and Higher Secondary Examination Boards organized by the Council of Boards of School Education (COBSE) at Hyderabad on 9-10 August, 2008 and at Delhi on 24-25 August, 2009, there was discussion on the necessity of a core curriculum in Physics, Chemistry, Biology and Mathematics at the higher secondary stage.

[Translation]

Damage to Environment

4200. SHRI MURARI LAL SINGH: Will the Minister of COAL be pleased to state:

(a) whether the coal mines of South Eastern Coalfields Limited in Chhattisgarh's j causing damage to the environment;

(b) if so, the details thereof and the remedial steps being taken by the Government in this regard; and

(c) the plans of the Government regarding conservation of forests?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) During mining operations, specially for opencast mining, degradation of land and environmental pollution, to some extent, occur. South Eastern Coalfields Limited (SECL), as a policy matter, is taking steps regularly to reclaim and restore the mined out land and also takes all possible mitigation measures to make its working areas and surroundings clean and green. The provisions of environmental clearance are strictly complied with and monitoring of pollutants is a continuous process.

Before starting mining operations, Government ensures that multi-pronged environment friendly actions such as adoption of new technology by introducing Surface Miner, Continuous Miner, Longwall & Highwall mining are adopted. Also, reduction/abatement of fugitive emissions, industrial effluent, handling/disposal of hazardous wastes, remedial measures for land degradation have been adopted as day-to-day activity in the mines.

(c) The coal companies comply with all the provisions of the Forests (Conservation) Act framed by Ministry of Environment and Forests.

[English]

Seizure of Indian Territory

4201. SHRI PRADEEP MAJHI:

SHRI KISHNBHAI V. PATEL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that various neighbouring countries have seized Indian territory;

(b) if so, the details in this regard, country-wise;

(c) whether these countries have positioned their military divisions on the land seized by them;

(d) if so, the details thereof, country-wise; and

(e) the action so far taken by the Government in this regard and the outcome thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) to (e) Pakistan is in illegal occupation of approximately 78,000 sq kms. of territory in the Indian State of Jammu & Kashmir. China is in illegal occupation of approximately 38,000 sq kms. of territory in the Indian State of Jammu & Kashmir, as well as 5,180 sq kms. illegally ceded by Pakistan to China. Government does not recognize the illegal occupation of Indian territory by Pakistan and China and has taken this up with both governments concerned.

Software problem in Passport Offices

4202. SHRI MAHENDRA KUMAR ROY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the work relating to issue of passports in the country has been allocated to some private companies;

(b) if so, the details thereof and the reasons therefor;

(c) whether the software being used by the passport offices, provided by the said private company, is not working satisfactorily;

(d) if so, the reasons therefor; and

(e) the corrective steps taken/being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (DR. SHASHI THAROOR): (a) and (b) Despite extensive computerisation, opening of new Passport Offices and reforms in the Central Passport Organisation (CPO), a need was felt for change in the existing system due to the rapidly growing volume of

passport seekers. With a view to deliver all passport related services to the citizens in a timely, transparent, more accessible and reliable manner, the Government has embarked on the Passport Seva Project. The basic design of the Project involves outsourcing of all non-sovereign, non-security and non-sensitive functions to a private contractor, with Government functionaries retaining all critical roles and responsibilities. Following an extensive and transparent two stage shortlist process, Tata Consultancy Services Limited (TCS) was selected as the Service Provider for the Project. Front-end activities, such as token issuance, initial scrutiny of the application forms, acceptance of fee, scanning of the documents, taking photos, etc., will be performed by the Service Provider's staff whereas the sensitive activities, such as verification of documents, police verification, decision on grant of passports, printing and dispatch of passports, will be performed by the Government staff.

(c) to (e) The application software of the Project is under the process of development by the Service Provider (SP). The software will be put to use only after it is fully developed by SP and tested by the Third Party Audit Agency.

[Translation]

Transparency International

4203. SHRI K.D. DESHMUKH:

SHRI P. KUMAR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Transparency International (T.I.) India has asked the Government to ratify the United Nations Convention against Corruption;

(b) if so, the details thereof including the main provisions of the Convention;

(c) the extent of corruption prevailing in the country as per the report of T.I.;

(d) whether the Government proposes to sign the Convention to recover assets and money stashed by Indians in countries like Switzerland; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) and (b) Transparency International (India) had urged Government to consider ratifying the United Nations Convention Against Corruption. The salient provisions of this Convention are as follow:

- i. Defines and standardizes legal terms;
- ii. Requires State Parties to develop corruption prevention measures involving both public and private sectors;
- iii. Requires State Parties to establish specific offences as crimes;
- iv. Calls for international cooperation, inter alia, through extradition, mutual legal assistance and joint investigations;
- v. Provides for asset recovery;
- vi. Provides for training, research and information sharing measures;
- vii. Contains technical provisions relating to signature and ratification.

(c) According to the annual report of 2009 on 'Corruption Perception Index' published by Transparency International, India was placed at 84th rank amongst 180 countries.

(d) and (e) India has signed the United Nations Convention Against Corruption on 09 December 2005.

Discrimination in Mid Day Meal Scheme

4204. SHRI ASHOK KUMAR RAWAT:

SHRI RAMASHANKER RAJBHAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the children of dalit communities are seated separately during mid day meal in 38 per cent Government schools of the country;

(b) if so, the details thereof, State-wise and the reasons therefor; and

(c) the steps taken by the Government to check such discrimination against dalits in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Some cases of caste discrimination in a couple of States had come to the notice of the Government through media reports. However, the concerned State Governments, after enquiry, had found allegations to be not true.

(c) The States/UTs are advised to involve teachers and community members in implementation of the programme and ensuring that children eat together in a spirit of camaraderie, fostering social harmony and cooperation.

People travelling on Tourist Visa from POK

4205. SHRI JAI PRAKASH AGARWAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of persons visited Jammu & Kashmir on tourist visa by bus from Pakistan occupied Kashmir during the last one year;

(b) whether the Supreme Court has issued any notice to the Union Government in the case of laying claim on property in Jammu & Kashmir by these people;

(c) if so, the details thereof;

(d) whether the Union Government has made the Supreme Court aware of their opinion in this regard; and

(e) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) 2358 persons visited Jammu and Kashmir on LOC entry permit from Pakistan occupied Kashmir during the last one year.

(b) As per information available with the Ministry of External Affairs, no such notice has been received from the Hon'ble Supreme Court.

(c) to (e) Does not arise.

Central Rural University Status

4206. SHRI OM PRAKASH YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to accord the status of a Central Rural University to Jai Prakash University, Chhapra (Bihar);

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) There is no such proposal.

(b) and (c) Do not arise.

[English]

Irregularities in Central Universities and IGNOU

4207. SHRIMATI BOTCHA JHANSI LAKSHMI:

SHRI P. KUMAR:

SHRI S.R. JEYADURAI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of cases received against Vice Chancellors and other officers of Central Universities and Vice Chancellors of Indira Gandhi National Open University (IGNOU) for violation of norms and other irregularities and malpractices during the last three years, university-wise, year-wise;

(b) the details of cases against Vice Chancellors and other officers of Central Universities which have been decided;

(c) the details of action taken under the concerned Acts;

(d) the details of cases pending for settlement; and

(e) the steps the Government proposes to take to ensure transparency and accountability?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) While the Central Universities, including IGNOU, are statutory autonomous bodies established and incorporated under Acts of Parliament and the Central Government has no direct control over their day-to-day functioning, the President of India, in the capacity as the Visitor of these Universities, has the right to cause an inquiry to be made in respect of any matter connected with the administration or finances of a University. The University Grants Commission (UGC), which is mandated to maintain standards of higher education in the country and to allocate and disburse grants to the Central Universities, may also look into the allegations/complaints against the Central Universities. During the last three years, the Visitor/UGC has constituted Fact Finding Committees to look into the allegations/complaints relating, inter-alia, to financial mismanagement, misappropriation of funds, irregularities in appointments, violation of Statutes and Ordinances, personal charges against Statutory Officers, etc. against the Vice-Chancellors and other officials of Nagaland University, Aligarh Muslim University and Visva Bharati. Beside, a complaint against the Vice-Chancellor, IGNOU received through the Central Vigilance Commission, is under examination in the Ministry.

(e) The Central Universities are governed by their respective Acts, which provide for submission of annual reports and the audited accounts of the Universities before both Houses of Parliament. This provision, along with the built-in mechanism of checks and balances in the system, ensures transparency and accountability in the functioning of the Universities.

[*Translation*]

Mandatory I-Card for Visiting Nepal

4208. SHRI DEORAJ SINGH PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government of Nepal has made it mandatory for all travellers from India to have identity card while visiting Nepal;

(b) if so, the details thereof and the reasons therefor; and

(c) the likely impact as a result thereof on the Indo-Nepal relations?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) No.

(b) The two Governments have, however, reached an understanding for citizens for both countries to provide an Identification Document while travelling by air. There is no such requirement for people travelling by land. The requirements were primarily put in place by both countries to enhance the security of air travel between India and Nepal.

(c) The requirements for travel between both the countries have been in practise for quite some time and no negative impact thereof has come to notice.

Investment in Atomic Energy Sector

4209. SHRI DANVE RAOSAHEB PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether the leading foreign companies are looking forward to invest in atomic energy market of the country;

(b) if so, the response of the Government thereto;

(c) the details of collaboration entered into with Indian companies; and

(d) the likely benefits to accrue as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The Atomic Energy Act, 1962, gives power to Central Government to produce, develop, use and dispose off atomic energy either by itself or through any authority or corporation established by it or a Government company in which not less than 51% of the paid up share capital is held by the Central Government.

(c) and (d) NPCIL has signed Memorandum of Understandings with companies from Russian Federation, France and the USA to work out the details of setting up a total nuclear power capacity, progressively, of about 40,000 Mw.

Shutdown of Cirus Reactor

4210. SHRI JAGDISH SHARMA:

SHRI ANANTKUMAR HEGDE:

SHRI SURESH KUMAR SHETKAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government proposes to shutdown the research reactor "CIRUS" at Bhabha Atomic Research Centre (BARC);

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Madam. It has been planned to shutdown the Research Reactor 'CIRUS' at BARC, Trombay, Mumbai by December, 2010.

(b) and (c) The decision to shutdown this reactor permanently in December 2010 has been taken, taking into account that its useful life is coming to an end.

Neelgai Population

4211. SHRI JAGADANAND SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the population of 'Neelgai' is very high in Gangetic region and its nearby areas in Bihar due to which farmers are not able to do their farming;

(b) if so, the details thereof;

(c) whether the Government proposes to check the population of 'Neelgai'; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH) : (a) to (d) Various State Governments including those in Gangetic region have represented about the increased number of Neelgai, as these are causing severe damage to agriculture crops. Neelgai has been placed in Schedule-III of the Wildlife (Protection) Act, 1972. The Chief Wildlife Warden of the State is empowered to permit hunting of these animals under the provisions of the Wildlife (Protection) Act, 1972. Further, the Ministry of Environment & Forests has also directed the Wildlife Institute of India to carry out a study in the important affected areas to recommend mitigatory measures.

NASA's Polar Mission

4212. SHRI RADHA MOHAN SINGH:

SHRIMATI MEENA SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the National Aeronautics and Space Administration (NASA), America has discovered water on the surface of moon;

(b) if so, the details thereof; and

(c) the benefit likely to accrue as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Madam.

(b) Analysis of the data of Moon Mineralogy Mapper (an instrument of NASA flown in Chandrayaan-I), has given very positive confirmation on the presence of water in the form of ice and hydroxyl on the surface near Polar regions of the Moon.

(c) The presence of water and other resources might raise hopes of establishing lunar habitats. But it needs further advanced missions to practically embark on such concepts.

*[English]***India's rank in Economic Freedom of World**

4213. SHRI EKNATH MAHADEO GAIKWAD:
 SHRI BHASKARRAO BAPURAO PATIL,
 KHATGAONKAR:
 SHRI MADHU GOUD YASKHI:

Will the PRIME MINISTER be pleased to state:

(a) whether India ranked 86th in the 'Economic Freedom of the World-2009 Annual Report' released recently by the Centre for Civil Society, down from its last year rank of 77;

(b) if so, the details thereof and the reasons given in the report for down ranking of India;

(c) the reaction of the Government in this regard; and

(d) the corrective measures taken by the Government to improve its ranking in future?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (c) Yes Madam. India in 2007 ranked 86th in the index for Economic Freedom calculated by Economic Freedom Network in the "Economic Freedom of the World-2009 Annual Report" prepared in collaboration with Centre for Civil Society (CCS). This is the estimate of an independent research institute using their own norms and weights in the calculation of the Index.

(d) The Eleventh Five Year Plan (2007-2012) aims at achieving an accelerated growth in the economy which is also more inclusive and yields broad based benefits and ensures equality of opportunity for all. The commitment of the Plan towards inclusiveness is reflected in the monitorable targets relating to Education, Health, Income & Poverty, Women & Children environment and infrastructure, etc. Both Central and State Governments have initiated a number of programmes to achieve equitable and inclusive growth. In addition, there are specially targeted anti-poverty programmes for the poor and disadvantaged groups. Improving delivery and governance are also receiving attention of the Government. These measures would inter alia go a long way in attaining 'Economic Freedom' from an Indian perspective.

Contact group on Somalia piracy

4214. SHRIMATI YASHODHARA RAJE SCINDIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether under certain UN resolution, a Contact Group on Somalia Piracy (CGSP) has been formed;

(b) if so, the details thereof;

(c) whether any meeting of the CGSP was held after its formation;

(d) if so, the details thereof alongwith the decisions taken therein;

(e) whether India is part of the CGSP; and

(f) if so, the details thereof alongwith the role assigned to Indian Navy in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) and (b) An informal inter-governmental consultative mechanism called: Contact Group on Piracy off the Coast of Somalia (CGPCS) was formed in January 2009 following UN Security Council Resolution 1851 of December 2008 as a platform for information sharing; coordinating actions of navies of individual countries/ naval coalitions (EU Naval Force, Combined Task Force-151 led by the US) engaged in combating piracy in the Gulf of Aden; raising public and merchant marine awareness; and, examining legal/criminal justice issues with respect to apprehended pirates. The CGPCS is a consultative forum. With respect to operations, individual navies and naval coalitions function under their respective command structures.

(c) and (d) The CGPCS has met as follows:

First Plenary Meeting on 14 January 2009 in New York

Second Plenary Meeting on 17 March 2009 in Cairo

Third Plenary Meeting on 29 May 2009 in New York

Fourth Plenary Meeting on 10 September 2009 in New York

Communiqués reflecting the deliberations and decisions of the above four CGPCS meetings are attached of Statement I to IV.

(e) and (f) As a founding member of the CGPCS, India has played an active role in all aspects of its work and has participated in its meetings. India has deployed one warship which conducts point to point escort for merchant marine. India is not part of any multi-national naval coalition. However, it coordinates its activities with other navies and naval coalitions in the Gulf of Aden engaged in combating piracy.

Statement-I

First Plenary Meeting of the Contact Group on Piracy Off the Coast of Somalia, New York, January 14, 2009

The Contact Group on Piracy off the Coast of Somalia met at United Nations Headquarters in New York on January 14, 2009, and agreed on the following statement.

Begin Text:

Pursuant to United Nations Security Council Resolution 1851, the Contact Group on Piracy off the Coast of Somalia (CGPCS) was established on January 14, 2009 to facilitate discussion and coordination of actions among states and organizations to suppress piracy off the coast of Somalia. The CGPCS will report its progress periodically to the UN Security Council. Participating in the meeting were representatives from: Australia, China, Denmark, Djibouti, Egypt, France, Germany, Greece, India, Italy, Japan, Kenya, Republic of Korea, The Netherlands, Oman, Russia, Saudi Arabia, Somalia TFG, Spain, Turkey, United Arab Emirates, United Kingdom, United States, and Yemen, as well as the African Union, the European Union, the North Atlantic Treaty Organization (NATO), the UN Secretariat, and the International Maritime Organization.

The Contact Group notes with deep concern that piracy off the coast of Somalia grew significantly in 2008, and that attacks on shipping vessels can be expected to increase without enhanced international efforts. In 2008, over 100 attacks, including over 40 successful seizures, resulted in hundreds of persons taken hostage. The pirates have been demanding million-dollar ransoms for release of the hostages, ships and cargoes. Piracy disrupts critical humanitarian aid deliveries to Somalia, increases shipping insurance premiums along one of the world's most traveled routes to near-prohibitive levels, damages littoral economies by forcing the diversion of vessels around the Cape of Good Hope, and raises the prospect of an environmental disaster as ships fall prey to hostile intent. Piracy is a symptom of a wider lack of security and rule of law in Somalia and continues to constitute a threat to regional stability. As important, piracy is symptomatic of the overall situation in Somalia including the prevalence of illegal fishing and toxic

waste dumping off the coast of Somalia, which adversely affects the Somali economy and marine environment. As such, piracy issues must be kept in mind as one element of a larger challenge, and international support for initiatives such as the international Contact Group on Somalia must be encouraged as well as support for the Contact Group on Piracy off the Coast of Somalia. The CGPCS considers its activities as part of wider international efforts to secure peace and stability in Somalia.

As an international cooperation mechanism created pursuant to Security Council resolution 1851 to act as a point of contact between and among states, regional and international organizations on aspects of combating piracy and armed robbery at sea off Somalia's coast, the CGPCS will inform the UN Security Council on a regular basis of the progress of its activities, including through providing relevant information to the UN Secretary General for possible incorporation into his periodic reports to the Council.

The CGPCS emphasizes the primary role of Somalia itself in rooting out piracy and armed robbery at sea and the importance of assisting Somalia in strengthening its own operational capacity to fight piracy and bring to justice those involved in piracy.

The Contact Group on Piracy off the Coast of Somalia applauds the efforts countries, industry, and regional and international organizations have taken to address the piracy problem pursuant to Security Council resolutions. Of particular note, the CGPCS applauds the counter-piracy operations that individual nations, Combined Maritime Forces (CMF), NATO and the EU have undertaken during the last six months.

Pursuant to UNSCR 1851, States and regional organizations fighting piracy and armed robbery at sea off the coast of Somalia will consider creating a center in the region to coordinate information relevant to piracy and armed robbery at sea off the coast of Somalia (the Counter-Piracy Coordination Center) as soon as possible in 2009. Pending the establishment of such a center, the Contact Group will look to put interim arrangements in place. The CGPCS asks participating states, international and regional organizations to support both the interim and follow-on facilities.

The Contact Group on Piracy off the Coast of Somalia agrees that better operational information is needed in order to address the problem of piracy off the coast of Somalia, and calls on members to contribute additional operational information and surveillance assets to the region.

The Contact Group on Piracy off the Coast of Somalia recognizes the importance of apprehending and prosecuting suspected pirates. The CGPCS calls on state parties to implement their obligations under relevant treaties and applicable international law, including in particular the UN Convention on the Law of the Sea, with respect to suppressing piracy, establishing jurisdiction, and accepting delivery of suspected pirates, and to discuss, as appropriate, the applicability of other international instruments including the 1988 Convention for the Suppression of Unlawful Acts Against the Safety of Maritime Navigation ("SUA Convention"), and the UN Convention Against Transnational Organized Crime.

The CGPCS will examine practical options for strengthening the ability of countries willing to detain and prosecute suspected pirates. It will also examine options for developing other mechanisms to address piracy, including international judicial mechanisms. The Group welcomes the efforts of States, the UN Office on Drugs and Crime, and the UN Development Program to build judicial capacity and commends the Government of Kenya in particular for supporting the prosecution of suspected pirates. The Contact Group on Piracy off the Coast of Somalia notes the work of the maritime shipping industry and the International Maritime Organization (IMO) to establish measures to prevent and suppress acts of piracy and armed robbery for commercial vessels transiting the region. International maritime industry groups have taken efforts to address the piracy threat. Of note is the adoption by the world's leading shipping, cargo, and insurance organizations of a set of common best management practices which were based on recommendations by the EU's Maritime Security Center - Horn of Africa (MSC-HOA). The CGPCS will continue to work with the IMO, shipping industry representatives, and shipping companies to increase the distribution and voluntary employment of best practices and threat information.

The Contact Group on Piracy off the Coast of Somalia reaffirms its respect for Somalia's sovereignty, territorial integrity, and sovereign rights over natural resources, and its participants ensure that their flagged vessels respect these rights.

The CGPCS offers participation to any nation or international organization making a tangible contribution to the counter-piracy effort, or any country significantly affected by piracy off the coast of Somalia. As such, the Contact Group extends invitations to Belgium, Norway, Portugal, Sweden, and the Arab League.

The CGPCS identified six related focus areas: improving operational and information support to counter-piracy operations, establishing a counter-piracy coordination mechanism, strengthening judicial frameworks for arrest, prosecution and detention of pirates, strengthening commercial shipping self-awareness and other capabilities, pursuing improved diplomatic and public information efforts, and tracking financial flows related to piracy.

The participants agreed to establish four working groups in which all CGPCS parties may participate, to address the focus areas. Working Group 1 will address activities related to military and operational coordination and information sharing and the establishment of the regional coordination center, and will be convened by the United Kingdom with the support of the International Maritime Organization. Denmark will convene Working Group 2 to address judicial aspects of piracy with the support of UNODC. The United States agreed to convene Working Group 3 to strengthen shipping self-awareness and other capabilities, with the support of IMO. Egypt agreed to convene Working Group 4 to improve diplomatic and public information efforts on all aspects of piracy.

Additionally, participating states affirmed the importance of attention to financial flows to pirates and their activities and decided to remain seized of the issue. The CGPCS also calls on international bodies that track illicit financial flows to examine the question of such flows to pirates and their operations and to report as appropriate to the CGPCS and other groups concerned with the issue.

The Contact Group on Piracy off the Coast of Somalia agreed to establish a small Secretariat to support scheduling and reporting on the outcomes of meetings of the Contact Group and the working groups. The CGPCS requests appropriate and relevant organizations and agencies to contribute to the Secretariat.

The Contact Group on Piracy off the Coast of Somalia recognizes that the international community of interest is far greater than the participation of States in the CGPCS, and pledges to inform the larger community of all significant CGPCS conclusions, rationale and activities. It recognizes that effective coordination of activities to eradicate piracy requires coordination among the entire international community, and so remains open to receiving input from CGPCS and non-CGPCS members.

The Contact Group on Piracy off the Coast of Somalia plans to meet again in March 2009 to review the progress and direction of the four working groups and other developments. It will consider, at that time, the addition of new members.

Statement-II

Second Plenary Meeting of the Contact Group on Piracy Off the Coast of Somalia March 17, 2009.

Communique

The Contact Group on Piracy off the Coast of Somalia (CGPCS) convened its second meeting in Cairo on March 17th, 2009, under the Chairmanship of Egypt, and with the participation of Australia, Belgium, China, Denmark, Djibouti, Egypt, France, Germany, Greece, India, Italy, Japan, Kenya, Republic of Korea, The Netherlands, Norway, Oman, Portugal, Russia, Saudi Arabia, Somalia, Spain, Sweden, Turkey, United Arab Emirates, the United Kingdom, the United States of America, Yemen, the African Union, the European Union, the International Maritime Organization, the League of Arab States, the North Atlantic Treaty Organization (NATO), and the United Nations Secretariat.

The CGPCS listened to presentations from the Chairmen of each of the four Working Groups. The group commended all four Working Groups for their fruitful

meetings, and extended its thanks to the hosting countries and organizations. The Group expressed appreciation to the work done so far by the Working Groups, took note of the Chairmen's summaries and decided that the Working Groups would undertake the following future tasks:

Working Group 1: There was a consensus on the need for WG1 to continue its work in the future, under the Chairmanship of the United Kingdom. It was agreed that the WG would continue working on the tasks identified in the Chairman's summary, including presenting an options paper on military coordination and options for regional capability development, including in these contexts the possible role and mandate of a counter-piracy coordination center.

Working Group 2: The Contact Group recognized the need for WG2 to continue its work, under the Chairmanship of Denmark. The group agreed that it was necessary for WG2 to continue working on the future tasks identified in the Chairman's summary, noting the desirability of addressing the tasks simultaneously.

The Contact Group also agreed to entrust WG2 to set the legal framework for a possible International Trust Fund to help defray the expenses associated with prosecution of suspected pirates, as well as other activities related to implementing CGPCS objectives regarding combating piracy in all its aspects, for a decision to be taken by the CGPCS.

Working Group 3: The Contact Group decided to maintain WG3 at its disposal, under the Chairmanship of the United States, without giving it any immediate tasks, while asking it to coordinate closely on issues pertaining to the work of WG1.

Working Group 4: The Contact Group decided that WG4 should continue its work under the Chairmanship of Egypt, and welcomed the recommendation, by WG4, to develop a communications strategy for the CGPCS. It tasked WG4 to examine ways to disseminate the CGPCS message to the identified target audiences, while emphasizing the role of the United Nations Political Officer in Somalia in this regard. WG4 was also tasked to examine a potential role for a Press and Media Officer within the Secretariat of the CGPCS.

The Contact Group welcomed the UN's readiness to present to its next meeting a needs assessment report on socio-economic projects that have a direct relation to addressing piracy on the land.

With regards to decision-making in the CGPCS, it was decided that decisions of the Contact Group would be taken by consensus. It was further agreed that Working Groups of the CGPCS do not take decisions, but only make recommendations through Chairmen's summaries for consideration by the CGPCS.

The issue of Chairmanship of the CGPCS was also discussed, and the consensus of the group was that Chairmanship would be rotated on a voluntary basis. The venue of the CGPCS would be at the UN Headquarters in New York, for practical reasons pertaining to representation of countries, unless any State, on an exceptional basis, requested to host the meeting. It was agreed that the Contact Group would meet on an *ad hoc* basis, depending on its needs, while the date of each meeting would be decided at the prior meeting.

Preliminary discussion on the modalities of expanding the membership of the CGPCS took place on the occasion of the submission of candidatures from several countries. It was decided that the Chair would circulate the letters of the candidates to members of the CGPCS for consideration at its next meeting.

It was agreed that the CGPCS would convene its next meeting in the first week of July, unless the need arises from an earlier meeting.

Denmark reported on the May 5-6 Working Group 2 meeting in Copenhagen. Working Group 2 stressed the need for cooperation to the fullest possible extent with all states and international and regional organizations concerning the facilitation of arrest, detention and prosecution of suspected pirates. The importance of shared responsibility among states for prosecution was highlighted. In addition to agreeing on a recommended legal framework for an ITF, Working Group 2 produced two papers that were distributed to the Contact Group. The first included a list of impediments to prosecution that have to date made prosecution efforts

less effective than necessary. The second provided a checklist of steps states might take to ensure that they are able to prosecute suspected pirates. A number of countries made proposals concerning the establishment of an international or regional mechanism for the prosecution of pirate suspects, while other states highlighted the difficulties in establishing such a mechanism. The Contact Group tasked Working Group 2 to report back at its next meeting on further progress made by states in efforts to facilitate prosecution of suspected pirates and, in particular, efforts by Contact Group states to overcome the impediments listed by Working Group 2, including by use of the checklist. It also tasked Working Group 2 to draw up detailed terms of reference for an international trust fund to defray the expenses associated with the prosecution of suspected pirates, as well as other activities related to implementing Contact Group objectives regarding combating piracy in all of its aspects; develop a generic template for use by interdicting states in collecting evidence in piracy incidents; further examine the concept of "ship riders;" and invite the United Nations Office on Drugs and Crime (UNODC) to continue gathering information on relevant national legal systems, including those of coastal states. The Contact Group also asked Working Group 2 to continue consideration of possible international or regional mechanisms for the prosecution of suspected pirates.

The Contact Group asked Working Group 3, working principally through correspondence, to review on a quarterly basis progress of gathering lessons learned from vessel owners/operators, crew, and military involved in pirate attacks and updating maritime advisories to vessel masters with pertinent lessons learned. It was asked to review to what extent the BMPs are being used onboard vessels transiting off the coast of Somalia and the progress of disseminating Piracy Counter-Measure Guidance. The Working Group was also asked to identify labor issues and to develop labor related guidance in support of crew training and post event activities.

Egypt reported on the May 25 meeting of Working Group 4 in Cairo. Working Group 4 reported on the communications strategy it developed and identified the key messages that should be delivered to target audiences. It welcomed the presentation by Somali Deputy Prime Minister,

Abdel Ibrahim, and the report by the United Nations Political Office for Somalia. The Contact Group endorsed the communications and media strategy and tasked Working Group 4 to continue to oversee the implementation of the Contact Group Communications Strategy and to continue its effort on improving the diplomatic and public information efforts on all aspects of piracy and to develop further ideas to that end.

The Contact Group agreed to remain seized with understanding informal financial systems as well as the formal systems that are funding and facilitating piracy off the coast of Somalia.

The United Nations Secretariat made a presentation of a package of land-based counter-piracy projects as requested by the Contact Group meeting in Cairo. The Contact Group agreed that the United Nations Secretariat will make a written proposal on how the Contact Group can establish coherence between land-based counter-piracy initiatives and its activities.

The Contact Group is a group of countries and organizations with a common interest in eliminating the scourge of piracy from the Gulf of Aden and Somali Basin. Different countries will choose to contribute to efforts to eliminate piracy in different ways. Some might be able to contribute naval assets to patrol in the region; others might prosecute suspected pirates in their national courts, while still others might choose to contribute to the anti-piracy international trust fund or assist with capacity building efforts in the region. Since all countries bear the burden of piracy, the Contact Group encourages all countries to participate through material contributions in any way that they can. The Contact Group plans to meet again in September 2009 in New York City to review the progress and direction of the four working groups and other developments. Japan will Chair this meeting.

Statement-III

Third Plenary Meeting of the Contact Group on Piracy off the Coast of Somalia

The Contact Group on Piracy off the Coast of Somalia met at United Nations Headquarters in New York on May 29, 2009, and agreed upon the following statement.

Begin Text:

The Contact Group on Piracy off the Coast of Somalia (Contact Group) held its third meeting in New York City on May 29, 2009.

The Contact Group commended all members, especially Kenya, who have taken the lead in seeking justice for suspected pirates. The Contact Group endorsed the creation of an International Trust Fund to help defray the expenses associated with the prosecution of suspected pirates, as well as other activities related to implementing Contact Group objectives regarding combating piracy in all of its aspects. The International Trust Fund will be voluntary, open to contributions from governments, industry and others, who may make earmarked contributions. The Contact Group asked Working Group 2 to oversee all legal aspects of the International Trust Fund's formation and management. The UN offered to provide assistance to administer the fund. Panama, Liberia, the Bahamas and the Marshall Islands signed the New York Declaration, in which they state that they will promulgate internationally recognized best management practices for protection of ships against piracy attacks and require that all vessels flying their flags adopt and document self-protection measures as part of their compliance with the International Ship and Port Facility Security Code. Together, Panama, Liberia, the Bahamas and the Marshall Islands account for more than fifty percent of the world's shipping by gross tonnage. The Contact Group welcomed this declaration along with International Maritime Organization efforts and encouraged other nations to adopt and implement piracy counter-measure guidance.

The Contact Group heard presentations from the European Union's Naval Force (EUNAVFOR) and Combined Maritime Forces (CMF) Bahrain concerning operational coordination through the Shared Awareness and Deconfliction (SHADE) meetings in Bahrain. SHADE meetings include military representatives from Contact Group nations with military counter-piracy operations in the Horn of Africa and Somali Basin. SHADE meetings have included representatives from EUNAVFOR, CMF, the North Atlantic Treaty Organization, Canada, China, France, Germany, Greece, Japan, the Republic of Korea, India, the

Netherlands, Portugal, Russia, Saudi Arabia, Singapore, Spain, Turkey, the United States, INTERPOL and industry. The Contact Group recognized the success of ongoing military coordination in contributing to lowering the rate of successful pirate attacks. The Contact Group noted the continuing development of the SHADE mechanism and its open and inclusive structure as one means of making effective use of military assets deployed in the region.

Somali Transitional Federal Government (TFG) Foreign Minister Mohamed Omaar thanked the Contact Group for its efforts in support of Somalia. He encouraged further support from the international community for the development of the Somali Coast Guard, and also reiterated the concern of Somalia regarding illegal fishing and dumping of toxic waste and called for more effective action by the international community in response. The Contact Group thanked Foreign Minister Omaar for his presentation and agreed with his assertion that the ultimate solution to piracy would come on land with a stable Somali government.

The United Kingdom reported on the May 7-8 Working Group 1 meeting in London. It reaffirmed the importance of non-duplication of mechanisms and structures and the integrity of military chains-of-command. Working Group 1 commended the existing military contributions by a number of Contact Group countries and encouraged these and others to provide additional assets to the fight against piracy. It welcomed the ongoing work in assessing regional capacity development in pursuit of Working Group 1's mandate on regional capacity building. Working Group 1 discussed armed security on merchant vessels, noting the strong concerns of industry representatives and some member states while underscoring the importance of future dialogue on the issue. The Contact Group asked Working Group 1 to continue to review operational coordination, including the proposal from China to establish areas of responsibility for escort operations and agreed that it should continue to consider the potential need for a regional counter-piracy coordination center. The Contact Group also asked Working Group 1 to continue to address regional capacity development as a matter of priority.

Statement-IV

Fourth Plenary Meeting of the Contact Group on Piracy off the Coast of Somalia

The Contact Group on Piracy off the Coast of Somalia met at United Nations Headquarters in New York on September 10, 2009, and agreed upon the following statement.

Begin Text:

The Contact Group on Piracy off the Coast of Somalia (Contact Group) held its fourth meeting in New York City on 10 September 2009, under the Chairmanship of Japan.

The Contact Group welcomes the significant reduction in the rate of successful attacks by pirates off the coast of Somalia, especially among shipping following agreed Best Management Practices (BMPs), despite the worrying rise in the number of overall pirate attacks (the number of incidents this year has reached 156 already, compared to 111 incidents in last year). It notes with satisfaction, however, that tangible progress in the fight against piracy off the Coast of Somalia has been made since the establishment of the Contact Group. Despite the increasing number of attacks, the rate of successful attacks has decreased significantly. Seventeen countries have newly participated in this meeting, raising the number of participating countries from 28 to 45. This increased participation indicates that more concerted efforts are being made toward cooperation in anti-piracy activities.

The Contact Group heard statements from the Somali TFG. Ambassador Duale thanked the Contact Group and its participants for their efforts, especially the deployment of naval assets, in fighting piracy off the coast of Somalia. He stressed the need for a comprehensive approach by the international community to fight the scourge of piracy and armed robbery against ships in the area. The Contact Group noted with satisfaction the efforts made by Somalia to fight piracy, including the development of its Coast Guard and recognized that stability in Somalia is the ultimate solution to the issue of piracy and reaffirms the importance of exerting further efforts to bring about a more stable Somalia.

The United Nations reported on its activities to address the problem of piracy and armed robbery off the coast of Somalia, including system-wide coordination mechanism. It also briefed the Contact Group on the updated proposals on projects land-based initiatives to combat root causes of piracy. The Contact Group took note with appreciation of the efforts made by the UN, and asked the UN to continue with its activities, through close coordination with other countries and its agencies, to deal with the issues of piracy in a comprehensive, cohesive and broad-based manner.

The Contact Group requests the Somali TFG and the Special Representative of the Secretary-General for Somalia, who is the Chair of the International Contact Group for Somalia, to concretely address land based initiatives to combat piracy through the agenda of the International Contact Group in its forthcoming meetings, in parallel with the activities of the Contact Group.

The United Kingdom reported on the Working Group 1 meetings of 10 July and 9 September, held in London and New York City respectively. The Contact Group welcomes the success of the ongoing multinational military co-ordination, which is at an unprecedented level, in contributing to lowering the rate of successful pirate attacks in the critical Gulf of Aden international trade route. It welcomed the agreement to the Internationally Recognised Transit Corridor Co-ordination Guide for International Naval Forces by Combined Maritime Forces, the EU Naval Force ATALANTA and NATO, as well as the acknowledgement of the guide by the other military operations active in the region with the caveat that they would continue their national escort system, co-operating where possible with other navies. The Contact Group also welcomed the Working Group 1-led regional capability development needs assessment mission underway at the time of its meeting, linked closely to ongoing work to implement the Djibouti Code of Conduct. The Contact Group looked forward to the report from this mission and its recommendations, and agreed on the need for early action to deliver increased counter-piracy capability throughout the region, including within Somalia, as the sustainable means to combat piracy and address its root causes in the longer term.

The Contact Group welcomes the establishment of the IMO Djibouti Code Trust Fund (Multi-donor Trust fund-Japan initiated) and expresses its expectation that the vigilance against pirates off the Coast of Somalia will be further strengthened when the anti-piracy information sharing centres in Kenya, Tanzania, and Yemen, and the training centre in Djibouti start their operations. It encourages other participants to contribute financial support to this fund.

Denmark reported on the Working Group 2 meeting of 26-27 August held in Copenhagen. Referring to the distributed Chairman's Conclusions, the Chair of the Working Group 2 highlighted a number of specific results from the meeting, noting that the task of the Working Group 2 is to provide advice to the Contact Group on relevant legal issues and to provide a full set of practical tools ("a legal tool-box") providing support to States and relevant organisations. In this regard, the Working Group 2 produced a number of important compilations, templates and other documents which are annexed to the Chair's Conclusion from the Working Group meeting. On the issue of an international, regional or other mechanism for the prosecution of suspected pirates as a possible addition to national prosecution, the Working Group 2 asked for further guidance from the Contact Group based on a discussion-paper. Finally, the Working Group 2 worked intensively on the draft terms of reference for the establishment of an International Trust Fund to help defray the expenses associated with prosecution and detention of suspected pirates and imprisonment of pirates as well as other activities related to implementing the Contact Group's objectives regarding combating piracy in all its aspects. The Contact Group took note of the extensive work undertaken by the Working Group 2 and encouraged all countries and organizations to use the produced advice in order to ensure an even more effective and legally sound basis for fighting piracy. The Contact Group asked the Working Group 2 to continue its work based on the future actions described in the conclusions from the Chair of the Working Group 2 and the guidance given by the Contact Group. On the issue of an international, regional or other mechanism for the prosecution of suspected pirates, the Contact Group asked the Working Group 2 to continue its

discussions on the basis of the discussion-paper, the Chair's consultation with the African Union Commission and states in the region and input from interested participants, noting the invitation from the Netherlands to an Expert Meeting on this issue on 20-21 October.

The Contact Group approved the Terms of Reference for the International Trust Fund supporting initiatives of the Contact Group off the Coast of Somalia. The Contact Group requested the Secretary-General to engage in the process leading to the implementation, at the earliest opportunity, of the Terms of Reference of the International Trust Fund supporting initiatives of the Contact Group off the Coast of Somalia agreed at this plenary meeting. The Contact Group encourages all interested parties to contribute to the Fund.

The United States reported on the deliberations of Working Group 3. The Chair of the Working Group 3 reported that twelve industry organizations, including labor, representing the vast majority of ship owners and operators in the region, followed-up on their previous commitment to update the BMPs, previously submitted to IMO on 26 February 2009. He added that due to the efforts of industry and governments the vast majority of world shipping has received these industry produced BMPs. The Chair further reported that IMO hosted a meeting to discuss seafarer protection and welfare issues, related to attacks by pirates, in subsequent hostage situations and the post hostage period. He noted, with Contact Group support, that Egypt in collaboration with EUNAVFOR is planning to provide advice to vessels transiting the Suez Canal with charts and training videos, and to distribute questionnaires to gain feedback. The Working Group 3 recently distributed questions to participants seeking further information to improve communication between industry, labor, and government. The information will be shared and discussed through correspondence with the Working Group 3 participants. The Contact Group notes the recent updates/revisions on the industry and labour BMPs. It recognizes the importance of protecting the fishing industry and seafarers. The Contact Group asked Working Group 3 to continue in its present work.

On 9 September 2009, Cyprus, Japan, Singapore, the United Kingdom and the United States, and on 10

September, the Republic of Korea, joined Panama, Liberia, the Bahamas, and the Marshall Islands in signing the New York Declaration, in which they state that they will promulgate internationally recognized best management practices for the protection of ships against piracy attacks. Together, these countries account for more than fifty percent of the world's shipping by gross tonnage. The Contact Group welcomed this Declaration along with International Maritime Organization efforts and encouraged other nations to adopt and implement piracy counter-measure guidance.

Egypt, the Chair of the Working Group 4, expressed its readiness to convene another meeting in the coming months, if so instructed by the Contact Group, with the purpose of seeking ways and means of further implementing the Communications Strategy. The task will require coordination and consultation with a large number of actors and stakeholders within Somalia and the international community on operational as well as financial components to bring this Strategy to light. The Contact Group requested the Chair to liaise with the UN on next steps and report back to the Contact Group on its conclusions.

The Contact Group agreed to remain seized with understanding informal financial systems as well as the formal systems that are funding and facilitating piracy off the coast of Somalia. It discussed a proposal to hold an informal meeting of subject matter experts to address the proceeds and financing of piracy.

The proposal by the United States to use a common logo for the Contact Group was discussed. The Contact Group decided to adopt the attached as its Logo and encouraged participants to use the Logo whenever practicable.

The Contact Group agreed to remain vigilant regarding the situation on the sea and to continue its cooperation with all of the countries concerned to confront the expected increase in pirate attacks. Since all countries bear the burden of piracy, the Contact Group encourages all countries to participate through material contributions in any way that they can. It plans to meet again in January 2010 in New York to review the progress and direction of the four working groups and other developments. Norway will Chair the next meeting.

**Normalisation of relations
with Pakistan**

4215. SHRI S. D. SHARIQ: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has taken initiative in starting the meaningful dialogue with Pakistan;
- (b) if so, the details thereof;
- (c) whether the Government is considering sending Goodwill a Parliamentary Delegation to Pakistan to encourage the peace process; and
- (d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. M. KRISHNA): (a) and (b) There have been a number of meetings at the level of Prime Minister and Foreign Minister with Pakistan after the terrorist attack on Mumbai on November 26, 2008. In these meetings it was conveyed to Pakistan's leadership that any meaningful dialogue with Pakistan can only be based on fulfilment of its commitment, in letter and spirit, not to allow its territory to be used in any manner for terrorist activities against India. Pakistan has assured us that it will do everything in its power to bring the perpetrators of the Mumbai attack to justice. Government expects Pakistan to act with purpose against the perpetrators of the Mumbai attack as also to unearth the wider conspiracy which motivated, planned and launched the attack.

(c) and (d) There is no such proposal.

B.Ed. Colleges

4216. SHRI K. SUGUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the National Council for Teacher Education (NCTE) has directed all B.Ed. colleges to submit photograph of their Principals and teaching staff as part of the crackdown against colleges functioning with proxy Principals; and
- (b) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) For grant of recognition, teacher education institutions are required to furnish to the Regional Committee of the NCTE prescribed details, including names, address, educational qualification as well as photograph of the Principal and faculty. This enables undertaking of action, under sections 13 and 17 of the NCTE Act, 1993, in respect of the recognized institutions in case of violation of norms of NCTE, including appointment of proxy Principal.

Study on Flood Sector

4217. SHRI SUSHIL KUMAR SINGH:
SHRI PURNMASI RAM:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether Indian Institute of Public Administration (IIPA) has submitted the performance evaluation studies of Flood Sector Schemes;
- (b) if so, the details thereof and the action taken thereon;
- (c) whether the objectives of Flood Sector Schemes have been achieved;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) Yes Madam.

(b) The Indian Institute of Public Administration (IIPA) was entrusted with the 'Evaluation Studies' of the flood related schemes implemented by the Ministry of Water Resources during X Plan. IIPA has submitted its Final Report in November 2009. The report covers the following areas.

- (i) Flood Forecasting Network of Central Water Commission on the major rivers in India.
- (ii) Evaluation of Drainage Improvement Works carried out in 'Mokama Tal area in Bihar', and 'Orissa Coast Canal' in Bhograi and Jaleswar blocks of Balasore district in Orissa.

- (iii) River Erosion Projects namely; Ayodhya Billvarighat embankment on river Ghagra in Uttar Pradesh; Hobert embankment on River Rapti in Uttar Pradesh; Saran Embankment in Bihar; Dhamaun on river Ganga in Bihar; Madhugari in West Bengal; Sankopara & Khodabandapur in West Bengal; Nagaghuli - Maijan on river Brahmaputra in Assam; Namdang in Assam; Dainigaon on river Brahmaputra in Assam; Palasbari to Gumi on river Brahmaputra in Assam.
- (iv) Coastal Erosion Project viz., construction of Groyne at Periyathalai Village in Thoothukhdi District, Tamil Nadu, and construction of a 1680 m long Sea Wall in Thrissur District, Kerala.
- (v) Survey & Investigation of Water Resources Projects, namely, Teesta Hydro Electric Project, Rangit Hydro Electric Project and Manas Teesta Link Canal.
- (vi) Construction of CWC office buildings at Varanasi and Kolkata.

The Final Report of IIPA has been circulated to concerned Organizations under the Ministry of Water Resources for appropriate action and for future planning.

(c) and (d) The flood sector schemes are formulated to provide a reasonable degree of protection against floods by structural and non-structural measures to mitigate the recurring havoc caused by them. As per the data furnished by the State Governments, an area of 18.22 million ha. has been provided with reasonable degree of flood protection through various structural/non-structural measures by the end of X Plan.

- (e) Does not arise.

Charter Schools

4218. SHRI ANANDRAO ADSUL:

SHRI GAJANAN D. BABAR:

SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any proposal to implement the concept of 'charter schools' in the country;
- (b) if so, the details thereof;
- (c) whether the argument for charter schools was based on the poor performance of Government schools and the growing tendency even in small towns and villages to put children in private schools;
- (d) if so, the response of the Union Government thereto; and
- (e) the steps taken by the Union Government to enhance the performance of Government schools?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) There is no such proposal with Central Government at present.

(b) to (d) Do not arise.

(e) With the objective to universalise access to secondary' education and to improve its quality, a centrally sponsored scheme called Rashtriya Madhyamik Shiksha Abhiyan (RMSA) has been launched in March 2009 by the Central Government. The scheme envisages enhancing the enrolment for classes IX-X by providing a secondary school within a reasonable distance of every habitation, improving quality of education imparted at secondary level and enhancing equity through removal of gender, socio-economic and disability barriers.

Conference on Climate Change

4219. SHRI UDAY SINGH:

SHRI LALJI TANDON:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of discussion held in recently concluded United Nations Conference on Climate Change in New York;
- (b) whether the developed countries are pressurizing India to be flexible in its stand on climate change;

- (c) if so, the details thereof and India's stand thereto;
- (d) whether a meeting of National Development Council (NDC) was called to seek consensus on India's position at the Copenhagen meet; and
- (e) if so, the details and outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH):

(a) The Climate Change Summit on 22 September 2009 at UN Head Quarter concluded that Climate Change was a defining challenge of our time and that the Copenhagen deal must be comprehensive and ensure:

- i) Enhanced action to assist the most vulnerable and the poorest to adapt to the impacts of climate change;
- ii) Ambitious emission reduction targets for industrialized countries;
- iii) Nationally-appropriate mitigation actions by developing countries with the necessary support;
- iv) Significantly scaled-up financial and technological resources; and
- v) An equitable governance structure.

(b) In the international negotiations on climate change, developed countries have called upon the major developing countries like India to contribute to global efforts for mitigation in form of commitments to undertake mitigation actions that will result in deviation from 'Business As Usual' in terms of emissions.

(c) Government's approach to Climate Change is fully anchored in the United Nations Framework on Climate Change (UNFCCC), Kyoto Protocol and the Bali Action Plan. The actions of the Government of India will be guided by the principles of equity and the common but differentiated responsibilities and respective capabilities as enshrined in the Convention and the policy laid down in the National Action Plan on Climate Change.

(d) and (e) The National Development Council (NDC) Meeting has not been convened so far.

Corruption Charges against AICTE Officials

4220. SHRI NISHIKANT DUBEY:

SHRI RUDRAMADHAB RAY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the CBI has got the permission to prosecute the officials of All India Council for Technical Education (AICTE) for corruption related charges;
- (b) if so, the details thereof;
- (c) the action taken against these officials; and
- (d) the steps taken/proposed to be taken by the Government to curb the corruption in AICTE?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Government has given approval to register cases against the officials of AICTE and investigate the matter.

(c) The complaints have been referred to the Central Bureau of Investigation (CBI) and the investigation is presently underway.

- (d) The Government has taken the following steps:-
- (i) Steps have been taken to introduce e-governance system in the AICTE.
 - (ii) The approval process handbook is being modified to remove the inconsistencies and the scope for different interpretations.
 - (iii) The Appellate Committees have been strengthened with people of the level of Vice-Chancellors (current and former).

[Translation]

Supply of Coal to Power Companies

4221. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of COAL be pleased to state:

(a) whether the Government has received requests from Power Generation Companies particularly Damodar Valley Corporation Limited (DVCL) for supply of coal as per their demand;

(b) if so, the details thereof;

(c) whether the Coal India Limited (CIL) has signed any Memorandum of Undertaking with DVC for supply of coal;

(d) if so, the details thereof alongwith the terms and conditions;

(e) whether CIL and its subsidiaries are also supplying coal to Non-Governmental Organisation/Co-operative societies as per the norms fixed by the Government; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Requests for supply of coal were received from various power generation companies including Damodar Valley Corporation from time to time in the past and were supplied coal in terms of allocation made by the Standing Linkage Committee-Short Term (SLC-ST). However, presently, supply of coal to Power Stations, including those under Damodar Valley Corporation Limited (DVC) are being governed by Fuel

Supply Agreements (FSAs), which, inter-alia, indicates the Annual Contracted Quantity (ACQ) as allocated by Central Electricity Authority (CEA), Power Station-wise, during 2009-10.

(c) and (d) Yes, Madam. Apart from supply of 306 Million Tonnes of coal through FSA to various existing TPPs including DVC, Central Electricity Authority has allocated coal for new thermal power plants coming up in 2009-10 and Chandrapura Thermal Power Plant (Unit-VII-250 MW) of Damodar Valley Corporation has also been included in this list. Coal India Limited (CIL) is in the process of conclusion of Memorandum of Understanding with such new plants including this plant based on which coal supply would commence. Further, Eastern Coalfields Limited (ECL) has also concluded a separate Memorandum of Understanding (MoU) to supply 0.78 million tonnes of coal from their underground mines to existing power stations of DVC, over and above the Annual Contracted Quantity allocated by CEA in the Fuel Supply Agreements.

(e) and (f) As per provisions of New Coal Distribution Policy (NCDP), coal companies under Coal India Limited are supplying coal under Fuel Supply Agreements (FSAs) to various agencies including co-operative societies nominated by the State Governments for distribution to the specified consumers belonging to small and medium sector. The details of agencies nominated and quantity of coal supplied to them during 2008-09 and so far during 2009-10 are given below:-

(Fig in lac tone)

State	Name of State agencies nominated	Quantity supplied 08-09	Quantity supplied 09-10 (Prov.)
1	2	3	4
Assam	Assam Industrial Infrastructure Development Corporation	0.31	0.12
Chhattisgarh	Chhattisgarh State Industrial Development Corporation Limited	0.53	0.26
	Chhattisgarh Steel Rollers Association	0.002	0.24
J&K	The Kashmir Krantikari Consumers Cooperative Limited	0.29	0.12
	J&K State Industrial Development Corporation	0.16	0.13
	J&K Small Scale Industries Development Corporation.	0.05	0.15

1	2	3	4
Madhya Pradesh	Madhya Pradesh Laghu Udyog Nigam Ltd.,	2.25	2.14
Maharashtra	Maharashtra Small Scale Industries Development Corpn.Ltd.	4.65	2.74
Nagaland	Seikedeima Multipurpose Co-operative Society	0.21	0.07
	Dzule Multipurpose Co operative	0.17	0.01
Orissa	The Orissa Small Industries Corporation Ltd.,	1.11	0.53
	Orissa Consumer Co operative Federation Ltd	0.15	0.48
Punjab	Punjab Small Industries &Export Corporation Ltd	0.14	0.09
Rajasthan	Rajasthan Small Industries Corporation Ltd.	0.58	0.29
Uttar Pradesh	U.P Small Industries Corporation Ltd.,	5.78	4.31
Goa	Goa Handicrafts Rural & Small Scale Industries Development Corporation Lintied		0.10
Gujarat	South Gujarat Federation Industries Ltd	0.39	0.40
	New Saurashtra Briquetting Industries Associations		0.10
Himachal	Himachal Pradesh State Civil Supplies Corporation Corporation	0.07	0.00
Jharkand	Jharkhand State Mineral Development Ltd.	1.25	1.02
Karnataka	Karnataka State Small Industries Development Corporation	0.18	0.24
Sikkim	M/s. Rangeet Associates(P) Ltd	0.00	0.12
Uttarakhand	U.P Hill Electronics Corporation Limited	0.08	0.20

[English]

Institute for Peace Studies

4222. SHRI RAYAPATI SAMBASIVA RAO:

SHRI BAIJAYANT PANDA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether this Ministry and UNESCO propose to start an Institute for Peace Studies and sustainable development in the country;

(b) if so, the details thereof alongwith its locations;

(c) whether this Institute will co-ordinate with other institutes in Asia Pacific regions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Yes, Madam. The General Conference of UNESCO in its recently concluded 35th Session authorised its Director General to negotiate and prepare in collaboration with the Government of India the Seat Agreement and the Operational Agreement and to sign these agreements for establishment of Mahatma

Gandhi Institute of Education for Peace & Sustainable Development as a Category-I Institute of UNESCO at New Delhi for promoting teaching, research and capacity building activities in peace education. The overall focus of the activities of this Institute will be on fostering a culture of peace through education, promoting sustainable economic and social development and respect for human rights. The Institute will coordinate with other Institutes especially in Asia Pacific region in furtherance of its objectives.

[Translation]

India-Nepal Relations

4223. SHRI JAGDAMBIKA PAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government has failed to maintain their age old relations with Nepal after the establishment of Maoists' Government in Nepal;

(b) if so, the steps taken by the Government for the security of Indians living in Nepal in the light of attacks committed by Nepalese Maoists;

(c) whether the Government are aware of the anti-Indian activities that are continued in Nepal after the establishment of Maoists' Government in Nepal; and

(d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) Our relationship with Nepal is close, traditional, time-tested and covers a broad canvas. India maintained good relations with the government led by Maoist leader Mr. Pushpa Kamal Dahal 'Prachanda'. He paid an official visit to India as the then Prime Minister of Nepal from 14-17 September 2008, and met our President, Vice President, Prime Minister, and External Affairs Minister and the Leader of Opposition. During the visit the two countries reiterated the special features of the bilateral relationship and committed themselves to work towards further improving relations. Both sides agreed to reactivate the existing bilateral mechanisms.

(b) The safety and security of Indian citizens abroad is an abiding and central concern of the

Government of India. Every reported case of attacks on Indians is taken up with the Nepalese authorities and our concerns are fully expressed.

(c) and (d) As an open and free society, Nepal has people of various persuasions, some of whom may not prefer close relations between the two countries. During the visit of Mr. Madhav Kumar Nepal, Prime Minister of Nepal to India from August 18 - 22, 2009, the Nepalese side assured that it would not allow its territory to be used for any activity against India.

[English]

Opening of KV's

4224. SHRIMATI SUPRIYA SULE:

SHRI G.S. BASAVARAJ:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Planning Commission has agreed to a proposal of his Ministry to go ahead for opening of 200 new Kendriya Vidyalayas during the next two and half years;

(b) if so, the details thereof;

(c) the details of the funds demanded by his Ministry and sanctioned by the Planning Commission;

(d) the time by which the Government has agreed to provide necessary funds for implementing the scheme; and

(e) the places where these schools are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Planning Commission have supported in principle a proposal for opening of 200 Kendriya Vidyalayas (KV's) during the 11th Plan at various locations including metro cities, areas having sufficient concentration of defence or para-military forces and areas with high concentration of Central Government personnel.

(c) to (e) This Ministry has projected a requirement of Rs. 813.70 crore for this purpose during the 11th Plan. The exact locations of the Vidyalayas are to be decided based on the local demand and the viability of the individual proposals.

Supply of water to Haryana

4225. SHRI AVTAR SINGH BHADANA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the quantum of water being supplied to Haryana from Agra Canal against the demand of water by the State Government of Haryana;

(b) whether the State Government of Haryana has requested his Ministry to increase the supply of water to Haryana through Agra Canal;

(c) if so, the response of the Ministry in this regard; and

(d) whether the demanded quantum of water is being supplied to Haryana from this Canal; and

(e) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) As informed by the Government of Haryana, there is overall shortage of about 50% in the quantum of water supplied to Haryana from Agra Canal during October 2007 to September 2009.

(b) and (c) The Ministry of Water Resources has not received any such request.

(d) and (e) As stated by the Government of Haryana, the demanded quantum of water is not being supplied to Haryana from Agra Canal and the regulatory control of Agra Canal, Gurgaon Canal Feeder and other off-taking channels of Agra Canal vests with Uttar Pradesh (UP) Irrigation Department. The UP Canal and Drainage Act is applicable to the area being served by these channels even within Haryana territory and thus Haryana has no control over unauthorized drawals of water in its territory. Further according to the Government of Haryana, arbitrary

deductions are applied by the Government of UP from Haryana's share towards these unauthorized drawals instead of controlling them under the Act.

Awareness about RTI

4226. SHRI P. KUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether only 13 percent rural people and 33 percent of urban population have benefited from RTI awareness campaigns;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken by the Government to create awareness amongst rural and urban population of the country?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) An independent study on the basis of a sample survey has observed that 13 percent of rural population and 33 percent of urban population are aware of the RTI Act, and that there has been a lack of initiative of the part of the appropriate Governments in this regard. However, the Central Government, in order to create awareness amongst masses has launched awareness campaigns through radio and television and display of posters in rural areas. It has also published a Guide for the Information Seekers and is implementing a Centrally Sponsored Scheme for giving financial help to the State Information Commissions to propagate the Right to Information.

[Translation]

Allocation for Research and Development

4227. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has taken steps to allocate atleast one per cent of the gross domestic product for research and development related activities in industrial sector in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (c) According to the available official statistics of D/o Science & Technology, the expenditure on Research and Development (R&D) as percentage of Gross Domestic Product (GDP) in India is 0.88 %. To meet the demand for enhanced R&D in the country, the Government has taken several measures from time to time. These include formulation of policies to promote R&D, setting up of autonomous research organizations, setting up of autonomous Institutes for creation of manpower for the industry, creation of facilities in emerging & frontline areas, fiscal incentives and support measures to encourage investment on R&D in industry, national awards for outstanding R&D and encouraging public-private R&D partnerships. In addition research and development related activities is being carried out in private sector industries as well.

Maintenance and Renovation of Monuments

4228. SHRI LAL CHAND KATARIA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has signed any agreement with the private companies for the maintenance and renovation of monuments;

(b) if so, the details thereof;

(c) the funds received from these companies for the purpose alongwith the expenditure incurred on maintenance and renovation of these monuments during the last three years; and

(d) the steps taken or proposed to be taken by the Government for the maintenance, improvement and renovation of the monuments?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (c) Yes Madam. Archaeological Survey of India (ASI) has signed two MoU's (Memoranda of understanding) with the private companies for the maintenance and renovation of monuments. The names of companies, names of the monuments and expenditure incurred on the monuments during the last 3 years are given in the enclosed Statement.

(d) - Annual Plan for maintenance, improvement and renovation of centrally Protected Monuments is drawn up by ASI based on the requirements and subject to the availability of resources.

Statement

List of Private Companies with whom ASI has signed Agreement for the Maintenance and Renovation on Centrally Protected Monuments

Sl. No.	Name of Monuments	Name of Private Companies	Fund committed for the project	2006-07		2007-08		2008-09	
				Income	Expenditure	Income	Expenditure	Income	Expenditure
1.	Jantar Mantar, Delhi	Apeejay Surendra Park Hotels Ltd.	10 Lakhs	Rs.12,52,239	Rs.2,21,043	Nil	Rs.4,55,611	Nil	Rs. 10, 296
2.	Taj Mahal, Agra	Indian Hotels Company Ltd. (Tata Group)	1.87 Crores	NIL	Rs.8,76,0 73	Nil	Rs. 4,800	Nil	Nil

Revival of Saraswati River

4229. SHRIMATI SUSHMA SWARAJ: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the historical Saraswati river has turned into a drain along the 77 km stretch Howrah-Sankrail-Raiganj;
- (b) if so, the details in this regard;
- (c) whether the Government has formulated any scheme to revive this river;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) Government of West Bengal has informed that historical Saraswati River has lost its draining capacity in most part of its length and now it is in moribund condition. As per the information received from the Government of West Bengal, the river has two limbs - one northward and another southward. The northern part is 34 kms long and the southern one is about 43 kms long. Both the parts join river Hoogly. The Government of West Bengal has further reported that the "Northern portion is comparatively in better health while the southern one has lost its draining capacity".

(c) to (e) The Government of West Bengal has formulated a scheme for revival of the southern part of the river Saraswati with estimated cost of Rs. 32.10 crores. The scheme has been approved for central assistance amounting to Rs. 24.07 crores and central assistance amounting to Rs. 2.72 crores has been released so far.

[English]

Statutory Development Board

4230. SHRI SANJAY NIRUPAM: Will the PRIME MINISTER be pleased to state:

- (a) whether his Ministry has received any proposals from the state Government of Maharashtra for separate

Statutory Development Board for North Maharashtra and Konkan areas;

- (b) if so, the details thereof; and

(c) the steps taken by the Union Government in this regard along with the time by which these Boards are likely to set up?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (c) Government of Maharashtra, on the basis of a Resolution passed unanimously by both Houses of the State Legislature on 13.7.2006, has sent proposal to the Union Ministry of Home Affairs requesting Government of India to take necessary steps to amend Article 371 (2) of the Constitution to set up a separate Statutory Development Board for North Maharashtra covering the five districts of Dhule, Nandurbar, Jalgaon, Nashik and Ahmednagar. Similarly, the Union Ministry of Home Affairs has received from the Government of Maharashtra, a Resolution passed on 20th February, 2005 by both the Houses of Maharashtra State Legislature recommending the establishment of a separate Development Board for Konkan region of the State. Planning Commission is of the view that backwardness by itself is not a reason for constitutional amendment for establishing a separate Development Board for Konkan region as there are other instruments available to the Centre and State Governments to gear up their developmental machinery. No definite time-frame can be specified in this regard.

[Translation]

Allotment of Coal Rakes

4231. SHRI HUKUMDEV NARAYAN YADAV: Will the Minister of COAL be pleased to state:

(a) whether it has come to the notice of the Government that Coal India Limited (CIL) has allotted rakes of coal to various private corporate houses during the last three years and the current year;

- (b) if so, the details thereof, year-wise;

(c) whether the Government has received any complaints that these corporate houses sold allotted coal in open market and to certain closed industries; and

(d) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF

STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Coal India Limited (CIL) has reported that they do not maintain separate record of rakes allocated to Government companies and private corporate houses. The quantity of coal and coal products dispatched by coal companies under Coal India Limited through Rail mode to consumers including private sector consumers during the last three years and current year (upto October,2009) is given below:-

(figures in million tonnes)

Year	ECL	BCCL	CCL	NCL	WCL	SECL	MCL	NEC	Total
2009-10 till October, 2009	8.911	10.944	18.103	12.462	11.440	22.912	30.887	0.399	116.058
2008-09	15.534	19.241	33.809	19.826	21.313	43.138	54.179	0.647	207.687
2007-08	14.683	20.110	33.860	16.533	22.986	43.444	51.685	0.995	204.296
2006-07	17.611	19.406	30.541	13.322	23.361	41.885	48.547	0.957	195.630

(c) and (d) Coal India Limited has reported that in recent past, 10 consumers linked to Bharat Coking Coal Limited (BCCL) have been alleged by Central Bureau of Investigation (CBI) to have sold coal in the market without using at their own plant. Based on First Information Report (FIR) filed by CBI, BCCL has stopped supplying coal to such units. Further, in general, in Fuel Supply Agreements (FSAs), it is expressly clarified that the seller reserves the right to verify including the right to inspect/call for any document from the purchaser and physically verify the end-use of coal and satisfy itself of its authenticity. The purchaser shall have the obligation to comply with the Seller's directions and extend full cooperation in carrying out such verification/inspection.

[English]

UK Advisory to its citizens

4232. SHRIMATI MANEKA GANDHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Great Britain has warned its nationals against visiting Goa, Mumbai, Delhi, Kolkata and Chennai in view of terror attacks;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. M. KRISHNA): (a) and (b) The UK Foreign & Commonwealth Office (FCO) issues a Travel Summary (Advisory) for its nationals travelling abroad. This is posted on their website and updated as per their changing assessments of the situation. The current travel advice on the FCO website pertaining to Goa, Mumbai, Delhi, Kolkata and Chennai is quoted below:

"There is a high general threat from terrorism throughout India. Recent attacks in Mumbai, Delhi, Ahmedabad, Hyderabad and Bangalore have targeted public places, including luxury hotels, railway stations, markets and places of worship. Future attacks may target public places frequented by Westerners and expatriates, including in the major metropolitan centres (Delhi, Kolkata, Chennai, Mumbai) and tourist areas such as Goa. You should be extra vigilant around days of national significance, such as Republic Day (26 January), Independence Day (15 August), Ramadan (11 Aug to 9 Sept 2010), Eid (10/11 September 2010) and Diwali (5 November 2010) as terrorists have mounted attacks in these periods in the past."

(c) The matter of issuing travel advice has been suitably taken up with the British authorities from time to time.

[Translation]

Review of MDMS/SSA

4233. SHRI DARA SINGH CHAUHAN:
SHRI ASHOK KUMAR RAWAT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Sarva Shiksha Abhiyan and Mid-Day Meal Programmes were reviewed on 22.9.2006 under the Chairmanship of Hon'ble Prime Minister;

(b) if so, the details thereof;

(c) whether suggestions and recommendations were made for smooth functioning of the above-mentioned programmes in the aforesaid meeting; and

(d) if so, the steps taken to implement these suggestions and recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Yes, Madam. Hon'ble Prime Minister reviewed the Sarva Shiksha Abhiyan (SSA) and Mid-Day Meal Programme (MDM) on 22.9.2006, wherein issues relating inter alia to curriculum reform, including Science and Maths teaching, sharing of best practices developing synergy and consensus on SSA & MDM and ranking of States to instilling a spirit of competition among States to achieve the goals of universal elementary education were discussed.

The steps taken on the above suggestion include changing of SSA norms to provide for Science and Math teachers at upper primary level w.e.f. 1.4.2008. In the quarterly review meetings held with States, best practices of various States are shared as matter of general practice. In the National Development Council (NDC) meeting held on 9.12.2006, the issues relating to improving access to elementary education, quality of education and strengthening of MDM programme were highlighted. National University of Educational Planning and Administration (NUEPA) has started bringing out ranking of States under Educational Development Index under District Information System from 2005-06.

Welfare Schemes for Backward Classes

4234. SHRI ANJAN KUMAR M. YADAV:
SHRI GORAKH PRASAD JAISWAL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Administrative Reforms Commission has made any recommendation to formulate any welfare scheme for backward classes on the pattern of the scheme being given to Scheduled Castes/Scheduled

(b) if so, the details thereof;

(c) if not, the reaction of the Government thereto; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The 2nd Administrative Reforms Commission (ARC) in its 7th Report titled "Capacity Building for Conflict Resolution - Friction to Fusion" made the following recommendations on "issues related to other Backward Classes":

(i) Government may work out the modalities of a survey and take up a statewide socio-economic survey of the "Other Backward Classes", which could form the basis of policies and programmes to improve their status.

(ii) Government needs to formulate and implement a comprehensive scheme for capacity building of OBCs that would bring them at par with the rest of society.

(c) and (d) The above recommendations are under consideration of the Government.

High Enrolment Rate

4235. SHRI VIRENDER KASHYAP :
SHRI ANURAG SINGH THAKUR :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the State of Himachal Pradesh has achieved a high enrolment rate in the field of higher education which is double the national average; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESHWARI) : (a) and (b) The gross enrolment ratio (GER) in the field of higher education in Himachal Pradesh in 15.93% against the national average of 12.17% in 2006-07 (Provisional). The main resource for higher enrolment are us:

(1) availability of adequate number of colleges in the State,

(2) introduction of various scholarship schemes,

- (3) introduction of free education of girl students up to university level,
 (4) availability of hostels,
 (5) starting of various add-on courses in colleges

[English]

Outcome Budget

4236. SHRI ANANTH KUMAR: Will the PRIME MINISTER be pleased to state :

- (a) whether the Government has decided to stop the process of preparing the outcome budget of various Ministries;
 (b) if so, the reasons therefor;
 (c) whether the Government has prepared any revised policy in this regard;
 (d) if so, the details thereof; and
 (e) the time by which the revised policy is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANA-SAMY): (a) No, Madam.

(b) to (e) Does not arise.

[Translation]

Forest Cover

4237. SHRI DATTA MEGHE:
 SHRI VARUN GANDHI:
 SHRI C. SIVASAMI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether as per the Forest Policy, one-third of the total land area of the country is to be brought under forest cover;
 (b) if so, the details thereof;
 (c) whether the requisite area of land is available for afforestation in the country;
 (d) if so, the details thereof and if not, the reasons therefor; and

(e) the action plan formulated or being formulated by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (e) As per the National Forest Policy, 1988 the national goal is to have a minimum of one-third of the total land area of the country under forest or tree cover. In the hills and in mountainous regions, the aim is to maintain two-third of the area under such cover. According to the 'India State of Forest Report 2009' of Forest Survey of India, the forest and tree cover in the country is 78.37 million ha. in 2007, which is 23.84 % of the geographical area. As recorded forest area available is limited, the requirement for rest of the land for Afforestation for forest and tree cover needs to be on non forest land. The National Afforestation Programme, a Centrally Sponsored Scheme; Additional Central Assistance for 'Accelerated Programme of Restoration and Regeneration of Forest Cover', a new State Plan Scheme; Eco-Development Force Scheme, a Central Scheme; NREGS having Afforestation/ Tree Planting activities in its schedule and other Central and State Schemes help in achieving the Policy objectives.

[English]

Issue of Visa to Anti-nationals

4238. SHRI ABDUL RAHMAN:
 SHRI DUSHYANT SINGH:
 SHRI ARJUNCHARAN SETHI:
 SHRI RADHA MOHAN SINGH:
 SK. SAIDUL HAQUE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether certain irregularity on the part of the Indian Consulate in Chicago in granting multiple visa to the anti-nationals to visit India has come to the notice of the Government;
 (b) if so, the details thereof including the name of such persons to whom visa have been granted by the Indian Embassies/High Commissions/Consulates during the last three years and the current year; year-wise;
 (c) whether the Government has conducted any investigations in the matter;

(d) if so, the outcome thereof and the action taken against the guilty persons in the matter; and

(e) the effective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (DR. SHASHI THAROOR): (a) to (e) David Coleman Headley, US national of Pak origin, holding Passport No. 097536400, was issued five year Business Visa No.Z314473 on 18th July 2007.

Tahawwur Rana Hussain, Canadian national of Pak origin, holding Passport No. JV533373 issued on 3rd March 2006 valid up to 3rd March 2011, was issued one year Business Visa No. AF232384 on 31 October 2008. Samraz Rana Akhtar (wife of Tahawwur Rana Hussain), a Canadian national of Pak origin, holding Passport No. WB694622 issued on 9th August 2007 valid up to 8th August 2012, was issued five year Tourist Visa No. AF232383 on 31st October 2008.

Heads of Indian Mission and Posts in the USA have the discretion to grant visas to US and Canadian citizens of Pakistani origin, according to the extant guidelines of the Ministry of Home Affairs. All the three visas have since been cancelled. The entire process of issuances of visas to Mr. David Coleman Headley, Mr. Tahawwur Rana Hussain and Mrs. Samraz Rana Akhtar is being enquired into. The policy for issue of visas to all foreigners of Pakistani origin is under review.

Revamping 20 Point Programme

4239. SHRIMATI SUSHILA SAROJ:

SHRI GAJANAN D. BABAR :

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government has revived and revamped the 20-point programme;

(b) if so, the details thereof and the changes made in the earlier 20-point programme; and

(c) the measures taken or being taken for effective implementation of revamped 20-point programme? ↴

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The Government has restructured the Twenty Point Programme in October, 2006. The restructured Programme called the Twenty Point Programme-2006 became operational from 1st April, 2007. Details of changes made in the earlier 20-Point Programme is enclosed as Statement.

(c) For effective implementation of the restructured Twenty Point Programme-2006, Block level monitoring has been included in addition to District, State and Government of India level monitoring.

Statement

Point No.	Twenty Point Programme-1986	Twenty Point Programme - 2006
1	2	3
I.	Attack on Rural Poverty	Garibi Hatao [Poverty Eradication]
II.	Strategy for Rainfed Agriculture	Kisan Mitra [Support to Farmers]
III.	Better Use of Irrigation water	
IV.	Bigger Harvest	
V.	Enforcement of Land Reforms	
VI.	Special Programmes for Rural Labour	Shramik Kalyan [Labour Welfare]
VII.	Clean Drinking Water	Shudh Peya Jal [Clean Drinking Water]

1	2	3
VIII.	Health for All	Jan Jan Ka Swasthya [Health for All]
IX.	Two Child Norms	
X.	Expansion of Education	Subke Liye Shiksha [Education for All]
XI.	Justice to Scheduled Castes and Scheduled Tribes	Anusuchit Jaati, Jan Jaati, Alp-sankhyak Evam Anya Pichhra Varg Kalyan [Welfare of Scheduled Castes, Scheduled Tribes, Minorities and OBCs]
XII.	Equality for Women	Mahila Kalyan [Women Welfare]
XIII.	New Opportunities for Youth	Yuva Vikas [Youth Development]
XIV.	Housing for the People	Subke Liye Aawas [Housing for All]
XV.	Improvement of Slums	Basti Sudhar [Improvement of Slums]
XVI.	New Strategy for Forestry	Paryavaran Sanrakshan evam Van Vridhi [Environment Protection and Afforestation]
XVII.	Protection of the Environment	
XVIII.	Concern for the Consumer	Khadya Suraksha [Food Security]
XIX.	Energy for the Villages	Grameen Oorja [Energization of Rural Areas]
XX.	A Responsive Administration	e-Shasan [IT enabled e-Governance] Jan Shakti [Power to People] Bal Kalyan [Child Welfare] Samajik Suraksha [Social Security] Grameen Sadak [Rural Roads] Pichhara Kshetra Vikas [Development of Backward Areas]

Rank of Indian Universities

4240. SHRI ANAND PRAKASH PARANJPE:

SHRI RAKESH SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that Indian Universities do not figure in the top 100 Universities of the world;

(b) if so, the reasons therefor;

(c) whether the Government would seriously look at the state of things in Indian Universities; and

(d) if so, the measures proposed to be taken to compete with the other Universities of the world?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) While certain institutions or agencies occasionally publish list of universities or educational institutions ranked according to their own criteria, there is no authentic official international agency for the global ranking of universities. In a recent global survey of world universities by the Times Higher Education Supplement (THES) the Indian Institute of Technology at Mumbai has been ranked at 163rd position and the Indian Institute of Technology, Delhi at the 181st position. While Indian Institutes of Technology (IITs) of Delhi and Mumbai have scored highly on all other attributes in comparison to the globally reputed institutions, two factors attributed to the lower ranking of IITs in the said survey are reportedly low scores on international staff and international students in IITs.

Improvement of quality of higher education is a continuous process. A substantial increase in Plan allocation has been made in the Eleventh Plan aiming at improvement of quality through increased allocation for improvement of infrastructure in the existing higher and technical educational institutions and by way of setting up of new quality institutions such as Central Universities in uncovered States, establishment of Innovation Universities aiming at world class standards, quality institutions such as Indian Institutes of Technology, Indian Institutes of Management, Indian Institutes of Science Education and Research, Indian Institutes of Information Technology, Schools for Planning and Architecture, establishment of 50 centres for training and research in frontier areas of Science and Technology.

Quality of teaching in higher education is a matter of great concern. When the Pay Review Committee recommendations in respect of teachers in colleges and universities were taken up by the Central Government, the salaries and other allowances for teachers, higher than those for the Group "A" Civil Services was agreed to by the Government on the condition that the eligibility conditions would be tightened and qualifications would be of a high order. The age of superannuation of teachers in higher education has also been increased from 62 years to 65 years. These steps would ensure that over time the best talent comes into the academic professions through a process of tightening entry and liberalizing pay and other incentives.

Hindi in all schools

4241. SHRI PULIN BIHARI BASKE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Union Government proposes to introduce Hindi in all schools along with regional language;
- (b) if so, the reasons therefor;
- (c) whether the Government proposes to introduce a uniform core curriculum for Hindi for all school boards; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D.

PURANDESWARI): (a) and (b) No, Madam. However, the Three Language Formula recommended by National Policy on Education (NPE), 1986 provides for study at the secondary stage, of a modern Indian language, preferably one of the southern languages, apart from Hindi and English in the Hindi-speaking States, and of Hindi along with the regional language and English in the non-Hindi-speaking States.

- (c) No, Madam.
- (d) Does not arise.

Development of Fort

4242. DR. NILESH NARAYAN RANE: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has received proposals from various State Governments especially from Maharashtra regarding development of forts;
- (b) if so, the details thereof; and
- (c) the reasons for pendency of these proposals and time by which the proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) and (b) Yes, Madam. Archaeological Survey of India has received proposals from the Government of Maharashtra for conservation of Shivneri Fort, Raigad Fort and Vasai Fort, and from Government of Karnataka for the conservation of Chitradurga Fort. Funds for the conservation are provided by the respective State Government. The conservation works on these forts are in progress.

- (c) Does not arise.

Leather tanneries polluting environment

4243. SHRIMATI ANNU TANDON: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to strengthen the relevant environment laws and by-laws for criminal action to be taken against owners of polluting leather tanneries;

(b) if so, the details thereof;

(c) whether the Government proposes to clean up areas affected by arsenic and lead poisoning by the untreated effluents released illegally by leather tanning units; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH):

(a) and (b) There are adequate provisions under the existing statutes, viz., The Environment (Protection) Act, 1986, The Water (Prevention and Control of Pollution) Act, 1974 and The Air (Prevention and Control of Pollution) Act, 1981 to take stringent action, including criminal prosecution, against owners of polluting leather industries. Hence there is no proposal to strengthen the relevant environmental laws.

(c) and (d) No specific details have been provided in the question about the affected areas. As and when specific cases are brought to the notice, the concerned State Pollution Control Boards/Pollution Control Committees take necessary action. Moreover, for the State of Tamil Nadu, The Loss of Ecology (Prevention and Payment of Compensation) Authority has been constituted with effect from 30.09.96 pursuant to the directions of the Supreme Court. This authority has the mandate to determine the compensation to be recovered from polluters, particularly tanneries, as cost of reversing the damaged environment and to provide compensation to individuals/families who have suffered because of the pollution.

[Translation]

Indo-Pak Negotiations

4244. SHRIMATI MEENA SINGH:
SHRI P.K. BIJU:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the current status of the India-Pakistan negotiations on the Kashmir issue, Sir Creek dispute and the dispute regarding the Siachen Glaciers;

(b) whether Mumbai terror attacks last year have affected the negotiations on these issues adversely; and

(c) if so, the steps taken/being taken in regard to resolve such issues during the last three years and the outcome thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) to (c) Four rounds of the Composite Dialogue, which has encompassed eight subjects including Jammu & Kashmir, Sir Creek and Siachen, were held from 2004 to 2008 and the fifth round commenced in 2008. In the fifth round, Foreign Secretary level talks on Peace and Security, including CBMs and Jammu & Kashmir, and Home Secretary level talks on Terrorism and Drug Trafficking were held before the dialogue process was paused after the terrorist attack on Mumbai on November 26, 2008. Government expects Pakistan to act with purpose against the perpetrators of the Mumbai attack as also to unearth the wider conspiracy which motivated, planned and launched the attack. Pakistan has stated that it will bring the perpetrators of the Mumbai attack to justice. Any meaningful dialogue with Pakistan can only be based on fulfilment of its commitment, in letter and spirit, not to allow territory under its control to be used in any manner for terrorist activities against India.

[English]

Non-traceable monuments

4245. SHRI BAIJAYANT PANDA:
SHRI NEERAJ SHEKHAR:
PROF. RANJAN PRASAD YADAV:
SHRI VARUN GANDHI:
SHRI S.S. RAMASUBBU:

Will the PRIME MINISTER be pleased to state:

(a) the details of specific monuments which are non traceable, State-wise and location-wise;

(b) the main factors responsible in this regard;

(c) the steps taken/proposed to be taken by the Government to rediscover/resurrect and protect these monuments;

(d) the details of problems being faced by ASI in the matter;

(e) whether some heritage sites/monuments are being damaged by a group of agitators;

(f) if so, the details thereof, State-wise and UT-wise; and

(g) the steps taken/proposed to be taken including recruitment of large number of attendants to protect the heritages/historical sites/monuments in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) There are 35 monuments/sites which are not traceable. The details (State-wise) are enclosed as Statement.

(b) The main causes for the disappearance of these monuments are pressure of urbanization, commercialization and development projects. Migration of population during the partition of the country may also have contributed to it.

(c) and (d) A lot of effort has already been made by the Archaeological Survey of India (ASI) to find out the exact location of these monuments/sites by conducting regular surveys/inspections as well as by interacting with various District authorities but so far no fruitful results have come.

(e) and (f) No such untoward incident has been reported at any centrally protected monument. However, some agitators had ransacked the premises of Jantar mantar, recently.

(g) ASI is having a shortage of monument attendants. This issue would be holistically addressed to at the time of restructuring of the ASI.

Statement

*List of Centrally Protected Monuments/Sites
which are not traceable*

Name of Monument/Site

1

Assam

1. Guns of Emperor Sher Shah at Na-sadia, Distt. Tinsukia

Arunachal Pradesh

1. Ruins of Copper Temple near Paya, Distt. Lohit

1

Delhi

1. The Moti Gate of Sher Shah's Delhi, Mauza Babarpur Bazidpur, Distt. New Delhi
2. Pool Chadar, Mauza Chaukri Mubarakabad, Distt. North Delhi
3. Alipur Cemetery, Alipur encamping ground, Distt. North Delhi
4. Bara Khamba Cemetery, Imperial city, Distt. Delhi
5. Tomb of Capt. Mc. Barnett & others who falls in an attack on Kishanganj, Kishanganj, Distt. North Delhi
6. Tomb with three domes near railway station, Nizamuddin, Distt. South Delhi
7. Site of Siege Battery bearing the inscription:- " Right Attack, Lieutenant F.R. Mansell, R.E., Directing Engineer, No.I Battery-Right, Major James Brind, R.A., Commanding, Armament five 18-pounders: one 18-inch howitzer. To silence Mori Bastion.", East of the hospital in police line, Distt. North Delhi
8. Site of Siege Battery with following inscription:- "No. II Battery-Right, Major Edward Kaye, R.A., Commanding Armament two 18-pounders; seven 8-inch howitzers, To breach Kashmir bastion.", Compound of Curzon House, Distt. North Delhi
9. Inchla Wali Gumti, village Mubarak pur Kotla, Distt. South Delhi
10. Mound known as Joga Bai comprised in part of Survey plot no. 167 as Jamia Nagar, Distt. South Delhi
11. Shamsi Tallab together with both the platform entrance gates, Mehrauli, Distt. Delhi
12. Nicholson Statue, its platform, its surrounding gardens, paths and enclosure wall, Out side of Kashmiri Gate, Distt. North Delhi

Gujarat

1. Ancient Site, Sejakpur, Distt. Surendranagar
2. Historic Site .No. 431 to 435, Vadodara, Distt. Vadodara

1

Haryana

1. Mughal Kos Minar, Mujjesar, Distt. Faridabad, Haryana
2. Mughal Kos Minar, Shahbad, Distt. Kurukshetra, Haryana

Jammu & Kashmir

1. Rock carving of Sitala, Narada, Brahma and Radha Krishna, Basohli, Dist. Kathua
2. Rock Carving of Devi riding a lion, Basohli, Dist. Kathua
3. Visveswara and other cave temple, Basohli. Dist. Kathua

Karnataka

1. Pre-historic Site, Kittur, Distt. Mysore.

Rajasthan

1. Inscription in Fort, Nagar, Distt. Tonk
2. 12th Cent. Temple, Baran, Distt. Baran

Uttaranchal

1. Kutumbari Temple, Dwarahat, Tehsil Ranikhet, Distt. Almora
2. Khera Ki Bandi, Old Cemetery, Tehsil Roorkee, Distt. Haridwar
3. Remains of ancient buildings locally identified with Vairatapattana, Dhikuli, Tehsil Ramnagar, Distt Nainital

Uttar Pradesh

1. Closed Cemetery, Katra Naka, Tehsil Banda, Distt. Banda
2. Large ruined site called Sandi Khera, Pali, Tehsil Shahabad, Distt. Hardoi
3. Cemetery, Jalaun (Bus Stand), Tehsil Jalaun, Distt. Jalaun

1

4. Gunner Burkill's Tomb, Rangaon, Tehsil Mehroni, Distt. Lalitpur
5. Imambara Amin-ud Daula, Lucknow, Tehsil Lucknow, Distt. Lucknow
6. Three Tombs, Lucknow-Faizabad Road at miles 3,4 & 5, Tehsil Lucknow, Distt. Lucknow
7. Cemeteries at miles 6 & 7, Jahraila Road, Tehsil Lucknow, Distt. Lucknow
8. Cemetery at Gaughat, Lucknow, Tehsil Lucknow, Distt Lucknow

Quality of Indian Engineers

4246. SHRI GURUDAS DASGUPTA:

SHRI M.I. SHANAVAS:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government's attention has been drawn to study report by Nasscom, a software industry group, saying that 75 percent engineering students in India are unemployable;

(b) if so, that details thereof; and

(c) the reasons for the low quality of our engineering students and measures proposed to be taken to make them employable in the industry?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Yes Madam. As per information given by the Department of Information Technology, the NASSCOM in their Report "NASSCOM Perspective 2020: Transform Business, Transform India" have indicated employability rate of 26 % for engineering graduates. A working group was constituted by the Ministry to examine the issues raised by NASSCOM. The Working Group has, inter-alia, recommended Finishing Schools for engineering graduates to enhance their employability, changes in the syllabi of various engineering colleges so as to make them compatible with the needs of the industry etc. For the present Finishing Schools are being organized by the IT sector to alleviate the problem.

*[Translation]***India-Iran Gas Pipeline**

4247. SHRI UMASHANKAR SINGH;
SHRI GHANSHYAM ANURAGI;

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether there has been any meeting between India and Iran regarding energy and trade routes recently;
- (b) if so, the details thereof;
- (c) the details of the hurdles being faced in India-Iran-Pakistan pipeline project;
- (d) the measures proposed to be taken by the Government to remove these obstacles;
- (e) the time by which these are likely to be removed; and
- (f) the quantum of energy likely to be received by India as a result of this agreement?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) and (b) During the visit to India by Foreign Minister of Iran Mr. Manouchehr Mottaki on November 16-17, 2009, the two sides discussed, inter alia, the issue of bilateral energy cooperation, the development of Chabahar Port and Railway Project, and the International North South Corridor. A delegation led by Mr. Seifollah Jashnsaz, Deputy Minister in the Iranian Ministry of Oil and President of National Iran Oil Company visited India from November 30-December 3, 2009. The two sides held discussions on various aspects of bilateral cooperation between India and Iran in the oil and gas sector.

(c) to (e) India is pursuing the import of natural gas from Iran through the said project. Issues such as pricing, delivery point, project structure, etc., are being focused on. Such multilateral projects involve protracted discussions and as such no time frame can be indicated for completion of discussions.

(f) 30 million standard cubic meter per day (mmscmd) of gas is estimated to be supplied in phase-I of the Project.

Fishermen in Pak Jails

4248. SHRI VITTHALBHAI HANSRAJBHAI
RADADIYA;
SHRI MANSUKH BHAI D. VASAVA;

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the State Government of Gujarat has written a letter requesting his Ministry to get Indian fishermen released from Pakistani jails;
- (b) if so, the number of letters written by the Gujarat Government in this regard during the last three years; and
- (c) the action taken by the Union Government thereon?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) and (b) In the last three years, the State Government of Gujarat has informed this Ministry on several occasions of the capture of Indian fishermen and their fishing boats by Pakistani authorities. Such communications also contain requests to expedite the release of Indian fishermen and their boats from Pakistani custody. In addition, a number of Members of Parliament from Gujarat, and Members of Legislative Assembly of Gujarat have also written to this Ministry in this regard in the last three years.

(c) Government of India has been making persistent efforts for the release of Indian fishermen and their boats from Pakistan. An India-Pakistan Judicial Committee on Prisoners was formed on 26 February 2008. The Committee made recommendations to the two Governments, which inter alia, included immediate release of and consular access to fishermen, and exchange of a consolidated list of nationals in each other's jails. The Committee visited jails in Pakistan in June 2008 and jails in India in August 2008. It also held its meetings during these visits. In its last meeting held in India in August 2008, the Committee again recommended, inter alia, immediate release and repatriation of all prisoners to their respective countries who had completed their sentences and whose nationality had been confirmed. Pakistan released 34 Indian fishermen in August 2008, and another

99 fishermen in November 2008. India had released 14 Pakistani fishermen in its jails in May 2008 in pursuance of the committee's recommendations. The issue of release of remaining Indian fishermen and their boats from Pakistan's custody is regularly taken up by the Government with the Government of Pakistan.

[English]

Teaching methods of Sanskrit

4249. SHRI SHRIPAD YESSO NAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Regional Colleges of Education have the facility to teach the Teaching Methods of Sanskrit;
- (b) if so, the details thereof;
- (c) whether these colleges have any programmes for the development of Sanskrit Teaching; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The Regional Institutes of Education (earlier called Regional Colleges of Education) do not have the facility to teach the "Teaching Methods of Sanskrit". However, the Demonstration Multipurpose Schools attached to the Regional Institutes offer Sanskrit language as a course.

[Translation]

Allocation of fund to Gandhak Project

4250. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government has allocated rupees 300 crore to the State Government of Bihar for the completion of works under the Gandhak Project;
- (b) if so, the details thereof alongwith the works undertaken out of the fund on the projects;
- (c) the details of the pending works on the project including construction of bridges and canals;

(d) the steps taken by the Union Government to expedite the completion of the works;

(e) whether the Government proposes to get the pending works complete of bridges/culverts on the canals construction immediately; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) to (f) As per information provided by Planning Commission, the project 'Restoration of Eastern Gandak Canal' is included under the Special Plan for Bihar State. The Project was cleared by the Planning Commission and administratively approved by the State Government in 2003-04. The originally approved estimated cost of this project is Rs. 294 crore. The objective of this project is to restore the lost irrigation potential of 3.50 lakh hectare in West Champaran, East Champaran, Muzzafarpur and Vaishali districts of North Bihar. The canal system consists of 241 km of Tirhut main canal and 5540 km of distribution system. An amount of Rs. 51.98 crore has been released till 2005-06. Total expenditure upto 31.3.2008 (on preliminary activities) was 3.15 crore.

The State Government informed that the work for execution of Eastern Gandak Canal System was earlier allotted to Bihar State Construction Corporation but by the order of Hon'ble High Court, it was cancelled and therefore, the work was held up. The State Government has recently informed that in view of the judgement of the Hon'ble High Court, the contract for the work of this project has been signed on 6.8.2009 with Nagarjuna Construction Company Limited. The work is planned to be completed during the year 2011-12. Further, an amount of Rs. 48 crore has been recently released for this project.

[English]

Ashokan Rock Edicts in Orissa

4251. SHRI SIDHANT MOHAPATRA: Will the PRIME MINISTER be pleased to state:

- (a) whether the present condition of Ashokan Rock Edict at Potagarh in Orissa is in a deplorable state;

- (b) if so, the reasons therefor; and
- (c) the amount of funds likely to be spent for the restoration of rock edicts?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) and (b) There is no Ashokan Rock Edict at Potagarh in Orissa protected by the Archaeological Survey of India (ASI). However, an Ashokan Rock Edict at Jaugada in Ganjam District of the State is protected by the ASI. It is in good state of preservation.

- (c) Rs. 1.25 lakhs has been provisioned during the current financial year for some restoration work at the monument.

Relations with Bangladesh

4252. SHRI M. SREENIVASULU REDDY:

SHRI JAI PRAKASH AGARWAL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Bangladesh now occupies a critical position on the Asian horizon, especially in the context of India, Pakistan and China and the economic strategic relations;

- (b) if so, the details thereof; and

- (c) the steps taken to improve our relations with Bangladesh in terms of getting their support particularly to check the terrorism?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. M. KRISHNA): (a) to (c) Government attaches high priority to its relations with Bangladesh. The Government of India continues to work with the Government of Bangladesh to further strengthen bilateral cooperation in a range of areas, including in trade and economic and security related matters. Issues relating to terrorism and presence of Indian Insurgent Groups have been regularly taken up with the Government of Bangladesh at the highest level and through institutional mechanisms existing between the two countries, including the Home Secretary level talks, Joint Working Groups, and

Border Coordination Meetings at the level of Directors General of BSF and Bangladesh Rifles. The Bangladesh Government has assured that they do not allow the use of their territory for activities inimical to India.

Depleting Ground Water Level

4253. SHRI SAKTI MOHAN MALIK:

DR. RAM CHANDRA DOME:

SHRI MAHENDRA KUMAR ROY:

SHRI R.K.SINGH PATEL:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government has set up Expert Committee to report upon various issues relating to Ground Water;

- (b) if so, the details and outcome thereof; and

- (c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) The Expert Group on Ground Water Management and Ownership constituted by the Planning Commission submitted its report to the Planning Commission in September, 2007. The measures recommended by the Expert Group include:-

- Enactment of modified ground legislation encompassing inter alia role and responsibility of water user groups and the Government by all the States and intervention by Central Ground Water Authority (CGWA) in over-exploited areas.
- Technical measures to augment the available ground water through artificial recharge, development of flood plain aquifers and comprehensive studies of deeper aquifers to ascertain the quantum of ground water that can be safely extracted.
- Uninterrupted power supply through separate feeders at pre-specified fixed period and incentives for more efficient energy and water use.
- Community management of new wells, construction of recharge structures, using energy saving devices

and subsidy for using micro-irrigation techniques in ground water stressed areas.

- Pani Puraskar to Panchayats using water sustainably where ground water table has been maintained or improved over the past five years.
- Scientific monitoring of ground water levels and estimating a sustainable level of ground water usage by Central Ground Water Board (CGWB) and State Ground Water Boards to form the basis for planning the use of ground water resources by the user groups.

(c) The action taken by the Government on the recommendations of the Expert Group include:-

- Sanction of demonstrative artificial recharge projects by CGWB and implementation of scheme on "Artificial Recharge to ground water through Dug wells" for augmenting the ground water resources in 7 States namely, Andhra Pradesh, Maharashtra, Karnataka, Rajasthan, Tamil Nadu, Gujarat & Madhya Pradesh.
- Mapping of flood plain aquifers in the States of Uttar Pradesh, Bihar and West Bengal along river Ganga and in Assam along river Brahmaputra.
- Implementation of Farmers Participatory Action Research Programme (FPARP) aimed at creating awareness about water conservation practices.
- Institution of Bhoomijal Samvardhan Puraskars & National Water Award to encourage adoption of innovative practices of ground water augmentation and artificial recharge through people's participation.
- Periodic monitoring of ground water levels and assessment of ground water resources by CGWB in association with State Ground Water Organisations which forms the basis for planning ground water development and management schemes by the Government.

[Translation]

Welfare fund for Indians

4254. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether a sum of Rs.4.80 crore was made available to be spent for providing food, shelters, legal assistance and other welfare activities to Indians who are in distress during the last three years; and

(b) If so, the details of the disbursement of the funds, mission-wise during the above period?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) From time to time, the Indian Missions, especially in the Gulf, have referred instances of distressed overseas Indians approaching them for welfare assistance. The Ministry had sanctioned an amount of Rs.6.42 lakhs to the Migrant Workers Protection Society through our Mission in Bahrain in 2008, Rs. 18.00 lakhs to our Mission in Iran, Rs. 2.60 lakhs to our Mission in Malaysia and Rs. 2.37 lakhs to the CGI, St. Petersburg in 2009 for extending immediate welfare assistance to the stranded workers in those countries.

Further, the Ministry has set up the 'Indian Community Welfare Fund (ICWF)' in the Indian Missions in 17 Emigration Clearance Required (ECR) Countries and Maldives to provide on-site welfare for the Overseas Indian Citizens who are in distress. The welfare services provided by the ICWF includes boarding and lodging for distressed household/domestic workers and unskilled labourers, emergency medical care to the overseas Indians in need, providing air passage to stranded overseas Indians in distress, providing initial legal assistance to the overseas Indians in deserving cases and incurring expenditure on incidentals and for airlifting the mortal remains to India or local cremation/burial of the deceased overseas Indians in cases where a sponsor is unable or unwilling to do so as per the contract and the family is unable to meet the cost.

As per the Scheme, the ICWF would be funded through budgetary support from the Ministry of Overseas Indian Affairs, funds raised by the Indian Missions by levying a service charge on consular services and through Voluntary contributions from the Indian community. The ICWF has become operational from this year and the Ministry's contribution would be a maximum of Rs.1.60 crores per year for the initial three years. The amount released to the Missions during the current Financial

Year, is given below:

S. No.	Name of the Indian Mission	Amount sanctioned
1.	Qatar, Bahrain, Malaysia, Oman	Rs. 15 Lakhs each
2.	Indonesia, Maldives	Rs. 5 Lakhs
3.	Syria	Rs. 1.75 Lakh

Climate Change

4255. SHRI ANANT KUMAR HEGDE:
 SHRI NAMA NAGESWARA RAO:
 SHRI RAJIV RANJAN SINGH Alias LALAN SINGH:
 SHRI SANJAY DINA PATIL:
 SHRI M. KRISHNASSWAMY:
 SHRI MAHENDRASINH P. CHAUHAN:
 SHRI MILIND DEORA:
 SHRI SURESH KUMAR SHETKAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the present status of green-house gas emissions in developed, developing and poor nations in the world;

(b) whether the green-house gas emissions by developed nations is major cause for environmental degradation;

(c) if so, the details thereof and the action taken by the Indian Government thereon; and

(d) the consensus likely to be arrived at the Copenhagen Summit on the green-house gas emission?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) As per information available from the United Nations Framework Convention on Climate Change (UNFCCC) Secretariat, the total aggregate emissions of Greenhouse Gas (GHG) excluding Land use, land use

change & forestry (LULUCF) of Annex-I Parties (Developed Countries) increased from 13 billion tonnes CO₂ equivalent in 1990 to 14.3 billion tonnes CO₂ equivalent in 2006. Also as per Initial National Communications submitted by Non Annex-I Parties (Developing countries) in 2005 to the UNFCCC, their aggregate Greenhouse Gas emissions was 11.7 billion tonnes CO₂ equivalent for the year 1994.

(b) As per Intergovernmental Panel on Climate Change (IPCC) report, the increase in the stock of GHG in the atmosphere over the last many years is responsible for rising global temperature. As industrial activities in developed countries started way back in 1750s the major stock of Green House Gases in the atmosphere is because of them.

(c) As per the requirements of Kyoto Protocol, the Government is pressing developed countries to take deeper emission reduction commitments. Though not bound, the Government is also voluntarily taking steps to reduce green house gas emissions and two of the eight national missions are on mitigation viz. The National Solar Mission and the National Mission on Enhanced Energy Efficiency. Besides, Government has taken several steps towards sustainable development through a range of policies and programmes to mitigate climate change aimed at energy conservation, improved energy efficiency in various sectors; promoting use of renewable energy; power sector reforms; use of cleaner and lesser carbon intensive fuel for transport; fuel switching to cleaner energy; afforestation and conservation of forests; promotion of clean coal technologies and encouraging Mass Rapid Transport systems.

(d) The Climate Change negotiations are in full swing at the United Nations Climate Change Conference in Copenhagen. India is actively participating along with other like minded countries and pressing that developed countries should take deeper emissions reduction commitment as well as transfer financial resources and climate friendly technologies to the developing countries at the earliest. At this stage it is difficult to predict the outcome of the Conference.

[English]

**Road accidents involving
Diplomatic Vehicles**

4256. SHRI SANJAY DHOTRE:

SHRI SUBHASH BAPURAO WANKHEDE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the present status of providing suitable compensation to the families of deceased in the cases of road accidents involving Diplomatic Vehicles in NCT of Delhi; and

(b) the steps taken by the Government to impress upon the Embassy concerned to make the payment of compensation where it has not been paid to the families of the deceased?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) While privileged persons driving such vehicles enjoy immunity under the Vienna Convention on Diplomatic Relations 1961, the same Convention also states that it is the duty of all persons enjoying such privileges and immunities to respect the laws and regulations of the receiving State. Government has advised all foreign representations regarding Indian law which makes it incumbent on every individual (including diplomats) possessing/driving/owning a motor vehicle to insure him/her against any liability that may arise from the death or bodily injury to any person caused by the use of a vehicle in a public place. It has been made clear to these representations (including all diplomatic missions) that they will ensure that their members possessing/driving/owning motor vehicles are, at all times, in possession of valid insurance policies against third party risks and also ensure that the policies are renewed regularly and under no circumstances allowed to lapse. Insurance companies are liable to pay such damages, where required.

Difficulties in implementing schemes

4257. SHRI RAMSINH RATHWA : Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the State Government of Gujarat has pointed out difficulties in implementing various Central Government Schemes in their State;

(b) if so, the details thereof; and

(c) the reaction of Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) No Madam.

(b) and (c) Does not arise.

Visa to Chinese Technicians

4258. DR. SANJEEV GANESH NAIK:

SHRI RAJAJIAH SIRICILLA:

SHRI P. BALRAM:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government has refused to issue visas to Chinese technicians who are coming to India for installation of equipments of power plants in the country;

(b) if so, details thereof;

(c) whether due to this, work of 30 power plants are being delayed; and

(d) if so, the steps being taken by the Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) to (d) All foreign nationals are required to obtain an employment visa to work in India. Those who were working on projects while holding a business visa were required to return to their country and to reapply for the employment visa. Some of the projects are awaiting their return for commissioning purposes. Government has facilitated the issue of employment visas in all legitimate cases.

[Translation]

**Formulating Scheme for
Employment Generation**

4259. SHRI SUDARSHAN BHAGAT:

SHRI GORAKH PRASAD JAISWAL:

Will the PRIME MINISTER be pleased to state:

(a) whether the ongoing development related schemes are not creating additional employment opportunities in the country;

(b) if so, the reaction of the Government thereto;

(c) whether the Government propose to keep in view the need to create additional employment opportunities while formulating the schemes;

(d) if so, the details thereof; and

(e) the efforts made by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) and (b) No, Madam. The on-going development related schemes are creating employment opportunities in the country.

(c) to (e) The Eleventh Five year Plan targets generation of 58 million new work opportunities during the period and for that, it has identified sectors in services and industry which have high potential for growth.

Besides, it places emphasis on several initiatives which will increase economic well-being and opportunities in rural areas. For example, National Rural Employment Guarantee Act (NREGA) provides income support for those in need of employment while also inter-alia help to create assets that will increase land productivity. The Bharat Nirman programme will provide electricity and drinking water to all habitations before the end of the Plan period. PMGSY will provide all-weather connectivity to all villages with a population of over 1000 or with a population of over 500 in hilly areas. Swarna Jayanti Shahari Rozgar Yojana will provide gainful employment to the urban unemployed or underemployed through encouraging setting up of self - employment ventures or provision of wages employment. The programme is implemented on a whole town basis with special emphasis on urban poor cluster.

The Mid Term Appraisal of 11th Five Plan is under way to evaluate the objectives of Plan and suggest way forward for the remaining period.

[English]

Pension Scheme for Workers Abroad

4260. SHRI P.T.THOMAS: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the Government proposes to consider any pension scheme to domestic workers in foreign countries;

(b) if so, the details thereof;

(c) whether the Government has any proposal for the training of domestic workers under Government institutes; and

(d) if so, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) At present, there is no Pension Scheme for domestic workers who are employed overseas. However, Ministry of Overseas Indian Affairs is considering formulating a Return and Reintegration Fund for migrant workers abroad on co-contributory basis by the workers.

(c) and (d) Ministry of Overseas Indian Affairs has undertaken a Skill Up gradation programme for potential emigrant workers and under the Scheme, financial assistance was given to the State Governments of major labour sending States to provide skill up gradation training in different sectors including for household sector workers.

Computer Literacy in Schools

4261. DR. MANDA JAGANNATH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware of the fact that although Computer Science/Information Technology is not recognised at school level, yet it is made compulsory in all entrance tests, resulting in students not taking it seriously at school level;

(b) if so, the details thereof;

(e) whether the Government proposes to consider it to make it as the mainstream at the school level also;

(d) If so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Entrance tests conducted by Central Board of Secondary Education (CBSE) for engineering and medical courses do not have computer science or information technology as compulsory subjects.

(c) to (e) Computer Science is offered as one of the elective subjects at senior secondary level by CBSE and by various State Boards. Students in the schools affiliated to CBSE can offer foundation of information technology as an additional subject at the secondary level. Under the Centrally sponsored scheme "ICT in schools", computer, hardware, software and content are made available to Government and Government aided secondary and higher secondary schools in phases so as to introduce computer literacy courses for the students.

UAE aircraft in Indian Air space

4262. SHRI INDER SINGH NAMDHARI:

SHRI VILAS MUTTEMWAR:

YOGI ADITYA NATH:

DR. MANDA JĀGANNATH

SHRI SHAILENDRA KUMAR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether an aircraft of United Arab Emirates (UAE) air force and its nine crew members were detained for allegedly carrying arms and ammunition without declaring the nature of the cargo;

(b) if so, the details thereof;

(c) whether the Government has taken up the matter with the UAE in this regard; and

(d) if so, the reaction of the UAE in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (DR. SHASHI THAROOR) :

(a) Yes.

(b) On August 25, 2009, UAE Embassy in New Delhi had requested Ministry of External Affairs for Political clearance for a non scheduled halt of flight UAF-1211 (TYPE C 130H for overflying & refueling on sectors Abu Dhabi- Calcutta-Xalanyang- Calcutta- Abu Dhabi. As per details in the application there was no mention of any arms or ammunition being carried on board. Accordingly the permission was granted. The flight (TYPE -C130 H) arrived from Abu Dhabi at Calcutta Airport on 6th September 2009 at 1730 hrs as a non Scheduled flight. The captain of the flight, Major Ibrahim Al Shamsel, filed a declaration to the customs stating that the flight was carrying Arms/ammunition/explosives. However, since at the time of initial application, no mention of the arms/ammunition was made, the authorities at the Calcutta airport detained the aircraft & crew members for further investigation. Accordingly, after concurrence of the pilot-in-command of the aircraft, the customs officials entered the aircraft to inquire about the nature of cargo.

(c) Yes.

(d) The UAE authorities formally regretted the omission in not clearly indicating items carried by the aircraft & described it as a "technical error". They also provided the details of the cargo subsequently which consisted of parts of missiles.

[Translation]

Scholarship to OBCs

4263. SHRI SHAILENDRA KUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether scholarship is not being provided to the students belonging to Other Backward Classes (OBCs) in the country especially in Uttar Pradesh during the last three years;

(b) If so, the details thereof and the reasons therefor; and

(c) the time by which the amount of scholarships is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The information is being collected and will be placed on the Table of the Sabha.

[English]

Forest Clearance

4264. SHRI M. RAJA MOHAN REDDY:

SHRI RAMESH RATHOD:

SHRI PONNAM PRABHAKAR:

SHRI RAJIAH SIRICILLA:

SHRI P. BALRAM:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government has received various proposals from the State Government of Andhra Pradesh for diversion of forest land for the different projects;

(b) if so, the details thereof, project-wise;

(c) the details of the projects pending with the Government, project-wise including the reasons therefor; and

(d) the time by which these projects are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Union Government has so far received 791 proposals from the Government of Andhra Pradesh for diversion of forest land for non-forestry purposes of which 572 proposals have been accorded approval under the Forest (Conservation) Act, 1980 and 47 proposals are pending either with Union or State Government. The project-wise details of all approved proposals are enclosed as Statement-I. The remaining 172 proposals have been either closed / rejected / returned or withdrawn.

(c) and (d) At present, 7 proposals are at different stages of processing at Union Government level whereas 40 proposals are pending with, the State Government. The details are enclosed as Statement-II. On receipt of requisite information from the State Government, decision of the Union Government would be communicated to the State Government on these proposals.

Statement-I

S.No.	Year of Proposal	Name of Proposal	District	Category	Date of approval	Area Diverted (ha)
1	2	3	4	5	6	7

Case Status: Approved Including in Principle

1	1986	C/O Areal Rope Way for Supply of Coal for the Heavy Water Plant By Dept. of Atomic Energy	Khammam	Defence	06-01-89.	9.58
2	1988	New Missile Testing Range By Bharat Dynamics Ltd.	Ranga Reddy	Defence	10-25-88	0.63

1	2	3	4	5	6	7
3	1989	C/O Launching Pad Towards Missile Testing Range	Ranga Reddy	Defence	10-18-89	0.19
4	2002	Missile Testing Range in F/O Bharat Dynamics Ltd.	Ranga Reddy	Defence	05-08-02	0.93
5	1985	Laying of Pipe Line for Supply of Drinking Water	Cuddapah	Drinking Water	05-07-85	0.04
6	1988	C/O Diversion Weir and Channel for Augmenting Water Supply to Tirumala Town	Chittoor	Drinking Water	09-28-88	0.63
7	1988	Masonry Water Supply Scheme	Tirupathi	Drinking Water	09-28-88	0.63
8	1990	Laying of Pipeline from Papavinasan Bank to Thirumala Right of Way	Chittoor	Drinking Water	09-03-90	0.55
9	1992	Excavation of Distributory No. 28 of Saraswathi Canal in Sathanapalli	Adilabad	Drinking Water	02-24-95	19.05
10	1993	Construction of Summer Storage Tank and Filtration Plant	Nellore	Drinking Water	12-22-94	45.00
11	1994	Excavation of DBM No. 48 Vinnavaram Warangal Branch Canal Under SRSP		Drinking Water,	04-26-94	34.77
12	1995	Sathya Sai Water Works - Installation of	Ananthapur	Drinking Water	02-16-96	0.92
13	1996	Construction of Summer Storage Tank in Yamcha	Nizamabad	Drinking Water	08-29-96	11.30
14	1996	Excavation of Right Main Canal of Vengalaraya Sagar Project	Vijayanagaram	Drinking Water	08-22-96	3.64
15	1997	C/O Balancing Reservoir at Vedurwada	Vijayanagaram	Drinking Water	05-07-97	0.27
16	1998	Formation of GLR for Water Supply to Tirupathi Town	Chittoor	Drinking Water	08-19-99	1.00
17	1998	Formation of Reservoir on Peddagadda	Srikakulam	Drinking Water	06-28-00	3.75
18	1998	Diversion of FL for Formation of GLR for Water Supply to Tirupati Town in Chittoor (East) Dvn.	Chittoor	Drinking Water	08-19-98	1.00

1	2	3	4	5	6	7
19	2001	C/O GLR, Laying Pipeline and Approach Road to Ramagiri and Kanagalipally Mandals	Ananthapur	Drinking Water	02-20-02	0.51
20	2001	Water Supply Channel from NS Canal to Pongidi Tank	Krishna	Drinking Water	04-19-02	0.22
21	2001	NWSP-Pk VI-CPWS Schemes to Ulindakonda Dhone and 28 other Habitations Site for Laying Pipeline & GLBR-Diversion of FL in Compt.No.65 of Yaparlapadu RF.	Kurnool	Drinking Water	08-12-02	0.04
22	2001	C/O Water Tank Near Anjaneyaswamy Konda of Dhone Town	Kurnool	Drinking Water	07-12-01	0.20
23	2001	Construction of Water Tank Near Anjaneyaswamy Konde of Dhone Town, Chinthalapalli Beat.	Kurnool	Drinking Water	12-07-01	0.20
24	2002	Diversion of 0.22 Ha. of FL for the purposes of Water Supply Channel from N.S. Canals to Pangidi Tank of Pondugala and Ananthavaram (V), Mylavaram (M).	Krishna	Drinking Water	04-19-02	0.22
25	2002	Diversion of FL for Construction of GLR, Laying Pipeline and Approach Road to Ramagiri & Kanaganipalli Mandal.	Ananthapur	Drinking Water	02-20-02	0.51
26	2003	Laying of Pipelines and Digging of Borewells	Hyderabad	Drinking Water	02-26-03	0.01
27	2003	Diversion of Forest Land for Drilling of Borewell and Laying of Pipeline Near Basuregadi (V)	Ranga Reddy	Drinking Water	02-26-03	0.01
28	2003	Diversion of Forest Land for the Purpose of Drilling Borewell and laying of Pipelines for Drinking Water purposes	Ranga Reddy	Drinking Water	05-05-03	0.01
29	2008	Diversion of 4.40 Ha. of Forest Land in Seshachalam RF for construction of Booster/GLBR (Tank) Laying of Dik 9 Pipe Pumping Main for providing CPWS Scheme to LR Palli & Other Villages in favour of SE PR RWS Circle, Kadapa.	Kadapa	Drinking Water	06-09-09	4.40

1	2	3	4	5	6	7
30	2009	Diversion of 0.572 Ha. of Forest Land in Mallavaram RF of Kakinada Division for construction of Water Pumping Main Under CPWS Jaggampeta in favour of superintending Engineer, RWS PR, Kakinada.	East Godavari	Drinking Water	09-23-09	0.57
31	1981	Digging of Channel under Motupalli Minor Irrigation Project	Prakasam	Irrigation	07-16-84	6.49
32	1981	Excavation of Brine Supply Channel	East Godavari	Irrigation	01-27-82	3.48
33	1981	C/O Irrigation Channel for Mottupally Lift Irrigation Scheme	Prakasam	Irrigation	07-16-84	6.49
34	1981	Digging of Brine Channel	East Godavari	Irrigation	01-25-82	3.48
35	1982	Construction of Saraswathi Canal	Adilabad	Irrigation	05-13-82	44.89
36	1983	C/O Anicut Across Yecharamvagu	Nizamabad	Irrigation	01-17-84	0.30
37	1983	Construction of Irrigation Tank	Nizamabad	Irrigation	01-17-84	0.30
38	1984	Formation of Reservoir, Canals and Flood Channels for Telugu Ganga Project	Kurnool	Irrigation	10-14-88	10371.40
39	1984	Construction of Left Canal of Nagarjuna Sagar Project	Krishna	Irrigation	07-07-86	5.49
40	1985	Construction of Srisaillam Right Bank Canal	Kurnool	Irrigation	05-03-93	177.47
41	1985	Buggavanka MIP	Cuddapah	Irrigation	10-28-96	120.60
42	1986	Nagarjunasagar Left Canal	Nalgonda	Irrigation	10-17-88	231.80
43	1986	Distributory of Saraswati Canal	Adilabad	Irrigation	02-23-98	3.30
44	1986	Distributory of Saraswati Canal	Adilabad	Irrigation	02-23-98	81.08
45	1986	Formation of Reservoir Across Dharacalva	East Godavari	Irrigation	10-04-91	10.81
46	1987	Construction of Saraswati Canal	Adilabad	Irrigation	02-24-94	19.05
47	1987	Diversion of Forest Land for construction of Vamshadhara Project Phase-II	Srikakulam	Irrigation	10-22-07	37.50

1	2	3	4	5	6	7
48	1988	Construction of Channel from Baith Pally to 49 Minor Irrigation Projects	Khammam	Irrigation	09-28-88	12.50
49	1988	Excavation of Irrigation Channels	West Godavari	Irrigation	09-21-89	4.20
50	1988	27 Minor Irrigation Projects	Chittoor	Irrigation	06-08-90	212.16
51	1988	Excavation of Irrigation Channel - Eluru Forest Div.	West Godavari	Irrigation	09-21-89	4.20
52	1990	Excavation of Supply Canal to Feed Tummalapur in Compartment No. 194, Dugguntavagu Project	Nellore	Irrigation	05-31-01	8.71
53	1991	Formation of Reservoir Across Dhara Kaluva	East Godavari	Irrigation	10-27-00	10.81
54	1992	Excavation of Distributory No. 25 in Mamatha RF	Adilabad	Irrigation	02-23-98	3.30
55	1992	Medium Irrigation Scheme - Chelamalavagu Project	Adilabad	Irrigation	01-25-01	20.00
56	1993	Excavation of Canal from DBM 48 of Vannavaram Branch Canal	Warangal	Irrigation	04-26-94	34.77
57	1993	Trigalveni Distributory	Warangal	Irrigation	03-30-94	50.00
58	1993	Construction of Canals & Distributories	Warangal	Irrigation	06-08-99	45.13
59	1994	Excavation of Right Bank Canal of Thaliperu Project	Khammam	Irrigation	10-21-94	4.55
60	1994	Telugu Ganga Irrigation Project	Kurnool	Irrigation	07-27-01	120.06
61	1994	Const. of Canal and Reservoir (Major Irrigation Project)	Kurnool	Irrigation	11-14-06	883.42
62	1995	Excavation of Feeder Channel from Singitham	Nizamabad	Irrigation	05-23-96	7.92
63	1995	Restoring Long Abandoned Breach Tank at Yedulacheruvu	Nizamabad	Irrigation	06-22-98	8.09
64	1996	Construction of Tail Pond Dam Down Stream of Nagarjuna Sagar Dam in Nalgonda and Guntoor District	Nalgonda	Irrigation	06-15-06	113.00
65	1996	Construction of Reservoir	Nizamabad	Irrigation	05-19-99	57.25

1	2	3	4	5	6	7
66	1997	Excavation of Right Bank Canal in Chelamalavagu Project	Adilabad	Irrigation	02-19-98	3.10
67	1997	C/O Anicut Across Godderu river in Mokkalapadu	Nellore	Irrigation	07-16-99	11.00
68	1998	Excavation of DBM 48 Sri Ram Sagar Project	Warangal	Irrigation	04-05-01	24.60
69	1998	Formation of Arient Across Yerraguttavagu in Mehabubanagar Dist.	Mahaboobnagar	Irrigation	12-15-99	6.10
70	1998	Mines Irrigation - Formation of Reservoir Across Peddagadda Near Jamparakota(V) in Palakonda (V)	Srikakulam	Irrigation	06-28-00	3.75
71	1999	Construction of Reservoir Across Palemvagu By State Irrigation Department	Khammam	Irrigation	11-25-05	273.04
72	2000	C/O N.S. Canal Medichaeria Minor	Krishna	Irrigation	06-12-01	14.26
73	2000	Kothuru RF - Excavation of Jakkampadi Major Canal	Krishna	Irrigation	06-12-00	19.10
74	2000	Diversion of 2.412 Ha. of FL in Lankeppally RF of Khammam Distt. for construction of Anicut Across Neeladrivagu Near Yeruguntla (V) (Ex-Engineer LD (IB) Dvn, Khammam.	Khammam	Irrigation	02-01-06	2.41
75	2000	C/O Anicut Across Neeladri Vagu Near Yeraguntla	Khammam	Irrigation	02-01-06	2.41
76	2001	Peddagu Minor Irrigation Project in Bellampally Division Near Ada Village in Asifabad Mandal	Adilabad	Irrigation	12-02-05	189.20
77	2001	Construction of Water Reservoir in Favour of Tirumala Tirupathi Devasthanam	Chittoor	Irrigation	02-28-05	80.00
78	2002	Extension of Tikkavalappadu Major Canal	Nellore	Irrigation	12-07-02	0.96
79	2002	Diversion of FL for the purpose of Extension of Tikkavaipappadu Major Canal in favour of Irrigation Department	Nellore	Irrigation	07-12-02	0.96

1	2	3	4	5	6	7
80	2003	Bhupathipalem Reservoir across Seethapallivagu	East Godavari	Irrigation	12-22-05	220.09
81	2004	Diversion of FL in Bheemgal RF for Formation of Reservoir Across Peddavagu and Bonguruvagu Near Konapur(V)	Nizamabad	Irrigation	11-23-06	12.00
82	2004	Excavation of Main Canal Under Maddigedda Reservoir Project in favour of E.E., Yeluru Irrigation Divn.	East Godavari	Irrigation	01-24-07	3.82
83	2004	Laying of underground Pipeline for creating Irrigation Potential Govanivari Palem Lift Irrigation Scheme in favour of E.E., Abside Divn., Ongole.	Prakasam	Irrigation	09-28-04	0.19
84	2004	Laying of Water Conductor System for Godavari Lift Irrigation Scheme	Warangal	Irrigation	12-01-05	361.40
85	2005	Formation of Pulichintala Project at Pulichinta Village as Balancing Reservoir Across Krishna River in Favour of Executive Engineer, P.P. Division No. III, J. Pet at Vijayawada	Guntur	Irrigation	10-20-06	1157.20
86	2005	Compartment No. 282 & 283 of T.P. Puram Reserve Forest of Satyavedu Range of Chittoor East (WL) Division for formation of New Tank Across Bhupateswara Kona Near Beerakuppam Village in Nagalapuram Mandal in favour of E. E, Minor Irrigation Project	Chittoor	Irrigation	02-22-07	50.64
87	2005	CBR Right Canal (Lingala Canal) Pertaining to Reserve Forest Lying in Kadapa District	Kadapa	Irrigation	11-10-06	118.71
88	2005	Diversion of FL in Kesali RF for Formation of Medium Irrigation Project in Favour of Supdt. Engineer, I & CAD, TTPR Circle, Vizianagaram	Vijayanagaram	Irrigation	05-12-09	38.40
89	2005	Diversion of FL for Laying Pressure Main 1.1 Mts below Ground Level in Pushkar LIS in favour of EE ISLMKS (Constn) Dvn, Rajahmundry - 1.00 Ha.	East Godavari	Irrigation	04-21-06	1.00

1	2	3	4	5	6	7
90	2005	Diversion of FL for construction of Gandikota Dam & Laying of Approach Road in F/O. Irrigation Deptt. in Gandikota RF-1.23 Ha.	Cuddapah	Irrigation	10-11-06	1.23
91	2005	Diversion of FL in Pandikunta & Gundlakonda RF for Construction of Veligallu Reservoir.	Cuddapah	Irrigation	09-12-06	38.42
92	2006	Diversion of 7 Ha. of Forest Land in Markapur & Nandikotkur RFS for construction of WEIR at 14.60 Km Down Stream of Srisailam Dam in favour of Apgenco, Prakasam & Kurnool Distts.	Prakasam	Irrigation	06-08-09	7.00
93	2006	Construction of Ralivagu Irrigation Project in Mancherla (Mandal) Near Mulkalla Village in Adilabad District	Adilabad	Irrigation	10-05-06	228.00
94	2006	Construction of Gollavagu Irrigation Project Near Bheemavaram Village in Jaipur Mandal in Adilabad District	Adilabad	Irrigation	10-04-06	230.00
95	2006	Diversion of 5.65 Ha. of FL for Gundlavagu Project in Kopsur RF of Bhadrachalam- N. Division in F/O State Irrigation Deptt.	Khammam	Irrigation	04-22-08	5.65
96	2006	Anjur Reserve Forest of Srikalahasti and Kambakam Reserve Forest of Satyavedu Range of WL Division Chittoor for Formation of Reservoir Across Ubbalamadugu Vagu in B.N. Kandriga Mandal	Chittoor	Irrigation	06-26-08	59.62
97	2006	Diversion of 0.575 Ha. of Forest Land for Laying of Pressure Main Line (Venkatanagaram Pumping Scheme) in Diwancheru West RF in favour of Irrigation Deptt., East Godavari Distt.	East Godavari	Irrigation	03-23-07	0.57
98	2006	Diversion of 4.00 Ha. of Forest Land for Excavation of Underground Gandikota Tunnel from Km.52.184 to Km.57.434 of Flood Flow Canal from Owk Reservoir to Gandikota Reservoir, Proddatur Dvn., Kadapa Distt.in F/O EE, GNSS Dvn.No.5, Jammalamadugu.	Cuddapah	Irrigation	12-29-06	4.00

1	2	3	4	5	6	7
99	2006	Construction of Peddavagu Nilwai Irrigation Project (Formation of Reservoir) Near Nilwai Village in Vemanpalli Mandal	Adilabad	Irrigation	10-04-06	155.50
100	2006	Diversion of 4.8 Ha. of Forest Land in Dhone(R) for Excavation of Chute Channel for Spill Way of Owk Reservoir (Gollalegu Dam) in favour of Irrigation Deptt., Kurnool Distt.	Kurnool	Irrigation	07-24-08	4.80
101	2006	Diversion of 26.05 Ha. of FL for SPVBR Left Canal Beyond Porumamilla Tank in favour of SE, TGP, Kadapa, Proddatur Dvn./Distt.	Cuddapah	Irrigation	02-02-07	26.05
102	2006	Diversion of FL in Velugodu RF of WLM Atmakur Forest Division for Purpose of Supplementation of Water to Siddapuram Tank by Lift from Vellugodu Balancing Reservoir- 17.78 Ha.	Kurnool	Irrigation	03-17-08	17.78
103	2007	Diversion of 2.05 Ha. of Forest Land in Gundlakonda RF, Kurnool Division for Excavation of HNSS Canal in favour of EE., HNSS Division.	Kurnool	Irrigation	09-16-08	2.05
104	2007	Diversion of 28 Ha. of FL in OWK RF for Excavation of Owk tunnel-II of GNSS Flood Flow Canal from Km 57.70 to 63.70 in favour of EE, SRBC Division, No.3 OWK.	Kurnool	Irrigation	10-14-08	28.00
105	2007	Diversion of 36.82 Ha. of Forest Land in Eluru Division for Excavation of Main Canal Under Tadipudi Lift Irrigation Scheme in West Godavari District in favour of CE, ISP, Dowlaiswaram.	West Godavari	Irrigation	01-02-08	36.82
106	2007	Diversion of 9.29 Ha. (7.01 Ha. in Ananthapur Dvn. & 2.28 Ha. in Proddatur Dvn) for GNSS Lift Scheme/ Excavation of Pipeline Under Goddumarri Anicut to Chitravathi Balancing Reservoir in favour of S.E., TGP, Kadapa.	Ananthapur	Irrigation	09-19-08	9.29

1	2	3	4	5	6	7
107	2007	Diversion of 16.7624 Ha. of FL for Excavation of Talluru Lift Left Canal (5.65 Ha. in Kodiga RF & 11.1124 Ha. in Mallarapukonda RF) Under Pushkar LIS in favour of SE, ISLMC TUNI, Kakinada Dvn., East Godavari DT	East Godavari	Irrigation	03-03-08	16.76
108	2007	Diversion of 29.26 Ha. of FL in Sy.No.531 of Giddalur(V) of Sanjamula(M) of Kurnool Dvn. for Package-36 of SRBC Main Canal in Km.142-925 to Km 146.275 in Favour of SE, SRBC, Circle No.2, Nandyal.	Kurnool	Irrigation	07-21-08	29.26
109	2007	Diversion of 39.45 Ha. of FL in Wk RF of Kurnool Dvn for GNSS Flood Flow Canal-Package-29 from Gorakallu Reservoir to Owk Reservoir from Km 56.400 to Km 57.14 in F/O SE, SRBC Circle No.2, Nandyal.	Kurnool	Irrigation	08-22-08	39.45
110	1981	Quarrying Black Granite in F/O Swamy & Co.	Chittoor	Mining	07-01-82	5.00
111	1981	Mining Lease to M/s Swammy & Company	Ananthapur	Mining	01-07-82	5.00
112	1981	Mining Lease to M/s Kakatiya Cement Company	Krishna	Mining	12-02-82	150.00
113	1982	Extraction of Lime Stone by Ramakrishna & Sons	Guntur	Mining	02-21-83	25.00
114	1982	Release of Fl to Extract Clay from A Tank	Adilabad	Mining	04-21-83	2.30
115	1982	MI in F/O Deccan Cement	Nalgonda	Mining	11-30-81	101.00
116	1984	Mining Lease to M/s SCCL (MVK-6)	Hyderabad	Mining	06-02-89	33.45
117	1985	Mining Lease for Kothagudem to SCCL	Khammam	Mining	08-05-99	2338.90
118	1985	Mining Lease for Yellandu to SCCL	Khammam	Mining	07-10-86	963.63
119	1986	Mining Lease to M/s SCCL	Khammam	Mining	10-30-87	412.40
120	1986	Mining Lease to M/s SCC Bellampally	Adilabad	Mining	04-05-89	9.00

1	2	3	4	5	6	7
121	1988	Mining Lease to Kesoram Cement	Karimnagar	Mining	03-13-97	230.66
122	1988	Mining Lease to M/s SCCL	Adilabad	Mining	09-15-99	1790.00
123	1989	Quarrying of Lime Stone By ACC Ltd (Processed by Ministry)	Adilabad	Mining	05-04-89	9.00
124	1990	Mine Entry and other Activities for Ravindra Khani New Tech in F/O SCCL	Adilabad	Mining	02-23-98	8.95
125	1990	Mining Lease to M/s Deccan Cement Limited	Nalgonda	Mining	09-26-91	22.55
126	1990	Mining Lease to M/s SCCL	Adilabad	Mining	02-23-95	49.75
127	1991	Mining Lease in favour of M/s SCCL Limited for Yellandu OCP-II	Khammam	Mining	07-25-08	42.50
128	1991	Renewal of Mining Lease for Graphite in F/O M/s Gopalakrishna Raju	Khammam	Mining	11-26-91	0.50
129	1991	Mining Lease to M/s Singareni Collieries Limited	Khammam	Mining	02-11-93	261.31
130	1991	Mining Lease in favour of M/s Singareni Collieries Company to SSCL	Adilabad	Mining	02-12-05	253.00
131	1991	Mining Lease in F/O M/s SCCL	Adilabad	Mining	05-29-01	13.85
132	1991	ML of Gold & Silver IIN F/O Bharat Gold Mines	Chittoor	Mining	12-09-92	10.00
133	1991	Mining Lease to M/s Bharat Gold Mines Limited	Ananthapur	Mining	12-09-92	10.00
134	1991	Mining Lease to M/s ACC Limited	Adilabad	Mining	07-04-94	92.18
135	1991	Opening of New Mine in Ravindra Khani No. 58 Additional Incline (Case processed by Ministry)	Adilabad	Mining	02-23-96	4.85
136	1992	Mining Lease to G. Ram Mohan Reddy	Ananthapur	Mining	07-19-95	25.98
137	1993	Mining Lease to Y.K Krishna Rao	Vijayanagaram	Mining	02-01-95	29.48
138	1993	Ravindra Khani No. 8 Incline Project	Adilabad	Mining	02-23-96	6.20
139	1993	Mining Lease to M/s Singareni Coaleries Company Limited	Adilabad	Mining	02-23-96	4.85

1	2	3	4	5	6	7
140	1993	Mining Lease to M/s SCCL for Manuguru OCP-II (Phase-III)	Khammam	Mining	09-14-94	125.90
141	1994	Mining of Statite, White Clay and Dolomite in Jalakalava in F/O Brahmaramba Minerals	Ananthapur	Mining	12-22-95	4.68
142	1994	Mining Lease to M/s NCL Industries	Nalgonda	Mining	12-09-96	46.36
143	1994	Mining Lease for Manuguru in favour of M/s SCCL	Khammam	Mining	02-14-97	104.00
144	1994	Mining Lease to M/s SCCL in Khairaguda	Adilabad	Mining	09-28-00	29.85
145	1994	Mining Lease to M/s Hindustan Zinc Limited	Guntur	Mining	07-16-96	200.00
146	1994	ML for Limestone Calcite and Serpentine in Gulamalibagh North Block in F/O Bramarambha Minerals	Kurnool	Mining	09-12-95	1.76
147	1994	ML of Quartz from Poolbagh in F/O V. Manikyam	Vijayanagaram	Mining	08-03-96	0.99
148	1996	ML for Mico in Sy. No. 530 to 534 of Molakalapundla in F/O Krishna Mining Co.	Nellore	Mining	04-21-98	18.90
149	1996	Renewal of ML in F/O South India Co. Ltd., for Statite and Dolomite in Julakalava	Ananthapur	Mining	03-10-97	8.50
150	1996	Renewal of ML in Batrapalam of Madinapadu in F/O Swamy Kasi Ratnam	Guntur	Mining	08-23-04	4.85
151	1996	Mining Lease No 27 to M/s Deccan Cement Limited	Nalgonda	Mining	02-23-98	73.93
152	1996	Mining Lease for Open Cast Project-II in Bellampally Forest Division to M/s SCCL	Adilabad	Mining	12-26-97	32.70
153	1996	Mining Lease to M/s SCCL for Opencast Project-II Phase - III	Khammam	Mining	10-10-97	286.25
154	1996	ML in F/O Sri V. Ramesh Kumar for Mining of Granite	Ananthapur	Mining	08-07-01	8.65

1	2	3	4	5	6	7
155	1996	ML in F/O Navabharat Ferro Alloys in Block No. 33 of Kalvapally Range	Nalgonda	Mining	01-06-00	4.80
156	1996	Mining Lease Mica, Felspar, Quarts & Vermiculate S.No 504&505&528 of Kalapundla	Nellore	Mining	04-09-00	19.91
157	1996	ML for Mica in Sy. No.612, 826 to 827 of Molakalapundla in F/O Krishna Mining Co.	Nellore	Mining	12-05-99	19.91
158	1997	Renewal of ML in F/O K.T. Mines	Cuddapah	Mining	01-05-98	2.69
159	1997	Mining for Steatite, White Shale in F/O South India Mining Co.	Ananthapur	Mining	06-06-00	2.83
160	1997	ML to M/s Bellary Iron Ore (P) Limited	Ananthapur	Mining	05-26-98	27.12
161	1997	ML for Lime Stone Quarry in Sy. No. 138 Compartment No. 502 & 503 in Asifabad	Adilabad	Mining	04-29-02	13.75
162	1997	Quartz-Mica and Vermiculate in Sy. No. 675 Pemullopadu - Thammala R.F. Raipur Tq	Nellore	Mining	02-23-01	12.14
163	1998	ML for Steatite, Dolomite Etc. in F/O Narsu & Co.	Ananthapur	Mining	02-29-00	9.85
164	1998	Cenetary Incline at Yellandu in F/O SCCL	Khammam	Mining	11-04-08	4.77
165	1998	Mining Lease in F/O KCP Ltd., Macharla	Guntur	Mining	10-16-02	18.14
166	1998	Mining Lease to KCP Ltd	Guntur	Mining	06-20-00	18.14
167	1998	Renewal of Mining Lease in F/O Tellabodu Co.	Guntur	Mining	08-07-00	17.63
168	1998	Mining Lease to Y. Mahabaleswarappa & Sons	Ananthapur	Mining	11-12-99	20.24
169	1998	ML to M/s Rashtriya Ispat Nigam Limited	Krishna	Mining	04-25-00	900.00
170	1998	Renewal of Mining Lease for China Clay and White Shale in F/O V. Sathyam Yadav	Cuddapah	Mining	01-29-99	2.82

1	2	3	4	5	6	7
171	1998	Mining Lease for Gowtham Khani OCP Phase-II in favour of M/s SCCL	Khammam	Mining	02-08-99	124.00
172	1998	Renewal of Mining Lease in F/O M. Changal Reddy for China Clay	Cuddapah	Mining	11-21-99	0.81
173	1998	Renewal of ML Sri M. Changal Reddy for China Clay Over An Extent of 2.00 Acres in Galela RF, Obulavaripalli (V)	Cuddapah	Mining	01-18-99	0.81
174	1998	M&M - Renewal of ML for China Clay & White Shale to an Extent in Patur RF of Vontimitta Range Cuddapah Divn in F/O Sri V. Satyam Yadav.	Cuddapah	Mining	01-29-99	1.62
175	1999	Mining Lease to M/s SCCL	Khammam	Mining	05-14-00	236.00
176	1999	ML for Quartz, Vermiculate, Mica, Felser over an Extent of 2.00 Ha. in Sy.No.553 of Chagnam Village, Sydapuram Mandal, Nellore District in F/O Smt. S.K. Bibijan.	Nellore	Mining	01-03-07	2.00
177	1999	ML for Barytes in F/O Sri S. Shankar Reddy	Prakasam	Mining	05-30-06	2.69
178	1999	Renewal of Mining Lease in Compartment No. 540, 541, 542 & 544 of Salvailoddi in favour of M/s A.C.C. Limited (Transfer to M/s Mancherial Cement Company Private Limited on 05.12.2007)	Adilabad	Mining	04-19-02	80.44
179	1999	ML of Lime Stone in favour of M/s Madras Cement Limited in Vijayawada Division	Krishna	Mining	03-20-01	60.72
180	1999	Mining Lease to M/s SCCL	Warangal	Mining	10-16-00	235.00
181	2000	Mining Lease Favoring SCCL	Adilabad	Mining	09-10-03	140.30
182	2000	Mining Lease to M/s A.P. Minerals Development Corporation	Adilabad	Mining	10-01-01	110.00
183	2000	Quarry Lease for Road Metal and Building Stone in F/O Sri D. Shiva Kumar Reddy	Nellore	Mining	07-27-01	2.00

1	2	3	4	5	6	7
184	2000	Kondavidu RF - Quarrying Road Metal & Building Stone in F/O Sri Koteswara Rao	Guntur	Mining	05-23-01	7.74
185	2000	Mining Lease to M/s SCCL in Indavam	Adilabad	Mining	11-28-01	1054.84
186	2000	Renewal of Mining Lease in F/O Deccan Limestone Min. Co. (P) Ltd., Dhone	Kurnool	Mining	09-28-01	18.62
187	2000	Mining Lease to M/s SCCL in Kakatiya	Warangal	Mining	01-03-02	144.00
188	2000	Mining Lease for Kakatiya Khani 9 & 9a incline Underground Mine to M/s SCCL	Warangal	Mining	05-17-05	431.85
189	2000	ML Application of M/s Srinivasa Minerals Co. for Steatite over an Extent of 4.05 Ha. FL in Mutchukota RFU	Ananthapur	Mining	07-08-02	4.05
190	2000	Application for Grant of Lease for Road Metal & Building Stone Over An Extent of 3.485 Ha. in Sy.No.135 of Palicherlapadu Village in Vadlapudi RF in F/O Sri D. Sivakumar Reddy.	Nellore	Mining	07-27-01	2.00
191	2001	ML for Satellite in F/O Smt. A. Sumana of Tadapatri	Ananthapur	Mining	05-16-02	2.00
192	2001	Mining Lease to SCCL for Shanti Khani Extension Block	Adilabad	Mining	12-20-05	290.77
193	2001	M&M- ML for Barytes in Compt. No.755 Over An Extent of 1.97 Ha. in Turimella Range, Giddalur Dvn., Prakasam Distt-Proposals of Sri. S. Shankara Reddy	Prakasam	Mining	05-30-06	2.69
194	2001	Diversion of FL for ML in Sy.No 1265 of Shameerpet of Forest Block, Hyderabad Dvn. in F/O M/s Laxmi Narasimha Metal Industries.	Ranga Reddy	Mining	03-08-05	4.00
195	2001	Diversion of FL for Stone Quarry for Canal Structures and Approach Road of Proposed Peddavagu Project Near Ada(V) Asifabad Mandal.	Adilabad	Mining	06-21-06	5.00
196	2001	Mining Lease for Satellite and Dolomite in F/O Sri Peram Nagireddy of Sri Sai Minerals	Ananthapur	Mining	05-10-02	4.05

1	2	3	4	5	6	7
197	.2001	Diversion of FL for Grant of ML for Quarrying Colour Granite Over An Extent of 4.00 Ha. in Thummala RF in favour of M/s Sri Raghu Granites.	Ananthapur	Mining	10-09-02	4.00
198	2001	Diversion of 4.00 Ha. of FL for Purpose of ML for Extraction of Barytes in F/O Mehaboob Minerals.	Ananthapur	Mining	08-17-04	4.00
199	2001	Diversion of FL for Extraction of Barytes in Mutchukota RF in F/O Smt A. Sumana of Tadipatri	Ananthapur	Mining	05-16-02	2.00
200	2002	Granting of Quarry Lease for Black Granite in F/O Tirumala Granites, Chittoor	Ananthapur	Mining	01-21-03	8.00
201	2002	Diversion of FL of Tandur RF for Goletila incline Underground Mines Enterics in Rebbena (A) in favour of SCCL, Bellampally.	Adilabad	Mining	06-10-04	4.56
202	2002	Mining Lease in favour of M/s KCP Limited in Mandadi Reserve Forests Block-II	Guntur	Mining	11-21-02	34.98
203	2002	Mining Lease to Kakatiya Cement Sugar Industrial	Krishna	Mining	03-31-05	121.46
204	2002	Diversion of 4.00 Ha of FL for Grant of ML for Black Granite in favour of M/s Satyam Mining Corporation in Chittoor District.	Chittoor	Mining	01-17-08	4.00
205	2002	Gouthami Khani OCP Mining Lease (Phase-I) in favour of M/s Singareni Collieries Company Limited	Khammam	Mining	06-16-09	261.31
206	2003	Diversion of FL - Application of Dr. B. Sanjeev Reddy, Nandyal for Lease for Steatite & Dolomite in Kurnool Dvn.	Kurnool	Mining	09-18-06	4.96
207	2003	Diversion of FL in Basavapalli RF of Chittoor District for Extraction of Black Granite in favour of M/s Sri Lakshmi Granites & Exports	Chittoor	Mining	04-21-05	3.19

1	2	3	4	5	6	7
208	2003	Mines & Quarries- Lease to Sri. P. Karunakar	Krishna	Mining	04-25-08	0.00
209	2003	Diversion of 2.024 Ha. of Forest Land in R.S.No.1, Kondapally Village, Ibrahimpatnam Mandal, Vijayawada Division of Krishna District for Quarrying of Road Metal in favour of Shri S. Kedareswara Rao.	Krishna	Mining	04-25-08	2.02
210	2003	Diversion of 2 429 Ha. of Forest Land in R.S.No.1 Kondapally(V), Ibrahimpatnam Man Dal of Krishna District for Quarrying of Road Metal in Favour of M/s Vengamamba Engineering Company.	Krishna	Mining	04-25-08	2.43
211	2003	Diversion of 3.643 Ha of Forest Land in R.S.No.1, Kondapally Village, Ibrahimpatnam Mandal, Vijayawada Division of Krishna District for Quarrying of Road Metal in Favour of M/s Chaitanya Granite Metal Works.	Krishna	Mining	04-25-08	3.64
212	2003	Diversion of FL - Lease to Sri P Karunakar.	Krishna	Mining	04-25-08	2.43
213	2003	Diversion of 1 406 Ha. of Forest Land in R.S.No.1, Kondapally Village, Ibrahimpatnam Mandal, Vijayawada Division of Krishna District for Quarrying of Road Metal in Favour of M/s Bajjibabuconstructions.	Krishna	Mining	04-25-08	1.41
214	2003	Application of Dr B. Sanjeev Reddy, Nandyal for Lease for Steatite & Dolomite	Kurnool	Mining	09-18-05	4.96
215	2003	Diversion of 1 620 Ha of Forest Land in R.S.No.1, Kondapally Village, Ibrahimpatnam Mandal, Vijayawada Division of Krishna District for Quarrying of Road Metal in Favour of Shri S. Kedareswara Rao.	Krishna	Mining	04-25-08	1.62

1	2	3	4	5	6	7
216	2003	Diversion of 1.406 Ha of Forest Land in R.S.No.1, Kondapally Village, Ibrahimpatnam Mandal, Vijayawada Division of Krishna District for Quarrying of Road Metal in favour of Shri S. Raghuram	Krishna	Mining	04-25-08	1.41
217	2003	Mines & Minerals - Application of Sri T.S Mallikarjuna Rao. for Grant of Quarry Lease	Guntur	Mining	12-01-03	3.61
218	2003	Diversion of 1.620 Ha of Forest Land in R.S.No.1, Kondapally Village, Ibrahimpatnam Mandal, Vijayawada Division of Krishna District for Quarrying of Road Metal in favour of M/s Venkataramana Granite Metal Works	Krishna	Mining	04-25-08	1.62
219	2003	Diversion of Forest Land for Quarrying of Granite Metal in Favour of Smt. T. Sathyavathi of Mugada(V)	Vijayanagaram	Mining	03-23-07	1.25
220	2003	Extraction of Black Granite in favour of M/s Sri Lakshmi Granites & Exports	Chittoor	Mining	04-21-05	3.25
221	2003	Proposed Stone Quarry for Peddavagu Project	Adilabad	Mining	06-21-06	5.00
222	2003	Mining Lease to SCCL for Satu Pally -1 Opencast Project	Khammam	Mining	02-02-05	244.02
223	2003	Realignment of Nallaer at Venkatesh Khani 7 incline in favour of M/s SCCL	Khammam	Mining	08-31-05	11.96
224	2003	Diversion of 2.429 Ha. of Forest Land in R.S.No 1, Kondapally Village, Ibrahimpatnam Mandal, Vijayawada Division of Krishna District for Quarrying of Road Metal in favour of M/s Swarupa Granite Metal Works	Krishna	Mining	04-25-08	2.43
225	2004	Application of M/s Nagalingeswara Mines and Minerals	Ananthapur	Mining	05-15-08	4.00
226	2004	Diversion of Forest Land for Grant of Mining for Extraction of Black Granite in favour of Vaishnav Granites	Chittoor	Mining	04-10-07	4.90

1	2	3	4	5	6	7
227	2004	Mining Lease for Extraction of Black Granite in favour of M/s Shivasakthi Granites	Chittoor	Mining	09-13-06	2.50
228	2004	Mining Lease in favour of M/s Jaurassic Stones Private Limited for Grant of Quarry Lease in Bollapalli RF	Guntur	Mining	07-14-08	8.21
229	2004	Diversion of Forest Land for Granite of Mining Lease for Extraction of Black Granite in favour of M/s.Prashanti Granites	Chittoor	Mining	08-04-06	3.80
230	2004	Mining Lease for Extraction of Black Granite in Favour of M/s Jyotheeswaran Granites in Ragimenupenta RF of Kanthalacheruvu(V)	Chittoor	Mining	05-10-07	2.25
231	2004	Renewal of Mining Lease Over 1.41 Ha. of Forest Land in Mandadi Block II RF for the Purpose of Stacker and Reclaimer and 6.77 Ha. of Forest Land in Kandla Guntur Extn I RF for the Purpose of Aerial Ropeway in favour of M/s KCP Ltd. in Guntur District	Guntur	Mining	12-15-05	8.18
232	2004	Diversion of Fl in Tandur RFN Rebbana Range for OCP II in F/O M/s SCCL, Bellampally	Adilabad	Mining	07-06-06	28.62
233	2004	Grant of Quarry Lease in Vinukonda FB in favour of M/s Jurassic Stones	Guntur	Mining	10-31-06	3.63
234	2004	Grant of MI for Extension of Black Granite in favour of M/s Shiva Granites	Chittoor	Mining	04-21-08	5.00
235	2004	Renewal of Mining Lease in F/O SCCL for OCP II Ph III Manuguru in Kondapur/ Ext. 1 of Aswapura Range	Khammam	Mining	07-14-08	125.90
236	2004	Diversion of Forest Land for Extraction of Black Granite in favour of M/s Nagamani Granites	Chittoor	Mining	05-26-05	5.40

1	2	3	4	5	6	7
237	2005	Diversion of 18.00 Ha. of FI for Extraction of Iron Ore in Sy.No.I(P) of Malapanagudi(V), Bellary RF of Ananthapur Division in F/O SR. Minerals	Ananthapur	Mining	10-21-05	18.00
238	2005	Mining in Compartment No. 11, 12, and 13 of Ramavaram Reserve Forest in Kothagudem Division for Phase III of Gouthami Khani Open Cast Project in favour of M/s SCCL	Khammam	Mining	07-15-08	154.96
239	2005	Diversion of 450 Ha. of FL for Grant of ML for Extraction of Black Granite in Raginamupenta RF in favour of M/s Vishnu Granites	Chittoor	Mining	02-06-08	4.50
240	2005	Underground Mining of Which 247 Ha of for Surface Use for GDK-9, Vakilpally Block-A, 10 & 10a inclines in Ramagundam -II and OC Project -I Expansion in favour of M/s SCCL	Karimnagar	Mining	05-02-08	412.40
241	2005	M&M - Diversion of FL for Extraction of State Stone Material in Bollapalli RF of Vinukonda Range in F/O Smt. Indu Yadav of Markapur	Guntur	Mining	12-12-05	2.00
242	2005	Diversion of Forest Land for Quarry of Granite Stone & Metal in Peddakonda FB in favour of Sri. V Venugopal Naidu, Bobbili, Vizianagaram Distt. - 1.153 Ha.	Vijayanagaram	Mining	09-15-08	1.20
243	2005	Diversion of Forest Land for Goleti-I Incline Underground Mining Block in favour of M/s Singareni Collieries Company Limited (SCCL)	Adilabad	Mining	01-30-09	83.77
244	2005	Using for Survey and Investigation of Uranium and Other Related Atomic Minerals by Director, Atomic Mineral Directorate for Exploration & Research, Department of Atomic Energy in Rayavaram and Nidgul Reserve Forest Block	Nalgonda	Mining	09-12-05	0.00
245	2005	Diversion of FL for Application for Grant of ML for Extraction of Black Granite Over An Extent of 2.50 Ha. in Compt.No.218 of Veersettipalli-B RF, Chittoor (W) Dvn in F/O M/s Vishnu Granites	Chittoor	Mining	04-03-07	2.50

1	2	3	4	5	6	7
246	2005	Diversion of Forest Land for Extraction of State Stone Material in favour of Sri R. Srinivasa Rao. M/s New India Stones, Vinukonda	Guntur	Mining	10-01-07	2.09
247	2005	Diversion of Forest Land for Extraction of Black Granite in favour of M/s Maruti Granites	Chittoor	Mining	12-26-05	2.00
248	2005	Diversion of FL for Grant of State Stone in Naidupalem Beat of Vinukonda Range in F/O Dr. Kadiyala Rajendra, Hyderabad	Guntur	Mining	11-28-05	2.00
249	2005	Underground Coal Mining for Indaram Extension Mining in favour of M/s SCCL	Adilabad	Mining	06-09-09	180.88
250	2005	Renewal of Manuguru Mining Lease Over An Extent on 2186 involving 1312 Ha of Forest Land request for Grant of TWP in favour of SCCL	Khammam	Mining	07-10-08	1312.00
251	2005	Diversion of Forest Land in Veerasettipalli RF of Rachur Beat in Chittoor West Division for Grant of Mining Lease for Extraction of Black Granite in favour of M/s. Jayashree Granites.	Chittoor	Mining	05-11-07	3.20
252	2005	Diversion of FL for ML for Extraction of Black Granite in favour of M/s Exotic Granites & Exports in Warangal Division	Warangal	Mining	11-22-06	4.92
253	2006	Mining of Iron Ore in Bellary Reserve Forest of Kalyanadurg Range in Ananthapur Division in favour of M/s Obulapuram Mining	Ananthapur	Mining	01-08-07	68.50
254	2006	Diversion of FL in Bellary RF of Kalyanadurg Range for Mining of Iron Ore in F/O Obulapuram Mining, Ananthapur Distt.- 39.50 Ha.	Ananthapur	Mining	10-05-06	39.50

1	2	3	4	5	6	7
255	2006	Diversion of 1.387 Ha. of Forest Land in Kondaveedu RF of Ameenabad Beat, Guntur Division for Quarrying of Road Metal in favour of Sri N. Siva Rama Prasad of Perecherla (V), Guntur District	Guntur	Mining	10-27-06	1.39
256	2006	Application for Grant of Mining Lease for Black Granite Over An Extent of 3.00 Ha. of Forest Land in Compt. NI.213 of Paradarmi RF of Chittoor West Dvn. in F/O M/s Padmavathi Granites, Chittoor.	Chittoor	Mining	04-21-08	3.00
257	2006	Diversion of Forest Land in Kothagudem Forest Division for Open Cast Coal Mining (OCP-II Koyagudem) in favour of Singareni Collieries Company	Khammam	Mining	01-08-08	231.94
258	2007	Diversion of 200 Ha. of Forest Land in SY.No.617 of Compt.No.452 of Kammampally RF, Adavisri Rampur Beat, Karimnagar (East) Division in favour of M/s Koleti Mines & Minerals Industries	Karimnagar	Mining	06-10-08	2.00
259	2007	Renewal of Mining Lease Over An Area of 25.98 Ha. of Forest Land for the Extraction of Iron Ore in S.NO.1/P of M/s Obulapuram Mining (Pvt) Ltd., D. Hirechal Mandal, Ananthapur District	Ananthapur	Mining	07-27-07	25.98
260	2007	Diversion of 4.90 Ha. of FL for Extraction of Black Granite in Comt. No. 213 of Paradarmi RF in Chittoor(W) Dvn in favour of M/s Devaki Granites.	Chittoor	Mining	10-05-09	4.90
261	2007	Diversion of Forest Land for Opening of Srirampur Opencast Project-II at Srirampur, Indaram R.F. in Mancherla Division in favour of Singareni Collieries Company Limited	Adilabad	Mining	06-16-09	100.82
262	2007	Diversion of 3.50 Ha. of FL for Extraction of Black Granite in Chittappara RF in F/O Sri Venkateshwara Granites, Chittoor (W) Divn	Chittoor	Mining	01-19-09	3.50

1	2	3	4	5	6	7
263	2007	Diversion of 2.00 Ha. of Forest Land in Sy.No.617 of Compt. No.452 of Kammampally RF, Adavisri Rampur Beat, Karimnagar (East) Division for Mining Lease of Iron Ore in favour of M/s Hari Hara Mines & Minerals Industries	Karimnagar	Mining	06-10-08	2.00
264	2007	Renewal of ML Area for Iron Ore Over An Extent of 19.00 Ha. in Compt.No.77, Emboy RF Ramallakota Beat in Favour of Sri. P.B. Joshi, M/s B.V Joshi Mines & Minerals, Secunderabad	Kurnool	Mining	11-04-08	19.00
265	2008	Diversion of 5.00 Ha. of FL for Extraction of Black Granite in Compt.No.209 of Ragimenupenta RF in favour of M/s Sri Sai Rocks	Chittoor	Mining	10-23-08	5.00
266	2008	Diversion of 3.50 Ha. of Forest Land for Extraction of Black Granite in Compt.No.199 of Peddakonda RF in favour of M/s Prasad & Ramesh Granites Pvt. Ltd.	Chittoor	Mining	08-06-09	3.50
267	2008	Diversion of Forest Land for Open Cast Coal Mining (OCP-II Managuru) in Paloncha Forest Division in favour of Singareni Collieries Company Limited (Coal Mining)	Khammam	Mining	12-30-08	175.69
268	2008	Diversion of 4.90 Ha of Forest Land in Compt.No 213 of Paradarmi RF of Chittoor (W) Dvn. of Chittoor District for Quarrying of Black Granites in favour of M/s Srinivasa Granites, Chittoor	Chittoor	Mining	05-13-09	4.90
269	2008	Permission for Survey and Exploration of Uranium and Other Atomic Minerals in Gandhi - Madyalabodu Areas of Idupulapaya - Redlacheruvu-RF of Kadapa Division in favour of Department of Atomic Energy / Atomic Minerals Directorate (DAE/AMD) (Coal Mining)	Kadapa	Mining	08-22-08	0.00

1	2	3	4	5	6	7
270	2009	Diversion of 4.00 Ha. of Forest Land in Compt.No.28, Kondapalli RF for Extraction of Road Metal & Gravel in favour of M/s Srinivasa Stone Crushers, Prop: Sri N. Ramesh	Krishna	Mining	04-21-09	4.00
271	2009	Diversion of 7.40 Ha. of Forest Land for Extraction of Black Granite in favour of M/s D.C.R. Granites	Chittoor	Mining	04-21-09	740
272	2009	Proposal Seeking Permission for Survey and Investigation / Drilling of Bores in Chital of WL Nagarjun Sagar in favour of AMD-DAE	Nalgonda	Mining	11-13-09	Null
273	1981	Setting up a Heavy Water Plant by Department of Atomic Energy	Khammam	Others	06-14-82	81 24
274	1981	Construction of Railway Siding By Orient Cement Limited	Adilabad	Others	01-04-82	7.10
275	1982	Construction of Microwave Station for P & T Department	Prakasam	Others	03-28-85	0.58
276	1982	Extraction of Clay from Tank by M/s Lakshmi Tiles	Adilabad	Others	04-21-83	2.30
277	1983	Construction of TV Relay Station	Krishna	Others	03-04-85	1.14
278	1983	Forest Land to Animal Husbandry Department	Medak	Others	04-24-84	120.00
279	1984	Extention of Telugu Ganga Project for Construction of Degree Collage, IIT and Residential School for TGP Colony	Nellore	Others	10-17-94	21.60
280	1985	Setting up of TV Relay Station in F/O Doordarshan	Krishna	Others	09-03-85	1.14
281	1985	Construction of Microwave Repeater Station	Karimnagar	Others	05-28-86	0.15
282	1986	Contruction of Rope Way for Heavy Water Plant by Atomic Energy Department	Khammam	Others	01-06-89	9.58
283	1987	Laying of Ash Pipe Line for Ramagundam Super Thermal Power Station	Karimnagar	Others	07-04-88	152.00

1	2	3	4	5	6	7
284	1987	Laying of Ground Electrodes for National HVDC Project	Khammam	Others	06-17-88	0.10
285	1988	Dereservation of Forest Land at Survey Number 1370, 1374 & 1428 as per Settlement Award	Nizamabad	Others	04-01-89	10.50
286	1988	Forest Land for Agricultural Purpose	Khammam	Others	06-13-90	22.68
287	1988	C/O Flood Floor Channel from Bythampally Tank	Khammam	Others	09-28-88	12.50
288	1989	Forest Land to Daulat Y. Chowgule for Clear Felling and Raising Artificial Plantation	East Godavari	Others	02-24-93	25.00
289	1990	Mine Entry and Service Building Golatti No. 1 Incline Project in F/O SCCL	Adilabad	Others	06-12-94	9.00
290	1991	Construction of Building & Mine Entry by SCCL	Adilabad	Others	02-23-96	12.50
291	1992	Solar Powered Lights in Tirumala Hill Resort Area in F/O Airport Authorities	Chittoor	Others	03-20-92	0.04
292	1992	Diversion of 0.15 Ha. of Forest Land in Chengicherla RF of Hyderabad Division for Renewal of Lease for Modern Abattoir Project in favour of AP State Meat & Poultry Development Corporation	Ranga Reddy	Others	09-18-92	0.15
293	1993	Laying of Underground Tunnel for Srisailem Left Bank Canal Through Project Tiger Area	Mahaboobnagar	Others	04-21-94	42.93
294	1994	For Laying of Pipeline from Sea Water for Sea Water Magnesia Near Chippada	Visakhapatnam	Others	11-15-94	0.70
295	1994	C/O Cyclone Shelters at Kalavalapalli RF	Visakhapatnam	Others	02-22-00	0.01
296	1994	For Laying of Pipeline from Sea Water for Aquaculture Project by Eastcoast Aqua P Ltd.	Nellore	Others	09-20-94	0.03
297	1995	Construction of ASR - Pond for Unit of APSEB	Khammam	Others	03-04-98	47.00

1	2	3	4	5	6	7
298	1996	Establishment of Foresh Research Centre	Dullapally	Others	05-07-96	40.00
299	1996	Expansion of Ash Pond for Heavy Water Plant in Manuguri in F/O Dept.of Atomic Energy	Khammam	Others	05-15-98	17.90
300	1997	Dereservation of Forest Land to Tribals	East Godavari	Others	01-23-98	33.00
301	1997	Laying of Iron Ore Concentrate Feed Pipeline by M/s Essar Steels Ltd.	Visakhapatnam	Others	01-19-04	19.67
302	1997	C/O Diversion Structure at Peddergadda	Visakhapatnam	Others	03-27-98	0.03
303	1997	Construction of Approach Road from Workers Colony to Goutam Khani UCP in F/O SCCL	Khammam	Others	08-27-99	1.80
304	1997	Setting up of Tourist Facilities of Borra Caves	Visakhapatnam	Others	12-13-00	0.28
305	1997	Laying of Feed Pipe Line By M/s Essar Steels Limited	Visakhapatnam	Others	01-19-04	19.67
306	1998	FL - the Singareni Collieries Co. Ltd., Manuguru Areas - Diversion of FL for Sand Stowing Plant for Pk.No.1 Incline Manuguru - Proposals	Khammam	Others	07-27-99	2.00
307	1998	Survey Permission for Investigation of Veligonda Project for Const of Tunnel	Prakasam	Others	05-17-02	10.81
308	1998	Sand Stowing Plant for P.K. No. 1, in F/O SCCL	Cuddapah	Others	01-19-99	2.00
309	1998	Diversion of 0.48 Ha. of FL in Hyderabad Dvn. for Use of Right of Way Not Indicated in Sec.4 of AP F(C)Act	Ranga Reddy	Others	11-27-03	0.48
310	2000	Survey Permission for Investigation of Veligonda Project for Const of Tunnel	Prakasam	Others	05-17-00	10.81
311	2000	Diversion of 4.4 Ha. of FL - Alienation of Land to M/s Amara Raja Batteries Ltd.	Chittoor	Others	08-13-07	4.44

1	2	3	4	5	6	7
312	2000	Laying Gas Pipeline in Vodalarevu PF by ONGC	East Godavari	Others	11-17-00	0.25
313	2000	Application for Seeking Permission to Lay Gas Pipeline in Vodalarevu Protected Forest in Kakinada Dvn. By M/s ONGC Authorities	East Godavari	Others	11-17-00	0.25
314	2001	Laying of 11 KV Electric Line to Amaralingeswara Swamy Temple	Guntur	Others	03-30-01	0.98
315	2001	Diversion of FL for Construction of A High School, Giddalur Dvn, Turimella Range.	Prakasam	Others	12-07-01	0.40
316	2002	Diversion of FI for Missile Testing Range in Favour of M/s Bharat Dynamics Ltd.	Ranga Reddy	Others	08-05-02	0.93
317	2003	Diversion of 0.05 Ha. of FL for Construction of Bridge Across Vakileru Vagu On Nandyal - Giddalur Road in Sirvel RF	Kurnool	Others	12-14-04	0.05
318	2003	Construction of Bridge Across Vakileru Vagu on Nandyal Giddalur Road	Kurnool	Others	12-14-04	0.05
319	2003	Diversion of 0.05 Ha. of FL for Construction of Bridge Across Vakileru Vagu on Nandyal - Giddalur Road in Sirvel RF of Cheliva Range of Nandyal Divn. by Asstt. Commissioner, Endowment Deptt., Kurnool.	Kurnool	Others	12-14-04	0.05
320	2003	Diversion of FL - Permission to Install Natural Gas Pipelines by Reliance Industries Ltd. Through Rathi Kaluva	East Godavari	Others	05-21-07	13.21
321	2003	Permission to Instal Natural Gas Pipeline by Reliance Industries Ltd	East Godavari	Others	05-21-07	13.21
322	2003	Eco-Tourism Project in F/O Andhra Pradesh Forest Development Corporation Limited	Ranga Reddy	Others	03-23-06	110.87

1	2	3	4	5	6	7
323	2005	Diversion of Forest Land in Bellampally Dvn. for Shaft Sinking of Shantikhani Long Wall Project in favour of SCCL, Adilabad Distt - 4.88 Ha.	Adilabad	Others	07-14-08	4.88
324	2005	Diversion of 0.08 Ha. of FL for Installation of Solar Powered Obstacle Lights On Hill Top Locations for Enhancing Safety of Aircraft Operations at Tirupathi Airport by Airport Authority	Chittoor	Others	05-17-05	0.08
325	2005	Diversion of FL for Laying of Gas/Oil Pipeline Through Odalarevu PF in Kakinada Forest Dvn. in Favour of ONGC.	East Godavari	Others	03-24-06	0.44
326	2005	Diversion of FL for Laying Pipeline from Kakinada to Hyderabad for Transportation of Natural Gas In favour of Gas Transpsortation & Infrastructure Co. Ltd.	Khammam	Others	08-09-06	11.45
327	2006	Diversion of 0.95 Ha of Forest Land in Chevuru RF of Giddalur Forest Division for Dispensary & Primary School for Orphans in favour of Marathi Ramaduta , Prakasam Distt.	Prakasam	Others	03-09-07	0.95
328	2006	Diversion of L in Cheruvu RF of Giddalur Forest Dvn. for Dispensary & Primary School for Orphans in Favur of Sri. Marthati Ramaduta, Prakasam Distt - 0.95 Ha.	Prakasam	Others	03-09-07	0.95
329	2006	Diversion of 4.74 Ha. of Forest Land in Ramavaram RF for Shifting of Part 22 KV KTS-Nunna SC Line in Ramavaram RF in Kothagudem Division, Khammam Distt.	Khammam	Others	11-21-06	4.74
330	2007	Diversion of 0.03 Ha. of FL for Installation of Solar Power Aviation Obstacle Lights on the Hilltops Around Visakhapatnam Airport in favour of Airport Authority of India, VSP.	Visakhapatnam	Others	11-12-07	0.03

1	2	3	4	5	6	7
331	2007	Diversion of 4.60 Ha. of Forest Land in Karimnagar East Division for Laying Water Pipelines from Godavari River to the Project Site of Kakatiya Thermal Power Project (KTPP) at Chelpur (V), Ghanpur (M), Warangal District in favour of Chief Engineer, Therma	Warangal	Others	02-13-08	4.60
332	2007	Diversion of 4.641 Ha of Forest Land in Palamoner RF for Laying Pipeline from Chennai - B'lore for Transportation of Petroleum Product in favour of Indian Oil Corporation, Chennai	Chittoor	Others	06-24-08	4.64
333	2007	Diversion of 33.51 Ha. of Forest Land in Kurnool Division for Excavation of Canal Package No.27 from Km.0.00 to Km 9.00 Under GNSS Flood Flow Canal in favour of Superintending Engineer, SRBC Circle No 2, Nandyal	Kurnool	Others	03-26-08	33.51
334	2008	Diversion of 0.2703 Ha of Forest Land in Kistapur RF of Hyderabad Division for Laying of Natural Gas Pipeline Kakinada -Hyderabad in favour of Reliance Gas Transportation Infrastructure Limited, Hyderabad	Ranga Reddy	Others	03-26-08	0.27
335	2009	Diversion of 3.6 Ha. of Forest Land in Edara RF for Laying of Natural Gas Pipeline from Kakinada to Hyderabad in favour of M/s Reliance GTIL- REG Krishna-Vijayawada Division	Krishna	Others	10-29-09	3.60
336	1981	Railway Line - Orion Cements Ltd.	Adilabad	Railway	04-01-82	7.10
337	1982	Doubling of Railway Track Sirpur to Kagaznagar	Adilabad	Railway	12-20-82	107.90
338	1982	Doubling of Railway Line Sirpur - Kagaz Nagar and Rechni Road	Adilabad	Railway	10-29-82	9.30
339	1985	Laying of New M.G. between Chitradurga and Rayadurg	Ananthapur	Railway	05-20-92	7.25
340	1985	Laying of New Meter Gauge Railway Line	Ananthapur	Railway	09-02-94	5.50

1	2	3	4	5	6	7
341	1989	C/O New Crossing Station between Thalamanji & Allure	Nellore	Railway	07-19-89	0.12
342	1989	Construction of Crossing Station	Nellore	Railway	07-19-89	0.12
343	1991	Construction of Microwave Passive Reflector Tower from Palocha East RF Block in S.C. Railways	Khammam	Railway	03-07-91	0.09
344	1992	Laying of Double Line Railway Track between Vikarabad to Tandur Stations	Ranga Reddy	Railway	03-31-94	32.00
345	1994	Construction of Railway Line to Broad Gauge Line between Giddalur to Dronachalam Stations	Prakasam	Railway	08-22-94	132.31
346	1994	Conversion of M.G. to B.G. Between Bellary & Raichur by Railways	Ananthapur	Railway	05-17-96	2.38
347	1997	C/O Microwave Transmission Line and Formation of Pathway in F/O Tata Communication Ltd	Guntur	Railway	10-23-97	0.93
348	1997	C/O of Bypass Railway Line from Gajulagudem Rly. Stn to KTPS Paloncha	Khammam	Railway	12-24-97	4.78
349	2007	Diversion of 33.28 Ha. of FL in Kanupuru East & Sarvepalli RFS for Construction of New BG Line between Obulavaripalli to Krishnapatnam for Providing Port Connectivity to the Hinterland in favour of Rail Vikas Nigam Ltd, Secunderabad	Nellore	Railway	04-24-08	33.28
350	2008	Diversion of 20.78 Ha. of Forest Land in Wazirabad & Saidulnama RF of Nalgonda Division for Construction of New BG Railway Line from Vishnupuram to Janpahad in favour of Chief Engineer, Construction, SCR, Secunderabad	Nalgonda	Railway	04-06-09	20.78
351	1986	Rehabilitation of Bokkalgatta Village	Adilabad	Rehabilitation	12-16-86	16.19
352	1992	Rehabilitation of Tribals and Harijans of Rain-Enundated Villages	Khammam	Rehabilitation	12-24-01	10.00

1	2	3	4	5	6	7
353	1981	Widening of NH 7 (Nagpur to Hyderabad)	Adilabad	Road	04-05-94	3.95
354	1984	Formation of Approach Road in F/O SCCL In Bellampally Dvn.	Adilabad	Road	07-25-85	6.50
355	1984	Construction of Approach Road	Adilabad	Road	07-25-85	6.50
356	1985	Mine Entry and Approach Road and TL of Golatti No. 3	Adilabad	Road	02-23-96	12.50
357	1990	Formation of Ghat Road to Kotappakonda Temple	Guntur	Road	08-28-90	8.11
358	1990	Construction of Road Ghat to Kotappakonde Temple	Guntur	Road	08-28-90	8.11
359	1992	Widening of NH - 7 (Nagpur Hyderabad Road)	Adilabad	Road	05-04-94	3.95
360	1995	C/O of Approach Road, Parking Shed, Drilling of Borewells in F/O M/s Advance Radio Masts Ltd.	Ranga Reddy	Road	12-14-95	0.30
361	1995	C/O Road from Damaku to Nimmalapadu	Visakhapatnam	Road	11-06-97	10.97
362	1996	Formation of Road from Reddygoodam to Anakapally	Khammam	Road	06-12-97	3.50
363	1998	RKIA Incline & Approach Road in Indaram RF, Compt. No. 678 Adilabad Dt. in F/O SCCL	Adilabad	Road	03-11-03	8.26
364	1999	Formation of Approach Road to High Level Bridge on Kolhapur Molachintapally Road	Mahaboobnagar	Road	09-02-99	0.89
365	1999	Formation of Approach Road from Sanayapalam to Mangapadu Rehabilitation Centre	Guntur	Road	06-25-99	0.90
366	1999	Formation of Bypass Road to Proddatur in Nellore	Cuddapah	Road	05-07-99	0.82
367	1999	Diversion of RF in Nellore Distt. for Formation of Approach Road from Sanayapalem to Mangapadu Rehabilitation Centre	Nellore	Road	06-25-99	0.90

1	2	3	4	5	6	7
368	1999	Acquisition of 1.36 Ha. of RF Area for Formation of Approach Road to High Level Bridge at 11.8 Km on Kollapur-Molachinthapally Road Kollapur(M), Mahaboobnagar Distt.	Mahaboobnagar	Road	12-09-99	0.89
369	1999	Formation of Bypass Road to Proddatur On Nellore - Bellary Road -Proposal for Diversion of 2.03 Acres (0.823 Ha.) of FL in Rameswaram RF, Proddatur Dvn., Compt.No.70, Cuddapah	Cuddapah	Road	07-05-99	0.82
370	2000	Diversion of 6.65 Acres (2.71 Ha.) of FL for the Purpose of Road from Mines to Factory in Sultanpur(V) Huzurnagar(M) Nalgonda Distt. in F/O M/s N.C.L. Industries	Nalgonda	Road	09-12-02	2.71
371	2000	Road from Mines to Factory in F/O NCL Industries	Nalgonda	Road	12-09-02	2.71
372	2000	Construction of Road from Konapatti, to Seetharampuram	Guntur	Road	11-17-00	11.20
373	2001	Formation of Internal Road in Ramoji Film City by M/s Usha Kiram Movies Ltd.	Ranga Reddy	Road	02-08-02	0.73
374	2001	Rehabilitation and Upgradation to 4 Lane Divided Carriage	East Godavari	Road	12-08-02	2.71
375	2001	Construction of High Level Bridge Across Lakhanpur Vagu at Km 239/8.10 on N.H. No. 7	Adilabad	Road	04-19-02	0.20
376	2001	Kambalakonda RF - Div. of F/L in F/O NHAI	Visakhapatnam	Road	11-26-02	8.00
377	2001	Diversion of 2.71 Ha. of FL for Laying of National Highway Rehabilitation & Upgradation to 4 Lane Divided Carriage Way of NH in F/O NHAI.	East Godavari	Road	08-12-02	2.71
378	2002	Diversion of FL for Laying Link Road from Kona (Ramalingeswara Swamy Temple) in Ananthapur District to Guttalapalli	Kurnool	Road	06-14-04	1.92

1	2	3	4	5	6	7
379	2002	Nh 5 - Upgradation to 4 Lane in AP -Diversion of FL in Bayyavaram FB for Widening On NH 5 to 4 Laning from Km 300/0 to 359/2	Visakhapatnam	Road	09-26-03	1.88
380	2002	Formation of Alternate Roads from Rapur to Penjalakona and Adripally to Penjalakona by TGP	Nellore	Road	08-26-02	10.30
381	2002	Diversion of FL for Widening Cuddapah -Renigunta Road (APSH-4) Passing a New Road Through RF	Cuddapah	Road	06-05-03	4.86
382	2002	Diversion of FL for Formation of Internal Road in Ramoji Film City, Hyderabad by M/s Usha Kiran Movies Ltd.	Ranga Reddy	Road	08-02-02	0.73
383	2002	Diversion of FL for Construction of High Level Bridge Across Lakhanpur Vagu at Km 239/8-10 on NH Way No.7 in Favour of EE, R&B, NH Way Dvn.	Adilabad	Road	04-19-02	0.20
384	2003	Diversion of 0.13 Ha. of FL in Kadur RF of Satyavedu Range in Wildlife Chittoor (E) Divn. for Laying Approach Road from Varadaih-palem to Tada R&B Road to Golden City Hospital & Lecture Hall	Chittoor	Road	08-29-03	0.13
385	2003	Diversion of Forest Land for Laying Direct Approach Road to Apparel Export Park from Dollapally(V) to Gundlapochampally(V) in favour of Executive Director, APIIC Ltd., Hyderabad	Ranga Reddy	Road	11-28-07	1.21
386	2005	Diversion of Forest Land in Proddatur & Ananthapur Dvn. for Formation of Road from Pulivendla to Mudigubba in favour of E.E., R&B, Pulivendla	Ananthapur	Road	10-10-06	24.29
387	2005	Diversion of FL for Upgrading of Existing 2 Lane to 4 Lane Divided Carriage Way Configuration from Kurnool to Ananthapur in favour of NHAI.	Kurnool	Road	09-25-05	0.50

1	2	3	4	5	6	7
388	2005	Diversion of FL for Widening of Road from 4 to 6 Lane in NH-7 from Ananthapur to Karnataka Border in F/O NHAI, Ananthapur Distt - 0.75 Ha.	Ananthapur	Road	08-14-06	0.75
389	2005	Diversion of 3.45 Ha. of FL for Formation of WBM Road from Forest Check Post Kollapur I.E. Mulachintapalli Road to Amaragiri (V) in F/O Executive Engineer, Protection Works Divn., Kurnool in Achampet WLM Divn., Mahabubnagar District.	Mahaboobnagar	Road	01-11-07	3.45
390	2005	Diversion of 10.68 Ha. of FL for Formation of Road from Jammalamadugu to Kadiri Km No. 59/0 to 83/0 in F/O CE, R&B Road.	Ananthapur	Road	10-11-06	10.69
391	2006	Diversion of 13.62 Ha. of FL for Upgrading of Existing 2 Lane to 4/6 Lane Divided Carriageway Configuration from Armaor to Kalkallu Section NH 7 from Km 309 to 398/2 Km in F/O NHAI, Kamareddy Dvn. Nizamabad Distt.	Nizamabad	Road	08-20-09	13.62
392	2006	Diversion of 17.66 Ha of Forest Land for Proposed ORR Phase-I from Gachibowli to Shamsabad by Huda in Ranga Reddy District	Ranga Reddy	Road	03-06-07	17.66
393	2006	Diversion of 9.37 Ha. of FL for Upgradation of Existing 2 Lane to 4 Lane Divided Carriage Way Km 309 to 447 & 398/2 to Km 447/0 Ramayanpet to Kalkallu in favour of NHAI, Medak Distt.	Medak	Road	04-23-07	9.37
394	2006	Diversion of 1.68 Ha. of FL for Laying of New Road from Gundumala-Gangulavogapalem to Samasenu Gundla in F/O EE, Panchayat Raj Deptt, Penukonda, Ananthapur Distt.	Ananthapur	Road	05-11-07	1.68

1	2	3	4	5	6	7
395	2006	Diversion of FL in Comdt.No. 550 in Palakonda-Vongimalla RF for Formation of Bye Pass Road-Kadapa Town Proposal, Kadapa Distt - 4.8 Ha.	Cuddapah	Road	07-11-07	4.80
396	2007	Upgradation of the Existing Road from 2 Lanes to 4/6 Lanes from Islamnagar (Km 230) to Kadtal (Km 278) from Nagpur to Hyderabad in favour of National Highways Authority of India (NHAI)	Adilabad	Road	11-12-08	116.56
397	2007	Diversion of 19.8 Ha of FL for Forming Six. Lane Road from Venkatachalam to Krishnapatnam Port from Km 0/0 to 23/325 in favour of EE, R&B, Nellore	Nellore	Road	10-07-09	19.80
398	2007	Diversion of 3.24 Ha. of FL in Pulicat Bird Sanctuary for Road Widening between Kudiri (V) and SDSC Shar Sriharkota in F/O Controller, SDSC, Shar Sriharikota, Nellore Dt.	Nellore	Road	02-25-08	3.24
399	2007	Diversion of 0.044 Ha. of FL in Tumulur RF for Laying Approach Road to the Factory in Maheswaram(M) in favour of Suryakiran International Ltd.	Ranga Reddy	Road	07-04-08	0.04
400	2008	Diversion of 0.81 Ha. of Forest Land in Idupulapaya RF for Formation of 4-Lane Road from Rayachoty-Vempalli Road to Yogi Venona University (West Campus) & Proposed IIIT Campus in favour of EE (R&B), Pulivendla	Cuddapah	Road	10-13-08	0.81
401	2008	Diversion of 39.40 Ha of Forest Land for Formation of Outer Ring Road Phase II in favour of HUDA.	Ranga Reddy	Road	07-21-08	39.40
402	2008	Diversion of 5.959 Ha. of Forest Land for Improvements to Road Kadlri-Vempalli Road (Via) Talupula, Kolekanuma, Addalamarri & Gandhi Kshetram in favour of EE., R&B, Pulivendla	Kadapa	Road	11-10-09	5.96

1	2	3	4	5	6	7
403	2009	Diversion of 0.355 Ha. of Forest Land in Rajapet RF for Formation of Approach Road/Right of Way to the Factory Premises for Transport of Mineral from Mine Site in favour of Director, M/s R.R. Stone Private Limited, Hyderabad	Mahaboobnagar	Road	11-10-09	0.35
404	2001	C/O of High School	Prakasam	School	07-12-01	0.40
405	1981	Laying 132 KV DC Line for Ramagundam - Kamalapuram in F/O APSEB	Karimnagar	Transmission Line	09-03-83	1.50
406	1981	Erection of 132 KV DC Line from Ramagundam to Bellampally	Adilabad	Transmission Line	01-27-82	6.78
407	1981	Erection of 132 KV Line by APSEB from Bellampally to Devakur	Adilabad	Transmission Line	02-01-82	3.89
408	1981	220KV D/C TL Lower Sileree to Barsar (MP)	Khammam	Transmission Line	12-30-81	110.00
409	1981	132KV TL Ramagundam to Belampalij	Adilabad	Transmission Line	01-27-82	6.78
410	1981	Laying 132 KV DC Line for Ramagundam -Kamalapuram in F/O APSEB	Karimnagar	Transmission Line	04-13-83	8.80
411	1981	Erection of 132 KV DC Line from Ramagundam to Kamalapuram	Warangal	Transmission Line	08-05-94	9.20
412	1981	132KV TL Belampally to Devapur	Adilabad	Transmission Line	01-02-82	3.89
413	1981	132KV TL Pochampad to Adilabad	Adilabad	Transmission Line	01-21-82	49.79
414	1982	400KV TL Ramagundam - Hyderabad, Nagarjun - Sagar Cudapah, Banglore by NTPC	Nalgonda	Transmission Line	11-01-83	13.25
415	1982	132KV D/C TL Ramagundam to Kamalapuram	Warangal	Transmission Line	05-08-84	9.20
416	1982	Laying 132 KV Line from Cuddapah to Kadiri	Ananthapur	Transmission Line	04-02-83	1.40

1	2	3	4	5	6	7
417	1982	Laying 11 KV Line for Electricification of 31 Villages in Guntur TQ.	Warangal	Transmission Line	06-03-85	14.77
418	1982	C/O Microwave Repeater Station By P & T Dept.	Prakasam	Transmission Line	09-25-82	0.58
419	1982	Laying 400 Kv TL from Nagarjuna Sagar	Nalgonda	Transmission Line	01-11-83	13.25
420	1982	33KV TL Wadpally to Deccan Cement Limited	Nalgonda	Transmission Line	06-14-82	0.82
421	1983	132KV TL Kadapa to Kadiri	Ananthapur	Transmission Line	04-02-83	1.40
422	1983	220KV S/C TL Lower Sibru to Donkarai	East Godavari	Transmission Line	11-15-83	80.50
423	1984	Erection of 11 Kv Line for Electrification of Villages	Warangal	Transmission Line	05-27-86	13.30
424	1984	Laying 132 Kv Line from Bommaru to AP Paper Mills	East Godavari	Transmission Line	11-03-85	6.10
425	1984	Erection of 11 KV Line from Macha Reddy to Rajakhanpet	Nizamabad	Transmission Line	05-14-85	1.89
426	1984	11 KV TL Peddayadala to Chinnavodala	Karimnagar	Transmission Line	11-27-87	0.74
427	1984	132KV D/C TL from Bommeru to AP Paper Mills Limited	Kakinada	Transmission Line	12-03-85	6.10
428	1984	Laying of 400 KV Cuddapah-Bangalore-Madras Line	Cuddapah	Transmission Line	03-29-85	7.42
429	1984	11 KV TL Kothagudem to Gangram	Warangal	Transmission Line	06-03-85	14.77
430	1984	Erection of 220 KV Line from Nagarjuna Sagar to Vijayawada Thermal Station	Guntur	Transmission Line	02-04-85	6.21
431	1984	Erection of 11 KV Line from Anganapally to Rangapur	Warangal	Transmission Line	03-28-85	1.33
432	1985	220KV TL Nagarjuna Sagar to Vijaywada Thermal Power Station	Guntur	Transmission Line	04-02-85	621

1	2	3	4	5	6	7
433	1985	Erection of 33KV Powerline by Apseb and Installation of Ropeway	Adilabad	Transmission Line	09-28-88	20.02
434	1985	11 KV TL Ankarpalli to Rangapur	Warangal	Transmission Line	03-28-85	1.33
435	1985	400KV Guddupah - Banglore - Madras TL	Cuddapah	Transmission Line	03-29-85	7.42
436	1985	11 KV TL Machareddy to Rajakhanpet	Nizamabad	Transmission Line	05-14-85	1.89
437	1985	for 11KV Line from Peddiobla to Chinnaodla (Processed by Ministry)	Karimnagar	Transmission Line	11-03-85	0.74
438	1986	C/O Microwave Station at Undavally Hill	Guntur	Transmission Line	04-11-86	0.57
439	1986	220KV TL from Sileru to Bommuru	Khammam	Transmission Line	02-07-95	215.46
440	1987	Laying of an Underground Electrode for National HVDC Project	Khammam	Transmission Line	06-17-88	0.10
441	1988	400KV D/C TL Ramagundam Chandrapur	Adilabad	Transmission Line	07-31-90	18.20
442	1988	400KV DC TL Between Ramagundam & Chandrapur	Adilabad	Transmission Line	07-31-90	18.20
443	1989	400kv S/C TL Nagarjuna - Sagar - Gooty	Guntur	Transmission Line	10-08-90	22.26
444	1990	C/O Microwave Repeater Station at Mamandur Mitta in on Tirumala Hills	Chittoor	Transmission Line	11-24-94	0.88
445	1991	C/O 400 KV Double Circuit TL from Jaypore to Gazuwaka	Vijayanagaram	Transmission Line	04-04-96	9.36
446	1991	400 KV Jéypur (Orissa) to Gajuwala (Vijay) T/L	Vijayanagaram	Transmission Line	04-04-96	9.36
447	1993	C/O 132 KV DC Line from Nizamabad to Kamareddy	Nizamabad	Transmission Line	06-28-94	7.54
448	1994	220 KV Transmission Line from Muddanur to Ananthapur	Ananthapur	Transmission Line	04-18-95	6.27

1	2	3	4	5	6	7
449	1994	Erection of 11 KV Line from Bapatla to Suryalanka	Guntur	Transmission Line	12-04-00	0.91
450	1994	C/O 220 Kv Line from Somay-Julapallli to Nandyal	Kurnool	Transmission Line	02-14-95	9.01
451	1995	Erection of 220 KV Line between Nellore and Renigunta	Nellore	Transmission Line	06-10-95	9.94
452	1996	220 KV TL from Cuddapah to Renugunta	Chittoor	Transmission Line	03-18-99	126.94
453	1998	500KV D/C Talcher - Bangalore/L	Kurnool	Transmission	11-15-99	45.55
454	1998	Erection of 33 KV Land Near Ahobilam	Kurnool	Transmission	11-20-98	9.00
455	1998	Laying Transmission Line from Bangalore to Madras in F/O Power Grid Corpn.	Ananthapur	Transmission Line	12-10-99	13.78
456	1998	APHM & ECR Project - Erection of 33 KV Line in Forest Area Near Ahobilam(V)	Kurnool	Transmission Line	11-20-98	1.80
457	2001	Diversion of 6.16 Ha. of FL for Erection of 220 KV Line from Kalapaka to Dairy Farm Passing Through Yerrakonda FB.	Visakhapatnam	Transmission Line	11-21-02	6.16
458	2001	Diversion of FL in Daida RF for Laying of 11 KV Electric Line to Amaralingeswara Swamy Temple	Guntur	Transmission Line	03-30-01	0.98
459	2007	Diversion of 2.92 Ha. of Forest Land for Erection of 132 KV Racherla Lilo Line from Loc. No. 82 of Dhone-Gooty Line in -Jaladurgam Reserve Forest - Kurnool Division in Favour of EE, TLC Divn., APTRANSCO, Kurnool.	Kurnool	Transmission Line	09-26-07	2.92
460	2008	Diversion of 6.639 Ha. of Forest Land in Saidulanama RF of Nalgonda Division for Laying of 132 KV Power Line of A.P Transco from Ganesh Pahad Sub-Station in favour of Deccan Cements Limited.	Nalgonda	Transmission Line	01-07-09	6.64

1	2	3	4	5	6	7
461	2008	Diversion of 3.00 Ha. of Forest Land in Amarabad RF for Erection of 33 KV Line B/W Ongole & Mannevaripally in favour of S.E., Operations, APCPDL	Mahaboobnagar	Transmission Line	05-15-08	3.00
462	2009	Diversion of 2.35 Ha. of Forest Land in Kanapur RF of Kamareddy Division in Nizamabad District for Erection of 132 KV DC/SC to 132/33 KV Sub-Station Reddypet from Kamareddy - Damakonda 132 KV Line in favour of Executive Engineer, TLC DVN, AP TRANSCO, Niza	Nizamabad	Transmission Line	12-03-09	2.35
463	1984	11KVTL for Electrification of Villages	Karimnagar	Vill Elec	09-07-85	21.51
464	1985	11KVTL for Electrification of Six Villages	West Godavari	Vill. Elec	10-30-86	2.40
465	1985	Electrification of Six Villages Along the River Godavari	West Godavari	Vill. Elec	10-31-86	2.40
466	1985	11KV TL for Electrification of Villages	Warangal	Vill. Elec	05-27-86	13.30
467	2007	Diversion of Forest Land for Rajkonda Field Firing Ranges in favour of Lt. Col., Offg. Col Gs, for Cdr., Ho Andhra Sub Area Secunderabad	Ranga Reddy	Defence	22/08/2008	1322.88
468	2007	Diversion of Forest Land in Rajkonda, Jangaon-I of Narayanpur Field Firing Range in favour of Lt. Col., Offg. Col GS, for Cdr., Ho Andhra Sub Area Secunderabad	Nalgonda	Defence	22/08/2008	5652.51
469	2009	Diversion of 0.70 Ha of Forest Land in Medak District for Construction of OHBR & Inlet & Outlet Pipeline for Drinking Water Supply to Gajwal, Narsapur, Ramayanpet & Dommata Assembly Constituencies in favour of Executive Engineer, PR (RWS) Division, SIDD	Medak	Drinking Water	13/08/2009	0.7
470	2005	Diversion of Forest Land for Indira Sagar (Polavaram Project) Across Godavari River, in Khammam, Rajahmundry and Visakhapatnam Forest Circles	Khammam	Hydel	29/12/2008	3731.07

1	2	3	4	5	6	7
471	1985	Upper Pennar Project	Ananthapur	Irrigation	12/08/1994	96.38
472	1991	Formation of Reservoir	Khammam	Irrigation	29/07/1992	27
473	1993	Const. of Reservoir	Nizamabad	Irrigation	08/09/1994	32.37
474	1998	Kovada Kalva Reservoir	East Godavari	Irrigation	11/10/1998	39.27
475	1998	Cheyyur Medium Irrigation Project	Cuddapah	Irrigation	20/02/2006	54
476	1999	Tularam Irrig. Project	Khammam	Irrigation	15/02/2001	71.08
477	2001	Diversion of 0.52 Ha. of FL for Excavation of Irrigation Channel in Guntur District.	Guntur	Irrigation	27/08/2001	0.52
478	2001	Excavation of Irrigation Channel in F/O Irrigaion Department	Guntur	Irrigation	27/08/2001	0.52
479	2002	Diversion of FL for Construction of Feeder Channel from Moolavagu Project to Kondem Cheruvu, Konaraopet (V) & Mandal Siricilla Range	Karimnagar	Irrigation	13/08/2002	4.79
480	2005	Diversion of 27 Ha. of Forest Land for Formation of Kalvakurthy Lift Irrigation Project in Achampet Wildlife Division, Mahaboobnagar District in favour of Irrigation Department	Mahaboobnagar	Irrigation	14/03/2006	27
481	2006	Diversion of Forest Land for Additional Requirement Under K.P. Canal System of Telugu Ganga Project	Nellore	Irrigation	29/10/2008	313.63
482	2006	Diversion of FL in Compt No.489 of Gudipally RF for Formation of Gudipallygattu Balancing Reservoir of Mahatma Gandhi Lift Irrigation Project Regumangadda in F/O Irrign. Deptt, Mahabubnagar Distt- 8.21 Ha.	Mahaboobnagar	Irrigation	10/11/2006	8.21
483	2006	Modikunta Vagu Medium Irrigation Project Over Godavari Near Village Krishnapuram	Khammam	Irrigation	10/12/2008	498.896

1	2	3	4	5	6	7
484	2007	Underground Area of Forest Land in WLM Atmakur & WLM Markapur Divisions for Construction of Tunnel-I & II Under Veligonda Project in favour of Superintending Engineer Construction Circle, Prakasam, Ongole (Rajiv Gandhi Wildlife Sanctuary)	Kurnool	Irrigation	30/09/2009	106.91
485	2007	Diversion of 6.08 Ha. of FL in C.No.555 & 55 of Arisikota RF for Construction of Open Mouth Channel from Varivagu in Thunguru(V) in favour of S.E., IC, Nirmat	Karimnagar	Irrigation	29/05/2008	6.08
486	2007	Diversion of 4.75 Ha of FL in Kothakota -Dasaripalli RF of Vonipenta Range of Proddatur Dvn for Telugu Ganga Project II Canal Under Subsidiary Reservoir No. II of TGP in Favour of S.E., TGP Circle, Kadapa	Cuddapah	Irrigation	26/03/2008	4.75
487	2007	Diversion of 0.995 Ha. of Forest Land of Warangal North Division for Reconstruction of Anicut Across Gowrarapu Vagu Near Komatipalli (V), Mangapet (M), Warangal District in favour of State Irrigation Department	Warangal	Irrigation	14/05/2007	0.995
488	2007	Poola Subbaiah Veligonda Project in favour of Irrigation Department Andhra Pradesh	Prakasam	Irrigation	30/09/2009	3069.91
489	2007	Diversion of 17.40 Ha. of Forest Land (in Addition to 344.05 Ha. for which Approval Already Accorded by the Govt. of India), for Laying Water Conductor System Under Glis (Devadula Project) in Warangal North and Karimnagar East - in favour of CE Gils Wara	Warangal	Irrigation	30/11/2007	17.4
490	2008	Diversion of Forest Land for Indira Sagar Lift Irrigation Scheme in favour of SE, I & CAD, DGP Circle, Tekulapally	Khammam	Irrigation	03/08/2009	87.18

1	2	3	4	5	6	7
491	2008	Diversion of Forest Land for GNSS Flood Flow Canal from Gorakallu Reservoir to OWK Reservoir from Km 10.12 to 13.1, 39.525 to 41:483, 47.5 to 50.58, 51.4 to 52.7 and 55.725 to 56.4 in favour of Superintending Engineer, SRBC Circle No.2 Nandyal	Kurnool	Irrigation	30/09/2009	259.82
492	2008	Diversion of 13.04 Ha. of Forest Land in Lankalapally and Vedanthapuram RFS for Construction of Flood Flow Canal from Venkamma Cheruvu, Aswaraopeta(V) to Feed MI Tank in favour of E.E., IBP, Khammam	Khammam	Irrigation	22/10/2008	13.04
493	2008	Diversion of 4.98 Ha. of Forest Land in Sirivella Extn. III RF of Nandyal WI Dvn. for Distributory System Under Telugu Ganga Project-Block. 38 & 39 in Favour of SE, TGP Circle, Kadapa	Kadapa	Irrigation	26/03/2008	4.98
494	1982	Mining of Lime Stone	Kurnool	Mining	16/01/1992	20
495	1996	Renewal of ML for Iron Ore in F/O Ananthapur Mining Corpn.	Ananthapur	Mining	13/07/1998	6.5
496	1998	Diversion of 2 Ha. of FL in Compt. No.474 of Bellampally Dvn. for Quarrying Stone for Vattivagu Project for Irrigation Department	Adilabad	Mining	02/07/1999	2
497	1998	Renewal of MI in Sy. No. 553 & 537 of Chaganam - Utuku Respectively in Sydapuram in F/O Amrutesh Mining Co.	Nellore	Mining	06/10/2000	16.19
498	2001	M&M- Diversion of FL in Mangalagiri RF for Quarrying Minor Mineral Stone Granel in F/O Sri. Ch. Tienpalu	Guntur	Mining	31/12/2004	2
499	2001	M&M- Diversion of FL in Tadepalli RF, Guntur Distt. for Quarrying Lease in F/O Sri Ch. Tieupalu Renewal of ML	Guntur	Mining	29/06/2001	4
500	2001	Mining Lease to SCCL for OCP III Manuguru Coal Mine	Khammam	Mining	01/01/2002	75

1	2	3	4	5	6	7
501	2001	Diversion of Forest Land in Manglagiri RF for Quarry Minor Minerals in favour of Shri Ch. Tirupalu	Guntur	Mining	08/12/2004	2
502	2001	Quarrying Lease in F/O Sri Thirupalu	Guntur	Mining	29/06/2001	4
503	2003	Diversion of FL - Lease to Sri V. Rama Mohana Rao	Krishna	Mining	16/01/2007	1.215
504	2003	Diversion of 1.013 Ha. of Forest Land in R.S.No.1, Kondapally Village, Ibrahimpatnam Mandal, Vijayawada Division of Krishna District for Quarrying of Road metal in favour of M/s Vijaya Jyothi Stone Crusher.	Krishna	Mining	26/11/2007	1.013
505	2004	Compartment No. 29 of Pasupulabodu Block of Nalgonda Forest Division in favour of M/s Chanakya Cements	Nalgonda	Mining	23/02/2005	162.56
506	2004	Mining Lease to M/s Singareni Collieries Company Limited in Tadicherla Reserve Forest	Warangal	Mining	14/09/2004	250
507	2005	Mining of Lime Stone in Favour of M/s Madras Cements in Budavada Reserve Forest	Krishna	Mining	31/12/2008	160
508	2005	Diversion of Forest Land for Renewal of Graphite Mining Lease in Bhadrachalam South Division in Favour of Gopalraju Mining Works (Lease has been subsequently Transferred to Sri A. Jagan, M/s Vijaya Meghana Graphites, Khammam).	Khammam	Mining	20/11/2007	0.5
509	2005	Uranium Production in Lambapur Peddagattu Areas by Uranium Corporation of India Limited, Department of Atomic Energy	Nalgonda	Mining	23/08/2005	447.22
510	2006	Diversion of 2.00 Ha. of FL for Renewal of Quarry Lease of Black Granite in Compt.No.222 of Chittapara RF in favour of Shri V. Ramesh Kumar, Chittoor (W) Dvn.	Chittoor	Mining	24/01/2007	2

1	2	3	4	5	6	7
511	2006	Diversion of 5.0 Ha. of Forest Land for Grant of ML for Extraction of Black Granite in Cheemakurthi RF of Ongole Range in favour of Sri. Kanudula Rami Reddy, Giddalur Dvn., Prakasam Dt.	Prakasam	Mining	13/09/2006	5
512	2007	Bauxite Mining in Favour of M/s A.P.M.C. Limited in Sileru Forest Block, Jerrela (V) & Narsipatnam Forest Division	Visakhapatnam	Mining	12/08/2008	1212
513	2007	Diversion of FL in Mutchukota RF for Extraction of Steatite in Gooty Range in F/O M/s Whitefield Minerals	Ananthapur	Mining	03/12/2007	4.1
514	2007	Diversion of 4.90 Ha. of Forest Land for Extraction of Black Granite in Compt.No.213 of Paradarmi RF of Chittoor (West) Division, Yadamarri (M) of Chittoor District in favour of M/s Siddarth Granites	Ananthapur	Mining	27/11/2007	4.9
515	2007	Diversion of 3.827 Ha. of FL in Compt.No.33 of Bollapalli RF, Ravalapuram Beat for Quarrying of Slate Stone in favour of M/s Sri Durga Stones, Vinukonda.	Guntur	Mining	10/06/2008	3.827
516	2007	Diversion of 4.8 Ha. of Forest Land in Compt.No.457 of Basavapalli RF for Extraction of Black Granite in favour of M/s Vishnu Granites & Exports in Chittoor (E) Division, Chittoor District	Chittoor	Mining	17/04/2008	4.8
517	2007	Diversion of 4.90 Ha. of FL for Extraction of Black Granite in Compt.No.213 of Paradarmi RF in favour of M/s Divya Granites, Hyderabad	Chittoor	Mining	01/05/2008	4.9
518	2008	Diversion of Forest Land for Expansion of Existing JVR OC-I Mine (Formerly Sattupalli OCP-I) in favour of Singareni Collieries Company Limited (SCCL)	Khammam	Mining	13/11/2009	136.5

1	2	3	4	5	6	7
519	2008	Diversion of 2.00 Ha. of FL for Extraction of Stone & Metal in Sattarigutta Block RF, Ashwapuram Range, Paloncha Division	Khammam	Mining	29/10/2008	2
520	2008	Diversion of 4 596 Ha of Forest Land in Compt.No.33 of Bollapalli RF Ravulapuram Beat for Quarrying of Slate Stone in favour of M/s Yamuna Slate Industries, Markapur	Prakasam	Mining	04/09/2008	4.596
521	2008	Diversion of 4.415 Ha of Forest Land in Compt.No.33 of Bollapalli RF Ravulapuram Beat for Quarrying of Slate Stone in favour of Sri S.V.S. Appa Rao, Vinukonda.	Guntur	Mining	16/10/2008	4.415
522	2008	Renewal of ML for Extraction of Iron Ore and Red Oxide in Favour of Smt. T. Subbamma, Voldurthy in Compt.No.77 of Emboy RF. - 9.308 Ha.	Kurnool	Mining	05/03/2009	9 308
523	2008	Diversion of 4.05 Ha. of Forest Land in Sy. No.300/1, Compt NO.595 & 596 of Mutchukota RF of Gooty Range for Extraction of Steatite & Dolomite in favour of Sri A.V. Subba Reddy	Ananthapur	Mining	24/06/2009	4.05
524	2008	Diversion of 4.00 Ha of Forest Land for Extraction of Black Granite in Compt. No.222 of Chittapara RF, Gudipala(M) in favour of M/s Harish Granites.	Chittoor	Mining	21/07/2008	4
525	2008	Diversion of 7.00 Ha. of Forest Land in Compt. No 228 of Keenatampalli RF, Chittoor (West) Dvn., Chittoor Distt. for Extraction of Black Granites in favour of M/s Gulshan Granites.	Chittoor	Mining	29/07/2008	7
526	2008	Diversion of 3.00 Ha. of Forest Land in Compt.No.218 of Veerasettipalli 'B' RF in Chittoor West Division in favour of M/s Sakku Granites	Chittoor	Mining	21/07/2008	3

1	2	3	4	5	6	7
527	2008	Renewal of Mining Lease for Iron Ore and Red Oxide Over An Extent of 31.16 Ha. in Compt.No.77, Emboy RF in favour of Smt. Subbamma, M/s Ramakrishna Minerals, Veldurthy.	Kurnool	Mining	05/03/2009	31.16
528	2009	Diversion of 7.40 Ha. of Forest Land for Extraction of Black Granite in favour of M/s Kamala Granites	Chittoor	Mining	05/03/2009	7.4
529	2009	Diversion of 24.32 Ha. of Forest Land in Compt.No 82, Mandadi RF, Macherla Range of Guntur Division for Mining Lease for Limestone in favour of M/s K.C.P. Ltd., Macherla.	Guntur	Mining	05/11/2009	24.32
530	2009	Diversion of Forest Land for Khairaguda OCP in Chopra RF of Bellampalli Division in favour of SCCL	Adilabad	Mining	13/11/2009	126.71
531	1986	Rehabilitation of Land Less People	Khammam	Others	21/08/1932	10
532	1998	For Use of Right of Way in F/O M/s Prasad Seeds Limited	Ranga Reddy	Others	21/05/2002	0.48
533	2003	Diversion of 1.44 Ha. of FL in Compt.No.124 of Tirupathi Hill RF of Sri Venkateswara WL Sanctuary of WLM Dn. Tirupathi for the Purposes of Construction of Passenger Ropeway for Tirupathi to Tirumala Hills for 33 Years Lease in favour of Chairman & MD. AP	Chittoor	Others	18/10/2004	1.44
534	2003	Construction of Passenger Ropeway for Tirupati to Thirumala Hills for 33 Years Lease	Chittoor	Others	18/10/2004	1.44
535	2007	Diversion of 17.857 Ha. of Forest Land in Amanam RF for Expansion of Special Economic Zone (SEZ) in favour of M/s Divi's Laboratories Ltd., Hyderabad	Visakhapatnam	Others	12/12/2007	17.857
536	2007	Diversion of 0.71 Ha. of Forest Land in Gilmenfield RF for Formation of Approach Bund to Jetty to Draw Sea Water in favour of M/s Divi's Laboratories Limited, Chippada (V), Bheeminipatnam (M) in Visakhapatnam Forest Division & District.	Visakhapatnam	Others	05/06/2007	0.71

1.	2	3	4	5	6	7
537	2007	Diversion of FL for Construction of Elevated Reservoir, Laying of Pipeline & Approach Road at Goplaipally Hillock-Narketpally (M) in F/O SE, RWS Circle, Nalgonda	Nalgonda	Others	28/06/2007	1.9
538	2005	Diversion of FL for Doubling the RL B/W Pullampet - Bhakrepet in favour of CE, CII, SC RLY. SEC Bad.	Cuddapah	Railway	20/12/2005	2.49
539	2008	Construction of New BG Railway Line from Jaggaiahpetta to Mellacheruvu over a length of 21.60 Kms Passing Through Budawada Reserved Forests in favour of C.E., Construction - South Central Railway	Krishna	Railway	21/08/2008	21.74
540	2002	Diversion of FL in Odur RF Kanpur East & West RF for Widening of NH 5 to 4 Lane B/W Km.110 and Km 164.75 in favour of NHAI.	Nellore	Road	07/05/2003	1.37
541	2002	Diversion of 4.71 Ha. of FL for Widening of NH 5 to 4 Lane Carriage Way - Naidupet tada Bot Project (AP-7) in Nellore Forest Dvn.	Nellore	Road	12/05/2003	4.71
542	2003	Widening of NH 5 to Four Lanes of Existing Two Lane from Nellore to Chilakaluripet	Prakasam	Road	15/09/2003	10.37
543	2007	Road Diversion of 19.02 Ha. of FL for Improvement to Existing Road/Cart Track from Pasra to Gundla in Bandla RF in F/O R&B Deptt., Warangal (N) Dvn/Dt.	Warangal	Road	10/05/2007	19.02
544	2007	Diversion of 6.66 Ha. of FL for Improvement of Road/Cart Track from Narlapur(V) to Baikpet(V) to a Total Width of 9.00 Mts. With B.T. Carriage Way Width of 3.75 Mts. in favour of SE, R&B, Warangal, Warangal DT.	Warangal	Road	08/05/2007	6.66

1	2	3	4	5	6	7
545	2007	Diversion of 12.18 Ha. of FL for Improvement to Road On Gangaram-Rangapur-Bayyaram(V) from Km 10/2 to 27/6 in Warangal Distt. in F/O SE (R&B).	Warangal	Road	08/05/2007	12.18
546	2007	Diversion of Forest Land for Improvement of Road to Mahadevpur-Muknoor-Karnakanoor-Kataram Road from 13/5 to 90/5 Kms (53 Kms Falling in Forest Land and Totally 77 Kms) of NMKK Road in Karimnagar East Division	Karimnagar	Road	26/08/2008	106
547	2007	Diversion of 6.66 Ha. of FL for Improvement of Road/Cart Track from Narlapur(V) to Baikpet(V) to a Total Width of 9.00 Mts. With B.T. Carriage Way Width of 3.75 Mts. in favour of SE, R&B, Warangal, Warangal Dt.	Warangal	Road	08/05/2007	6.66
548	2007	Diversion of 0.92 Ha. of FL in Thumkunta RF for Laying Approach Road to the Proposed Bits Campus at Jawaharnagar in F/O HUDA.	Ranga Reddy	Road	03/01/2008	0.92
549	2007	Diversion of 0.88 Ha. of FL in Pudirayadoravu RF for Formation of Link Road from Chinnathota to Rayadoruvu/Navabpet in F/O SDSC, Shar, Sriharikota, Nellore Dt.	Nellore	Road	19/12/2007	0.88
550	2007	Diversion of 8.82 Ha. of Forest Land for Improvement of Road/Track from Bayyakkapet (V) to Ramapur (Via) Dudekulapalli (V) to a Width of 9.00 Mtrs. With Bt Carriageway Width of 3.75 Mtr. in favour of S.E., R&B Warangal District.	Warangal	Road	08/05/2007	8.82
551	2008	Diversion of 0.976 Ha. of Forest Land for Formation of Road from Koppukonda to Koppukonda Thanda in Favour of se, pr Circle, Guntur.	Guntur	Road	15/05/2008	0.976
552	2008	Diversion of 0.1647 Ha of Forest Land for Construction of all Weather Road in Mudmiyal RF Block in favour of Sri. Md. Rafthullah Khan, Hyderabad.	Ranga Reddy	Road	21/10/2008	0.1647

1	2	3	4	5	6	7
553	2008	Diversion of 0.80 Ha. of Forest Land in Advauladeevi Extn RFS of Guntur Division for Formation of Road from Kuchinapudi to Dindi Gollapalem in favour of EE, R&B Division, Tenali	Guntur	Road	13/05/2009	0.8
554	2008	Diversion of 0.1522 Ha. of Forest Land in Mudimiyal RF for Laying All Weather Road over the Existing Kutcha Road in favour of Mir Hasan Ali R/O Hyderabad.	Ranga Reddy	Road	14/10/2008	0.1522
555	2008	Diversion of 3.75 Ha. of Forest Land for Special Repairs of Road from Km 14/4 to 18/8 of Talupula - Kolekanuma Road (Via) Peddannavaripalli in favour of Supdtg. Engineer (R&B) Circle, Ananthapur	Ananthapur	Road	05/06/2009	3.75
556	2008	Diversion of 4.93ha. of Forest Land in Ganganapalli RF for Widening of Road from Mittameedipalli to Polthala Temple in favour of EE., PR. Kadapa.	Kadapa	Road	16/06/2009	4.93
557	2008	Diversion of 0.181 Ha. of Forest Land in Thummulur RF for Approach Road/Right of Way to Reach Main Road Hyderabad Srisailam Highway in favour of Mak Project Pvt. Ltd.	Ranga Reddy	Road	19/05/2009	0.181
558	2008	Diversion of 0.1403 Ha. of Forest Land at Mudimiyal RF for Construction of All Weather Road to reach their Land in favour of Mohd. N. Khan, Secretary, MA. Farms Owners Association.	Ranga Reddy	Road	12/11/2008	0.1403
559	2008	Diversion of 0.206 Ha of Forest Land in Medipalli RF for Laying of Approach Road from Medipalli-Charlapalli Road to Newly Proposed Chargcherla Hospital in favour of Dr. Dasari Prasada Rao.	Ranga Reddy	Road	10/11/2008	0.135

1	2	3	4	5	6	7
560	2008	Diversion of 3.845 Ha. of Forest Land in Mandadi Block-II RF, Veldurthy Beat of Macherla Range for Formation of Approach Road to Transport Limestone from Terla Mining to Feed Input Point in favour of M/s KCP. Cements Ltd., Macherla	Guntur	Road	15/07/2008	3.845
561	2008	Diversion of 4.25 Ha. of Forest Land for Four Lining of Tirupathi-Chennai Road from 275/0 to Km 341/60 of NH-205 Under NHDP Phase-III(A) in Favour of NHAI- Piu (Bot), Hyderabad.	Chittoor	Road	23/07/2008	4.25
562	2008	Diversion of 3.82 Ha. of Forest Land in Compt.No.336 of Penukonda RF for Formation of Road from Bed Level to Sri Lakshminarasimha Swamy Temple in Hillock of Penukonda in favour of S.E., PR Ananthapur.	Ananthapur	Road	06/02/2008	3.82
563	2009	Diversion of 4.6 Ha. of Forest Land in Gurranguda & Thurkayamjal RFS for Strengthening and Widening of Radial Road No.25 from Bairamalguda Junction to Bongulur (ORR) Junction in favour of Managing Director, Hyderabad Growth Corridor Ltd.	Ranga Reddy	Road	05/11/2009	4.6
564	2001	Diversion of RF Land for Erection of 33 KV Line from Koyyuru to Malaram(V) Malhar Rao(M)	Karimnagar	Transmission Line	16/01/2002	6
565	2006	Diversion of 4.05 Ha. of FL for Erection of 132 DC/DC Line from Nirmal to Khandepur in Favour of AP Transco, Nirmal FD, Adilabad Distt.	Adilabad	Transmission Line	01/12/2008	4.05
566	2008	Diversion of 6.79 Ha. (2.55 Ha. in Ananthapur Dvn. & 4.24 Ha. in Proddatur WI Dvn.) for Laying of 220 KV Line from Pulivendla to Hindupur in Favour of AP Transco.	Ananthapur	Transmission Line	23/07/2008	6.79
567	2009	Diversion of 4.109 Ha of Forest Land in Sulthanpur RF for Erection of 132 KV HT Line in favour of NCL Industries Ltd.	Nalgonda	Transmission Line	09/03/2009	4.109

1	2	3	4	5	6	7
568	2009	Diversion of 3.224 Ha. of Forest Land in Muddalapaya RF for Laying of Road to Bhanukotamala Temple from Mallela-Lavanur Road Via Ahobilam (V) in favour of Superintending Engineer, R &B, Kadapa	Cuddapah	Transmission Line	16/06/2009	3.224
569	2007	Diversion of 24.17 Ha. of FL for Establishing of 21 MW WPP in F/O M/s Suzlon Infrastructure Ltd., Pune.	Kadapa	Wind Power	27/06/2008	24.17
570	2008	Diversion of 16.84 Ha. of Forest Land in C.S.No.208, 210 & 211 of Devagudipadu RF of Dhone Range for Establishment of 33.00 MW Wind Power Project in favour of M/s Sarjan Realities Ltd.	Kurnool	Wind Power	27/06/2008	16.84
571	2008	Establishment of Wind Power Project in Gandikota North, Gandikota South & Yamavaram Reserve Forests of Proddatur Division in favour of Suzlon Infrastructure Limited	Cuddapah	Wind Power	02/02/2009	50.11
572	2009	Diversion of Forest Land in Comp. No. 552 to 566 Ellutla RF of Anantapur Range of Anantapur forest Division for Establishing of 48 Mw Wind Power Project	Anantapur	Wind Power	27/02/2009	47.96

Statement-II

S.No.	Year of Proposal	Name of Proposal	District	Category of Project	Date of Received	Area Applied (ha)	Remarks
1	2	3	4	5	6	7	8
Case Status: Pending with- Union Government							
1	1997	Mining Lease to M/s Orient Cement Company	Adilabad	Mining	01/09/2009	100	SIR awaited R.O. Banglore

1	2	3	4	5	6	7	8
2	2009	3 Nos of Proposals Seeking Permission for Diamond Exploration in Kalyandurg (South) & (North). Pillalapalli, Idukallu and Budikonda R. FS. Ananta Pur Division Covering an Area of 2300 Sq. Kms. in favour of M/s National Mineral Development Corporation Lt	Ananthapur	Mining	01/10/2009	0	Applied Area 2300 Sq. Kms
3	2009	Diversion of 4.86 Ha. of Forest Land in Sy. No.226. Compt.No.69, Yaparlapadu RF, Pullagummi (V). Veldurthy (M). Kurnool District for Mining of Iron Ore in favour of M/s Sri Lakshmi Narasimha Minerals, Kurnool.	Kurnool	Mining		4.86	To be considered in the next SAG meeting.
4	2009	Diversion of 477.03 Ha of Forest Land in Kondapuram RF of Paloncha Diversion for Kondapuram Under Ground Mine Project Manuguru of Collieries Company Ltd (SCCL).	Hyderabad	Mining	26/10/2009	477.03	Request for Site inspection to Regional office Bangalore on 26.10.2009
5	2009	Renewal of Mining Lease over an extent of 4.95 Ha. for Steatite and Dolomite in Sy.No. 300/1 (P), Compt. No.595 & 596 of Mutchukota RF, Julakalva (V), Singanamala (M), Ananthapur District in favour of M/s Narsu & Company, Kadapa.	Ananthapur	Mining		4.95	Proposal received on 30.11.2009 and the same is under scrutiny.

1	2	3	4	5	6	7	8
6	2009	Diversion of Forest Land in Kurnool Division for Fore Shore Submergible Area for Owk Reservoir	Kurnool	Others	05/03/2009	72.54	Essential Details Sought (EDS)
7	2009	Diversion of 12.892 Ha. of Forest Land in Chennur & Yenchapalli RFS of Mancherial Division for Formation of Road-N 16 from Nizamabad to Jagdalpur to Connect Missing Links to NH in favour of E.E, R&B, NH Division, Perkit.	Adilabad	Road		12.892	to be considered in the next SAG meeting after receipt of clearance from NBWL & orders of Hon'ble Supreme Court.

Case Status: Pending with - State Government

1	2009	Diversion of 1.897 Ha. of Forest Land in Compt.No.27 of Saidulanama RF of Nalgonda Division for Laying Drinking Water Pipeline, Cement Concrete Road, Pumpshed Etc. in favour of M/s Deccan Cements Ltd.. Nalgonda	Nalgonda	Drinking Water		1.897	State Govt. has been requested vide letter dtd. 25.09.2009 to furnish the action taken report on the persons responsible for violation of the provisions of Forest (Conservation) Act. 1980 and also to examine the proposal in the light of the guidelines is
2	2001	Diversion of Forest Land for Yeluru Right Main Canal.	East Godavari	Irrigation	20/02/2002	6.4752	Considered in SAG meeting held on 20.02.2002. Wanting details sought from State Govt. (Related with violation of F(C)Act, 1980, State Govt's report is pending).

1	2	3	4	5	6	7	8
3	2002	Diversion of 7.285 Ha. of FL for Excavation of Irrigation Channels in Mallavaram RF of Sudikonda Range of Kakinada Division in East Godavari Distt. in favour of Irrigation Department.	East Godavari	Irrigation	27/06/2002	7.285	Considered in SAG meeting held on 27.06.2002. Wanting details sought from State Govt. (Related with violation of F(C)Act, 1980, State Govt's report is pending).
4	2007	Diversion of Forest Land in Proddatur. Kadapa. Rajampet and Nellore Divisions for Foreshore Submersion and Excavation of Canals Under Somasila Project - Proposal Under (C) Act and WL Proforma	Kadapa	Irrigation	25/09/2007	252.25	State Government's reply awaited on clearance from Supreme Court with respect to procted area.
5	2007	Diversion of Forest Land in Kangudi Reservoir of Chittoor Division for Formation of Reservoir Across Palar River Near Ganeshpuram-Kangundi in Kuppam in favour of S.E.. IC, I & Cad Department	Chittoor	Irrigation	28/04/2009	144.5	Clarification from State Government Awaited.
6	2007	Diversion of Forest Land for Jonnala Boguda Balancing Reservoir Under Mahathma Gandhi Lift Irrigation Project (Kalvakurthi)	Mahaboob-nagar	Irrigation	12/07/2007	114.12	State Government requested to submit a consolidated proposal vide letter dated 12.07.2007
7	2006	Mining of Bauxite Mining in Sunkarametta Reserve Forest of Paderu Division in favour of Andhra Pradesh Mineral Development Corporation Limited	Visakha-patnam	Mining	04/07/2008	97.486	After orders from CEC and Supreme Court the matter is under consideration in the Ministry. Essantial Detail Sought from State Government.

1	2	3	4	5	6	7	8
8	2006	Diversion of Forest Land for Extraction of Bauxite Mineral from Ra kthakonda Deposit Area of Ananthagiri - IRF of Visakhapatnam Division by M/s APMDC Limited	Visakha- patnam	Mining	24/09/2009	54.657	After orders from CEC and Supreme Court the matter is under consideration in the Ministry. Essantial Detail Sought from State Government.
9	2006	Diversion of Forest Land for Extraction of Bauxite Mineral from Muliagalugu RF & Beat Compartment No. 6 & 7 (Chittamgondi) by APMDC Limited	Visakha- patnam	Mining	04/07/2008	153.665	After orders from CEC and Supreme Court the matter is Pending for Essantial Detail Sought from State Government.
10	2008	Survey Investigation and Prospecting for Detailed Exploration and Drilling of 27 No. of Bore Holes in Skhantikhani Long Wall Block in Compartment No. 376, 377 & 378 of Bellampalli RF of Bellampalli Division by SCCL (Coal Mining)	Adilabad	Mining	21/11/2008	0.27	Considered in FAC on 21.11.2008. Information Awaited From State Government Vide Letter Dated 18.12.2008.
11	2008	Permission for Survey, Investigation and Prospecting for Detailed Exploration in - I Virgin Coal Blocks and Drilling of 73 Nos. of Bore Holes of Narwaipet Beat of Bellampally Division by South Central Coalfields Limited (Coal Mining)	Adilabad	Mining	18/12/2008	0	Considered in FAC on 21.11.2008. Information Awaited From State Government Vide Letter Dated 18.12.2008.

1	2	3	4	5	6	7	8
12	2008	Permission for Survey, Investigation and Prospecting For Detailed Exploration in - 3 Virgin Coal Blocks and Drilling of 116 No. of Bore Holes of RF Indaram of Mancherial. Division by South Central Coalfields Limited (SCCL) (Coal Mining)	Adilabad	Mining	18/12/2008	0	Considered in FAC on 21.11.2008. Information Awaited From State Government vide letter dated 18.12.2008.
13	2008	Permission for Survey, Investigation and Prospecting For Detailed Exploration in - 11 Virgin Coal Blocks and Drilling of 216 No. of Bore Holes of Indaram RF of Kothagudem Division by South Central Coalfields Limited (SCCL) (Coal Mining)	Khammam	Mining	13/02/2008	0	The State Government of Andhra Pradesh is requested to indicate the area and submit the same to this Ministry vide letter dated 13.02.2008.
14	2008	Diversion of 4.916 Ha. of Forest Land for Mining Lease for Extraction of Black Granite in Ingurthy East RF of Mahaboobabad Range in favour of APMDC Ltd, Hyderabad.	Warangal	Mining		4.916	State Govt, has been requested vide letter dtd. 28.08.2009 to furnish copies of vacation of the stay order of Hon'ble High Court of A.P. dtd. 30.07.2008 in W.P.MP No.21104 of 2008 in W.P.No. 16298 of 2008 and decision taken on the show cause issued by STA
15	2008	Diversion of 21.09 Ha. of Forest Land in Compt.No.9 of Kondapuram RF of	Khammam	Mining		21.09	The proposal was considered in SAG held on 22/06/2009. During the meeting

1	2	3	4	5	6	7	8
		Aswapuram Range for Kunavaram Open Cast Project, Manuguru in favour of Cgm, SCCL, Manuguru.					the committee members observed that there is a habitation close to the proposed area and coal mining in such close proximity is likely to have adverse affect on the adjoining villa
16	2008	Diversion of 20.00 Ha. of Forest Land in Sy.No.328, Compt. No. 507, Devikonda RF, Karimnagar West Division for Quarry Lease for Colour Granite in favour of Sri B. Sreeramulu. Bellary.	Karimnagar	Mining		20	State Govt, has been requested vide letter dtd. 24.09.2009 to examine the proposal in the light of the guidelines issued by Ministry of Environment & Forests vide letter No.11-9/1998-FC(Pt) dated 30.07.2009 and 03.08.2009 and to provide necessary inform.
17	2009	Diversion of 26.9 Ha. of Forest Land in Tiryani RF of Bellampalli Division for Forli OCP-II Ph-II in F/O.SCCL.	Adilabad	Mining		26.9	State Govt, has been requested vide letter dtd. 25.09.2009 to examine the proposal in the light of the guidelines issued by Ministry of Environment & Forests vide letter No.11-9/1998-FC(Pt) dated 30.07.2009 and 03.08.2009 and to provide necessary inform.
18	2009	Diversion of 2.34 Ha. of Forest Land in Compt.No.711 of Rangapur RF.	Karimnagar	Mining		2.34	State Govt, has been requested vide letter dtd. 24.09.2009 to

1	2	3	4	5	6	7	8
		Mathani (R) for Extraction of Stone and Metal in favour of M/s Sahay Metals & Minerals Pvt. Ltd.					examine the proposal in the light of the guidelines issued by Ministry of Environment & Forests vide letter No 11-9/1998-FC (Pt) dated 30.07.2009 and 03.08.2009 and to provide necessary inform.
19	2009	Bellampalli OC-II Extension Project 'B' & 'D' Blocks in Rebbana and Tandur Rfs in favour of SCCL	Adilabad	Mining	20/07/2009	108.78	Considered by FAC and Essantial Detail Sought from State Government on 9.11.2009
20	2007	Diversion of 4.00 Ha. of Forest Land in Visakhapatnam Division for "Karthikavanam" in favour of Vuda. Visakhapatnam	Visakha- patnam	Others		4	State Govt, has been requested vide letter dtd. 14.10.2008 to furnish the status of action taken/to be taken on the officials responsi- ble for the encro- achment and the status of land with reference to CRZ as certified by Coastal Zone Management Authority.
21	2008	Diversion of 1.72 Ha. of Forest Land in Compt.No.330 & 331 of Chillamatur RF for Laying Approach Road for Golden City Hospital and Construction of Lecture Hall in favour of IRDM, Chittoor.	Chittoor	Others	09/10/2009	1.72	This office vide letter dtd has requested to State Govt. to examine the proposal in the light of the guidelines issued by MOEF dated 30.7.2009 and 3.8.2009.

1	2	3	4	5	6	7	8
22	2008	Diversion of 0.624 Ha. of Forest Land in Gamalapadu RF of Guntur Division for Transportation of Limestone from Ramapuram ML to Gamalapadu ML in favour of M/s Andhra Cements Limited, Guntur.	Guntur	Others	05/11-2008	0.624	State Govt. has been requested vide letter dtd. 7.10.2009 to examine the proposal in the light of the guidelines issued by Ministry of Environment & Forests vide letter No.11-9/1998-FC (Pt) dated 30.07.2009 and 03.08.2009 and to provide necessary information.
23	2009	Diversion of 4.95 Ha. of FL in Bayakonda RF for Development of Sri Bayakonda Gangamma Devasthanam in F/O. Asst. Commissioner, Boyakonda, Chittoor.	Chittoor	Others		4.95	State Govt. has been requested vide letter dtd. 06.11.2009 to submit revised proposal with detailed plan and map showing the areas for each purpose separately for further consideration of the same.
24	2009	Diversion of 3.34 Ha. of Forest Land in Saidulanama RF of Nalgonda Division for Construction of Railway Siding Take Off Line from Janpahad Railway Station to Penna Cement Industries Ltd Gate in F/O. South Central Railways.	Nalgonda	Railway		3.34	State Govt. has been requested vide letter dtd. 25.09.2009 to examine the proposal in the light of the guidelines issued by Ministry of Environment & Forests vide letter No.11-9/1998-FC(Pt) dated 30.07.2009 and 03.08.2009 and to provide necessary inform.

1	2	3	4	5	6	7	8
25	2009	Diversion of 2.9 Ha. of Forest Land in Kosinepalle RF of Prodattur Division, Kadappa District for Laying BG Railway Siding Line from Muddanuru Railway Station to Steel Plant in favour of Bramhani Industries Ltd (Bil).	Cuddapah	Railway		2.9	State Govt. has been requested vide letter dtd. 05.11.2009 to examine the proposal in the light of the guidelines issued by Ministry of Environment & Forests vide letter No.11-9/1998-FC (Pt) dated 30.07.2009 and 03.08.2009 and to provide necessary inform.
26	2009	Diversion of 2.60 Ha. of Forest Land in Saldulnama RF of Nalgonda Division for Railway Siding Taking Off from Vishnupuram Janpahad Main BG Line to Bring Raw Materials to the Plant and for Movement of Finished Goods to Out Station	Nalgonda	Railway		2.6	State Govt, requested vide letter dtd. 25.09.2009 to examine the proposal in the light of the guidelines issued by MoEF vide letter No.11-9/1998-FC (Pt) dated 30.07.2009 and 03.08.2009 and to provide necessary information.
27	2009	Diversion of 16 Ha. of Forest Land in Ipuru RF of Nellore Division for Construction of New Road-Cum-Railway Line Between Krishnapatnam Junction to Krishnapatnam Port in favour of Krishnapatnam Port Co. Ltd.	Nellore	Railway		16	State Govt. requested vide letter dtd. 30.09.2009 to submit revised proposal restricting the width to 30 mts. as the width applied for road-cum-railway line is very high i.e. 100 mts to 300
28	2009	Diversion of 1.85 Ha. of Forest Land in Saidulanama RF of Nalgonda Division for Inplant Railway Siding in F/O.PCIL - Penna Cement Industries Ltd.,	Nalgonda	Railway		1.85	State Govt. requested vide letter dtd. 25.09.2009 to clarify as to why the railway line can not be laid from the Vishnupuram—

1	2	3	4	5	6	7	8
							Janpahad main railway line and also to examine the proposal in the light of the guidelines issued by Ministry of Environment & Forest
29	2003	Diversion of 0.4045 Ha. of FL in Seethakonda (Chinagadili) RF in Visakhapatnam Range/ Dvn. & Circle for Widening and Improvement of Road to Visakhapatnam-Bhimili by Vuda	Visakha- patnam	Road	25/03/2004	0.4045	Wanting details sought from State Govt. vide this office letter dtd. 25.03.2004 awaited. (This is related with CRZ violation and State Report is pending).
30	2007	Diversion of 9.04 Ha. of Forest Land, I.E, 3.96 Ha. of Forest Land of Compt. No.757 & 756 of Gandhari RF of Kamareddy Dvn. and 5.08 Ha. of Compt.No.147, 148 & 149 of Manchippa RF of Nizamabad Dvn. for Formation of Road from Chedmal to Manchippa in favour	Nizamabad	Road		9.04	State Govt. has been requested vide Letter dt. 05.06.2007 to furnish an action taken report on the officials responsible for the violation of the FC Act, a proper index map. Site inspection report of the DCF for Nizamabad Division, Actual and exact area required
31	2007	Diversion of 0.3825 Ha. of Forest Land for Formation of New Road from Km.23/4 to 24/4 of Rayachoti-Vempalli Road in Kadapa District in favour of R&B Department.	Cuddapah	Road		0.3825	State Govt. has been asked vide letter dtd. 16.02.2007 to furnish names & designation of officials responsible for violation of FC Act'80
32	2008	Diversion of 3.3 Ha. (Revised 0.586 Ha) of Forest Land in Podilikonda RF of	Prakasam	Road		0.586	State Govt. has been informed vide letter dtd. 11.09.2009 that the

1	2	3	4	5	6	7	8
		Markapur WLM Division for Formation of Road, Laying of Poles and Drawing 11 KV EL in Favour of Ex. Officer, Lakshimi Narasimha Swamy Temple.					right of way prescribed for 11 KV line under Forest (Conservation) Act, 1980 is 7 meters and to submit a separate proposal since the present right of way is of 3.66 meters only.
33	2009	Diversion of 98.093 Ha of Forest Land in Kandlakoi (10.354 Ha), Thumkunta (77.129 Ha), Shamirpet (10.610) Reserve Forests for Outer Road Project Phase-II-B-Huda Advance Works	Hyderabad	Road	06/10/2009	98.093	EDS awaited from State Government
34	2009	Diversion of 8.954 Ha. of Forest Land for Formation of Three Roads Under Riad in favour of R&B Department.	Vijaya Nagaram	Road		8.954	State Govt. has been requested vide letter dtd. 24.09.2009 to furnish Index map, suitability certificate of CA area and CA map.
35	2009	Diversion of 8.70 Ha. of Forest Land in Nidugul RF, Nalgonda Distrsict for Formation of Road About 5.60 Km Under Riad Programme on Dindi PWD Road to Kesharajpally from Km 25/4 to Km 31/0 in favour of Executive Engineer, R&B Division, Miryalguda.	Nalgonda	Road		8.7	State Govt. has been requested vide letter dtd. 30.10.2009 to obtain the permission of NBWL & Hon'ble Supreme Court and furnish the same for consideration of the proposal under Forest (Conser- vation) Act, 1980.
36	2009	Diversion of 22.7639 Ha. of Forest Land for Formation of Eight	Vijaya Nagaram	Road		22.7639	State Govt, has been requested vide letter dtd.

1	2	3	4	5	6	7	8
		Roads Under Riad in favour of Panchayati Raj Department					24.09.2009 to furnish suitability of CA area and authenticated CA map by Revenue Dept. Forest Dept. & user agency.
37	2009	Diversion of 1.488 Ha. in Compt.No.446 of Puthalapattu RF in Chittoor East Range of Chittoor East Division, Chittoor District for Formation of Road in favour of Chairman & Secretary, Kaligiri SVST Committee, Chittoor.	Chittoor	Road		1.488	State Govt, has been requested vide letter dtd. 25.09.2009 to furnish (i) the details of the proposal sent by the Mandal Revenue Officer, Penumur to Collector, Chittoor for use of 650.59 acres of land for future development of infrastructure of temple,
38	2009	Diversion of 0.912 Ha. of Forest Land in Sarvepalli RF of Nellore Division for Construction of Link Road from Private Fields to Krishnapatnam Port Road in F/O. Dr. P. Ramesh Reddy, Nellore.	Nellore	Road		0.912	State Govt. has been requested vide letter dtd. 25.09.2009 to examine the proposal in the light of the guidelines issued by Ministry of Environment & Forests vide letter No.11-9/1998-FC (Pt) dated 30.07.2009 and 03.08.2009 and to provide necessary inform.
39	2009	Diversion of 0.2 Ha. of Forest Land for Formation of Right of Way Through Somajipally RF of Nalgonda Division in favour of Smt. V. Vimala.	Nalgonda	Road		0.2	State Govt, has been requested vide letter dtd. 25.09.2009 to examine the proposal in the light of the guidelines issued

1	2	3	4	5	6	7	8
							by Ministry of Environment & Forests vide letter No.11-9/1998-FC (Pt) dated 30.07.2009 and 03.08.2009 and to provide necessary inform
40	2009	Diversion of 0.133 Ha. of Forest Land in Compt.No.187 of Manoharabad RF for Erection of 132 KVA Electricity Line in favour of M/s Agarwal Foundries Pvt. Ltd, Hyderabad.	Medak	Transmission Line	09/10/2009	0.133	State Govt. has been requested vide letter dated 9.11.2009 to furnish an undertaking from the user agency for payment of NPV.

**Allocation of Coal
Blocks to VSP**

4265. SHRI SOMEN MITRA: Will the Minister of COAL be pleased to state:

- (a) whether Visakhapatnam Steel Plant (VSP) has been allocated coal blocks in Mahal and Tengughat Jhikki, Bokaro in Jharkhand;
- (b) if so, the details thereof;
- (c) whether these mines are having various technical, geological and surface constraints and is un-mineable;
- (d) whether VSP has requested for allocation of alternate good coking coal blocks;
- (e) if so, whether the Government is considering their request; and
- (f) if so, the time which a final decision for allocation of good coking coal blocks to VSP is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

(SHRI PRAKASH JAISWAL): (a) and (b) M/s Rashtriya Ispat Nigam Limited, Visakhapatnam was allocated two coking coal blocks, namely, Mahal in Jharia coalfields with geological reserves of about 1098.50 million tonnes and Tengughat Jhirki in East Bokaro coalfields in the State of Jharkhand with approximate geological reserves of 215.78 million tonnes for its steel plant.

(c) Ministry of Steel has surrendered these two coal blocks, i.e. Mahal and Tengughat Jhirki. The reasons given by the Ministry of Steel for surrender are adverse conditions and very high investment, low extractable reserves and production cost which may take minimum 9 years to start mining.

(d) and (e) Ministry of Steel has requested for allotment of other good coking coal blocks with open cast mining possibilities. The extant guidelines do not provide for allocation of alternative coal block in lieu of surrendered coal block.

(f) Does not arise in view of reply to parts (d) and (e) above.

Setting up of Passport Seva Kendras

4266. SHRI PARTAP SINGH BAJWA:
SHRI N. PEETHAMBARA KURUP:
SHRI NARANBHAI KACHHADIA:

SHRI M.B. RAJESH:
SHRI ANANTHA VENKATARAMI REDDY:
SHRI KODIKKUNNIL SURESH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the present status of setting up of Passport Offices/Passport Seva Kendras in the country including Chandigarh, Kerala and Vadodara;

(b) whether the Government has any proposals for modernisation/ renovation of the existing passport offices in the country particularly Trivandrum;

(c) if so, the details thereof and the action taken on the said proposals;

(d) the number of passport offices in India which are functioning in the rented buildings; and

(e) the steps taken by the Government to address the problem?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (DR. SHASHI THAROOR): (a) There are 37 Regional Passport Offices/Passport Offices functioning across the country. Under the Passport Seva Project, 77 Passport Seva Kendras are proposed to be set up across the country including Chandigarh, Kerala and Vadodara.

(b) and (c) There is a proposal to upgrade IT infrastructure at Passport Offices in Hyderabad, Chennai, Ghaziabad and Thiruvananthapuram. Financial approvals have been obtained for the up-gradation. Other steps to modernize the facilities at Thiruvananthapuram are also being undertaken.

(d) 19.

(e) Ministry's endeavour is to have all passport offices in government-owned buildings. Currently, at 9 places, land has been purchased and construction is on going.

[Translation]

Schemes/Projects for Development of Science and Technology

4267. DR. SANJAY JAISWAL:

SHRI L. RAJA GOPAL:

SHRI JAYANT CHAUDHARY:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the schemes/projects for development of Science and Technology (S&T) undertaken in the country, State-wise;

(b) the funds allocated and released for these schemes/projects during the last three years and the current year, State-wise;

(c) whether Non-Governmental Organisations/Voluntary Organisations are also engaged in the implementation of these schemes;

(d) if so, the details of such organisations and the details of funds granted to them during the last three years and the current year;

(e) whether the Government proposes to launch any new schemes/projects for development of S&T; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) to (f) The information is being collected and will be laid on the Table of the House.

[English]

Conservation of Mangroves

4268. SHRI ANTO ANTONY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has received proposals/requests from various State Governments including State Government of Kerala to grant financial assistance for conservation of mangroves;

(b) if so, the details thereof, State-wise;

(c) whether the financial assistance has been given to the State Governments for the purpose;

- (d) if so, the details thereof, State-wise; and
(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH):

(a) to (e) The Ministry of Environment & Forests receives proposals/requests from various State Governments under the Centrally Sponsored Scheme for implementing their Management Action Plans for conservation & management of mangroves. 100% Central Assistance is given to coastal States and Union Territories for implementing the approved Management Action Plans in the identified sites for components like Survey & Demarcation, Mangrove planting, Restoration & Regeneration, Livelihood support, Protection & Surveillance measures, and Education & Awareness. On a

nation-wide basis, 38 sites have been identified as appropriate for planting of mangroves and their conservation and management. The State-wise list is given in the Statement. of these, 2 sites are in Kerala, namely, Vembanad and Kannur. The Government of Kerala had submitted the revised Management Action Plans for conservation and management of mangroves at Kannur and Vembanad in May, 2006. The Management Action Plan for Kannur was sanctioned by the Ministry at a total cost of Rs. 49.21/- lakh and Rs. 51.25/- lakh for Vembanad for implementation by the State Government during 2006-07. No proposal has been received from Government of Kerala either for Kannur or Vembanad during the current financial year. The table below gives the details of funds released to State Governments for conservation and management of mangroves from 2006-07 till current financial year (up to November, 2009):

(Rs. in Lakhs)

S.No.	Name of State	2006-07	2007-08	2008-09	2009-10
1.	Andaman & Nicobar	-	-	-	-
2.	Andhra Pradesh	17.06	34.46	-	-
3.	Goa	3.65	5.19	14.9468	10.39872
4.	Gujarat	170.45	226.25	177.6176	119.968
5.	Karnataka	130.35	-	54.933	-
6.	Kerala	75.45	14.76	10.25	-
7.	Maharashtra	-	-	-	-
8.	Orissa	25.50	65.70	85.664	83.226
9.	Tamil Nadu	64.23	29.61	194.1228	49.0957
10.	West Bengal	55.87	149.00	213.906	-

Statement

1

2

Mangroves Sites in India

4. Subernarekha

5. Devi

6. Dhamra

7. Mangrove Genetic Resources Centre

8. Chilka

State/Union Territories	Mangrove Sites
1	2
West Bengal	1. Sunderbans
Orissa	2. Bhaitarkanika
	3. Mahanadi

1	2
Andhra Pradesh	9. Coringa
	10. East Godavari
	11. Krishna
Tamil Nadu	12. Pichavaram
	13. Muthupet
	14. Ramnad
	15. Pulicat
	16. Kazhuveli
Andaman and Nicobar	17. North Andamans
	18. Nicobar
Kerala	19. Vembanad
	20. Kannur (Northern Kerala)
Karnataka	21. Coondapur
	22. Dakshin Kannada/ Honnavar
	23. Karwar
	24. Manglore Forest Division
Goa	25. Goa
Maharashtra	26. Achra-Ratnagiri
	27. Devgarh-Vijay Durg
	28. Veldur
	29. Kundaiika-Revdanda
	30. Mumbra-Diva
	31. Vikroli
	32. Shreevardhan
	33. Vaitarna

1	2
	34. Vasai-Manori
	35. Malvan
Gujarat	36. Gulf of Kutchh
	37. Gulf of Khambhat
	38. Dumas-Ubhrat

[Translation]

**Schemes for Providing
Assistance to NGOs**

4269. SHRI R.K. SINGH PATEL:
SHRI PASHUPATI NATH SINGH:
SHRI JAYARAM PANGI:

Will the PRIME MINISTER be pleased to state:

(a) the details of the various schemes in his Ministry under which assistance is provided to the Non-Governmental Organizations(NGOs);

(b) the amount sanctioned during the last three years, year-wise to the NGOs, scheme-wise;

(c) the details of the NGOs blacklisted by his Ministry for non-satisfactory performance in the execution of the scheme;

(d) the guidelines/criteria for assistance to NGOs under the schemes 'seminar' and 'constructions of building' alongwith the number of proposals received during the last three years and the current year; and

(e) the details of NGOs granted financial assistance during the above period in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (e) The information is being collected and will be placed on the Table of the House.

[English]

**Substantating key sector to
increase employment**

4270. SHRI S. ALAGIRI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has identified the areas/sectors requiring the growth rate to be increased with a view to provide employment to one crore of people during the Eleventh Five Year Plan and to reduce the number of persons living below the poverty line;

(b) if so, the details of the areas/sectors identified and the extent the annual growth rate of each of these areas/sectors are to be increased; and

(c) the growth rate of these areas/sectors registered during the last two years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) and (b) The Eleventh Five Year Plan (2007-12) aims at achieving an average growth rate of 9% per annum, with targeted growth rate of 4% per year in the agricultural sector, 10 to 11% per year in the industrial sector and 9 to 11% per year in the services sector. These growth targets have been translated in terms of the multi-dimensional economic and social objectives in the Eleventh Five Year Plan, reflecting the inclusiveness of this growth. These include generation of 58 million new work opportunities and reduction in the head-count ratio of consumption poverty by 10 percentage points.

(c) During the first year of Eleventh Plan (2007-08) the growth rate of GDP is estimated at 9% with 4.9% growth in agriculture, 8.1% in industry and 10.3% in services sector. However, there was a deceleration in the growth rate in the Indian Economy on account of global slow down and negative growth rate in the agriculture sector due to drought situation during 2008-09. The growth rate of GDP for 2008-09 is estimated at 6.7 % (Revised Estimates) with 1.6% growth in agriculture, 4.2% in industry and 10 % in services sector. The estimates for the first quarter of 2009-10 reveal the GDP growth at 6.1%, with 2.4% growth in agriculture, 6.2% in industry and 7.6 % in services sector. The latest estimates of growth rate of GDP released by the Central Statistical Organisation (CSO) for the second quarter of 2009-10 indicate the growth rate of GDP at 7.9%, industry 8.2% and the services sector at 9.6% reflecting the recovery of the economy. However,

growth in agriculture sector continues to be an area of concern.

Review of NET Examination

4271. SHRI NEERAJ SHEKHAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has accepted final recommendations made by Mungekar Committee constituted by University Grants Commission (UGC) to review the National Eligibility Test (NET) examination;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether UGC gives relaxation in the evaluation of the NET examination to OBC candidates;

(d) if not, the reasons therefor;

(e) whether UGC does not declare result of the NET examination before the advertisement of next examination;

(f) if so, the reasons therefor;

(g) whether the Government is contemplating to set up Centrally funded schemes of coaching for students belonging to OBC/SC/ST, preparing for the NET examination;

(h) if so, the details thereof; and

(i) the measures being taken by the Government to increase the representation of OBCs in passing of the said examination?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) In its report, the Committee constituted by the Government to review National Eligibility Test (NET) under Prof. Mungekar had, inter-alia, recommended that NET should be retained as a compulsory requirement for appointment of lecturer for instruction at both undergraduate and postgraduate level irrespective of the candidate possessing M. Phil or Ph.D degree. The Government has accepted this recommendation with exemption being provided to those

who have obtained a Ph.D degree in accordance with the rigour and standards prescribed under regulations. Accordingly, UGC has notified the UGC (Minimum Qualifications required for the Appointment & Career Advancement of teachers in universities and institutions affiliated to it) 3rd Amendment Regulation, 2009 and the UGC (Minimum Standards and Procedure for Award of M. Phil/Ph.D. Degree), Regulation, 2009 on 1st June, 2009.

Quality of teaching in higher education is a matter of great concern. When the Pay Review Committee recommendations in respect of teachers in colleges and universities were taken up by the Central Government, the salaries and other allowances for teachers, higher than those for the Group "A" Civil Services was agreed to by the Government on the condition that the eligibility conditions would be tightened and qualifications would be of a high order. These steps would ensure that over time the best talent comes into the academic professions through a process of tightening entry and liberalizing pay and other incentives.

(c) and (d) University Grants Commission (UGC) has introduced relaxation in evaluation for the candidates from Other Backward Category (OBC) from the UGC-NET examination conducted in June 2009.

(e) and (f) UGC normally declares the result of the NET examining before the closing date of receipt of applications for the next examination. However, according to the information furnished by UGC, the result of the UGC - NET held in June, 2009 was delayed due to the fact that place of evaluation i.e. Pune was severely affected by the swine flu epidemic and experts were not available for evaluation.

(g) to (i) The University Grants Commission (UGC) has a scheme of coaching persons belonging to the Scheduled Castes, the Scheduled Tribes and Minorities, preparing them for the NET which is an essential eligibility condition for becoming a lecturer in universities/colleges. Under this scheme, coaching classes established by selected universities for which grant on 100% basis is made available by the UGC.

Public-Private Partnership in Coal

4272. DR. G. VIVEKANAND: Will the Minister of COAL be pleased to state:

(a) whether the Government proposes to allow Public-Private Partnership (P.P.P.) in exploitation of coal in the country;

(b) if so, the details thereof; and

(c) the action plan drawn up by the Government in Eleventh Five Year Plan in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) to (c) Coal blocks are allocated to eligible public and private sector companies registered under the Indian Companies Act, 1956 under Section 3 of the Coal Mines (Nationalisation) Act, 1973. In respect of coal blocks allocated under captive dispensation through Screening Committee, the allocatee Government company can engage an associated/subsidiary company for extraction of coal from the allotted block, which will be recognised through a gazette notification under Section 3(a)(iii)(4) of the Coal Mines (Nationalisation) Act, 1973. In respect of coal blocks allocated under government dispensation, coal mining shall be carried on by the allottee Govt. company or a separate company to be created with the participation of the allottee Govt. company provided that the separate company so created is a Government company eligible to do coal mining.

Taj Protection Mission

4273. DR. RAM SHANKAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether several projects relating to protection of Taj Mahal are pending with the Ministry for approval;

(b) if so, the details thereof alongwith the period of pendency; and

(c) the steps taken for early clearance of these projects?

THE MINISTER OF STATE OF THE MINISTRY OF

ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) In pursuance of the order of Hon'ble Supreme Court in Writ Petition No. 13381 of 1984, ten projects were approved, in the first phase for the environmental protection of the Taj Mahal. Several projects relating to the protection of Taj Mahal have been received thereafter from the Government of U.P from the year 2006 onwards. These projects pertained to afforestation for Taj Trapezium Zone, improvement of 21 Agra city roads, Agra Barrage, parking on western gate of Taj Mahal, improvement of sewerage system in Agra, improvement in electric supply, upgradation of solid waste management in Agra etc.

It is mentionable that the Planning Commission had desired that before initiating any new project, the post-project evaluation in the form of environmental audit of the previously executed projects be carried out to ascertain the environmental benefits and to see the changes that are necessary in the future proposals for environmental protection of the Taj Mahal. Accordingly, a post-evaluation study was awarded to the National Environmental Engineering Research Institute (NEERI), Nagpur. The NEERI has recently submitted its report to the Central Government.

[Translation]

**Mid Day Meal Scheme in
Private Schools**

4274. SHRI GHANSHYAM ANURAGI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the temporary/regular recognised private schools do have not access to 'mid-day-meal' provided by the Government;
- (b) if so, the reasons therefor;
- (c) whether the Government is contemplating to provide mid-day-meal to the children studying in private schools in future;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No, Madam. At present, the Mid Day Meal Scheme (MDMS) covers children studying in classes of I-VIII in Government (including Local Body), Government-aided schools, Centres run under Education Guarantee Scheme (EGS)/Alternative & Innovative Education (AIE) including Madarsas/Maqtabs supported under the Sarva Shiksha Abhiyan (SSA).

(c) to (e) The Government has constituted a National Level Committee to examine extension of Mid Day Meal Scheme to cover students studying in privately managed unaided schools in Tribal areas including unaided minority institutions.

**Excavation of Buddhist History
at Bodhgaya**

4275. SHRI HARI MANJHI: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government proposes to excavate Buddhist relics history at Bodhgaya and its surrounding areas;
- (b) if so, the details thereof;
- (c) whether the Archaeological Survey of India (ASI) proposes to conduct survey in the above areas to obtain more knowledge about Buddhist history;
- (d) if so, the action taken by the Government in this regard; and
- (e) the steps taken/proposes to be taken to preserve the articles and places of Buddhist history in and around Bodhgaya?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (d) There is no proposal to undertake any excavation in and around Bodhgaya by Archaeological Survey of India (ASI) or any other agency.

(e) Sujatagarh at Bakraur near Bodhgaya is a centrally protected monument. It is in a good state of

preservation. The antiquities retrieved from Sujatagarh and surrounding areas of Bodhgaya are preserved in the archaeological site museum of ASI at Bodhgaya.

Timber Smuggling

4276. SHRI RAM SUNDAR DAS: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of cases relating to timber smuggling brought to the notice of the Government during each of the last three years and the current year, State-wise/U.T.-wise;

(b) the number of such cases pending in the courts and details of action initiated in other cases during the above period;

(c) whether the Government proposes to constitute a task force to check the timber smuggling in the country;

(d) if so, the details thereof; and

(e) the states where such task force has been deployed to check timber smuggling?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) State Governments/Union Territories are responsible for forest protection including control on the timber smuggling and cases taken to the court subsequently. Hence the data relating to timber smuggling and cases pending in the court is not collated at Central Government level.

(c) to (e) There is no proposition from Government of India to constitute a task force to check the timber smuggling in the country. However, the Ministry of Environment and Forests under its Centrally Sponsored Scheme: Intensification of Forest Management provides financial assistance to strengthen the infrastructure for forest protection including steps to be taken by the State Government/Union Territories to check timber smuggling.

[English]

Sanskrit Lecturers

4277. SHRI SHIVRAJ BHAIYA:

DR. BHOLA SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether most of the refresher courses conducted by University Grants Commission (UGC) for Sanskrit lecturers are conducted through English and Hindi;

(b) if so, the details thereof and the reasons therefor; and

(c) the corrective steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) According to the information furnished by the University Grants Commission (UGC), financial assistance is provided by UGC to Academic Staff Colleges (ASC) located in Central and State Universities for conducting refresher courses and orientation programmes for faculty in different disciplines including Sanskrit. Such refresher courses for Sanskrit lecturers is conducted in Osmania University (Andhra Pradesh), Kurukshetra University (Haryana), Jai Narain Vyas University (Rajasthan), University of Allahabad and Banaras Hindu University (Uttar Pradesh). The refresher courses are conducted in a communication medium that is suitable for training to be imparted. Appropriate instructions are being issued by the Government to ensure that as far as possible, the medium of communication for conduct of refresher courses for Sanskrit lecturers should be in Sanskrit language.

[Translation]

Role of District Collectors

4278. SHRI KAUSHALENDRA KUMAR: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the role of District Collectors in the execution of works under MPLAD Schemes;

(b) whether the District Collector inspect, inaugurate and monitor the work sanctioned under the above schemes;

(c) if so, the details thereof; and

(d) the action taken/proposed to be taken against defaulters who failed to execute the work after being sanctioned from the MPLAD Schemes?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) to (c) The District Collector(DC) is the district authority under the Guidelines on MPLADS. DC is required to follow the established work scrutiny, technical work estimation, tendering as per the administrative procedure of State/UT Governments. DC is also responsible to identify the Implementing Agency capable of executing the eligible work qualitatively, timely and satisfactorily.

The District Authority is responsible for overall coordination and supervision of the works under the Scheme at District level and is required to inspect at least 10% of the works under implementation every year. Apart from the monitoring at the level of DC, all MPLAD works are inspected and monitored by the Implementing Agency.

(d) Some instances have come to the notice of the Ministry where executing agencies failed to execute the work as per the sanction order of the District Authority. In such cases, the Ministry directs the District Authority to take appropriate action against the executing agency.

[English]

Indian Institutes of Science

4279. SHRI K. P. DHANAPALAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the criteria/norms for upgrading an institute as an Indian Institute of Science (IIS) in the country;

(b) whether the Union Government has received any proposal from the State Government of Kerala in this regard; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) There is no set criteria/norms

in vogue for upgrading an institute as an Indian Institute of Science. An Indian Institute of Science Education and Research (IISER) has been established at Thiruvananthapuram in the State of Kerala, which has been functioning since August, 2008. This is one of the five (5) IISERs established in the country on the recommendations of Scientific Advisory Council to the Prime Minister.

[Translation]

Setting up of New Atomic Power Plants

4280. SHRI ARJUN MUNDA: Will the PRIME MINISTER be pleased to state the estimated funds likely to be spent on setting-up of proposed new atomic power plants alongwith the share of foreign investment; Plant-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): The details in respect of funds required for setting up nuclear power plants based on international co-operation have not yet been worked out.

[English]

Basic facilities in CIC/SIC offices

4281. SHRI R. DHARUVANARAYANA: Will the PRIME MINISTER be pleased to state:

(a) whether the recently held fourth anniversary convention of the Information Commissioners has highlighted the problems faced by the CIC and its State units in terms of sparse office premises, lack of basic office equipments and manpower including low budgetary provisions;

(b) if so, the details thereof; and

(c) the steps taken by the Government to provide CIC and SIC Offices with basic amenities and manpower in commensurate with the volume of complaints received and handle by them?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Madam.

(b) and (c) The Central Government has sanctioned 116 posts for the Central Information Commission. The Commission has constituted a Committee to assess its staff requirement. The Government shall examine the report of the Committee as and when received. The Commission has been allotted space in Delhi. A plot of land has also been allotted for construction of a building of the Commission. Staffing and providing accommodation and other facilities to the State Information Commissions are the responsibilities of the State Governments. However, the Central Government is providing some assistance for the IT enablement of the State Information Commissions under a Centrally Sponsored Scheme.

Female Literacy

4282. SHRI MAHENDRASINH P. CHAUHAN:

SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has fixed a target of achieving 80% female literacy during the Eleventh Five Year Plan under the National Literacy Mission;

(b) if so, the additional expenditure likely to be incurred during the above period; and

(c) the Central and States share of this expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam. The national goal is to achieve 80% literacy by the end of the 11th Five Year Plan. Under Saakshar Bharat, a new variant of National Literacy Mission, it is envisaged to make 60 million women literate by the end of the 11th Plan.

(b) and (c) Under Saakshar Bharat, the envisaged expenditure is Rs.6000 crore during the 11 Plan, which would be shared by the Central Government and the State Governments in the ratio of 90:10 respectively for North Eastern States and 75:25 respectively for the rest of the States.

[Translation]

Dislocation of Teaching Work

4283. SHRI KAPIL MUNI KARWARIA:

SHRI G.M. SIDDESHWARA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether teachers/professors are being appointed on administrative posts in various Central Universities including Allahabad University;

(b) if so, the details thereof and the reasons therefor;

(c) whether it has come to the notice of the Government that the teaching work in various universities including the Allahabad University has been dislocated due to vacancy of teaching and non-teaching staff;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) The Acts and the Statutes of the Central Universities, provide, inter-alia, that, in case an administrative position such as Registrar, Finance Officer or Controller of Examination, etc., is vacant or the incumbent is unable to perform duties of his office, the same shall be performed by such person as the Vice-Chancellor may appoint for the purpose. The teacher holding such administrative assignment however, continues to discharge duties of teacher as well, so that no teaching work is dislocated.

So far as the University of Allahabad is concerned, according to the information furnished by Allahabad

University, the process of recruitment to the posts of Registrar, Finance Officer and Controller of Examination is in an advanced stage. As regards the teaching posts, the University has already filled up 26 vacant positions and for the remaining vacancies, the process of screening of the applications is on.

[English]

Closure of AMU

4284. SK. SAIDUL HAQUE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the teaching in Aligarh Muslim University (AMU) remained suspended due to closure of the institution for some time;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken to open the University?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) In an incident of shooting outside the campus, a student of Aligarh Muslim University (AMU) was killed on 25.10.2009. Following this, a section of the University students staged Dharnas in and around the University campus, including on the railway tracks, demanding, inter-alia, immediate removal of the Vice-Chancellor and other University authorities on account of alleged ineffective and insensitive administration and restoration of the AMU Students Union. The teaching remained suspended due to closure of the University from 1.11.2009 to 15.11.2009. The University declared winter vacations from 16.11.2009 to 30.11.2009.

(c) The University authorities constituted a Committee consisting of Deans to look into the grievances of the students and to suggest immediate and long-term actions for redressal. The University has also appointed a High Level Committee to examine the modalities of operationalising Lyngdoh Committee report regarding Students' Union. It has assured that no student will be victimised for participating in the recent Dharna. As a result of persuasion, the Dharna was called off by the students on 26th November, 2009. The University has re-opened from 1st December, 2009, in a phased manner, and as of now all classes are in full swing.

Chinese Railway to Arunachal Pradesh Border

4285. SHRI TAKAM SANJOY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Chinese has completed survey of Railway line from Lahasa to Bumla near Arunachal Pradesh;

(b) if so, the details thereof;

(c) whether the Government of India is contemplating to build roads and other infrastructure along the Indo-China Border; and

(d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. M. KRISHNA): (a) to (d) Government is aware of the proposed extension of the Qinghai-Tibet Railway line from Lhasa to Nyingchi in the Tibet Autonomous Region of China. The Government is giving careful and special attention to the development of the infrastructure in the border areas opposite China, in order to meet our legitimate strategic and security requirements and also to facilitate the economic development of these areas. This includes the States of Jammu & Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and Arunachal Pradesh.

Infrastructure Industry Status to the Coal Mining Sector

4286. SHRI GAJANAN D. BABAR:

SHRIMATI SUSHILA SAROJ:

Will the Minister of COAL be pleased to state :

(a) whether his Ministry had demanded for granting the status of the infrastructure industry to the coal-mining sector;

(b) if so, the details thereof; and

(c) the concrete measures taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI

SHRIPRAKASH JAISWAL): (a) to (c) The issue of granting the status of infrastructure industry to the coal mining sector, was discussed in the meeting of the Committee of Secretaries held on 13.04.2007 in connection with the issues being considered by the Energy Coordination Committee. It was decided therein that the Planning Commission would take up the matter with the Ministry of Finance. Planning Commission, in turn, conveyed that the Ministry of Finance did not agree to accept the recommendations of the Expert Committee on Integrated Energy Policy regarding infrastructure status to coal mining industry.

Teacher Training

4287. SHRI ADHALRAO PATIL SHIVAJI:

SHRI ANANDRAO ADSUL:

SHRI E.G. SUGAVANAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the funds allotted for teacher training during the last three years;

(b) whether the funds allocated for the purpose have not been fully utilized;

(c) if so, the details alongwith the reasons therefor;

(d) whether any programme has been launched by the Government to improve the skills of teachers for the improvement of quality education in secondary stage; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The fund release position during the last three years is as under:

Centrally Sponsored Scheme of Teacher Education

(Rs. in crore)

Year	Budget provision	Funds released
2006-07	180.00	179.70
2007-08	500.00	315.10
2008-09	500.00	253.70

Sarva Shiksha Abhiyan (SSA)

(Rs. in crore)

Year	Budget provision	Funds released
2006-07	635.26	370.43
2007-08	591.62	383.31
2008-09	636.00	449.08

Underutilization of funds under Centrally Sponsored Scheme of Teacher Education was due to various reasons, including : (a) the Scheme could not be revised for the XI Plan period; and (b) vacancies in posts of teacher educators. In the case of Sarva Shiksha Abhiyan, underutilization of funds is due to slow capacity buildup for training facilities in Bihar, West Bengal, North Eastern Region etc.

(d) and (e) A new centrally sponsored scheme, namely Rashtriya Madhyamik Shiksha Abhiyan (RMSA) meant for universalisation of access to secondary education envisages, inter alia, improving quality of education imparted at secondary level through recruitment of additional teachers and in-service training of all secondary level teachers on a regular basis.

[Translation]

Promotion of Bio-technology

4288. SHRI BHISMA SHANKER ALIAS KUSHAL TIWARI:

SHRI M.B. RAJESH:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the number of establishments functioning in the country that are engaged in research and development work in the field of bio-technology;

(b) the State-wise outcome of research done in this regard;

(c) whether any Task Force/Advisory Committee has been constituted by the Government in the Department; and

(d) if so, the details thereof alongwith the criteria adopted for selection of members to such Committee?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) There are 668 institutions/universities including 374 private sector companies engaged in research and development work in the field of Bio-technology as per the details available in the Directory of Biotechnology Industries and Institutions of India published in June 2007.

(b) The outcome of research is measured on the basis of number of publications of original scientific research articles in journals listed in the International Scientific Citation Index and the number of citations made of such publications by other authors per published paper ('h' index). The details of outcome of the research done is available on the website of the Department of Biotechnology, Block-2, CGO Complex, Lodhi Road, New Delhi i.e. www.dbtindia.nic.in.

(c) and (d) Yes Madam. There are 23 subjects specific Task Forces in various cutting edge areas of biotechnology research. The subject areas dealt by these Task Forces include: Agriculture Biotechnology; Animal Biotechnology; Aquaculture and Marine Biotechnology; Basic Research Modern Biology; Biodiversity Conservation and Environment; Bioengineering; Biofertilizers; Bioinformatics; Biopesticides and Crop Management; Biotech Product and Process Development; Biotechnology Programmes for SC/ST & Rural population; Biotechnology Programme for Women; Food and Nutrition Security; Human Genetics and Genome Analysis; Human Resource Development; Infectious Disease Biology; Infrastructure & Centres of Excellence; Inter-disciplinary Research Committee in Biotechnology; Medicinal and Aromatic Plants; Medical Biotechnology; Immunology diagnostics and vaccines; Plant Biotechnology; Seri Biotechnology and Stem Cell Biology. The Task Forces are constituted with the approval of competent authority for a period of 3-5 years. The Task Forces deal with technical appraisal of R&D proposals and give recommendations for their

funding. The criteria for membership of these committees include track record of publications in highly cited international journals; 'h' index; impact factor of publications; track records of years of experiences in the field of expertise, technologies developed or transferred to industry and the number of patents filed/granted.

[English]

Biometric Attendance System

4289. SHRI M. ANANDAN:

SHRI D.B. CHANDRE GOWDA:

SHRIMATI BOTCHA JHANSI LAKSHMI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government proposes to introduce biometric system of attendance to staff and officers in Central Government Offices in New Delhi in first phase and later on in other parts of the country;

(b) if so, the details thereof;

(c) the advantages of this system;

(d) whether some State Governments have evinced keen interest in this system; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) The instructions on punctuality envisage that necessary measures for enforcement of punctuality are to be evolved by the Head of offices and Departments in the light of the broad objective. This Department does not have any plan to introduce the system in Government offices or State Governments in phases.

(b) Does not arise.

(c) to (e) No data is available with this Ministry.

**Effectiveness of Wildlife Crime
Control Bureau**

4290. SHRI BADRUDDIN AJMAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the wildlife crime control bureau in Guwahati has not been effective in controlling organised wildlife crime in Assam;

(b) if so, the reasons therefor;

(c) the total number of seizures made and cases registered in Assam during each of the last three years and the current year;

(d) out of the above seizures and cases registered the number of cases registered due to direct inputs given by the personnels of Guwahati crime control bureau; and

(e) the steps taken by the Government to revitalise wildlife crime control bureau in Guwahati?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (e) The Wildlife Crime Control Bureau was established in 2007 having its headquarter at Delhi and Regional headquarters at New Delhi, Mumbai, Chennai, Kolkata and Jabalpur. There are three Sub Regional headquarters, at Guwahati, Amritsar and Cochin. The organization is very young with a number of vacant posts. All efforts are made to fill up these posts.

As per information received from the State Government of Assam, the number of cases registered and seizures made are as follows:

Year	Cases registered	No. of Seizures made
2006	8	4
2007	6	2
2008	14	13
2009 (till date)	9	30

The Wildlife Crime Control Bureau has rendered full assistance in 1 instance in 2008 and 8 instances in 2009.

[Translation]

Eco-Parks

4291. SHRI DINESH CHANDRA YADAV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is contemplating to set up eco-parks in various States in the country;

(b) if so, the details thereof; and

(c) the estimated amount of funds likely to be spent on the said parks during the current year?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) No, Madam.

(b) and (c) Does not arise.

[English]

**Agreement on Science and Technology
with Finland**

4292. SHRI GUTHA SUKHENDER REDDY: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government has signed any agreement with the Government of Finland recently on Science & Technology;

(b) if so, the details thereof; and

(c) the benefits likely to be accrued as a result of this agreement?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) Yes, Madam. An Agreement was signed on 25th March, 2008. It provides

for cooperation in the form of (i) sharing experiences in national research, development and innovation policies and programmes of each country; (ii) exchanging scientific and technological information and documentation; (iii) drawing attention of potential partners directly involved in industrial research and development in their respective countries to possibilities for cooperation with the other country; (iv) facilitating identification of specific projects or partnerships between Finnish and Indian companies and initiating contacts between researchers, research organizations and companies through visits, workshops and seminars; (v) facilitating mobility of researchers, scientists and high level experts; (vi) facilitating creation of joint commercial and non-commercial initiatives.

The nodal authority for implementation of this Agreement is Department of Science and Technology on the Indian side and the Ministry of Employment and the Economy on the Finnish side. The Agreement also provides for a Joint Committee/Group of experts to review plan and activities undertaken under this Agreement.

(c) This Agreement would promote and strengthen the scientific and technical cooperation between India and Finland.

Indian Plasma Research Institute

4293. SHRI MUKESH BHAIKAVADANJI GADHVI: Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Plasma Research Institute in Gandhi Nagar, Gujarat has developed a new fusion technology;

(b) if so, the details thereof; and

(c) the steps taken by the Government to popularise this technology?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI

PRITHVIRAJ CHAVAN): (a) and (b) The Institute for Plasma Research is engaged in conducting scientific research and technology development related to achieving magnetically confined thermonuclear fusion: Towards this objective the Institute has built a state-of-the art research Tokamak (SST-1) using superconducting magnets and is in the process of commissioning it. In addition, a number of necessary auxiliary advanced technical systems necessary to carry out experiments on the Tokamak have also been developed. These include energetic neutral beam systems, radio frequency heating sources and sophisticated diagnostics.

(c) The Department of Atomic Energy has been actively supporting this R&D work and also promoting sharing of these technologies among national institutes, universities and national industries.

[Translation]

Opening of Hindi Vishwavidyalayas

4294. DR. BALIRAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Hindi Vishwavidyalayas in the country, State-wise, location-wise;

(b) whether the Government proposes to open more Hindi Vishwavidyalayas;

(c) if so, the details thereof and the places selected for this purpose;

(d) the time by which the new Vishwavidyalayas are likely to be opened; and

(e) the funds released for the development for Hindi Vishwavidyalayas including Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya (MGAHV), Wardha?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) There is one Central University, namely, Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, located in Wardha, Maharashtra.

(b) There is no such proposal.

(c) and (d) Do not arise.

(e) According to the University Grants Commission, an amount of Rs. 2539.28 lakhs has been released to the University as development grants under the XI Plan, so far.

[English]

Review Panel of National Archives of India

4295. SHRI VILAS MUTTEMWAR: Will the PRIME MINISTER be pleased to state:

(a) whether a Review Panel has been set up by the National Archives of India (NAI) to recommend changes in the Public Records Act, 1993;

(b) if so, the details thereof;

(c) whether papers and records pertaining to Policy Post 1947 are traceable in the NAI;

(d) if so, the details thereof alongwith the manner by which it is preserved;

(e) the present norms for the preservation of the important Government records in the NAI and the extent to which the existing norms need to be improved to make the system more foolproof; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) Yes, Madam.

(b) Review Panel has been set up on 18 February, 2009 to study the Public Records Act 1993 and Public Records Rules 1997 and the matters connected therewith or incidental thereto, especially in relation to the Information Technology Act, 2000 and the Right to Information Act 2005 and to suggest the changes in the form of a draft amendment to the Public Records Act 1993 and Public Record Rules 1997.

(c) Yes, some records pertaining to post 1947 period are also available in the National Archives of India.

As stipulated under Section 4(1) (b) of the RTI Act, NAI has published a Handbook of Information of NAI which contains information of all series of records including records of post 1947 period transferred to NAI by various Ministries/Departments vide chapter 6, pp.30-101 for consultation as under Public Records Act, 1993 Public Records Rules, 1997. This information is also available on the NAI website www.nationlarchives.nic.in

(d) 1. Records are stored and preserved scientifically in NAI by following standard technical methods and laid down procedures as per standard guidelines and techniques based on national and international practices.

2. Standard Preservative and storage materials are being used and their usage is being monitored by examining the materials in NAI Conservation Laboratory.

3. Continuous monitoring of the regulated environment of the stack areas is being done by installing Theromohygraph in the stack areas of NAI.

4. Microfilming of the records are also in progress and Microfilm copies are kept at NAI Regional Office, Bhopal as a security measure to ensure availability of information in both physical format and through other means of microfilming, digitization etc.

5. For physical security of records, standard fire detecting and fire fighting system have been installed. CCTV has also been installed at vantage points for security and monitoring purposes.

(e) Present norms are as per standard procedure and guidelines. However, National Archives of India would take necessary steps for improvement of the system as and when required.

(f) As replied under para (e).

[Translation]

Funds allocated for Tulsi Museum

4296. SHRI GANESH SINGH: Will the PRIME MINISTER be pleased to state:

(a) the amount of funds released for construction of Tuisi Museum in Ram Van, District Satna of Madhya Pradesh;

(b) the details of utilization certificates furnished to Government in this regard; and

(c) the time by which the whole amount of funds granted would be released for completion of the construction work?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (c) In 2004-05, an amount of Rs 10.00 lakhs was sanctioned for the expansion of the existing Ramvan Museum at Satna, Madhya Pradesh under the scheme "Promotion and Strengthening of Regional and Local Museums" and an amount of Rs.7.50 lakhs was released to the Museum as first instalment. Since the utilization certificate furnished by the museum was not in the accordance with the laid down procedure, they were requested to furnish a revised utilisation certificate in August 2007. The Museum has not furnished the revised utilisation certificate yet.

No definite time frame can be indicated for the release of the balance amount at this stage.

[English]

Coal Blocks to Tribals

4297. SHRI S. PAKKIRAPPA: Will the Minister of COAL be pleased to state:

(a) whether the Government is allocating the coal blocks to tribals in the scheduled areas especially in Karnataka; and

(b) if so, the details of coal mines allocated to tribals during the last three years and the current year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) There is no

provision in the statute for allotment of coal blocks on the basis of category/community of applicants.

[Translation]

Water flowing in the Sea

4298. SHRI HARISHCHANDRA CHAVAN:

SHRI SONAWANE PRATAP NARAYANRAO:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a large quantity of river water goes waste into the sea;

(b) if so, whether the Government has prepared/proposes to prepare action plan for proper utilisation of water before it flows into sea;

(c) if so, the details thereof; and

(d) the concrete steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) The average annual precipitation is estimated as 4000 Billion Cubic Metre (BCM) in the country. After accounting for the natural process evaporation etc., the average annual water availability in the country is assessed as 1869 BCM. It is estimated that owing to topographic, hydrological and other constraints, the utilizable water is 1123 BCM which comprises of 690 BCM of surface water and 433 BCM of replenishable ground water resources. As per the available assessment, about 450 BCM of surface water and 231 BCM of ground water resources is being utilized for diverse purposes. Rest of the water could be considered to be flowing down to sea. The assessment of available water resources has been made river basin-wise.

(b) to (d) With a view to, optimally utilize the available resources, several measures for development and management of water resources are undertaken by the respective State Governments which include creation of storages, restoration of water bodies, rain water harvesting, artificial recharge to ground water and adoption of better management practices etc. Storage capacity of about 225 Billion Cubic Metre (BCM) has been created so far. As per

present assessment, the total estimated storage capacity of the various projects under construction is about 64 BCM. Further, the State Governments have identified various other schemes for investigation and planning and the estimated storage for such scheme is about 108 BCM. State Governments conceive, plan and implement major and medium irrigation projects and minor schemes (both surface and ground water) for utilization of water resources. Government of India is providing central assistance to the State Governments through various schemes/programmes, such as Accelerated Irrigation Benefits Programme (AIBP); Command Area Development and Water Management (CADWM) Programme; scheme for Repair, Renovation and Restoration of Water Bodies etc. The Ministry of Water Resources encourages conservation of water including measures such as traditional water conservation practices, rainwater harvesting and recharge to ground water and adoption of better management practices. A scheme for artificial recharge to ground water through dugwell in hard rock areas in seven States namely Andhra Pradesh, Gujarat, Maharashtra, Madhya Pradesh, Karanataka, Rajasthan and Tamil Nadu has also been launched.

[English]

CBI cases against CSIR officials

4299. SHRI M.B. RAJESH : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether CBI cases are pending against Council of Scientific and Industrial Research (CSIR) officials/scientists in the country;

(b) if so, the details thereof; and

(c) the details of mechanism in the CSIR to check the corruption?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) Yes Madam.

(b) There are total 08 CBI cases pending in various stages against CSIR officials (both serving and retired).

Case of CBI	Officials Involved
1	2
Name, Designation and Lab/Instt. of The Employee	
1st Case	1. Dr. BK Tiwary, Sc. CMRI* Dhanbad.
	2. Dr. MK Chakraborty, Sc. CMRI,* Dhanbad
	3. Sh. DK Dhar, Dy. SPO then posted at CMRI,* Dhanbad
(Joint Prosecution sanction issued for SI.No. 1 to 10	4. Sh. TB Singh, Sc. CMRI,* Dhanbad
	5. Dr. DB Singh, Sc. then at CMRI,* Dhanbad later transferred to IIMT, Bhubaneshwar
	6. Dr. Mobin Ahmad, Sc. CMRI,* Dhanbad
	7. Dr. SK Chaulya, Sc. CMRI,* Dhanbad
	8. Dr. RK Tiwary, Sc. CMRI,* Dhanbad
	9. Dr. AK Singh, Sc. CMRI,* Dhanbad
	10. Sh. Haldhar Mandal, Dy. SPO then posted at CMRI,* Dhanbad

1	2
	11. Sh. JC Saha, F&AO, then posted at CMRI,* Dhanbad, Retired
(Prosecution Sanction not required being Retired officials for Sl.No. 11 to 19)	12. Dr. TN Singh, Director, CMRI,* Dhanbad, Retired
	13. Sh. DC Goswami, S&PO, then posted at CMRI,* Dhanbad, Retired
	14. Sh. MR Bhagat, AO then posted at CMRI,* Dhanbad, Retired
	15. Dr. PR Sheorey, Sc. CMRI,* Dhanbad, Retired
	16. Dr. J Achari, Sc. CMRI,* Dhanbad, Retired
	17. Sh. ML Gupta, Sc. CMRI*, Dhanbad, Retired
	18. Dr. BK Dubey, Sc. CMRI,* Dhanbad, Retired
	19. Dr. AK Dubey, Sc. CMRI*, Dhanbad, Retired
2nd Case (Joint Prosecution sanction issued to both these officials)	1. Dr. MK Chakraborty, Sc. CMRI,* Dhanbad
	2. Dr. SK Chauhya, Sc. CMRI,* Dhanbad
3rd Case	1. Sh. S.K. Soni, Sc. CRRI, N Delhi
4th Case	1. Dr. P Shanmugam, Sc. E-I, NIIST (temporarily transferred at CLRI)
5th Case	1. Sh. Vijay Kumar Gupta, Asst (S&P) Gr. I, NPL, N.Delhi
6th Case	1. Sh. Rajender Mahto, Asst (G), Gr. III CSIR Hqrs.
7th Case (Joint Prosecution sanction issued while in service)	1. Sh. Phool Singh, Asst., CSIR Complex, Retired
	2. Sh. Bindadin Photo-machine operator, CSIR Complex, Retired
8th Case (Prosecution sanction issued while in service)	1. Sh. IP Venkataramanappa, Gr. 111(6), NAL Bangalore (Dismissed from service)

* CMRI stands merged with CFRI into a new entity namely CIMFR, Dhanbad.

(c) CSIR has adequate mechanism to check corruption. Vigilance set-up is headed by a Chief Vigilance Officer, who is appointed on the recommendation of the Central Vigilance Commission (CVC) and directly reports to Director-General, CSIR. On receipt of complaints, investigations are set off and action is taken on the basis of the findings of such investigation. Apart from this, visits are also made to various CSIR Labs./Instts. situated all over India to inspect their working as also to investigate specific issues.

Violation of Forest Conservation Act

4300. SHRI JAYARAM PANGI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government is aware of the environmental hazards that is likely to happen in Angul and Talcher Districts of Orissa after the proposed Steel Plant and Thermal Power Plant becomes operational;

(b) if so, the reaction of the Government thereto; and

(c) the action being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH):

(a) and (b) Angul-Talcher Area in Orissa has been identified as one of the critically polluted areas by Central Pollution Control Board. Proposed steel and thermal power plants were appraised from environmental angle by the Expert Appraisal Committee before environment clearances were accorded. While according environment clearances, necessary conditions and safeguards were stipulated to avoid any significant adverse impacts on the environment.

(c) Action taken by the Government including the following:

Environmental Action Plan for Angul-Talchar Area was prepared in 1991 and reviewed subsequently. Accordingly, revised Action Plan was prepared in 2007 and the same is under implementation.

Monitoring of stipulated conditions is carried out through the Regional Office of this Ministry, Central Pollution Control Board and State Pollution Control Board.

Sexual Abuse in Schools

4301. SHRI VARUN GANDHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the cases of child sexual abuse are on arise in the schools of Delhi;

(b) if so, the details thereof; and

(c) the steps taken by the Government to control the crime?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No such case has been reported from any of the schools run by the Directorate of Education of Government of National Capital Territory of Delhi.

(c) Directorate of Education of Government of National Capital Territory of Delhi has issued a circular setting up District level committees for prevention and detection of cases involving sexual exploitation or harassment of school children and corporal punishment.

Saras Aircraft

4302. SHRI RAJIAH SIRICILLA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the India Post took keen interest in National Aerospace Laboratories (NALs) Saras Aircraft;

(b) if so, the details thereof;

(c) the purpose behind such move;

(d) whether Memorandum of Understanding have been signed between the parties so far; and

(e) if so, the steps-taken by India Post to use this aircraft?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) Yes Madam. India Post requested CSIR constituent laboratory, National Aerospace Laboratories (NAL), Bangalore to apprise them on the SARAS Aircraft.

(c) India Post is contemplating to use SARAS Aircraft for carrying light weight cargo / courier over short haul routes for quick distribution among them users.

(d) No Madam.

(e) Does not arise.

National School of Drama

4303. SHRI S.S. RAMASUBBU : Will the PRIME MINISTER be pleased to state:

(a) the number of National Schools of Drama located in the country, State-wise;

(b) whether the Union Government has any proposal to establish more such institutes particularly in Tamil Nadu and in the North Eastern States;

(c) if so, the details thereof and the locations identified for establishing the same; and

(d) the time by which the above Centres are likely to be set up ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) There is only one National School of Drama in the country which is located in New Delhi.

(b) to (d) It is proposed to set up five Regional Centres of National School of Drama - at Bangalore, Kolkata, in Jammu & Kashmir, Maharashtra/Goa and in the North East. The Bangalore Centre of National School of Drama has already started functioning from February, 2009. Locations of other Centres are being identified by the National School of Drama in consultation with concerned State Governments and other stakeholders. It is proposed to operationalise these Centres during the XI Plan period. There is no proposal to set up any such Centre in Tamil Nadu.

Rationalisation of Minor Irrigation Statistics

4304. SHRI KODIKUNNIL SURESH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government is providing 100% grant to the State Governments in order to carry out census under "Rationalization of Minor Irrigation Statistics";

(b) if so, the details thereof;

(c) whether the State Government of Kerala has forwarded a proposal to the Union Government for Rs. 620 lakhs in this regard;

(d) if so, the details thereof and the action taken by the Union Government thereon; and

(e) the funds released/likely to be released to the State Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and

(b) Yes. The Ministry of Water Resources have been implementing the Central Plan Scheme "Rationalisation of Minor Irrigation Statistics (RMIS)" with 100% Central assistance to the States/UTs. Under the 'RMIS' scheme, there is a provision for conducting Census of Minor Irrigation Projects on quinquennial basis. Detailed information on irrigation sources namely, DugWells, Shallow Tubewells, Deep Tubewells, Surface Flow & Surface Lift Schemes is collected through this census.

(c) Yes, the State Government has forwarded a project proposal for 100% census of ground water extraction structures of Kerala, with a total financial outlay of Rs.620 lakhs.

(d) The State Government proposal involves conduct of census of DugWells/Ponds, Shallow Tubewells/Filter point wells, Deep Tubewells & Borewells. As the RMIS scheme covers all these structures, presently there is no proposal to provide funds for the census proposed by the State Govt.

(e) The question dose not arise.

[Translation]

Status of National Irrigation Projects

4305. DR. KIRODI LAL MEENA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the status of each of the national irrigation projects, project-wise;

(b) the funds allocated and released for each of the projects during the last three years and the current year; and

(c) action taken by the Government to complete these projects within the scheduled time frame?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) There are 14 Nos of Major Irrigation Projects which have been included in the Category of National Projects. The status of these projects including the Central assistance released within the last three years and the current financial year is given in the enclosed Statement.

(c) The State Governments are requested to complete the National Projects within a period of five years after start of release of Central Assistance to them for which a Memorandum of Understanding (MoU) is

signed by the State Government with the Government of India. Guidelines for implementation of National Projects provide adoption of measures for timely completion of the projects.

Statement

S. No	Project Name	State	Release made during Financial Years (Rs. Crores)				Status	
			2006-07	2007-08	2008-09	2009-10		
1	Gosikhurd	Maharashtra	-	-	450.00	720.00	Underconstruction with Central assistance under NP Category	The project, included in the National Project category in 2008-09, is under construction by the State Government with the Central Assistance.
2	Teesta Barrage	West Bengal	-	-	-	-	Construction taken up by State Government	These projects were included in the National Projects category in 2008-09. The concerned State Governments have not submitted the proposal of these projects to seek Central assistance under the category of National Projects.
3	Shahpur Kandi	Punjab	-	-	-	-	Construction taken up by State Government	
4	Bursar	Jammu and Kashmir	-	-	-	-	Investigation taken up by State Government	Funding under National Projects to these projects will commence only after these projects are posed by the State Governments meeting all the required criterias of the National Projects Guidelines
5	2nd Ravi Vyas Link	Punjab	-	-	-	-	Feasibility report taken up	
6	Ujh multipurpose project	Jammu and Kashmir	-	-	-	-	Investigation taken up by State Government	Funding under National Projects to these projects will commence only after these projects are posed by the State Governments meeting all the required criterias of the National Projects Guidelines
7	Gyspa project	Himachal Pradesh	-	-	-	-	Feasibility report taken up	
8	Lakhvar Vyasi	Uttranchal	-	-	-	-	Investigation taken up by State Government	Funding under National Projects to these projects will commence only after these projects are posed by the State Governments meeting all the required criterias of the National Projects Guidelines
9	Kishau	Himachal Pradesh/ Uttranchal	-	-	-	-	Preparation of DPR taken up by State	
10	Renuka	Himachal Pradesh	-	-	-	-	DPR completed by State Government	Funding under National Projects to these projects will commence only after these projects are posed by the State Governments meeting all the required criterias of the National Projects Guidelines
11	Noa-Dehang Dam Project	Arunanchal Pradesh	-	-	-	-	Feasibility report taken up	
12	Kulsa Dam Project	Assam	-	-	-	-	Investigation taken up	Funding under National Projects to these projects will commence only after these projects are posed by the State Governments meeting all the required criterias of the National Projects Guidelines
13	Upper Siang	Arunanchal Pradesh	-	-	-	-	Feasibility report prepared	
14	Ken Betwa	Madhya Pradesh	-	-	-	-	DPR completed	

[English]

**Mughal Monuments as
National Monuments**

4306. SHRI ASADUDDIN OWAISI : Will the PRIME MINISTER be pleased to state:

(a) the number of monuments of Mughal Era declared as National Monuments;

(b) the State-wise list of these monuments;

(c) the total amount spent by the Government on the upkeep of these monuments during the last three years and the current year;

(d) whether the Government proposes to give special focus to these monuments in various States/UTs especially keeping in view the Commonwealth Games; and

(e) if so, the steps taken or being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY):

(a) and (b) There are 652 monuments/sites of Mughal era declared as of national importance. The list of these monuments is enclosed Statement-I.

(c) The expenditure incurred on conservation, preservation and maintenance of these monuments/ sites during the last three years and the current year is enclosed as Statement-II.

(d) and (e) For the Commonwealth Games, 2010, 46 monuments have been identified in Delhi for uplifting which includes providing tourist related amenities like drinking water facilities, toilets, signages, pathways, ramps for physically challenged, interpretation centres, vehicle parking etc. A list of such monuments is enclosed as Statement-III.

Statement-I

*List of centrally protected monuments of Mughal Era
declared as of National Importance*

Sl. No.	Name of State/UT	Nos. of Monuments
1	2	3
1.	Andhra Pradesh	-
2.	Arunachal Pradesh	-

1	2	3
3.	Assam	3
4.	Bihar	9
5.	Chhattisgarh	-
6.	Daman and Diu (U.T.)	9
7.	Goa	-
8.	Gujarat	16
9.	Haryana	72
10.	Himachal Pradesh	-
11.	Jammu and Kashmir	8
12.	Jharkhand	-
13.	Karnataka	2
14.	Kerala	-
15.	Madhya Pradesh	46
16.	Maharashtra	42
17.	Manipur	-
18.	Meghalaya	-
19.	Nagaland	-
20.	N.C.T. Delhi	63
21.	Orissa	-
22.	Pondicherry (U.T.)	-
23.	Punjab	22
24.	Rajasthan	31
25.	Sikkim	3
26.	Tamil Nadu	-
27.	Tripura	-
28.	Uttar Pradesh	283
29.	Uttarakhand	-
30.	West Bengal	43
	Total	652

Statement-II

Expenditure incurred on conservation, preservation and maintenance centrally protected monuments/sites of Mughal Era during the last three years and the current year (upto Oct.2009)

Rupees in lakhs

Sl. No.	Name of State/UT	2006-07	2007-08	2008-09	2009-10
1	2	3	4	5	6
1.	Andhra Pradesh	-	-	-	-
2.	Arunachal Pradesh	-	-	-	-
3.	Assam	0.24	0.60	05.75	0.74
4.	Bihar	20.35	67.23	69.86	23.16
5.	Chhattisgarh	-	-	-	-
6.	Daman and Diu (U.T.)	18.92	31.98	26.82	07.47
7.	Goa	-	-	-	-
8.	Gujarat	66.02	34.52	47.69	04.50
9.	Haryana	187.69	184.30	148.60	82.38
10.	Himachal Pradesh	-	-	-	-
11.	Jammu & Kashmir	20.14	21.23	03.52	24.30
12.	Jharkhand	-	-	-	-
13.	Karnataka	18.43	0.68	0.46	0.40
14.	Kerala	-	-	-	-
15.	Madhya Pradesh	94.85	171.51	106.25	56.19
16.	Maharashtra	193.50	236.05	167.49	53.44
17.	Manipur	-	-	-	-
18.	Meghalaya	-	-	-	-
19.	Nagaland	-	-	-	-
20.	N.C.T. Delhi	837.82	617.86	680.63	154.10
21.	Orissa	-	-	-	-
22.	Pondicherry (U.T.)	-	-	-	-

1	2	3	4	5	6
23.	Punjab	73.46	123.36	134.88	117.17
24.	Rajasthan	20.00	26.05	38.44	02.24
25.	Sikkim	07.36	48.62	52.44	55.33
26.	Tamil Nadu	-	-	-	-
27.	Tripura	-	-	-	-
28.	Uttar Pradesh	623.00	602.20	675.58	344.30
29.	Uttarakhand	-	-	-	-
30.	West Bengal	47.59	52.50	33.66	13.64
	Total	2229.37	2218.69	2192.07	939.36

Statement-III

List of Centrally Protected Monuments in Delhi identified for Repairs/Upgradation in view of Commonwealth Games-2010

S.No.	Name of Monument
1	2
1.	Purana Qila. Complex I
2.	Khairul- Manazil Mosque
3.	Sher Shah Gate
4.	Humayun's Tomb
5.	Khan-i-Khana' Tomb
6.	Subz Burj
7.	Nila Gumbad
8.	Bh-Halima Tomb
9.	Arab ki Sarai
10.	Bara Khama
11.	Group of Monuments Hazrat Nizamuddin Complex
12.	Safdarjung Tomb Complex
13.	Lodi Garden Monuments (5 nos.) Muhammad Shah's Tomb

1	2
	Bara Gumbad Masjid
	Shish Gumbad
	Sikander Lodi's Tomb
	Athpula
14.	Najaf Khan Tomb
15.	City Wall, Kashmiri Gate
16.	Wazirabad Bridge, Tomb and Mosque
17.	Kotla Feroz Shah
18.	Delhi Gate, Daria Ganj
19.	City Wall Daria Ganj
20.	Khuni Darwaza
21.	Jantar Mantar Complex
22.	Lal Bangla
23.	Ugrasen ki Baoli
24.	Red Fort Complex
25.	Ajmeri Gate
26.	Salim Garh Fort
27.	Ashokan Rock Edict

1	2
28.	Biran ka Gumbad
29.	Dadi Poti
30.	Sakri Gumti
31.	Bara Khamba
32.	Mohammadiwali Mosque
33.	Lal Gumbad (Malviya Nagar)
34.	Ten Burji
35.	Siri Fort Wall
	(i) Stretch adjoining Panchsheel Park
	(ii) Stretch adjoining Asiad Village
	(iii) Stretch of the wall from Asiad Tower to Siri Fort Sports Complex
36.	Hauz Khas Complex
37.	Jahanpanah Wall
38.	Qila Rai Pithora Wall
39.	Satpula
40.	Qutab Minar Complex
41.	Jamali Kamali Tomb and Mosque
42.	Ajim Khan's Tomb
43.	Balban's Tomb and Ruins
44.	Tughluqabad Fort
45.	Ghiasuddin Tughluq's Tomb
46.	Adilabad Fort

Resource gap in Eleventh Plan

4307. SHRI K.J.S.P. REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether Rs. 1,60,000 crore is expected to be the resource gap for the Eleventh Five Year Plan;

(b) if so, the reasons therefor; and

(c) the steps being taken to bridge the gap?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY):

(a) to (c) A discussion paper on "State of the Economy" was considered by the Full Planning Commission in the meeting held on September 1, 2009. The "paper presented an assessment of the current economic situation including fiscal resources and a tentative projection of prospects based on some key assumptions for the last two years of the 11th Plan. The slowdown of the economy in 2008-09 and 2009-10 to be followed by gradual return to higher growth in the last two years of the 11th Plan has important implications for the likely resources available for plan financing. While in 2008-09 and 2009-10 (BE) resources made available through Gross Budgetary Support (GBS) were higher in real terms than originally envisaged in the 11th Plan, there was likely to be a substantial shortfall in the GBS availability in the last two years of the plan. The actual GBS in the first 3 years of the 11th Plan, taken together, have exceeded the plan projection mainly because of fiscal stimulus in 2008-09 and 2009-10, but this has left the fiscal deficit at an unsustainable level which now has to be reduced. The assessment mentions that if more fiscal space is not generated to increase plan resources in the balance part of the 11th plan, the total central GBS in the 11th Plan period may fall short of what was envisaged for the 11th Five year Plan as a whole by about Rs. 1,60,000 crore.

The Government is seized of the matter.

Proposals to UNESCO

4308. SHRI PONNAM PRABHAKAR: Will the PRIME MINISTER be pleased to state:

(a) whether his Ministry has sent any proposals to UNESCO for their consideration in the recent past; and

(b) if so, the details thereof and the response received in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY):

(a) Yes, Madam.

(b) In August, 2009, India has submitted 20 nomination dossiers (List is enclosed as Statement) for the

second cycle of Inscriptions on UNESCO's Representative List of the Intangible Cultural Heritage. In response, UNESCO office has recently intimated that they will be in a position to examine only 3 nomination dossiers from India, in the current (second) cycle of Inscriptions.

Statement

List of nomination dossiers submitted in August, 2009 to UNESCO, for the current (second) cycle of Inscription on the Representative List of UNESCO

1. Buddhist Chanting of Ladakh: Recitation of sacred Buddhist texts in the Trans Himalayan Ladakh region, Jammu and Kashmir, India;
2. Mudi yettu : Ritual theatre and dance drama, Kerala, India;
3. Phad : Scroll paintings and their narration, Rajasthan; India;
4. Chaar Bayt: A Muslim tradition in lyrical oral poetry, Uttar Pradesh, Madhya Pradesh and Rajasthan;
5. Veena and its Music;
6. Chhau dance;
7. Sankirtan of Manipur; India;
8. Sattriya Music, dance and theatre;
9. Shadow Puppet Theatre traditions;
10. Nacha: Folk theatre, Chhatisgarh; India;
11. Kalbelia: folk songs and dances, Rajasthan, India;
12. Rathwa-ni-gher: Tribal dance of Rathwas, Gujarat, India;
13. Lama Dances of Sikkim: Buddhist Monastic dances, Sikkim, India;
14. Sankheda-nu-lakh kam: Lacquered turned wood furniture of Sankheda, Gujarat, India;
15. Patola: Double ikat silk textiles of Patan, Gujarat, India;
16. Hingan: Votive terracotta painted plaque of Molela, Rajasthan, India;

17. Dashavatar : Traditional folk theatre form: Maharashtra and Goa, India;
18. Thatheras of Jandiala Guru: Traditional brass and copper craft of utensil making, Punjab; India
19. Kolam: Ritualistic threshold drawings and designs of Tamil Nadu, India;
20. The festival of Salhesh, Bihar, India.

Civil Nuclear Agreement

4309. SHRI MILIND DEORA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has reached a Civil Nuclear Agreement with Canada during a meeting between Prime Minister of India and his Canadian counterpart on the sidelines of Commonwealth Summit;

(b) if so, the main features and details of the Agreement;

(c) the details of countries with which India has reached a Civil Nuclear Agreement since NSG lifted 34 years old ban on India; and

(d) the reasons for imposing ban on India?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) and (b) Yes. India has concluded negotiations on a Civil Nuclear Cooperation Agreement with Canada. The Agreement, which is yet to be signed by the two Governments, will provide the basis for cooperation between the two countries for peaceful uses of nuclear energy.

(c) and (d) Since the NSG decision on civil nuclear cooperation with India of 6 September 2008, India has reached civil nuclear cooperation agreements with France, USA, Russia, Namibia, Mongolia and Argentina. Prior to this decision, civil nuclear cooperation with India had been hampered by the NSG's Guidelines for nuclear transfers first elaborated in 1978.

Special Plan for Physically Challenged

4310. SHRI RUDRAMADHAB RAY: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government had planned special and determined efforts for the persons with the hearing and speech impairment during the Eleventh Five Year;
- (b) if so, the details thereof;
- (c) the number of Sign Language Research and Training Centres, Special Schools and Degree Colleges proposed to be opened in each State during the Eleventh Plan period;
- (d) the budget allocations proposed to be made therefor;
- (e) the time by which the provisions of Eleventh Five Year Plan in this regard are likely to be implemented; and
- (f) the measures being taken for economic, social and educational, development of the above persons?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY):
(a) and (b) Yes Madam. Efforts are being made to have Sign Language Research and Training Centres which will inter-alia devoted to the development and promotion of Sign Language and Training.

(c) Indian Sign Language Research and Training Centre (ISLRTC) will start in the year 2010-11. There are six centres in the country offering training in Indian Sign Language located at Mumbai, New Delhi, Kolkotta, Bhubneshwar, Secundrabad and Indore.

(d) Rs.12.15 crore for a period of 5 years with a recurring cost of Rs.9.31 crore and Non-recurring cost of Rs.2.84 crore.

(e) Likely to be implemented in the year 2010-11.

(f) (i) The technical education is being made deaf friendly by training the Instructors in ITI's and Polytechnic in modes of communication, (ii) Inclusive education is being supported through research and development, and (iii) Both general education and special education courses are being suitably modified to promote inclusive education.

Exemption of SEZ from Public Hearing

4311. SHRI S. R. JEYADURAI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether SEZs are listed in Clause 7(c) in the schedule of Industries requiring environmental clearance, as per the Environment Impact Assessment (EIA) notification of 2005;

(b) if so, whether it is a fact that as per the requirement of this notification, SEZs are required to prepare an EIA report for locals and public consultations;

(c) if so, whether any SEZs have been exempted from public hearing/consultations by the Export Appraisal Committee (EAC) of the Ministry;

(d) if so, the details thereof; and

(e) the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH):
(a) As per EIA Notification, 2006, the proposals relating to Special Economic Zones (SEZs) as listed under Clause 7(c) of the Schedule to the Notification, require prior Environmental Clearance.

(b) As per EIA Notification, 2006, public consultation is a component in the environmental appraisal process in respect of projects falling in Category 'A' and Category 'B1' for which an Environment Impact Assessment (EIA) report is required to be prepared by the project proponent.

(c) to (e) No proposal relating to setting up of Special Economic Zone (SEZ) as specified under item 7 (c) of the Schedule to EIA Notification, 2006 has been granted exemption from public consultation, except the projects or activities located within industrial estates or parks as per the provisions of the Notification. However, SEZs not covered under 7(c), but covered under item 8(a) and 8(b) of the Schedule of the Notification have been considered in terms of the provisions thereunder.

[Translation]

4312. SHRI MANSUKHBHAI D. VASAVA:
SHRI VITTHALBHAI HANSRAJBHAI
RADADIYA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any amount of State Government of Gujarat is outstanding against some beneficiary State of Sardar Sarovar Pariyojna;

- (b) if so, the details thereof;
- (c) the steps taken by the Union Government for early repayment of this outstanding amount; and
- (d) the success achieved as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) Yes, Madam. Out of undisputed expenditure incurred by the Govt. of Gujarat on Sardar Sarovar Project, the part of share cost is outstanding from the State of Madhya Pradesh and Maharashtra. There is no outstanding balance from Govt. of Rajasthan.

(b) The State wise details of the outstanding dues from the participating States to the Government of Gujarat on account of undisputed expenditure for Sardar Sarovar Project at the end of September, 2009 is as under:

(Amount in Rs. Crore)

Sl. No.	Expenditure	Madhya Pradesh	Maharashtra	Rajasthan
1.	Share of Expenditure	2291.14	1085.28	608.84
2.	Amount Received	2086.09	897.04	646.95
3.	Balance Share	205.05	188.24	38.11

(The above figure is based on the figure given by Sardar Sarovar Narmada Nigam Limited, Govt. of Gujarat).

(c) and (d) The Central Government through Sardar Sarovar Construction Advisory Committee (SSCAC) is considerable efforts to persuade party States to pay at least the undisputed part of their outstanding share costs to the state of Gujarat. The making issue of non-payment of share cost of SSP is being taken up in every meeting of the SSCAC. The Chairman in all such meetings has drawn the attention of the party States of Sardar Sarovar Project to the issue and emphasized for early payment of outstanding share cost.

In the recent meeting of the SSCAC (76th) held on 15 th June, 2009, the Committee directed the representatives of Govt. of Madhya Pradesh and Govt. of Maharashtra to reconcile with the Govt. Gujarat the expenditure figure of balance share of undisputed share cost and expedite the payment of share cost due to Govt. of Gujarat.

As per outcome of these efforts the Govt. of Maharashtra has made a payment of Rs. 37.07 Crore in this year (upto September, 2009) to the Govt. of Gujarat against outstanding dues.

[English]

Creation of Green Jobs

4313. SHRI NAVEEN JINDAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has recognized the significant potential of an emerging global "green economy";
- (b) if so, whether an effort to tackle climate change could result in the creation of a large number of new "green jobs" in the coming years;
- (c) if so, the details thereof;
- (d) the action taken by the Government in this regard; and
- (e) the amount earmarked for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) The Government is aware of the potential of 'Green jobs' that relate not only to renewable energy, biodiversity preservation, waste management, water conservation and treatment, and carbon management, but also to the change in employment patterns in favour of greener, cleaner and more sustainable employment.

(b) and (c) Tackling climate change would result in many green jobs particularly in the areas mentioned above including wind and solar power generation. Besides, vast majority of green jobs in India will come from managing natural resources such as water and land as well as waste management.

(d) and (e) The Government has approved the National Solar Mission as a part of the National Action Plan on Climate Change, which plans to add 20,000 MW by 2022. The fund requirements for the Mission would be met from Budgetary support and International Funds under discussion at the United Nations Framework Convention on Climate Change (UNFCCC). Further 1482 projects under various sectors including Wind, Biomass, and Forestry have been given Host Country Approval for participation in the Clean Development Mechanism (CDM) process under the Kyoto Protocol of the United Nations Framework Convention on Climate Change (UNFCCC). The CDM projects facilitate an investment of Rs 2,11,065 crores.

Transportation of Coal

4314. SHRI YASHVIR SINGH: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited (CIL) has issued any direction to South Eastern Coalfields Ltd. (SECL) and other Coal companies for adopting Global Position System (GPS)/Electronic Surveillance Systems (ESS) for the transportation of coal;

(b) if so, the details thereof and the reasons therefor;

(c) whether these coal companies have followed the aforesaid directions;

(d) if not, the reasons therefor and the action taken against them;

(e) whether CIL proposes to introduce open tendering system in Coal Companies particularly in SECL for transportation of coal;

(f) if so, the details thereof and the reasons therefor;

(g) whether the rate of Ex-Servicemen Transport Companies Operator in CIL particularly SECL is more than the rate payable to Civilian Transport Companies;

(h) if so, the details thereof and the reasons therefor;

(i) whether CIL has increased rate of Ex-Servicemen Transport Companies during the last two years and the current year; and

(j) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Yes, Madam. It has been decided by Coal India Limited (CIL) to adopt Global Positioning System (GPS) based Truck Despatching System (TDS) and Electronic Surveillance System (ESS) in CIL and its subsidiary companies. GPS based TDS is being used by mining industry worldwide for maximizing productivity. CIL need GPS based TDS for operation enhancement of transport system. ESS is required for safety and security purpose.

(c) and (d) Coal companies have initiated procurement action for setting up these systems and there is no reason for any action against coal companies.

(e) and (f) In SECL, open tenders are being called for the work of transportation of coal from surface to surface, wagon loading and removal of overburden. The Director General of Resettlement (DGR) sponsored ESM companies are being deployed for the work of transportation of coal from face to surface.

(g) and (h) The Ex-Servicemen (ESM) transport companies are deployed in SECL as per the Memorandum of Understanding (MOU) signed between CIL and DGR, Ministry of Defence. The ESM transport companies are sponsored by DGR, New Delhi. The rates applicable to these agencies are normative rates derived on the basis of scientific study conducted by an outside agency. The rates have been derived in respect of the following:

(i) For transportation of coal from face to surface; and

(ii) For transportation of coal from surface to surface.

ESM transport companies have been engaged for transportation from face to surface and no civilian contractors are being engaged to carry out this work as such there is no rate available for comparison.

Normative rates have also been derived for transportation from surface to surface. Rates awarded to civilian contractors for transportation in surface are lower than these normative rates.

(i) and (j) CIL Board in its 246th meeting held on 13.11.2008 has approved revised new normative rates for transportation of coal from face to surface and surface to surface for higher capacity tippers being used by ESM companies.

Funds for Rehabilitation of Tamils in Sri Lanka

4315. SHRI OM PRAKASH YADAV: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the funds allocated in the current budget for relief and rehabilitation of Sri Lankan Tamils have been released; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) and (b) The Government is taking several measures to assist the process of relief and of rehabilitation of the Internally Displaced Persons (IDPs) in Northern Sri Lanka. Government has allocated Rs. 500 crore for the rehabilitation of the IDPs and reconstruction in Northern and Eastern Sri Lanka. These funds are being spent on the deployment of a 60-member Indian emergency field hospital in Vavuniya, 7 de-mining teams from India, 5,200 tons of shelter material, 70,000 agricultural starters packs, an artificial limb fitment camp and supply of cement bags, supply of buses, etc.

Protection of NRI's property

4316. SHRI PRADEEP MAJHI: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the Non Resident Indians have requested the Government for protection of their properties and investments in India;

(b) if so, the details in this regard; and

(c) the details of the steps taken by the

Government for the protection of properties and investments of such NRIs in the country?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) Non Resident Indians and Persons of Indian origin residing abroad (PIO) seek the intervention of Ministry of Overseas Indian Affairs (MOIA) to secure their rights and interests in the properties owned (acquired or inherited) by them, particularly when they apprehend to be cheated or dispossessed of such property by fraudulent means. Their requests often relate to illegal occupation of land/flat/apartment/house etc. by unscrupulous persons, delayed handing over of the promised flats/apartments by builders/realtors/property dealers, delay in the settlement of related court cases etc.

(c) (i) At the instance of MOIA, Special NRI cells have been created by many state governments which have substantial diaspora population, to address their concerns.

(ii) The requests received from NRIs/PIOs by this Ministry are forwarded to the concerned State Governments for appropriate action.

(iii) State Governments, intervention to address such complaints are sought at the annual consultation meetings held.

(iv) A seminar to discuss the property related issues of NRIs/PIOs is being organized during the Pravasi Bharatiya Divas (PBD) - 2010 convention at Vigyan Bhawan in New Delhi on 7th January 2010. Discussions would cover the role of different government agencies/private enterprises, measures to prevent such disputes including speedy disposal by way of setting up of fast track courts etc.

ECNR Status

4317. SHRI SAMEER BHUJBAL: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state the details of the interest served by stamping Emigration Check Not Required (ECNR) States on the Indian Passport and the extent it is useful in the present text?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): On the recommendations of the

Sub Committee of Ministry of Overseas Indian Affairs on Simplification of the Emigration Process, the earlier practice of putting ECNR Stamp on the Passports of those who fall under the exempted category has been abolished in 2006. Further, the educational qualifications for entitlement to a non-ECR Passport was reduced by MOIA from Class XII to Class X. At present, only in cases where educational qualification of the applicant is below Class X, the ECR Stamp is put on his/her passport and anybody who is Class X Pass and above would be entitled for a Passport without the ECR Stamp and can proceed for overseas employment without any Emigration Check.

[Translation]

Scheme for Rural Poor Students

4318. SHRIMATI SUMITRA MAHAJAN:
SHRI SUDARSHAN BHAGAT:
SHRI RAYAPATI SAMBASIVA RAO:
SHRIMATI SUSHILA SAROJ:
SHRI K.J.S.P. REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal to sanction interest-free loans for poor students who are economically weak to pursue their professional career from a recognized institute;

(b) if so, the salient features of the scheme; and

(c) the time by which the scheme will be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) A Central Sector Scheme has been approved by Government to provide interest subsidy for the period of moratorium on the educational loans taken by students from economically weaker sections with parental income upper limit of Rs.4.5 lakh per annum, from scheduled banks under the Educational Loan Scheme of the Indian Banks' Association, for pursuing post-higher secondary recognised professional/technical courses in India. The scheme is available on the Ministry's website - www.education.nic.in.

Anti-India activities undertaken in neighbouring countries

4319. SHRI ASHOK KUMAR RAWAT:
SHRI SUDARSHAN BHAGAT:
YOGI ADITYA NATH:
SHRI NAVJOT SINGH SIDHU:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government is aware that anti-India activities are being undertaken on large scale in neighbouring countries;

(b) if so, the details thereof including the instance noticed by the Union Government during the last three years;

(c) the action taken by the Government in this regard;

(d) whether the Pakistani High Commissions/ Embassies in other countries are reportedly involved in anti-India activities; and

(e) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) to (c) The Government of India keep a constant watch on all developments having a bearing on India's security and takes all necessary measures to safeguard it. Government have taken up instances of anti-India activities such as presence of Indian insurgents groups in neighbouring countries, smuggling, cross border terrorism, influx of fake currency, etc., and articulated our concerns to the respective Governments, including through established bilateral institutional dialogue mechanisms. Our neighbours have conveyed that they do not allow their territory to be used for any activity against India. The Government remains vigilant and takes all necessary steps to meet our legitimate strategic and security requirements.

(d) and (e) All foreign diplomatic Missions are expected to respect the laws and regulations of the receiving State. Government remains ever vigilant in this regard.

[English]

Foreign Verisities Bill

4320. SHRI RAYAPATI SAMBASIVA RAO:

SHRI MILIND DEORA:

SHRI R. DHRUVANARAYANA:

SHRI ARJUN CHARAN SETHI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to bring Foreign Verisities Bill;
- (b) if so, the details thereof;
- (c) the main features and objectives of the said Bill; and
- (d) the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) A legislative proposal for regulating the entry and operation of foreign educational institutions in India is under consideration of the Government.

**Financial Assistance to
New Universities**

4321. SHRI RAMESH RATHOD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Union Government has received requests from various State Governments for setting up of new Universities in their States during the Eleventh Five Year Plan;
- (b) if so, the details thereof;
- (c) the details of new Universities proposed to be set up with their locations, State-wise; and
- (d) the financial assistance given so far State-wise in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI

D. PURANDESWARI): (a) to (d) State Legislatures are competent to establish universities. The Central Government only supplements the efforts by way of setting up of new Central Universities or conversion of State Universities to Central Universities. It was decided during the XI Plan to set up a Central University in each of the un-served States. Accordingly, sixteen new Central Universities have been set up in such States including two in Jammu & Kashmir. At present all States, except Goa has at least one Central University. A new scheme to incentivise State Governments by way of providing Central assistance on a sharing basis to set up higher education institutions or to expand their existing institutions is under consideration of the Government.

Release of funds for RTI

4322. SHRI N. CHELUVARAYA SWAMY: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has proposed to release funds to the State Information Commissions during the year 2008-09 for Information Technology enablement and propagation of RTI under CSS Plan scheme on strengthening capacity building and awareness generation for effective implementation of the RTI Act, 2005;
- (b) if so, whether the funds are in the form of grant-in-aid;
- (c) the amount released for the purpose during the year 2008-09;
- (d) whether the Karnataka Government has requested for release of balance amount; and
- (e) if so, the time by which the amount is likely to be released?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Madam.

- (b) Yes, Madam.

(c) A sum of Rs. 3.74 crore was released for Information Technology (IT) enablement and a sum of Rs. 0.60 crore for propagation of RTI during the year 2008-09.

(d) and (e) A sum of Rs. 21.00 lakh for IT enablement and a sum of Rs. 3.50 lakh for propagation of RTI was released to the Karnataka State Information Commission during 2008-09. The Government of Karnataka has requested for release of balance amount of Rs. 1.50 lakh towards RTI propagation. Release of the amount has already been approved by the Scheme Monitoring Committee. However, balance amount of Rs. 9.00 lakhs for IT enablement will be released after the Commission submits the utilization certificate for the amount already released.

Traditional methods of conservation

4323. SHRI P. KUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Archaeological Survey of India (ASI) proposed to follow traditional methods of conservation to restore and conserve heritage structures in the NCT of Delhi and other parts of the country;

(b) if so, the number of heritage structures selected in this regard, location-wise and State-wise;

(c) whether the ASI proposes to follow the same methods of renovation for other heritage structures in other parts of the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (e) The basic principle being followed by the Archaeological Survey of India (ASI) as also internationally in the conservation, preservation and restoration of monuments/heritage structures is to maintain their authenticity and integrity. For this condition mapping/documentation of such heritage structures is done, technology and materials used in their original construction studied and adopted in their conservation and restoration. List of monuments, location-wise under the jurisdiction of Delhi Circle of ASI is enclosed as Statement.

Statement

List of the Monuments, location-wise under the jurisdiction of Delhi Circle

Sl. No.	Name of Work	Location
1.	2	3
1.	Tughlaqabad Fort	Tughlaqabad
2.	Ugger Sain ki Baoli	Jantar Mantar
3.	Jantar Mantar Complex	Cannaught Place
4.	Sakri & Choti Gumti	Kharehra Village, Green Park
5.	Bara Khamba	Kherera Village, Hauz Khas, Qutub Road
6.	Biran ka Gumbad	Kherera Village, Hauz Khas, Qutub Road
7.	City Wall, Darya Ganj	Darya Ganj
8.	Khairul Munaji Mosque	Babar Bazipur (Kakanagar)
9.	Jamali Kamali	Mehrauli
10.	Gyasuddin Tughlaq Tomb	Tughlaqabad
11.	Delhi Gate	Darya Ganj
12.	Dadi Poti	Kherera Village, Hauz Khas, Qutub Road

1	2	3
13.	Qila Rai Pithora Wall (M)	Adchini Villegge
14.	Sher Shah Gate	Opposite Purana Qila immediate North-East of the Khairul Manaz Mosque
15.	Najaf Khan Tomb	Safdarjung Fly Over
16.	Adilabad Fort	Tughlaqabad
17.	Siri Fort Wall	Shahpur Jat
18.	Satpula	Khirkee Village
19.	Saleem Garh Fort	Bela Road
20.	Safdarjung Tomb Complex	Lodhi Road
21.	City Wall, Kashmere Gate	Kashmeri Gate
22.	Lal Gumbad, Malviya Nagar	Malviya Nagar
23.	Muhammadpur Teen Burjee	Near Bhikaji Kama Place
24.	Qutub Complex	Mehrauli
25.	Purana Qila Complex	Two miles south of the Delhi Gate of Shahjahanabad
26.	Hauz Khas Complex	Hauz Khas
27.	Ajmeri Gate	Bazar Ajmeri Gate
28.	Ashoken Rock Edict	East of Kailash Colony
29.	Balban's Tomb and Ruins	Lado Sarai, Mehrauli
30.	Jahanpanah Wall	Adchini Village
31.	Wazirabad Bridge Tomb and Mosque	Near Majanu ka Tila
32.	Khooni Darwaja	On Bahadurshah Zafar Marg (Opp. Kotla Feroz Shah)
33.	Ajim Khan's tomb	Lado Sarai
34.	Khan - I - Khana Tomb	Nizamuddin
35.	Red Fort Complex	Red Fort
36.	Ferozshah Kotla	Two furlangs east of jail and three furlangs due south of S.E. corner of Shahjahanabad
37.	Lal Bangla	Babapur (Kaka Nagar)
38.	Muhamadi wali Mosque	Shahpur Jat
39.	Structure repair Kashmeri Gate	Kashmeri Gate
40.	Conservation of Roshanran Baradari	Sabzi Mandi
41.	Tripolia Gate	Delhi - Karnal Road
42.	Adam Khan Tomb	Mehrauli
43.	Lake Area to Purana Qila	Two miles south of the Delhi Gate of Shahjahanabad
44.	Chauburja Mosque	Ridge near Hindurao Hospital

Bofors Case

4324. SHRIMATI JAYAPRADA: Will the PRIME MINISTER be pleased to state:

- (a) whether the CBI/Government has sought to close the Bofors case;
- (b) if so, the details thereof and the reasons therefor;
- (c) the steps taken by the Government to extradite Quattrocchi, main accused in the Bofors case during the last three years; and
- (d) the details of cases withdrawn by CBI during the last three years and the current year and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) On the basis of CBI report and advice of Ld. Attorney General of India and Solicitor General of India, the Government has given its consent to withdraw the Court Case No.2/2002 against Ottavio Quattrocchi, accused in the Bofors case under section 321 of Cr.P.C. CBI has filed an application before the trial Court of Ld. CMM, Delhi for the purpose.

(c) Mr. Quattrocchi was detained by the Argentinean Authorities on 06.02.2007. The Government of India had sent a request to the Argentinean Authorities for extradition of Mr. Quattrocchi from Argentina to India. However, the request was turned down by the Argentinean Federal Court vide order dated 08.06.2007.

(d) 16 cases have been withdrawn by the CBI during the last three years and current year upto 30.10.2009. The case-wise details including the reasons of withdrawal are enclosed as Statement.

Statement

Sl. No.	Case No. and Date of Registration and Name of Accused	Date on which Court allowed withdrawal of case	Reasons for withdrawal
1	2	3	4
2006			
1.	RC.12(A)/1978 dt. 31.8.1978 ACB, Visakhapatnam P.V. Krishna, the then Dy. Regional Manager, NMDC, Visakhapatnam	24.4.2006	Accused not traceable despite all efforts. Case almost 30 years old.
2.	RC.1/02-ACU (VII/V) dt. 14.4.02 AC.II Michel Philip Pinto IAS (Retd) (MH:66) the then Chairman, JNPT & former Secretary, M/o Shipping & Transport, New Delhi.	3.4.2006	On the representation of the petitioner, the Central Govt. has decided to withdraw the case.
2008			
3.	RC.22(S)/1981 dt. 3.10.1981 ACB Visakhapatnam Bhagat Ram, Manager, Anoop Singh Sundarlal, Commercial Agencies, Guntur	31.12.2008	Three co-accused were tried separately & acquitted on 29.10.2004 and one is not traceable.
4.	RC.7(A)/1968 dt. 1.4.1968 ACB Bangalore Shri Govardhanagiri	23.4.2008	Accused last seen in the year 1968 and his whereabouts not known.

1	2	3	4
5.	RC.7(A)/1968 dt. 1.4.1968 ACB Bangalore Shri Gangadhara Mahadevappa Gotagi	23.4.2008	Accused not traceable and the case more than 40 years old.
6.	RC I(S)/94-SIG Dtd 3.8.1994. CC No. 248/98 Cletus Goma	25.09.2008	The accused not traceable. India does not have extradition treaty with Nigeria.
2009			
7.	RCCHG1994A0019 dated 9.5.1994 ACB Chandigarh 1 .Shri Navpreet Virk, 2.Shri Ranjit Oberoi 3.Shri Ranjit Singh	11.4.2009	Co-accused discharged by trial Court. The three persons not traceable. They, even if apprehended, would have been discharged in accordance with earlier decision of the Court.
8.	RC.17(S)/86-SCB Chennai dt. 2.11.1986 SCB Chennai CCNo. 2218/01 Prem Kumar Ojha	24.06.09	The accused not traceable for the last 20 years.
9.	RC.12&15(S)/87 -SCB Chennai dt. 20.8.87 & 14.9.87 CCNo. 1791/02 A.M.Bhatia and R.K.Suri	01.07.09	The accused not traceable. The case is more than 20 years old and many of the witnesses have either expired or shifted and not traceable.
10.	RC 6(S)/89-SCB Chennai dt. 03.5.1989 CCNo. 1447/91 1) A.S.Kapadia 2) Mrs. Chaya Tejani CCNo. 1783/01 1) P.P. Shetty 2) Ashish S. Kothare & 3) V.A.Kudva	6.7.09 2.7.09	The original documents are neither available in the court nor in the office. Witnesses are not available at the given addresses in this 20 years old case. Hence, trial could not be proceeded with.
11.	RC5(S)/91-SCB Chennai dt. 15.03.91 CC No. 6471/95 Al-V.C. Kedar, Prop. of V.C.K.Travels (Expired), A2-K. Mohamed Faizal, A3-E.Razak, A4-B. Ramachandran (Expired), A5-V. Moidu, A6-Sivasankaran Chandrababu A7-Hasan Kattilpuram CC No. 6472/95	30.06.09 30.6.09	The witnesses were not available in the given addresses and prosecution unable to produce them before the court in this long pending case.
	Al-V.C. Kedar, Prop, of V.C.K.Travels (Expired), A2-K. Mohamed Faizal, A3-E.Razak, A4-B. Ramachandran (Expired), A5-P. Raju, A6-V. Moidu & A7-Ambazhahan		

1	2	3	4
12.	RC 3(S)/92-SCB Chennai dt. 05.02.1992 CC No. 8906/98 P. Rathnagiri @ Giri (Pvt.) (A1), Nandakumar @ Vinod @ Radha (Pvt.)(A2), Rajasekaran (Pvt.) (A3), Pushparathinam (Pvt.) (A4)	01.07.09	The accused persons A1 to A4 not traceable and A5 reported dead. The accused are Srilankan Nationals and efforts made could not locate them even through Interpol, Colombo as the addresses given by the accused were found false.
13.	RC.6/67-ACU (VII/V) dt. 13.6.67 AC.II M/s. New Swadeshi Mills of Ahmedabad Ltd & others	30.3.09	Case almost 40 years old. Most of the witnesses are either dead or untraceable.
14.	RC.10/66-ACU(VI) dt. 25.5.66 Shri Jit Paul, Partner M/s. Aminchand Pyare Lal, Calcutta-1 and others	28.5.09	Case almost 40 years old. 6 accused out of 8 are dead. Most of the witnesses are either dead or untraceable.
15.	RC 1(S)/94-SIG dated 3.8.2004 CC No. 214/2002 Ziad Ahmed Iqbal Qusaymah	8.06.2009	The accused not traceable. India does not have extradition treaty with Jordan.
16.	RC 1&2(S)/94-SIG (DD Fraud Case) dated 3.8.1994 & 29.9.1994. CC No. 148/02 1. Kamal Yousef Khader Sulaiman- Jordanian national 2. Ahmed Nazzal (Jordanian national) 3. Ghassan Gheis Abbas (Palesteanian national) 4. Mohd. Al Alowneh (Jordanian national) 5. Walid Machhour (Syrian national)	8.06.2009	The accused persons not traceable India does not have extradition treaty with Jordan, Palestine and Syria. Accused Kamal Yousef and Ahmed Nazzal were arrested in Jordan. However, request of Government of India for their extradition was turned down by the Government of Jordan.

[Translation]

Vacancies in Central Government Offices

4325. SHRI HANSRAJ G. AHIR: Will the PRIME MINISTER be pleased to state:

(a) whether there are large scale vacancies in various departments of Government;

(b) if so, the details thereof;

(c) whether the Government has prepared any comprehensive plan to fill up these vacancies through Staff Selection Commission; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF

SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) to (d) The cadre authorities in various Ministries/Departments/Attached Offices directly take action to make recruitment for available vacancies as per the respective recruitment rules, through the mandated agency and there is no need to route these vacancies through the Department of Personnel and Training. As per the mandate given to the Commission in the Government Resolution, the Staff Selection Commission conducts open competitive examinations for direct recruitment to specified categories of posts as well as Limited Departmental Competitive Examinations (LDCE) for filling up

departmental vacancies in accordance with the requisition furnished to it by the respective cadre authorities. The question of preparing any comprehensive plan to fill the existing vacancies of all categories of posts through the Staff Selection Commission accordingly does not arise.

[English]

Initiative on Interplanetary exploration

4326. SHRI SHER SINGH GHUBAYA: Will the PRIME MINISTER be pleased to state:

- (a) the latest initiatives taken by ISRO on inter-planetary exploration; and
- (b) the details of the steps taken/being taken by the Government at international level to check the militarization of outer space?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) Studies are underway on interplanetary mission to Mars, Venus etc., and possible cooperation with other space faring countries.

(b) India continues to participate In various international meetings including United Nations Committee meetings to evolve guidelines to check militarization of outer space.

Claim of Bangladesh on Indian Land

4327. SHRI JOSEPH TOPPO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Bangladesh has claimed 30,000 acres of Indian land which have surfaced on the border as a result of river movement in Assam;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) No. The Government has not received any claim from the Government of Bangladesh over 30,000 acres of Indian land, which is alleged to have surfaced on the border as a result of river movement in Assam.

(b) and (c) Does not arise.

Measures for sustainable development of ground water

4328. SHRI ANANDRAO ADSUL:

SHRI ADHALRAO PATIL SHIVAJI:
SHRI MANSUKH BHAI D. VASAVA:
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether various international institutions including World Bank and Second Administrative Commission have shown their concern and suggested measures for sustainable development of ground water in the country;
- (b) if so, the details thereof; and
- (c) the effective steps taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) to (c) The Central Ground Water Board (CGWB) have examined different reports on ground water situation in the country and after taking into account their own studies, they have stated that in some areas of the country trends of over-exploitation of ground water resources have been observed. The steps taken by the Government to ensure sustainable development of ground water in the country include:-

- Implementation of demonstrative artificial recharge projects by CGWB in the country.
- Implementation of scheme on "Artificial Recharge to ground water through Dug wells" for augmenting the ground water resources in 7 States namely, Andhra Pradesh, Maharashtra, Karnataka, Rajasthan, Tamil Nadu, Gujarat & Madhya Pradesh.

- Implementation of scheme for Repair, Renovation and Restoration of water bodies. The objectives of the scheme cover augmentation of ground water recharge.
- Implementation of Farmers Participatory Action Research Programme aimed at creating awareness about water conservation practices.
- Circulation of 'Model Bill' to enable States/Union Territories to enact suitable legislation for regulation and control of ground water development.
- Setting up of Central Ground Water Authority (CGWA) for the purpose of regulation of ground water management and development in the country.
- Organization of mass awareness programmes on Water Management, Rain Water Harvesting and Artificial Recharge of Ground Water.
- States have been advised for making rainwater harvesting mandatory. In pursuance thereof, 18 States and 4 UTs have made provision for construction of rain water harvesting structures mandatory under their building bye-laws.
- Circulation of a Master Plan for artificial recharge of ground water to the States/UTs.
- Institution of Bhoomijal Samvardhan Puraskars & National Water Award to encourage adoption of innovative practices of ground water augmentation and artificial recharge through people's participation.

Shrinking of Deltas

4329. SHRI ASADUDDIN OWAISI: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the deltas in the world are shrinking and many of these are in India;
- (b) if so, whether Brahmani in Orissa Godavari, Mahanadi and Krishna in Andhra Pradesh are at greater risk;
- (c) if so, the details thereof;

- (d) whether the Government have studied the impact of these shrinking deltas;
- (e) the details thereof; and
- (f) the remedial steps taken or being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) No Madam. There is no definite trend available.

(b) to (f) Dose not arise in view of reply to part (a).

Uniform standard of education in universities

4330. SHRI N.S.V. CHITTHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has conducted any study to assess the standard of education in the country;
- (b) if so, the outcome thereof;
- (c) whether the Government has formulated any policy to ensure uniform standard of education in all the universities of the country; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) NCERT has conducted two rounds of the National Achievement Surveys at the end of Classes III, V and VI/VIII since 2002. As a result of the various inputs provided to the Government and Government Aided schools, the studies reveal that the mean achievement of children in different subjects and various classes from Cycle-I(2002-2004) to Cycle-II (2006-2008) enhanced by 2 to 10%.

(c) and (d) UGC has notified a regulation fixing minimum standards and procedures for awards of M.Phil/ Ph.D. degree in Universities.

[Translation]

Narmada Pollution

4331. SHRIMATI MEENA SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether mining of sand from the banks and the bed of the Narmada by contractors is disturbing the ecology of the river and polluting its water;

(b) if so, the details thereof;

(c) whether the Government proposes to formulate any plan to assess the harmful effects of sand-mining on the river and to restore its previous glory;

(d) if so, the details thereof; and

(e) the time by which such a plan is likely to be formulated?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (e) According to the Madhya Pradesh Pollution Control Board, the quality of water of river Narmada is generally found within acceptable limits. Mining of sand is regulated by the State Governments concerned. At present, this Ministry has no proposal to formulate; any plan to assess the effect of sand mining on the river Narmada.

[English]

Illegal Slaughter Houses

4332. SHRI MANOHAR TIRKEY:

SHRI PRADEEP MAJHI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether illegal slaughter houses are polluting water of various important rivers and drinking water in various parts of the country including West Bengal;

(b) if so, whether the Government has conducted any study in this regard;

(c) if so, the details in this regard;

(d) whether NHRC has also issued any orders in this regard;

(e) if so, the details thereof; and

(f) the remedial measures taken by the Union Government to check such activities of the slaughter houses in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (f) As reported by the CPCB, the Ministry of Agriculture have conducted a survey to identify the registered and unregistered slaughter houses in the country, including West Bengal. The local municipal and administrative agencies are to take action for stopping all unauthorised activities including slaughtering of animals.

The measures taken by the Central Government to check pollution of rivers in various parts of the country, including West Bengal, from slaughter houses include notification of effluent standards under the Environment (Protection) Act, 1986. The State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) are empowered to grant consent to slaughter houses for discharge of effluent/emission as per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Central Pollution Control Board has published "Solid waste management in slaughter house" to guide State Pollution Control Boards/Pollution Control Committees and slaughter houses for taking pollution control measures. Training and awareness programmes are organized for concerned officials of the State Governments and slaughter houses.

The National Human Rights Commission (NHRC) had made recommendations to the U.P. State Government on closure of the illegal abattoir in Meerut. Subsequently, on submission of the action plan by the U.P. State Government, to control air and water pollution, the NHRC further recommended, as an interim measure, setting up of a temporary abattoir with ETP and the animal remains be disposed of by a private rendering plant. The NHRC directed the Municipal Commissioner and District Magistrate, Meerut to ensure demolition of the unauthorised furnaces.

[Translation]

Compensatory Afforestation

4333. SHRIMATI YASHODHARA RAJE SCINDIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the area in hectares where compensatory afforestation has been undertaken by the Government in the country during each of the last three years, State-wise;

1	2	3	4	5	6	7	8	9	10	11	12
10.	Delhi	0	0	13.5	0	20.57	0	0	0	34.07	0
11.	Goa	39.78	0	14.17	0	72.86	0	0	0	126.81	0
12.	Gujarat	442.02	0	1122.33	0	677.993	0	837.72	0	3080.063	0
13.	Haryana	150.73	0	102.47	0	148.18	0	28.56	0	429.94	0
14.	Himachal Pradesh	706.92	14.71	686.11	0	763.23	0	0	0	2156.26	14.71
15.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0
16.	Uttarakhand	66.92	0	444.51	0	511.27	0	0	0	1022.7	0
17.	Karnataka	573.42	0	298.78	0	269.56	0	68.67	56.50	1210.43	56.50
18.	Kerala	82.12	0	95.4	0	4.09	0	0	0	181.61	0
19.	Lakshadweep	0	0	0	0	0	0	0	0	0	0
20.	Madhya Pradesh	335.88	0	957.53	0	684.41	0	99.74	0	2077.56	0
21.	Maharashtra	596.66	0	317.81	0	228.17	0	9.87	0	1152.51	0
22.	Manipur	0	0	0	0	0	0	0	0	0	0
23.	Meghalaya	0	0	0	0	2.4	0	8.54	0	10.94	0
24.	Mizoram	0	0	0	0	0	0	0	0	0	0
25.	Nagaland	0	0	0	0	0	0	0	0	0	0
26.	Orissa	643.55	0	270.38	0	32.092	0	20.57	0	966.592	0
27.	Pondicherry	0	0	0	0	0	0	0	0	0	0
28.	Punjab	766.77	0	382.56	0	418.56	0	87.65	0	1655.54	0
29.	Rajasthan	1344.72	0	2168.07	0	36.6	0	0	0	3549.39	0
30.	Sikkim	307.8	0	381.08	0	34.41	0	109	0	832.29	0
31.	Tamil Nadu	8.34	0	26.29	0	11.6	0	2.36	0	48.59	0
32.	Tripura	47.29	0	32.32	0	14.5	0	0	0	94.11	0
33.	Uttar Pradesh	158.67	0	2.9	0	4.511	0	0	0	166.081	0
34.	Uttarakhand	702.58	0	223.54	0	177.92	0	129.52	0	1233.56	0
35.	West Bengal	167.63	0	32	0	39.19	0	0	0	238.82	0
	Total	9642	14.71	9008	0	4670	0	1423	56.50	24744	71.21

**Receding Ground Water due to
Deep Exploration**

4334. SHRI VITTHALBHAI HANSRAJBHAI

RADADIYA:

SHRI MANSUKH BHAI D. VASAVA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the ground water level is fast receding in Northern Gujarat due to exploration done by ONGC for oil and gas;

(b) if so, the detail thereof; and

(c) the remedial measures taken/proposed to be taken by the Government to maintain the ground water level in this region?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) A study conducted by Central Ground Water Board (CGWB) to examine as to whether water levels in Mehsana and neighbouring region in Gujarat have depleted due to excavation for oil and gas by Oil and Natural Gas Corporation (ONGC) has indicated that decline in ground water levels is not linked to excavation for oil and gas.

(c) The measures being taken by the Government to maintain ground water level in the country including Gujarat are:

- Implementation of demonstrative artificial recharge projects by CGWB in the country.
- Implementation of scheme on "Artificial Recharge to ground water through Dug wells" for augmenting the ground water resources in 7 States namely, Andhra Pradesh, Maharashtra, Karnataka, Rajasthan, Tamil Nadu, Gujarat & Madhya Pradesh.
- Implementation of scheme for Repair, Renovation and Restoration of water bodies. The objectives of the scheme cover augmentation of ground water recharge.
- Circulation of 'Model Bill' to enable States/Union Territories to enact suitable legislation for regulation and control of ground water development.

- Setting up Central Ground Water Authority (CGWA) for the purpose of regulation of ground water management and development in the country.
- Organization of mass awareness programmes on Water Management, Rain Water Harvesting and Artificial Recharge of Ground Water.
- States have been advised for making rainwater harvesting mandatory. In pursuance thereof, 18 States and 4 UTs including Gujarat have made rain water harvesting mandatory under building bye-laws.

In addition to the above, Government of Gujarat has also undertaken schemes and other measures for maintaining ground water level in the State which include implementation of Sardar Patel Sahabhagi Jal Sanchay Yojana, Sujalam Sufalam Yojana, Lift Irrigation schemes for diverting excess surface water of canals to dry barren lands and constructing recharge tubewells, check dams etc.

**Commemorating Birth
Centenary of Dr. Lohia**

4335. DR. RAGHUVANSH PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) the details of preparation to commemorate Birth Centenary of Dr. Ram Manohar Lohia in 2010;

(b) whether several Members of Parliament have given a written memorandum to the Government in this regard;

(c) if so, whether the Government has initiated preparations for the celebration of Birth Centenary of Dr. Lohia;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (e) Yes, Madam. A written memorandum signed by several Members of Parliament has been received by the Government. Government is seized of the matter.

Outsourcing of Coal Mining

4336. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited (CIL) and its subsidiaries particularly Bharat Coking Coal Limited (BCCL) have been outsourced their mining operations during the last three years and the current year;

(b) if so, the details of these agencies company-wise, year-wise;

(c) amount spent on each outsourcing agency by CIL and its subsidiaries during the last three years and the current year, company-wise, year-wise;

(d) whether such scheme is profitable for coal companies and its subsidiaries; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) to (e) Information is being collected and will be laid on the Table of the House.

[English]

Arsenic presence in water and soil

4337. SHRI M. SREENIVASULU REDDY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the presence of arsenic in water and soil has been reported from various parts of the country;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) As per information received from Central Ground Water Board (CGWB), the arsenic contamination in ground water has been reported at some locations in the States of West Bengal, Bihar, Uttar Pradesh and Chhattisgarh. The details are enclosed as Statement.

(c) The following steps have been taken by the government to address the arsenic contamination in ground water:-

(i) The CGWB has conducted field surveys and ground water explorations to delineate arsenic free deeper aquifers in the affected States.

(ii) Pilot studies have been undertaken by CGWB for artificial recharge of arsenic contaminated aquifers.

(iii) State governments have initiated several mitigation measures to provide arsenic free potable water to the people living in the affected areas.

Statement

State-wise details of Arsenic contamination in ground water

Sl.No.	State	Districts affected by Arsenic contamination in ground water
1	2	3
1	Bihar	1. Begusarai 2. Bhagalpur 3. Bhojpur 4. Buxar 5. Darbhanga 6. Katihar 7. Khagaria 8. Munger 9. Patna 10. Samastipur 11. Saran 12. Vaishali 13. Kishanganj 14. Purnea 15. Lakhisarai

1	2	3
2	Chhattisgarh	01. Rajnandgaon
3	Uttar Pradesh	1. Bahraich 2. Ballia 3. Bareilly 4. Chandauli 5. Ghazipur 6. Gorakhpur 7. Lakhimpur Kheri 8. Balrampur 9. Basti 10. Bijnor 11. Gonda 12. Meerut 13. Mirzapur 14. Moradabad 15. Rae Bareli 16. Sant Kabeer Nagar 17. Sant Ravidas Nagar 18. Shahjahanpur 19. Siddharthnagar 20. Kheri 21. Sitapur 22. Barabanki 23. Pilibhit 24. Faizabad 25. Unnao 26. Ambedkar Nagar 27. Bagpat 28. Budaun
4	West Bengal	1. Bardhaman 2. Howrah 3. Hooghly

1	2	3
		4. Malda 5. Murshidabad 6. Nadia 7. North 24 Parganas 8. South 24 Parganas

Global Warming

4338. SHRI RAMSINH RATHWA:

DR. RAM SHANKAR:

SHRI K.C. SINGH 'BABA':

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the global warming is having an adverse impact on daily life of human beings;

(b) if so, the details thereof;

(c) whether the Government has conducted any study in this regard;

(d) if so, the outcome thereof;

(e) the number of deaths reported during the last three years in the country due to direct impact of global warming, State-wise; and

(f) the funds allocated to combat global warming in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Fourth Assessment Report of the Inter Governmental Panel on Climate Change published in the year 2007 indicates increased risk of more intense, more frequent and longer lasting heat waves, summer dryness and greater risk of drought and floods. Further the Report has also projected adverse impacts of climate change on agriculture, food production and increase of the incidence of Vector Borne Diseases which are likely to cause adverse impacts on daily life of human beings.

(c) and (d) The Expert Committee on Impact of Climate Change set up by the Ministry of Environment &

Forests in June 2007 assessed the impact of anthropogenic climate change on six areas including health. The Report indicates that climate variability and vector-borne diseases like Malaria are closely associated.

(e) There is no data available for India regarding the number of deaths due to direct impact of global warming.

(f) Large population of India depends on climate-sensitive sectors like agriculture and forestry for livelihoods. India is already spending almost 2.5 percent of the Gross Domestic Product (GDP) for programmes relating to adaptation to climate variability, in the areas of agriculture, water resources, health and sanitation, forests and coastal zone infrastructure.

[Translation]

Violation of Environmental Norms

4339. SHRI SUDARSHAN BHAGAT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to take action, with regard to the Centre for Science and Environment (CSE) report, against the enamel paint brands violating the environmental norms on lead content;

(b) if so, the details thereof;

(c) whether the Government has a regular impact assessment policy to ensure adherence to environmental norms; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) Government has notified general emission standards under the Environment (Protection) Act, 1986 for certain categories of industries including paint manufacturing industries under which concentration of lead in emissions is permitted upto 10mg/nm³. Further, Government has also notified eco-labeling criteria, under the Eco-mark scheme, for various categories of paints, according to which paints shall not contain mercury or mercury compounds or be tinted with pigments of lead, cadmium, chromium-VI and their oxides.

Pollution in ground water by fertilizers

4340. SHRIMATI SUSHMA SWARAJ:

DR. VINAY KUMAR PANDEY:

SHRI G.M. SIDDESHWARA:

SHRI ANJAN KUMAR M. YADAV:

SHRI YASHBANT LAGURI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether according to 'State of Environment Report - India 2009' fertilizers used for agriculture are polluting ground water to a large extent;

(b) if so, the details thereof;

(c) whether the Government is formulating any scheme to check the ground water from being polluted by fertilizers and other hazardous substances; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) According to 'State of Environment Report-India 2009' the rapid increase in agro-chemical use in the past five decades, has contributed significantly to the pollution of both surface and groundwater resources. As per information received from Central Ground Water Board, high concentration of nitrate in ground water has been observed at some locations (enclosed as Statement). Excessive use of fertilizers has been stated to be one of the major causes of high nitrate concentration in the ground water.

(c) and (d) Ministry of Agriculture has schemes aimed at checking the ground water pollution by fertilizers and other hazardous substances. Under "National Project on Management on Soil Health & Fertility (NPMSF), there is a provision for setting up of soil testing laboratories to promote balanced use of fertilizers. The Ministry also supports "Integrated Pest Management" under the Scheme 'Strengthening and Modernization of Pest Management Approach in India' for control of pest with judicious use of pesticides.

Statement*Status of Nitrate Pollution in Ground Water*

S.No.	States	Number of affected districts
1.	Andhra Pradesh	23
2.	Bihar	8
3.	Chhattisgarh	12
4.	Delhi	7
5.	Goa	1
6.	Gujarat	22
7.	Haryana	19
8.	Himachal Pradesh	1
9.	Jammu & Kashmir	2
10.	Jharkhand	11
11.	Karnataka	23
12.	Kerala	11
13.	Madhya Pradesh	46
14.	Maharashtra	29
15.	Orissa	28
16.	Punjab	17
17.	Rajasthan	34
18.	Tamil Nadu	27
19.	Uttar Pradesh	43
20.	Uttarakhand	3
21.	West Bengal	2

[English]

Loss of Kendriya Bhandar due to theft

4341. SHRI PURNMASI RAM: Will the PRIME MINISTER be pleased to state:

(a) the details of loss suffered by Kendriya Bhandar as a result of theft during the last three years and the current year;

(b) whether any security audit of the stores were conducted;

(c) if so, the details thereof; and

(d) the measures taken to improve the security and safety of its outlets and quantum of money incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) A statement indicating the details of loss suffered by Kendriya Bhandar as a result of theft during the last three years and the current year is enclosed.

(b) No, Madam.

(c) Does not arise.

(d) The retail stores of Kendriya Bhandar are insured for loss on account of theft etc. The prescribed procedure is followed to recover the loss from the insurance company including lodging of FIR with police. Sturdy and heavy duty Godrej Safes weighing 185 kg each are being installed in the Kendriya Bhandar stores in a phased manner. So far an amount of Rs. 1,78,344/- has been incurred to install such Safes in eight stores. Other safety measures like closing of ventilators with brick work, provision of additional iron gate, fixing of iron grills on the windows have been carried out at some of the retail stores e.g. Vasant Vihar, Andrews Ganj, Minto Road etc. immediately after the theft incident or theft attempt.

Statement*Loss in Kendriya Bhandar due to theft.*

Financial year	No. of branches	Amount involved (Rs.)
1	2	3
2006-07	5	242142
2007-08	4	115368

1	2	3
2008-09	10	372112
2009-10 (current year)	4	283051

**Theft and Smuggling of sculptures
and antique**

4342. SHRI NISHIKANT DUBEY: Will the PRIME MINISTER be pleased to state:

(a) the number of theft cases of sculptures reported from each State/Union Territory during each of the last three years, State-wise;

(b) whether the smuggling of rare sculptures to

other countries have also been reported during the last three years;

(c) if so, the details thereof, State-wise; and

(d) the number of staff/officers involved in above cases and the action initiated against them?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) Nine cases of theft of sculptures have been reported from the centrally protected monuments/sites in the country during last three years. Details as enclosed Statement.

(b) No, Madam.

(c) and (d) Does not arise.

Statement

Sl. No.	State	Name of Monument/ Sites & District	Description of object	Date of theft	Action taken	Status
1	2	3		4	5	6
2007						
1.	Himachal Pradesh	A Miniature stone Siva Temple (Jagat Sukh) Distt. Kullu	Four loose sculptures	7.12.2007 and 9.12.2007	F.I.R. lodged	Not Recovered
2.	Madhya Pradesh	Tapsimath Bilhari Distt. Katni	1. Buddha sitting in bhumisparsh mudra. 2. Buddha sculpture sitting in dhyamudra on a lotus. 3. Female deity Tara in sitting position	20-21/1/07	F.I.R. lodged	Not Recovered Not Recovered Not Recovered
3.	Madhya Pradesh	Dudhai monument, Distt. Lalitpur.	Stone sculpture of a male figure (Varah)	5.2.2007	F.I.R. lodged	Not Recovered
4.	Madhya Pradesh	Sidheshwar Temple, Nemawar Distt. Devan (M.P.)	A documented sculpture.	30.11.2007 & 1.12.2007	F.I.R. lodged	Not Recovered
5.	Tamil Nadu	Siva Temple Ammankurichi Distt. Pudukottai	Ganesha stone sculpture	10.11.2007	F.I.R. lodged	Not Recovered

1	2	3	4	5	6	
2008						
1.	Himachal Pradesh	Ancient Siva Temple, Fatehgarh, Distt. Baramulla	A piece of sculpture (Gadhadara Figurine)	12.4.2008 & 13.4.2008	F.I.R. lodged	Not Recovered
2.	Madhya Pradesh	Sculpture of Shiva, Khajuraho, Distt. Chhattarpur	One undocumented sculpture	13.07.2008	F.I.R. lodged	Not Recovered
2009						
1.	Rajasthan	Ruins of Temples (Gargach Temple) Atru. District Baran	Theft of one sculpture from Ruins of Temples Atru. District Baran In the night of 22 & 23.04.2009		F.I.R lodged	Not recovered
2.	Rajasthan	Ruins of Temples (Gargach Temple) Atru. District Baran	Theft of one stone sculpture of standing couple In the night of 18 & 19th Sep., 2009		F.I.R lodged	Not recovered.

[Translation]

Per Capita Income

4343. SHRI JAI PRAKASH AGARWAL: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the State-wise details of per capita income during the last three years and the current year; and

(b) the reasons for differences in the per capita income of various States alongwith measures taken for raising per capita income of those States which have per capita income less than national average?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) A Statement containing

state-wise per capita income (measured in terms of per capita net state domestic product) for the years 2005-06, 2006-07, 2007-08 and 2008-09 is enclosed.

(b) The differences in the per capita income of various states are due to differences in initial infrastructure endowments, differences in development policies pursued, differences in the programme implementation levels and levels of community participation in development programmes. The Government has been taking several measures to improve per capita income of the states through the policy instruments like Plan and Non-Plan transfer of resources from the centre to the States favouring less developed States, establishment of public sector units, tax incentives for setting up of private industries in backward regions etc. A number of programmes have been initiated to reduce the income disparity among states. These include Backward Regions Grant Fund (BRGF), Hill Area Development Program / Western Ghats Development Programme, Border Area Development Programme etc.

Statement

Per Capita net state domestic product at current prices As on 12-11-2009

(Rupees)

Sl.No.	State\UT	2005-2006	2006-2007	2007-2008	2008-09
(1)	(2)	(3)	(4)	(5)	(6)
1.	Andhra Pradesh	26662	30439	35864	39597
2.	Arunachal Pradesh	22335	25639	27398	NA

(1)	(2)	(3)	(4)	(5)	(6)
3.	Assam	18378	19857	21464	23308
4.	Bihar	7864	9817	11135	12643
5.	Jharkhand	16267	18474	19928	21465
6.	Goa	78612	87501	105582	NA
7.	Gujarat	34264	39459	45773	NA
8.	Haryana	41997	50488	58531	67891
9.	Himachal Pradesh.	33954	36781	40134	NA
10.	Jammu & Kashmir	20799	22426	24214	NA
11.	Karnataka	28787	31713	36266	40998
12.	Kerala	32450	36907	41814	NA
13.	Madhya Pradesh	15466	16875	18051	NA
14.	Chattisgarh	19501	21822	25360	29621
15.	Maharashtra	36048	41144	47051	NA
16.	Manipur	17772	18630	19780	21062
17.	Meghalaya	22852	24766	26636	NA
18.	Mizoram	24029	25682	27501	29576
19.	Nagaland	21083	NA	NA	NA
20.	Orissa	17707	20805	23403	26507
21.	Punjab	36277	39860	44923	50558
22.	Rajasthan	18008	21203	23933	27257
23.	Sikkim	26628	29819	33349	37553
24.	Tamil Nadu	31663	37190	40757	45058
25.	Tripura	25700	27816	28806	NA
26.	Uttar Pradesh	13315	14663	16060	18214
27.	Uttarakhand	24928	29373	32884	36520
28.	West Bengal	24533	28073	31722	NA

(1)	(2)	(3)	(4)	(5)	(6)
29.	Andaman & Nicobar Islands	36984	42561	NA	NA
30.	Chandigarh	88456	100146	110728	119240
31.	Delhi	60951	70238	78690	NA
32.	Pondicherry	52408	71719	78302	84625
All-India Per Capita Net National Product (NNP)					
		26003	29524	33283	37490

NA-Not available

Source: For Sl. No. 1-32 - Directorate of Economics & Statistics of respective State Governments, and for All India (NNP) - Central Statistical Organisation.

[English]

**Inter-state transfer of personnel of
All India Services**

4344. SHRI S. SEMMALAI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government proposes to introduce a system of inter-State transfer of personnel belonging to All India Services in view of promoting better Governance and harmonious Centre-State relations;

(b) if so, the details thereof;—

(c) whether the Government proposes for compulsorily deputing of officers belonging to All India Services and working in Central Secretariat to other State for better understanding of the problems; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) No, Madam.

(b) Question does not arise.

(c) No, Madam.

(d) Question does not arise.

Doctors in U.K.

4345. SHRI UDAY SINGH: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the Government of UK has recently decided to curb the entry of doctors and other professionals from outside Europe;

(b) if so, the details thereof;

(c) whether such a decision of the UK Government will have an adverse impact on thousands of Indians;

(d) if so, the facts thereof;

(e) whether the Government proposes to take up the matter with the UK Government and to protect the interests of Indian Doctors/Engineers in UK; and

(f) if so, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) to (d) The UK has amended their immigration laws and has launched a Point-Based System (PBS) in 2008 to streamline the entry of non EU workers into UK. Under the new PBS, there will be a five-tier framework, through which non-EU nationals could

come to gain entry into UK for work, study or training on fulfilment of prescribed conditions. The five tiers have different conditions, privileges and entry clearance checks. Tier-1 of PBS for highly skilled workers has replaced the erstwhile Highly Skilled Migrant Programme (HSMP), and has been implemented by UK for India from 1st April 2008. Indian professionals who wish to come to UK for work may do so under Tier 1 (highly skilled Individuals like doctors and engineers) without any specific job offer but the individual should get the minimum points needed to become eligible for entry under this Tier. Tier 2 for skilled workers has been implemented for India from November 27, 2008 and is meant for skilled professionals. Indian professionals can come to UK under Tier 2 through two separate routes - those outside the shortage occupation list may be directly recruited by the UK companies under Points Based System on fulfilling certain conditions, and those within the shortage occupation list can come to UK if they have a specific job offer. The revision of the shortage occupation list drawn up by the UK government is in progress. The last revision made in October 2009, dropped certain categories while adding several other disciplines to the shortage occupation list.

(e) and (f) The issue has been taken up with the Government of UK in bilateral meetings, urging them to ensure that the new system does not pose hurdles for Indian professionals to enter or stay in the UK.

[Translation]

Himalayan Environment

4346. DR. SANJAY JAISWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government proposes to formulate any policy to save the environment of the Himalayan region;

(b) if so, whether consultations have been held with the States in the Himalayan region in this regard;

(c) if so, the outcome thereof;

(d) whether the neighbouring countries adjoining the Himalayas have also been consulted for the purpose; and

(e) If so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) Government has placed Mountains, including the Himalaya, on its priority agenda for environmental conservation. The National Environment Policy (NEP 2006), among others, have recognized specific environmental issues pertaining to Mountain Ecosystems of the country and elaborated upon the elements of Action Plan to be taken up. NEP envisages a few specific measures for conserving the mountain ecosystem. Under recently released National Action Plan on Climate Change, the Government of India has envisaged 'Sustaining the Himalayan Ecosystems' as one of the 8 National Missions. The mission is aimed at evolving management measures for sustaining and safeguarding the Himalayan eco-system.

(b) and (c) To realize the best outcome of these initiatives, consultations are held with Himalayan States through G.B.Pant Institute of Himalayan Environment and Development (GBPIHED), an autonomous institute of the Ministry, with headquarters at Almora, Uttarakhand, and its four regional units located across Indian Himalayan Region (IHR) in Srinagar (Garwal, Uttarakhand), Itanagar (Arunachal Pradesh), Gangtok (Sikkim) and Kullu (Himachal Pradesh). Recently, Government of India participated in the Himalayan Chief Ministers' conclave held at Shimla on 29-30 October, 2009, wherein, it was resolved to jointly face the challenges of climate change and sustainable development in the region.

(d) and (e) India is a member of International Centre for Integrated Mountain Development (ICIMOD), an independent nonpolitical intergovernmental organization of eight regional member countries of the Himalayan region. The Memorandum of Understanding (MoU) between GBPIHED and ICIMOD, signed on 25th September, 2008 enables Government of India, through ICIMOD for synergizing resources for improving sustainable livelihoods in the Himalaya. This regional cooperation attempts to use science and technology for providing integrated and innovative solutions for achieving ecologically and economically sound mountain environment in the region.

Foreign Companies in Coal Mining

4347. SHRI R.K. SINGH PATEL: Will the Minister of COAL be pleased to state :

- (a) the foreign companies engaged in coal mining in the country with their locations;
- (b) whether such companies have collaboration with Coal India Limited (CIL); and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) At present no foreign companies have been granted coal mining concessions in the country.

(c) Does not arise in views of reply to part (a) above.

[English]

Death of Yaks

4348. SHRIMATI MANEKA GANDHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Yaks are being brought from high altitudes to tourist destinations like Kufri unmindful of the fact that the Yaks die within a year due to unsuitable climatic conditions;
- (b) if so, the details thereof;
- (c) whether there is a proposal to plan a ban on them in tourist areas that fall beneath 10,000-18,000 feet the altitude that is the Yak's natural habitat;
- (d) if so, the details thereof; and
- (e) the steps Government is taking to protect these rare and endangered animal?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) As per the information received from the State Government, only domesticated Yaks are at

Kufri for tourism and no wild Yaks are brought to Kufri for tourism.

(c) and (d) There is no such proposal.

(e) Wild Yaks (*Bos Grunniens*) are placed in Schedule-I of the Wildlife (Protection) Act, 1972 and therefore, providing them the highest degree of protection.

Unique Identification Number

4349. SHRI NEERAJ SHEKHAR: Will the PRIME MINISTER be pleased to state:

- (a) whether Unique Identification Number (UIN) would be made mandatory for all citizens, gradually replacing other identification cards;
- (b) if so, the details thereof;
- (c) whether confidentiality of personal details of individuals will be at risk after issuing UIN;
- (d) if so, whether the Government needs to bring a privacy policy to safeguard the same;
- (e) if so, the details thereof; and
- (f) the method by which the UIN project will maintain a balance between privacy of individuals and requirement of security agencies to combat terrorism?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) As of now, there is no proposal to make Unique Identification (UID) number for residents mandatory or replace the existing identification cards.

(b) Does not arise

(c) to (f) The Unique Identification Authority of India (UIDAI) will not share resident data unless required by law. A legal framework is being envisaged to safeguard the privacy of the resident's data and also take care of the security requirements of the country.

French festival at the backdrop of Taj Mahal

4350. PROF. RAMSHANKAR: Will the PRIME MINISTER be pleased to state:

(a) whether a proposal is under consideration for holding French Festival against the backdrop of Taj Mahal at Agra near Mehtab Bagh monument;

(b) if so, the details thereof and the status of the proposal;

(c) whether any studies have been conducted by the National Environment Engineering Institute (NEERI) for holding such festival;

(d) if so, the details thereof and the recommendations made in this regard; and

(e) the time by which all the requisite conditions put forward would be cleared to enable the festival organised?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) and (b) Yes, Madam. The French Embassy has proposed to hold 'French Festival in India' next year and its inaugural ceremony at Agra in the backdrop of Taj Mahal near Mehtab Bagh.

(c) and (d) Yes, Madam. At the behest of Archaeological Survey of India, National Environment Engineering Research Institute (NEERI) has conducted Environment Impact Assessment (EIA) study. The recommendations made by NEERI pertain to management of environment issues that may arise if the event is organized. Important ones are: venue should not be used for cooking of food, only electrical heating of food may be permitted, flow of the river should be maintained to prevent foul smell, precautions should be taken to prevent dust becoming airborne, use of diesel and noise making devices should be controlled, grid power should be ensured to prevent use of DG sets (though these may be kept for emergency back up), low pressure sodium vapour lamps should be used for illumination along with electronic insect repellants, drinking water and sanitary facilities be provided for guests, no effluent discharge be allowed into the river etc.

(e) The clearance of the proposal requires prior approval of the Supreme Court of India and as such no time limit can be specified.

[Translation]

Reservation for SC/ST/OBC Students in Educational and Professional Institutions

4351. SHRI BHAUSAHEB RAJARAM WAKCHAURE:

SHRI S. PAKKIRAPPA:

SHRI DARA SINGH CHAUHAN:

SHRIMATI J. SHANTHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has taken or proposes to take any steps to ensure reservation strictly for students belonging to scheduled Caste/Scheduled Tribe (SC/ ST) and Other Backward Classes (OBC) for admission in educational and professional institutions such as schools, colleges, universities, vocational institutes and engineering colleges;

(b) if so, details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Admission in Central Educational Institutions (CEIs) in higher education are made in terms of provisions of Central Educational Institutions (Reservation in Admission) Act, 2006 and in accordance with the directions of the Supreme Court in the matter of Writ Petition (Civil) No 265 of 2006 and a batch of related Writ Petitions and also in the matter of IA No 3 of 2008 in Writ Petition (Civil) No 35 of 2007.

Government have issued directions vide OM No. I-I/ 2008-(III)U.I(A) dated 17th October, 2008 to all Central Educational Institutions (CEIs) to ensure strict compliance with the Apex Court's directions. There is no reservation presently for students belonging to the Scheduled Castes (SC), Scheduled Tribes (ST) and Other Backward Classes (OBC) in private educational institutions. For institutions in higher education funded by State Governments, the provisions of the legislation, if any of the concerned State Legislature would be applicable.

There is no provision for reservation for students from SC, ST and OBC categories in schools and vocational educational institutions.

[English]

Number of SC/ST officers

4352. SHRI DARA SINGH CHAUHAN: Will the PRIME MINISTER be pleased to state:

(a) the total number of posts of Secretary, Additional Secretary, Joint Secretary and Director in Government of India;

(b) the number of Scheduled Caste/Tribe Officers presently working on the above posts and their percentage;

(c) whether the percentage of SC/ST officers on these posts is as per their percentage in their respective cadres;

(d) if not, the reasons therefor; and

(e) the steps Government propose to take to promote SC/ST officers as per their percentage in their cadres and the time by which the proposal is likely to come in letter and spirit?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The number of officers presently working as Secretary, Additional Secretary, Joint Secretary and Director, in the Government of India and the number of SC/ST officers on these posts and their percentage, as on 11.12.2009, as per the information available, is given below:

	Secy	Addl.Secy	Joint Secy	Dir
1	2	3	4	5
Total No. of officers	88	66	249	471

	1	2	3	4	5
No. of SCs	00	01	13	31	
%age of SCs	0.00	1.52	5.04	6.20	
No. of STs	04	01	09	09	
%age of STs	4.55	1.52	3.49	1.80	

(c) and (d) Officers, on the above posts, are appointed on deputation basis from various cadres. Therefore, the percentage of SC/ST officers on these posts need not be same as in their respective cadres.

(e) The posts of Secretary, Additional Secretary and Joint Secretary in the Ministries/Departments are not promotion posts, with the exception of posts in the Ministry of External Affairs etc. where the posts of these designations are cadre posts. Under the Central Staffing Scheme, the posts of Secretary, Additional Secretary and Joint Secretary in other Ministries/Departments are mostly filled by appointment of officers, borrowed from various cadres including the State cadres, who are empanelled to hold such posts and who give their option for deputation under the Central Staffing Scheme. Also, the posts of Director (excluding the posts which are in the cadre of Central Secretariat Service) are filled under Central Staffing Scheme by borrowing officers from various cadres who opt for the Central Staffing Scheme. There is no provision of reservation for SCs/STs in these posts. However at the time of empanelment, every effort is made to empanel officers belonging to SC/ST, if necessary by adopting liberal benchmarks as compared to officers from General Category.

Assessment of Social Sector Programme

4353. SHRIMATI SUPRIYA SULE: Will the PRIME MINISTER be pleased to state:

(a) whether Planning Commission in its mid-term appraisal of Eleventh Five Year Plan is making impact assessment of social sector programmes;

(b) if so, the details thereof;

(c) whether Planning Commission has linked mid-term appraisal of various programmes especially social sector schemes to three tier Programme Evaluation Organisation (PEO);

(d) if so, the details thereof;

(e) whether the Government has desired the PEO to monitor leakage of funds and pilferage of foodgrains; and

(f) if so, the final decision taken in this regard alongwith the decision taken about the PEO to be made responsible to assess social sector programmes progress?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) and (b) Planning Commission has initiated Mid-Term Appraisal of the Eleventh Five Year Plan which would provide an assessment of the major programmes including Social Sector programmes. The Mid Term Appraisal is currently underway.

(c) and (e) No, Madam.

(d) and (f) Does not arise.

[Translation]

Criteria for Allocation of Funds for Higher Education

4354. SHRI RAM SUNDAR DAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to rationalise the criteria for the allocation of funds for higher education;

(b) if so, the details thereof;

(c) whether the Government proposes to take the co-operation of private sector to give a fillip to higher education; and

(d) if so, the details of the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Eleventh Plan approved by the National Development Council (NDC) has arrived at allocation of funds for higher education on rational criteria of access to overcome regional imbalances. The Plan document is available on the website of the Planning Commission i.e. planningcommission.gov.in.

(c) and (d) The Government is aware that given the magnitude of requirement of funds for increasing enrolment and enhancing quality of institutions of higher learning, private not for profit investment will have to be encouraged. A Round Table on Higher Education has been constituted to deliberate inter alia on the measures required for boosting private sector investment in higher education.

[English]

Sanskrit Week

4355. SHRI SHIVRAJ BHAIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has been celebrating 'Sanskrit Week' during each of the last three years;

(b) if so, the salient features of 'Sanskrit Week'; and

(c) the amount spent by the Government on the above occasions during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Rashtriya Sanskrit Sansthan (RSKS), Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeeth and Rashtriya Sanskrit Vidyapeetha, which are Deemed Universities, have been celebrating "Sanskrit Week' every year in the month of August. The last day of 'Sanskrit Week", coinciding with Shravana Purnima (Raksha Bandhan Diwas) is observed as the "Sanskrit Diwas'. These Universities have been organizing programmes to highlight the importance of Sanskrit language and its heritage, conducting literary and cultural competitions for students in essay writing, debate, antyakshari, music, dance, drama etc., and the winners

are awarded prizes at the end of the competitions. Different Universities spend different amounts for the purpose of celebration of the "Sanskrit Week".

Polytechnic Institutions

4356. SHRI K.P. DHANAPALAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of polytechnic colleges in the country at present State-wise;

(b) whether the Government has set up more polytechnic colleges in the country during the last three years and the current year;

(c) if so, the details thereof, State-wise;

(d) whether the Government has received any proposals from the State Governments including Chhattisgarh for setting up of Polytechnic colleges in the States;

(e) if so, the details thereof; and

(f) the time by which it is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The state-wise details of polytechnics colleges in the country for the academic year 2009-2010 is enclosed as Statement-I.

(b) and (c) Yes, Madam. Government has provided financial assistance to the State Governments/Union Territories for setting up of new polytechnics in 225 districts under the Scheme of "Sub-mission on Polytechnics in Coordinated Action for Skill Development" during XI Plan. The State-wise details of the number of polytechnics are given in the enclosed Statement-II.

(d) to (f) Proposals for setting up of the polytechnic colleges have been received from the State Governments including 11 proposals from Chhattisgarh. Proposals for all the 11 districts of Chhattisgarh have been considered and the Government has released financial grant during 2008-09 and 2009-10.

Statement-I

State-wise distribution of AICTE approved Diploma Level Institutions for the Academic Year 2009-2010

Region	State	Number of Institutes	
1	2	3	
Central	Madhya Pradesh	55	
	Chhattisgarh	25	
	Gujarat	80	
Eastern	Mizoram	5	
	Sikkim	2	
	Orissa	93	
	West Bengal	78	
	Tripura	2	
	Meghalaya	3	
	Arunachal Pradesh	3	
	Andaman & Nicobar	3	
Northern	Assam	16	
	Manipur	2	
	Nagaland	3	
	Jharkhand	23	
	Bihar	16	
	Uttar Pradesh	114	
	Uttananchal	48	
	North-West	Chandigarh	3
		Haryana	95
		Jammu & Kashmir	19
New Delhi		17	
Punjab		88	
Rajasthan	79		
Himachal Pradesh	25		

1	2	3
Southern	Andhra Pradesh	163
	Pondicherry	5
	Tamil Nadu	371
South-West	Karnataka	324
	Kerala	69
Western	Maharashtra	538
	Goa	11
	Daman & Diu, Dadra, Nagar Haveli	2
	Total	2380

Statement-II

S.No.	Districts/States	No. of Districts
1	2	3
1	Madhya Pradesh	14
2	Chhattisgarh	11
3	Gujarat	5
4	Mizoram	4
5	Sikkim	2
6	Orissa	22
7	West Bengal	11
8	Tripura	3
9	Meghalaya	4
10	Arunachal Pradesh	7
11	Lakshadweep	1
12	Manipur	2
13	Nagaland	2
14	Jharkhand	17
15	Bihar	16
16	Uttar Pradesh	41
17	Uttananchal	1

1	2	3
18	Punjab	7
19	Haryana	7
20	Jammu & Kashmir	18
21	Rajasthan	15
22	Himachal Pradesh	5
23	Andhra Pradesh	1
24	Tamil Nadu	7
25	Maharashtra	2
Total		225

Quality of information under RTI

4357. SHRI R. DHYUVANARAYANA: Will the PRIME MINISTER be pleased to state:

(a) the funds allocated and spent for effective implementation of RTI Act during 2009-10;

(b) the percentage of women and men across the country who are aware of the RTI Act, separately;

(c) whether a large percentage of citizens are dissatisfied with the quality of information provided;

(d) if so, the details thereof; and

(e) the remedial steps being taken to improve the mechanism of furnishing information to the applicant under RTI?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) A Budget Estimate of Rs. 14.16 crore has been made under the Centrally Sponsored Plan Scheme on "Strengthening, Capacity Building and Awareness Generation for effective implementation of the RTI" for the year 2009-10. Scheme is being implemented,

inter alia, through State Information Commissions, State Administrative Training Institutes and Central Government Agencies. Till 11.12.2009, a sum of about Rs. 3.63 crore has been spent. Financial proposals for utilizing additional funds are under examination/approval.

(b) An independent study on the basis of sample survey has pointed out that 12% of the women and 26% of men were aware of RTI Act.

(c) and (d) The study has pointed out that more than 75% of the citizens were dissatisfied with the quality of information provided to them.

(e) The Government is imparting training to public information officers, first appellate authorities and other stakeholders. It has issued several memoranda clarifying various provisions of the Act and has published five guides on the Right to Information Act.

[Translation]

Flood-Cushion on Dams/Reservoirs

4358. SHRI JAGDANAND SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether large reservoirs have been constructed/are proposed to be constructed in the upper reaches of the Ganges in Uttarakhand;

(b) if so, the details thereof;

(c) whether flood-cushion has been provided for flood management in the constructed or under construction reservoirs;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) and (b) Two reservoirs namely Ramganga on river Ramganga and Tehri on river Bhagirathi have been completed in the upper reaches of Ganges in Uttarakhand. Tehri Dam is 260.5 m high Earth and Rockfill dam with live storage capacity of 2615 Million Cubic Metre (MCM). Ramganga

main dam is 127.50 m high with a capacity of 2448 MCM at highest reservoir level.

(c) and (d) The purpose of the above reservoirs is not indicated as flood control.

(e) The projects are designed by the respective state governments/project authorities as per their requirements.

[English]

Public opinion on linking of rivers

4359. SHRI GAJANAN D. BABAR:

SHRIMATI SUSHILA SAROJ:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has mobilized/proposes to mobilize public opinion in regard to interlinking of rivers;

(b) if so, the details thereof alongwith the methodologies adopted/proposed to be adopted for the same; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): (a) to (c) The Parliamentary Standing Committee on Water Resources (14th Lok Sabha) in its 11th Report on Inter linking of Rivers (ILR) has mentioned that "the Committee invited Memoranda from individuals/Experts/NGOs etc. some of whom were also invited to depose before the Committee and give their views/opinions. After hearing, the views/opinions of the experts on the subject, the Committee have come to the conclusion that a majority of them are in favour of ILR programme."

Further, the Ministry of Water Resources has constituted a committee of environmentalists, social scientists and other experts on Interlinking of Rivers on 28.12.2004 under the Chairmanship of Secretary (WR) with a view to make the process of proceeding on ILR consultative. The committee comprises of members from

concerned Government departments, eminent environmentalists, social scientists and NGOs. The committee renders its advice to the Government from time to time on its terms of reference. The committee has held 7 meetings so far. National Water Development Agency takes appropriate action on the suggestions made by the committee.

Public-Private Partnership Projects

4360. SHRIMATI SUSHILA SAROJ:

SHRI GAJANAN D. BABAR:

Will the PRIME MINISTER be pleased to state:

(a) the manner in which the quality and capacity of infrastructure is monitored;

(b) whether the Government is considering to formulate an independent and transparent policy for public-private partnership projects for improving quality and capacity of infrastructure;

(c) if so, the details in this regard; and

(d) the measures taken by the Government to improve the quality and capacity of infrastructure in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) An Inter-Ministerial Group under the chairmanship of Secretary, Planning Commission was constituted to deliberate and make recommendations for creating an institutional mechanism for performance monitoring of Public Private Partnership (PPP) projects. The recommendation of the group was approved by the Empowered Sub-Committee of the Committee on Infrastructure. The guidelines have since been issued by the Planning Commission.

(b) and (c) Yes, Madam. Government of India have issued guidelines for formulation, appraisal and approval of the Public Private Partnership (PPP) projects in the Central Sector. The guidelines mandate the procedure for appraisal and approval of Central Sector PPP projects. During, appraisal/approval of projects, it ascertains that the PPP projects are bid/procured in a transparent and fair

manner, which helps in increasing private participation and competition.

(d) A Cabinet Committee on Infrastructure has been constituted on July 6, 2009. The objective of the Committee is to consider and take decisions in respect of all infrastructure related proposals costing more than Rs.150 crores; to consider and decide measures namely, fiscal, financial, institutional and legal required to enhance investment in the infrastructure sector, including grant of requisite approvals to facilitate private sector investment in specific projects, to lay down annual parameters and targets for performance for all infrastructure sectors; and to review the progress of all infrastructure projects. PPP Appraisal Committee has been constituted for streamlining and simplifying the appraisal and approval process for PPP projects. Viability Gap Funding scheme has been notified to enhance the financial viability of infrastructure projects. India Infrastructure Finance Company Ltd. has been set up for providing long term loans for financing infrastructure projects.

[Translation]

Irregularities in Lucknow Passport Office

4361. SHRI SANJAY SINGH CHAUHAN:

SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the cases of irregularities in issuing the passports by the Regional Passport Office, Lucknow have come to light;

(b) if so, the details thereof;

(c) whether some passports have been issued to Pakistani citizens by the said office during the last five years;

(d) if so, the details thereof and the reasons therefor;

(e) whether any enquiry has been conducted in this regard;

(f) if so, the outcome thereof and the action taken against the culprits;

(g) whether such rackets of making fake passport through illegal means are operating in other cities of the country as well; and

(h) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (DR. SHASHI THAROOR): (a) No.

(b) Not applicable.

(c) and (d) A passport was issued to one Syed Amir Ali in 2005 by the Passport Office Lucknow on receipt of a clear police verification report. Recently it was reported that he is actually a Pakistani citizen.

(e) and (f) Investigation is being carried out by the Police.

(g) and (h) A case of Sri Lankan nationals obtaining passports from Passport Office Chennai/Trichy has come to the notice and the matter is under investigation by the police.

[English]

Vote in favour of IAEA

4362. SHRI GURUDAS DASGUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India had voted in favour of the IAEA resolution against building a uranium enrichment plant by Iran; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. M. KRISHNA): (a) Yes. India voted in favour of the resolution of the International Atomic Energy Agency (IAEA) on Iran's nuclear issue.

(b) The resolution was adopted by 25 votes in favour, 3 against, 6 abstentions and 1 absent. India's position was laid out in the Explanation of Vote, enclosed as Statement.

Statement

Explanation of Vote

The Indian delegation has taken careful note of the report of the DG on *Implementation of the NPT Safeguards Agreement and Relevant Provisions of Security Council Resolutions in the Islamic Republic of Iran*. In his Report the DG has noted that while the Agency has continued to verify the non-diversion of declared nuclear material in Iran, there has however, been no movement on remaining issues of concern which need to be clarified for the Agency to verify the exclusively peaceful nature of Iran's nuclear programme.

The DG concluded that 'Iran's failure to notify the Agency of the existence of this facility until September 2009, rather than as soon as the decision to construct it or to authorize construction was taken, was inconsistent with its obligations under the Subsidiary Arrangements to its Safeguards Agreement and that Iran's late declaration of the new facility reduces confidence in the absence of other nuclear facilities under construction in Iran which have not been declared to the Agency.'

India has consistently supported the right of all states to the peaceful uses of nuclear energy consistent with the respective obligations that they have undertaken. In Iran's case which is a signatory to the NPT, it has all the rights and obligations that go with its membership of the NPT pertaining to the use of nuclear energy for peaceful purposes. We also underline the importance of the full and effective implementation of all safeguards obligations under taken by member states of the IAEA.

Our support for the resolution is based on the key points contained in the Report of the DG. During previous Board meetings we had underlined the critical importance of continued cooperation and dialogue between the Agency and Iran. The Agency's safeguards system is the bedrock of the international community's confidence that peaceful uses of nuclear energy and non-proliferation objectives can be pursued in a balanced manner. The integrity of this system should be preserved.

India has considered the role of the DG has having a vital bearing on the consideration of all issues by the Board of Governors. The conclusions he has drawn in his report are therefore difficult to ignore.

In recent months we were encouraged by the new pathways of engagement that had opened up with Iran, including the recent meetings in Geneva and Vienna which gave rise to hopes of constructive and productive results. As such we do not believe that the adoption of this resolution should divert the parties away from dialogue. This resolution cannot be the basis of a renewed punitive approach or new sanctions. In fact, the coming weeks should be used by all concerned to expand the diplomatic space to satisfactorily address all outstanding issues. India firmly supports keeping the door open for dialogue and avoidance of confrontation.

Pending cases under CAT

4363. SHRI JAYANT CHAUDHARY: Will the PRIME MINISTER be pleased to state:

(a) the number of cases filed in the Central Administrative Tribunal (CAT) during the last two years and the current year;

(b) the number of cases settled during the above period;

(c) the details of the cases pending; and

(d) the steps taken to clear the pending cases?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) During 2007, 2008 and 2009 (upto 30 September, 2009) 17725, 18287 and 18,075 cases were filed respectively.

(b) During 2007, 2008 and 2009 (upto 30 September, 2009) 18674, 20352 and 17,415 cases were disposed of.

(c) As on 30.09.2009, there were 22372 pending cases in various benches of the Central Administrative Tribunal.

Principal Bench	3299
Allahabad	2949
Bangalore	559
Calcutta	2794
Cuttack	1015
Hyderabad	874
Jodhpur	605
Madras	1105
Ernakulam	794
Ahmedabad	568
Lucknow	1099
Bombay	1807
Chandigarh	1214
Guwahati	306
Jabalpur	686
Jaipur	874
Patna	1824

(d) The following steps have been taken to clear the pending cases:

(i) Monthly Pendency report is called for from all the benches of the Central Administrative Tribunal and the rate of disposal is personally monitored by the Chairman, Central Administrative Tribunal.

(ii) Targets are set up by the Chairman for the Benches.

(iii) During the All India Conference 2009, the Benches were advised to give priority to disposal of old cases pending since 2004 to 2007.

*[Translation]***Failure of online CAT**

4364. SHRI DINESH CHANDRA YADAV:
 PROF. RANJAN PRASAD YADAV:
 SHRIMATI SHRUTI CHOUDHRY:
 SHRI SANJAY SINGH CHAUHAN:
 SHRI MILIND DEORA:
 SHRI SURESH KUMAR SHETKAR:
 SHRI PARTAP SINGH BAJWA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the first online Common Admission Test (CAT) for the Indian Institutes of Management (IIMs) conducted in November, 2009 was not successful due to server breakdown;

(b) if so, the details thereof;

(c) whether the Union Government has sought any report in regard to the technical failure during the online CAT entrance examination;

(d) if so, the details thereof; and

(e) the steps being taken to put a foolproof mechanism in place for the CAT aspirants in future?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The computerized CAT 2009 involved deploying 361 servers all across the country simultaneously for 11 days amounting to a total of 3971 server-days. Of the total server-days, only 192 server-days were down in the testing period. Thus, only about 4.8 percent of the total server-days were down. Candidates who were affected due to the server problems were rescheduled to test on other days.

(c) and (d) The Ministry asked Convener CAT Center, IIM, Ahmedabad to keep the Ministry informed by furnishing daily updates on the CAT 2009.

(e) IIMs have put in place a process to identify the causes for disruptions noticed and reported during the

entire testing period and these are being addressed to ensure smooth testing for the currently held CAT and for the future tests.

*[English]***Manufacture of Nuke Forgings**

4365. SHRI GUTHA SUKHENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether Nuclear Power Corporation of India Limited (NPCIL) recently announced formation of a Joint Venture with Larsen and Toubro for manufacturing of nuke forgings?

(b) if so, the details thereof; and

(c) the total investment involved in this venture?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) Consequent to the 'in principle' approval accorded by the Government, Nuclear Power Corporation of India Limited (NPCIL) has announced formation of a Joint Venture with M/s. Larsen & Toubro Limited for establishment of an Integrated Facility for production of special steels and manufacture of forgings. This facility will manufacture forgings suitable for nuclear and thermal power plants, petrochemical and strategic sectors of defence & space. The Joint Venture will be a Private Limited Company as a subsidiary of Larsen & Toubro Ltd. The estimated total investment in the project is Rs. 1725 crore.

Protection of Ramsar sites

4366. SHRI K.C.VENUGOPAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of projects implemented for the protection of Ramsar sites in our country and funds

allocated for them during the last three years and the current year, State-wise;

(b) whether the Government has assessed the impact of global warming on these sites;

(c) if so, the details thereof; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) A statement is laid on the Table of the House.

(b) to (d) Though there are reports that global warming has impact on wetlands due to receding of glaciers, however, there are no corroborative evidences and assessment of such impacts on these sites.

Statement

(Rs. in lakhs)

No.	State/Union Territory	Name of Ramsar Site	2006-07	2007-08	2008-09	2009-10	Total
1	2	3	4	5	6	7	8
1	Andhra Pradesh	1. Kolleru	35.85	-	47.25	126.26	209.36
2.	Assam	2. Deepar Beel	82.08	50.34	-	-	132.42
3.	Himachal Pradesh	Pongdam	39.40	40.00	1.50	-	80.90
		Renuka	16.30	-	7.70	-	24.00
		Chandratal	4.51	-	4.95	-	9.46
4.	Jammu & Kashmir	Wullar	33.00	33.78	-	-	66.78
		Tso Morari	-	-	42.44	-	42.44
		Hokersar	31.00	-	-	-	31.00
		Mansar & Surinsar	-	-	47.17	-	47.17
5.	Kerala	10. Ashtamudi	10.00	-	-	-	10.00
		11. Sasthamkotta	16.23	-	-	-	16.23
		12. Vembanad kol	Management Action Plan yet to be received.				
6.	Madhya Pradesh	13. Bhoj	-	-	-	-	-
7.	Manipur	14. Loktak	-	30.00	-	-	30.00
8.	Orissa	Chilika	54.95	90.00	-	70.44	215.39
		Bhitarkanika	13.50	25.60	25.76	-	64.86
9.	Punjab	Harike	48.79	89.27	-	30.85	168.91
		Kanjli	-	14.00	16.20	-	30.20
		Ropar	56.35	-	37.58	19.93	113.86
10.	Rajasthan	Sambhar	61.45	101.91	13.44	91.87	268.67
		Keoladeo NP	44.73	26.35	28.00	69.04	168.12

1	2	3	4	5	6	7	8	
11.	Tamil Nadu	22.	Point Calimere	23.25	71.95	34.70	34.34	164.24
12.	Tripura	23.	Rudra Sagar	-	-	24.70	-	24.70
13.	Uttar Pradesh	24.	Uppar Ganga	Management Action Plan yet to be received.				
14.	West Bengal	25.	East Kolkatta wetland	-	27.00	30.00	-	57.00
Total		25 sites		571.39	600.20	361.39	442.73	1975.71

**World Economic Forum Global
Competitiveness Index**

4367. SHRI VILAS MUTTEMWAR: Will the PRIME MINISTER be pleased to state:

(a) whether as per the World Economic Forum Global Competitiveness Index 2009-10, India ranks 49th out of 133 countries; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Madam.

(b) The World Economic Forum and matters related to it are not the concern of the Government of India.

**Establishment of an Off Campus
Centre of AMU**

4368. SHRI KODIKKUNNIL SURESH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the State Government of Kerala has requested the Union Government for establishment of an Off Campus Centre of Aligarh Muslim University in the State;

(b) if so, the details thereof;

(c) whether the Union Government has, in principle, approved the proposal;

(d) if so, the details thereof with location; and

(e) the time by which Off Campus Centre of Aligarh Muslim University is likely to be established in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) According to the information furnished by the Aligarh Muslim University (AMU), Government of Kerala has requested the University on 21.11.2007 to take urgent steps to start the Centre of the AMU in Kerala.

(c) and (d) Following a resolution by the authorities of the University, namely, University Court, the Executive Council and the Academic Council to establish a Centre of the University at Malappuram, the Central Government has accorded 'in principle' approval to the proposal and a budgeted provision of Rs. 25 crores has been made in the financial year 2009-10. The Govt. of Kerala has identified 392 acres of land at Perinthalmanna in Malappuram District.

(e) Since the establishment of the Centre at Malappuram is contingent upon handing over of the land to the University authorities by the State Government and development of physical, academic and administrative infrastructures, no definite time-frame can be indicated.

Centre for Radio Ecology

4369. SHRI S.S. RAMASUBBU: Will the PRIME MINISTER be pleased to state:

(a) whether the Government proposes to set up Centre for Radio Ecology;

(b) if so, the details thereof; alongwith its aims and objectives; and

(c) the time by which the said Centre is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Madam.

(b) The Radio-ecology centre is being established at Gurū Jambheshwar University of Science & Technology (GJUST) at Hissar, Haryana with the following aims and objectives.

- to carry out the basic research work in the areas of radioecology in relation with non-human species.
- to enrich the knowledge base at GJUST, a radio-ecological study will be launched.
- the proposed studies will be the first of its kind in the country and would consolidate the mandate of the Department of Atomic Energy (DAE) towards minimizing the harmful effects of ionizing radiations, both natural and man made, on the environment and population at large.

(c) The centre is expected to start functioning in 2010.

H1-B Visa

4370. SHRI PONNAM PRABHAKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the tightened policy in granting H1-B work visas is likely to reduce the flow of India's investment in the US;

(b) if so, the details thereof; and

(c) the reaction of the Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) to (c) While investment decisions by Indian companies in the US are based on a wide range of factors

which are variable in nature, any tightening of policy on H1-B work visas does affect the movement of Indian professionals. Recently, the US Government has put restrictions on US Companies who have received support from the Government under the Troubled Assets Relief Programme (TARP) in hiring H1-B visa workers. It has been Government of India's constant endeavour to sensitize the US authorities about the fact that India is the largest contributor of highly skilled workers to the US economy and any protectionist policy hurts the interests of US companies the most.

Industry Participation in Vocational Skills and Training

4371. SHRI VARUN GANDHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the steps taken by the Government to ensure industry participation in imparting vocational skills and training;

(b) whether the Government proposes to implement the Planning Commission's recommendations of 150 per cent income tax deduction to apprentice stipends by companies;

(c) if so, the reaction thereto and the action taken by the Government in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Ministry of Labour & Employment has been implementing a scheme of "Upgradation of 1396 Government ITIs through Public Private Partnership" since 2007-08 to ensure industry participation for imparting vocational training.

(b) to (d) No, Madam. At present, there is no provision under Income Tax Act, 1961 to allow income-tax deduction for apprentices' stipends paid by companies, under the Apprentices Act, 1961.

Admission under Sports Quota

4372. SHRI RUDRAMADHAB RAY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the norms/criteria for admission in various colleges of Delhi University including Delhi School of Economics under sports category;

(b) whether these norms/criteria are applicable to all courses/programmes including MA (Economics) run by the Delhi University;

(c) if so, whether the quota under sports category for the academic session 2009-10 has been filled up in all the courses/programmes;

(d) if not, the reasons therefor;

(e) whether the university also maintain any waiting list for admission under this quota;

(f) if so, the details thereof; and

(g) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) According to the information furnished by the University of Delhi, 5% of seats in each of the courses, except the courses offered under the Faculty of Medical Sciences, Faculty of Technology and Faculty of Management Studies, are offered for admission on the basis of proficiency in sports. The procedure laid down by the University for admission to post-graduate courses in the University, including in MA. (Economics) under Delhi School of Economics, provide, inter-alia, that all students should sit in the Entrance Test, wherever applicable. Under the 'Sports Quota', students are required to subject themselves to a trial to be conducted by the Delhi University Sports Council and the marks awarded by the Council are added to the marks obtained by the candidates in the Entrance Test. There is a combined ranking for the General as well as Sports Category candidates and admission is granted on inter-se-merit.

(c) to (g) No, Madam. In case of admission to M.A. (Economics), no candidate could qualify for admission by securing 40% marks even after inclusion of the marks awarded by the Sports Council which is the minimum 'cut-

off for admission in to course. Waiting list is maintained only in those cases where eligible candidates are available after filling up all the seats available under the 'Sports Quota'.

Seats In Higher Education for Diaspora Children

4373. SHRI NARANBHAI KACHHADIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has earmarked certain percentage of seats in higher education for Diaspora children in the country including State of Gujarat;

(b) if so, the details thereof for the last three years, year-wise, discipline-wise and institution-wise;

(c) whether this scheme covers only Government owned and aided institutions;

(d) if so, the details of Diaspora students enrolled during the last three years, institutions-wise;

(e) the nodal agency, which allocates such seats to individual institutions;

(f) whether the fees chargeable from such students differ from normal fees; and

(g) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (g) According to the information furnished by University Grants Commission (UGC), the commission has issued directions to the Universities for creation of 15% supernumerary seats for foreign students in subject courses of all the university departments, whether technical/professional or otherwise, provided that adequate infrastructure facilities are made available in the Department concerned. Out of this 15% quota fixed for foreign students, 5% seats shall be earmarked for the children of Indian Workers in the Gulf and South East Asia.

The Regulation issued by All India Council for Technical Education (AICTE) on 21st January, 2004, provides, inter-alia, that fifteen percent seats in all the institutions/University Departments, approved by AICTE, offering technical courses leading to Diploma, Degree and Post-Graduate Degree in Engineering & Technology, Architecture & Town Planning, Pharmacy, Applied Arts, MBA & MCA, Hotel Management & Catering Technology, shall be allowed on supernumerary basis from amongst Foreign Nationals/Persons of Indian Origin (PIOs)/Children of Indian Workers in the Gulf Countries, over and above the approved intake, provided that 1/3rd of the 15% shall be reserved across different disciplines in the educational institution, for the Children of Indian workers in the Gulf Countries. However, any vacant seats out of 1/3rd category shall be reverted to the quota of 1/3rd meant for PIO/ Foreign Nationals.

**Loss of Foodgrains under
Mid Day Meal Scheme**

4374. SHRIMATI J. SHANTHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has conducted any survey to assess the quantity and value of foodgrains lost in transit, pilferage, eaten by rodents, etc. in the mid day meal scheme;

(b) if so, the outcome thereof;

(c) whether as a result of this wastage, the children in school suffer from mal-nutrition; and

(d) the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) Does not arise.

(c) and (d) No case has come to the notice of the Government where, as a result of foodgrains lost in transit, children in school suffered from mal-nutrition.

[Translation]

Violation of Environmental Laws

4375. SHRI DEORAJ SINGH PATEL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether cement manufacturing units including J.P. cement have been violating environmental laws;

(b) if so, the details of the cases of violations reported so far, State-wise; and

(c) the action taken by the Government against the companies/units violating pollution control norms?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) As informed by the Central Pollution Control Board (CPCB), there are 128 cement plants in the country out of which, six have been reported to be non-compliant with the prescribed standards. These are (i) ACC Limited, Jamul Cement Works, Durg, Chattisgarh, (ii) Cement Corporation of India Ltd, Bokajan, Assam, (iii) Bagalkot Cement & Industries Ltd, Bagalkot, Karnataka, (iv) Travencore Cements Ltd, Kottayam, Kerala, (v) Orient Cement, Devapur, Adilabad, Andhra Pradesh (vi) ACC Ltd, Keymore Cement Works, Keymore, Madhya Pradesh. While the cement plant at no. (i) has been issued directions under Section 5 of the Environment (Protection) Act 1986, the other five have been served with directions under Section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

There are two cement plants owned by M/s. Jay Pee at Rewa in Madhya Pradesh under the names of M/s. Jay Pee Bela cement and M/s. Jay Pee Rewa cement plant. M/s. Jay Pee Bela cement plant was found to be marginally exceeding the emission standards for which Madhya Pradesh State Pollution Control Board was asked to take corrective action.

[English]

Suitable Accommodation for IIITDFM

4376. SHRI S. SEMMALAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Indian Institute of Information Technology, Design and Manufacturing (IIITDFM) temporarily functioning in IIT-Chennai has been able to find suitable site to accommodate the institute on a permanent footing;

- (b) if so, the details thereof;
- (c) whether the Government of Tamil Nadu has taken any efforts to provide land to the institute;
- (d) if so, the details thereof;
- (e) whether there is any difference of approach between Government of Tamil Nadu and the Central Government over the mode of alienating the required land for setting up the institute; and
- (f) if so, the steps taken by the Government to resolve this issue?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (f) The Government of Tamil Nadu had allocated in 2008 101.75 acres of land at Kancheepuram District, on lease basis, to set up Indian Institute of Information Technology, Design and Manufacturing (IIITDM), Kancheepuram. The Institute has already taken the land in possession and commenced construction work of compound wall. However, in a recent development, the Government of Tamil Nadu has cancelled allotment of 101.75 acres of land on lease basis and allotted 25 acres of land, free of cost. The Central Government has requested the Government of Tamil Nadu that 101.75 acres of land already allotted to IIITDM, Kancheepuram may be continued, free of cost so that the Institute can be set up at the earliest.

[Translation]

Sariska Tiger Reserve

4377. SHRI BHARAT RAM MEGHWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Indian Wildlife Institute has completed the assessment of core regions of tiger reserves including the Sariska Tiger Reserve;
- (b) if so, the details and the outcome thereof; and
- (c) the details of the villages/families to be relocated for the purpose and compensation paid/likely to be paid to the relocated villagers?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Wildlife Institute of India, jointly with the National Tiger Conservation Authority, has carried out the All India Tiger Estimation using the refined methodology, which, inter alia, encompasses the core areas of tiger reserves, including Sariska. As per the findings of this assessment/estimation in 2008, the total country-level population of tiger is 1411 (mid value); the lower and upper limits being 1165 and 1657 respectively. The State-wise tiger population and area of tiger occupied landscapes are indicated as Statement-I.

(c) Based on the proposals received from States, central assistance under the ongoing Centrally Sponsored Scheme of Project Tiger has been provided to States for relocation of villages from the core / critical tiger habitat of tiger reserves. The details for the plan period are enclosed as Statement-II. The guidelines of the ongoing Centrally Sponsored Scheme of Project Tiger have been revised which, inter alia, include enhanced village relocation/rehabilitation package of Rs. 10 lakhs/family.

Statement-I

Forest occupancy and population estimates of tiger as per the refined methodology

State	Tiger km ²	Tiger Numbers		
		No.	Lower limit	Upper limit
1	2	3	4	5
Shivalik-Gangetic Plain Landscape Complex				
Uttarakhand	1901	178	161	195
Uttar Pradesh	2766	109	91	127
Bihar	510	10	7	13
Shivalik-Gangetic	5177	297	259	335

1	2	3	4	5
Central Indian Landscape Complex and Eastern Ghats Landscape Complex				
Andhra Pradesh	14126	95	84	107
Chattisgarh	3609	26	23	28
Madhya Pradesh	15614	300	236	364
Maharashtra	4273	103	76	131
Orissa	9144	45	37	53
Rajasthan	356	32	30	35
Jharkhand**	1488	Not Assessed		
Central Indian	48610	601	486	718
Western Ghats Landscape Complex				
Karnataka	18715	290	241	339
Kerala	6168	46	39	53
Tamil Nadu	9211	76	56	95
Western Ghats	34094	412	336	487
North East Hills and Brahmaputra Flood Plains				
Assam**	1164	70	60	80
Arunachal Pradesh*	1685	14	12	18
Mizoram*	785	6	4	8
Northern West Bengal*	596	10	8	12
North East Hills, and Brahmaputra	4230	100	84	118
Sunderbans	1586		Not Assessed	
Total Tiger Population		1411	1165	1657

* Population estimates are based on possible density of tiger occupied landscape in the area, not assessed by double sampling.

** Data was not amenable to population estimation of tiger. However, available information about the landscape indicates low densities of tiger in the area ranging from 0.5 to 1.5 per 100 km².

Statement-II

Details of funds provided to States for village relocation/ settlement of rights during the current Plan period

(Rs. in lakhs)

Sl. No.	Name of Tiger Reserve	Released (2007-08)	Released (2008-09)	Released (2009-10)
1.	Sariska (Rajasthan)	50.00	1912.00	-
2.	Ranthambhore (Rajasthan)	50.00	500.00	10400.00
3.	Bandhavgarh (MP)	277.3668	-	-
4.	Satpura (MP)	76.00	1024.49	-
5.	Panna (MP)	1577.53	300.00	-
6.	Similipal (Orissa)	-	350.00	-
7.	Achanakmar (Chhattisgarh)	-	-	1000.00
8.	Nagarahole/Bandipur (Karnataka)	980.19	-	-
9.	Corbett (Uttarakhand)	10.00	-	-
Total		3021.087	4086.49	20400.00

*[English]***Sino-US Joint Statement**

4378. SHRI D.B. CHANDRE GOWDA:

SHRIMATI BOTCHA JHANSI LAKSHMI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Sino-US joint statement made a controversial reference to India and its relations with Pakistan;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the measures taken by the Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) to (c) The US-China Joint Statement issued on 17 November 2009 during the visit of President Obama to China states that "the two sides welcomed all efforts

conducive to peace, stability and development in South Asia. They support the efforts of Afghanistan and Pakistan to fight terrorism, maintain domestic stability and achieve sustainable economic and social development, and support the improvement and growth of relations between India and Pakistan."

With regard to the Joint Statement, Government of India issued a statement on November 18, 2009 that: "Government of India is committed to resolving all outstanding issues with Pakistan through a peaceful bilateral dialogue in accordance with the Shimla Agreement. A third country role cannot be envisaged nor is it necessary. We also believe that a meaningful dialogue with Pakistan can take place only in an environment free from terror or the threat of terror."

During the recent State visit of Prime Minister to Washington, the US Administration assured the Government of India that they believe there is no role for any third country in the bilateral dialogue between India and Pakistan.

**Public-Private Partnership in
education sector**

4379. SHRI GANESHRAO NAGORAO

DUDHGAONKAR:

SHRI DEEPENDER SINGH HOODA:

SHRI RAMSINH RATHWA:

SHRI HANSRAJ G. AHIR:

SHRI P.P. CHAUHAN:

SHRI R. DHROVANARAYANA:

SHRI NARANBHAI KACHHADIA:

SHRI GURUDAS DASGUPTA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a panel constituted by Planning Commission has proposed for setting up of 2500 schools under the 'Public-Private Partnership' model;

(b) if so, the details thereof including the number of students likely to be enrolled;

(c) whether the Government proposes to provide financial assistance to the enrolled students, as well as grant for infrastructure for the purpose; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Madam. The Planning Commission has not constituted any such panel.

(b) to (d) Do not arise.

**Share of Centre and State under
Sarva Shiksha Abhiyan**

4380. DR. KIRIT PREMJBHAI SOLANKI:

SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has substantially reduced the central share of grant under the Sarva Shiksha Abhiyan Programme;

(b) if so, whether the Union Government is aware that the States have to incur huge expenditure on salary

of primary teachers, construction of schools/class rooms etc.; and

(c) if so, whether the Union Government is considering to review its decision and to reintroduce the earlier (Tenth Plan) pattern of 75:25 funding between Centre and States?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Framework for Implementation of Sarva Shiksha Abhiyan (SSA) programme had provided a funding pattern of 50:50 during the 11th Plan period. However, taking into account the demand of State Governments, the Central Government had reconsidered the matter and notified the following revised funding pattern between Central Government and States for the 11th Plan:

(i) 65:35 - during 2007-08 & 2008-09

(ii) 60:40-during 2009-10

(iii) 55:45-during 2010-2011

(iv) 50:50 - during 2011-12 and thereafter

In respect of the North Eastern (NE) States, the sharing pattern is in the 90:10 ratio after taking into account the Central share sourced from the 10% earmarked funds for the NE States in the SSA's Central Budget. Under SSA States incur expenditure on all components including teacher salary and civil works as per the approved sharing pattern. There is no proposal to revise the sharing pattern of SSA.

Document Processing Fee

4381. SHRI M.I. SHANAVAS: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether it is a fact that the Indian missions in Riyadh and Jeddah are charging an additional fee of Saudi Riyal 8 for processing of documents; and

(b) if so, the purpose for which this levy is being collected?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Yes, Madam.

(b) The additional charge of Saudi Riyals 8 (equivalent of Indian Rupees 100/-) has been levied on all Consular services except death registration cases by the Embassy of India, Riyadh and Consulate General of India, Jeddah for raising funds for the Indian Community Welfare Fund (ICWF) which has been setup in the Mission to provide on-site welfare for the Overseas Indian Citizens who are in distress, in accordance with the ICWF scheme approved by the Cabinet.

[Translation]

Appointment of Shiksha Mitras

4382. SHRI RAMKISHUN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a large number of 'Shiksha Mitra' has been appointed under the 'Education for All' scheme to make the country fully literate;
- (b) if so, the details thereof;
- (c) whether the Government propose to give same pay to the Shiksha Mitras as drawn by the teachers appointed by the Union and State Governments on the basis of equal pay of equal work;
- (d) if so, the time by which it is likely to be implemented; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) The Centrally Sponsored Scheme of Sarva Shiksha Abhiyan (SSA) supports State Governments in funding teacher salaries only as per approved norms of two teachers for every new primary school, three teachers for every new upper primary school, and additional teachers to improve teacher-pupil ratios to 1:40.

The terms and conditions of recruitment of school teachers are set by the respective State Governments. 12.82 lakh teachers have been sanctioned under the SSA scheme so far.

Government of India does not have any scheme for appointment of 'Shiksha Mitras'.

[English]

Education to Girls

4383. SHRIMATI J. HELEN DAVIDSON: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has promoted any methodology so as to ensure that girl child is necessarily and equally given access to school education;
- (b) if so, the details thereof; and
- (c) if not, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Sarva Shiksha Abhiyan (SSA), a centrally sponsored scheme of Government of India has the goal of Universal Elementary Education in the country, and aims to provide useful and relevant elementary education for all children in the 6-14 age group with special focus on reaching out to the girl child. To bridge gender gaps in enrolment, retention and learning, the Government implements the Kasturba Gandhi Balika Vidyalaya (KGBV) scheme and National Programme for Education of Girls at Elementary Level (NPEGEL) under Sarva Shiksha Abhiyan (SSA). Under KGBV, residential schools are set up at upper primary level in educationally backward blocks for girls belonging predominantly to SC, ST, OBC and minority communities while under the NPEGEL, education at elementary level is provided to reach the 'hardest to reach' girls, especially those not in schools. Funds are also provided to the States under Sarva Shiksha Abhiyan for need-based interventions for promotion of girls' education including awareness campaigns. Similarly, at the secondary level, the centrally sponsored scheme 'Rashtriya Madhyamik Shiksha Abhiyan' envisages special focus on girls' enrolment and retention through various measures including appointment of women teachers and provision of toilet block for girls in schools. The Girls' Hostel scheme is meant to create residential facilities for girls at the secondary stage in educationally backward blocks. Under the scheme 'Incentive to Girls for Secondary Education', a financial incentive is provided to all SC/ST girls joining class IX in government and government-aided schools.

Arms Trade Treaty

4384. DR. THOKCHOM MEINYA:

SHRI NEERAJ SHEKHAR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the United Nations Programme of Action on Small Arms and Light Weapons (2001) and United Nations Resolution on Arms Trade Treaty is binding on India;

(b) if so, the measures so far taken to tackle unregulated small arms proliferation and illicit arms trade across India; and

(c) the outcome of the measures taken so far?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) No. The United Nations Programme of Action (UN PoA) on Small arms and Light Weapons (SALW) is the outcome document of an international conference held in 2001. This is a political declaration and is not legally binding on India. Nonetheless as a responsible state and in view of the priority it accords to effectively dealing with illicit trafficking in arms, India has stated that it is committed to the effective and comprehensive implementation of the UN PoA. The United Nations Resolution on an Arms Trade Treaty (ATT) is a voted resolution on which India has abstained so far. Negotiations on the proposed ATT are yet to begin. The relevant resolution therefore is not binding on India.

(b) and (c) Does not arise.

[Translation]

**Religion based Reservation in
Educational Institutions**

4385. SHRI DEORAJ SINGH PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any provisions for religion based reservation has been made in educational institutes including Aligarh Muslim University;

(b) if so, the details thereof;

(c) whether the Court has held the said provision unconstitutional, and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURUNDESWARI): (a) and (b) While the Central Government has not made any reservation in education based on religion, each Minority Institution may adopt a policy of reservation for the minorities establishing the institution of their choice, provided the relevant Act/ Statutes/ MOA establishing the institution empowers so. The Aligarh Muslim University (AMU), in exercise of the powers vested in it under the provisions of the University Act, had reserved 50% seats in the Postgraduate Medical Courses for the Muslims of India on all-India basis. The Central Government had conveyed its no objection to the aforesaid decision of the University. However the matter is subjudice.

(c) and (d) A Single Bench of High Court, Allahabad has in its order dated 4th October, 2005 held, inter-alia, that the Aligarh Muslim University is not a minority institution within the meaning of Article 30 of the Constitution of India and has quashed the decision of the University's authorities to reserve 50% seats in the Postgraduate Medical Courses for the Muslims, as also the 'no-objection' thereto conveyed by the Central Government. Following a Special Appeal filed by the Union of India, a Division Bench of High Court, Allahabad in its judgment dated 5th January, 2006 held, inter-alia, certain provisions of the Aligarh Muslim University (Amendment) Act, 1981 invalid and hence, struck out the same, as also set aside the 'No objection' conveyed to the University by the Central Government to their decision to reserve seats for the Muslims in the Postgraduate Medical Courses. The AMU as well as the Union of India filed a Special Leave Petition (SLP) in the Supreme Court of India, which was heard by the Hon'ble Court on 24.4.2006. Following an undertaking given by the appellant-University that it would not implement 50% quota reserved for Muslims of India for admission, the Court ordered that status quo would be maintained from the filing of the writ petitions before the High Court, so far as all other matters are concerned, the question raised in the appeals being of general importance, the matter would be considered by a larger Bench and, accordingly, would be placed before the Hon'ble Chief Justice of India for further directions.

*[English]***Morarji Desai Samadhi**

4386. SHRI MAHENDRASINH P. CHAUHAN:

SHRI NARANBHAI KACHHADIA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government of India has received a proposal from the State Government of Gujarat for acquiring land from Sabarmati Ashram Gaushala Trust, Ahmedabad which is with the Central Public Work Department, Government of India for developing suitable memorial on the samadhi of late Shri Morarjibhai Desai;

(b) if so, the details thereof and the action taken in this regard; and

(c) the present status of the proposal alongwith the development works undertaken in the said memorial of late Morarji Desai?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (c) A memorial of Shri Morarji Desai, former Prime Minister named "Abhay Ghat" has been constructed on the banks of river Sabarmati. The land for the memorial was given by the Sabarmati Ashram Gaushala Trust, Ahmedabad without any cost. The construction work started in July, 1997 and was completed in March, 1999. The Memorial is being maintained by CPWD. As such, the question of acquiring the land on payment of its cost, does not arise at this stage. The Government of Gujarat has also been informed, accordingly.

*[Translation]***Underground Coal Mine Fire in Jharia**

4387. SHRI DATTA MEGHE: Will the Minister of COAL be pleased to state:

(a) whether underground mine fire is spreading in the coal mines in Jharia in Jharkhand;

(b) whether Patna-Ranchi Highway (NH-33) has been closed due to the said fire;

(c) if so, the steps taken by the Government to douse this fire; and

(d) the schemes formulated by the Government for rehabilitation of the residents of Jharia area alongwith the diversion of roads and railway lines?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) At the time of nationalization, surface fire area was spread over about 17 sq. km. As per World Bank study 1994-96, the surface fire area has reduced to about 9 sq. km.

(b) and (c) National Highway-33 (NH-33) fire has no connection with Jharia fire. Illegal mining by miscreants was noticed at NH-33 as early as 1999 and, since then regular FIRs were lodged by the concerned coal company i.e Central Coalfields Ltd. Illegal entries were made in Seam XII by the miscreants, below NH-33 who robbed the coal and left a hollow below NH-33. On 26.6.2009 fire was detected in Seam XII, which was propagated from surface probably due to spontaneous heating. On 9.8.2009, a part of NH-33 pot-holed. Active blazing fire was found on the surface and dense noxious smoke was, coming out of it. The fire was dealt initially by pouring water from surface & smothering of surface cracks & voids. Later on water mixed with DAP & Sodium Silicate & Liquid Nitrogen mixed with foaming agent was poured through strategically drilled 25 nos. of Bore Holes. Drills were deployed for drilling boreholes & pay loaders were deployed for mucking and filling. CCL extended all necessary help. Though the intensity of fire, temperature & smoke has reduced considerably due to all out efforts undertaken by CCL, the total elimination of fire can be achieved only by digging out the affected area. Action has been taken by State Authority and NHA for diversion of the affected part of the road.

(d) As per the approved Master Plan for Jharia coalfield dealing with fire, subsidence, rehabilitation and diversion of surface infrastructure an amount of Rs. 4780.60 crores has been provided for rehabilitation of BCCL and non-BCCL population living in the most endangered areas. Further, under this Master Plan, a

lump sum provision of Rs. 20 crores has been kept for surveying and planning of diversion of railway lines and roads which are endangered by Fires/Subsidence.

[English]

Offshore Campus

4388. SHRI BAIJAYANT PANDA:

SHRI NITYANANDA PRADHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- whether any Indian University has established an off-shore campus in other countries;
- if so, the details thereof;
- if not, the locations selected in recent past; and
- the time by which they are likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Universities may set up campuses abroad, if so permitted by the relevant Act, under which such university is established. In so far as Institutions 'Deemed to be Universities' are concerned, the guidelines laid down by the University Grants Commission (UGC) for considering proposals for declaring an institution as 'deemed to be university' under Section 3 of the UGC Act, 1956 permit such institutions to open academic centre(s) in any foreign country (off-shore campus) after their having obtained the approval of the Government of India and that of the host country. According to the UGC, the following Institutions 'Deemed to be Universities' have approved off-shore campuses:

Sl.No.	Name of Institution 'Deemed to be University'	Country where off- shore campus is located
1	2	3
(1)	Birla Institute of Technology and Science, Pilani, Rajasthan	United Arab Emirates

1	2	3
(2)	Birla Institute of Technology, Mesra, Ranchi, Jharkhand	Oman, Bahrain
(3)	Manipal Academy of Higher Education, Manipal, Karnataka	Malaysia, United Arab Emirates and Oman
(4)	Vinayaka Mission's Research Foundation, Salem, Tamil Nadu	Thailand
(5)	Sri Ramachandra Medical College & Research Institute, Chennai, Tamil Nadu	Mauritius

Popularisation of Sanskrit

4389. SHRI SHRIPAD YESSO NAIK:

SHRI SHIVRAJ BHAIYA:

SHRI GANESH SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- the Action Plan drawn up by National Council of Educational Research and Training (NCERT) to popularize Sanskrit in schools;
- the benefits likely to accrue to the students and teachers by implementing this Action Plan;
- whether NCERT has revised the text books, teaching methods, training courses to teachers to revitalise teaching of Sanskrit in schools;
- if so, the details thereof;
- the funds earmarked for this purpose; and
- the success achieved so far by NCERT in the project "Sanskrit through Sanskrit?"

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) National Council of Educational Research and Training (NCERT) has prepared the

following Action Plan for popularization of Sanskrit in schools:

- (i) Preparation of audio material based on Sanskrit textbooks.
- (ii) Preparation of audio-video material based on Sanskrit stories in the textbooks.
- (iii) Preparation of audio-video materials of Sanskrit songs at school level.
- (b) The audio and audio-video materials are expected to enable students to learn Sanskrit more joyfully.
- (c) and (d) NCERT has prepared new textbooks for Sanskrit on the basis of National Curriculum Framework (NCF), 2005. The new methodology of teaching and the requirement of suitable training courses for teachers to use the methodology are highlighted in NCF, 2005.
- (e) NCERT has allocated Rs 12.60 lakhs for the purpose during 2009-10.
- (f) NCERT has finalized training manual for training of resource persons in Sanskrit, developed video programme for teaching of Sanskrit, grammar, organized training programmes for Sanskrit teachers and organized seminars on teaching of Sanskrit.

[Translation]

Conference of EAS Countries

4390. SHRI KAUSHALENDRA KUMAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India had participated in the Conference of EAS countries held recently and whether India was a special invitee;
- (b) if so, the details thereof;
- (c) whether any decision was taken to revive old Nalanda University in the Summit of 16 EAS countries;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) Yes. India participated in the 4th East Asian Summit (EAS) held in Cha-am Hua Hin, Thailand on 25 October 2009. India is a member of EAS.

(b) The EAS leaders exchanged views on regional and international issues such as global economic and financial crisis, climate change, terrorism etc. The Indian delegation to EAS was led by the Prime Minister. PM shared our vision of an Asian Economic Community that is based on an open and inclusive regional architecture. The EAS countries recognise the impact of India's socio-economic transformation on the reshaping of the global economic order and the opportunities this has for accelerating Asia's own growth.

(c) and (d) The decision to revive the Nalanda University was taken at the EAS Summit held in Cebu in January 2007. In October 2009, a Joint Press Statement was issued upon conclusion of the EAS Summit, which, inter-alia, endorsed the establishment of the Nalanda University as a centre of excellence in education and international understanding.

(e) The Government has initiated necessary steps to pass the Nalanda University Bill in the Parliament to establish the Nalanda University.

Irregularities in supply of pump sets and boring sets

4391. SHRI HUKUMDEV NARAYAN YADAV: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has received any complaint regarding irregularity in supply of boring sets/pumps sets granted for irrigation in Bihar;
- (b) if so, the details thereof;
- (c) whether any enquiry has been conducted in this matter;
- (d) if so, the outcome thereof; and
- (e) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) to (e) Information is being collected and will be laid on the Table of the House.

[English]

Attendance of Teachers

4392. SHRI SANJAY BHOI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have evaluated the attendance of teachers in primary and middle schools;

(b) if so, the details of such attendance, State-wise; and

(c) the action taken or proposed to be taken to raise the level of attendance of teachers under the 'Education for All' programme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes Madam, the Government of India commissioned a study in 2006-07 on teacher attendance in primary and upper primary schools in 19 major States and NCT of Delhi. According to this study, the average attendance rate for teachers was 81.7% in primary schools and 80.5% in upper primary schools.

(b) Statement showing State-wise attendance rate is enclosed.

(c) The Framework for Implementation of Sarva Shiksha Abhiyan (SSA) was amended in November, 2006 to provide for a greater role of Panchayati Raj bodies in the supervision and monitoring of schools, including teacher attendance.

Statement

State	Primary schools	Upper primary schools
1	2	3
Andhra Pradesh	78.1	77.3
Assam	79.2	55.2
Bihar	75.8	74.9

1	2	3
Chhattisgarh	75.7	73.5
Delhi	95.0	-
Gujarat	70.0	87.6
Haryana	86.9	91.9
Himachal Pradesh	80.0	88.0
Jammu & Kashmir	80.8	83.1
Karnataka	83.9	84.0
Kerala	84.5	85.3
Madhya Pradesh	70.4	67.0
Maharashtra	87.8	87.1
Orissa	87.4	86.6
Punjab	83.5	78.1
Rajasthan	81.1	79.8
Tamil Nadu	86.6	89.6
Uttarakhand	77.8	77.7
Uttar Pradesh	83.0	82.6
West Bengal	96.3	98.1
Overall	81.7	80.5

Ceiling on GHG Emission from Thermal Power Plants

4393. SHRI ANURAG SINGH THAKUR:
SHRI VIRENDER KASHYAP:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is contemplating a national ceiling in quantitative terms to limit the total Green House Gas emissions from thermal power plants to contain atmospheric pollution;

(b) if so, the details thereof; and

(c) the manner in which the people living near thermal power plants are likely to be benefited after the Notification of new air quality standard norms?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) As per Kyoto Protocol only Annex-I Parties (Developed Countries) are obliged to take

emission reduction commitments. Developing Countries including India have no such obligation. There is no proposal under consideration to limit green house gas emissions from thermal power stations.

(c) The Government has recently revised the National Ambient Air Quality Standards (NAAQS); the area classification based on land-use has been done away with so that there are uniform ambient air quality norms for residential and industrial areas. These uniform norms are more stringent than the earlier industrial area norms. These standards provide a legal framework for control of air pollution and the protection of public health. It is difficult to assess the manner in which the people living near thermal power plants are likely to be benefited after this notification on revised NAAQS. However, stricter and comprehensive air quality norms are bound to serve as a bench mark for proactive environmental planning and effective control of air pollution.

Complaints in Kendriya Bhandar

4394. SHRI PURNMASI RAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has received any complaints regarding sale of adulterated and inferior quality pulses in Kendriya Bhandar outlets;

(b) if so, the details thereof and the action taken thereon;

(c) whether the samples are lifted from the shelves of Kendriya Bhandar outlets for laboratory test;

(d) if so, the details of the samples lifted during the last three years and the current year and the outcome thereof; and

(e) the steps taken to improve the quality of pulses sold by Kendriya Bhandar outlets?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Madam.

(b) The details of complaints received regarding quality of pulses sold through Kendriya Bhandar outlets and the action taken thereon are enclosed as Statement-I.

(c) Yes, Madam.

(d) The details of samples lifted from the shelves of Kendriya Bhandar outlets for laboratory test during the last three years and the current year and the outcome thereof are enclosed as Statement-II.

(e) The items which fail in the lab test are not sent to the stores for sale. Checks are done in all the outlets by the Incharge of the store himself regularly for any kind of damage or insect infestation. Damaged/insect infested pulses and other items are immediately removed from the stores. Checks are also done by Vigilance Officer during his inspection of the stores.

Statement-I

Details of Complaints regarding quality of pulses etc. sold through Kendriya Bhandar outlets

No.	Name of complainant	Nature of complaint	Action taken
1	2	3	4
1.	M.K. Vatsa, E14E DDA Flats, Munirka. Letter received on 14.3.2009	Complained of poor quality of Moong Sabut alongwith the packet purchased by him from Kendriya Bhandar at R.K. Puram Sector I	Got tested from SGS India Pvt. Ltd. Gurgaon, a world renowned laboratory. Nothing adverse detected on testing. A fresh packet of Moong Sabut was given to the complainant and also apprised him of the result of lab testing in the case. The complainant expressed satisfaction over the action taken by Kendriya Bhandar.

1	2	3	4
2.	Dr. G.P. Garg, R-11/178, Raj Nagar, Ghaziabad-201002 Letter received on 12.10.2009	Complained of smell of insecticide/ pesticide in packets of Urad Dhuli, Arhar Dal and Moong Dhuli purchased from Kendriya Bhandar store located at Hutments of K.G. Marg, New Delhi	These packets were got tested for insecticide/ pesticide from SGS India Pvt. Ltd. Gurgaon. However, no harmful chemicals were present in the samples as per the test reports. A reply to Shri Garg is being sent quoting the test reports.
3.	Shri Vijay Darda, Hon'ble M.P., R/o 49, Lodhi Estate, New Delhi. A complaint was received vide letter dated 4.9.2009 of the Ministry of Consumer Affairs, Food & Public Distribution.	Complained of poor quality of food stuff like rice and other cereals, cooking oils, pulses, spices etc. sold by Kendriya Bhandar Khan Market, New Delhi.	A report in the matter has been sent to the Ministry of Consumer Affairs, Food & Public Distribution on 9.11.2009.

Statement-II

Laboratory Testing of pulses (Lifted from shelves of the retail outlets)

(Normally doubtful samples, samples complained against and also other samples are sent for testing post packing)

Sl. No.	Particulars	2006-07	2007-08	2008-09	2009-10 (1.4.2009 to 31.10.2009)
1	Number of samples lifted	179	218	216	49
2	Number of samples failed	54	33	33	01

Non-permissible items taken up under MPLAD Scheme

4395. SHRI TATHAGATA SATPATHY: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether non-permissible items are being taken up under MPLAD Scheme;

(b) if so, the details thereof, item-wise alongwith the reasons for allowing non-permissible item;

(c) whether the Government has issued any revised guidelines for allowing non-permissible items under MPLAD Scheme;

(d) if so, the details thereof;

(e) whether movable items such as furniture for schools are included in the permissible items;

(f) if so, the details thereof; and

(g) the steps taken by the Government to implement the MPLAD Scheme more effectively?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Member of Parliament Local Area Development Scheme (MPLADS) is administered through a set of Guidelines. The District Authority is responsible to enforce the provisions of the Guidelines. The eligible works recommended by Members of Parliament shall only be taken up and sanctioned by the District Authorities.

Few instances have come to the notice of the Ministry where non-permissible works under the scheme have been executed. In such cases, the Ministry has directed the State Governments to initiate action against the erring officers and recoup the MPLADS funds.

(c) No, Madam.

11.31 hrs.

(d) Does not arise.

*The Lok Sabha then adjourned till
Twelve of the clock.*

(e) and (f) Supply of furniture in government schools is permitted under the scheme subject to the conditions that whenever a Member of Parliament recommends a new proposal for capital works as well as movable assets for any Government hospital, educational, sports, drinking water and sanitation purposes, the cost of movable items should not exceed 10% of the total cost. However, for any existing Government hospital, school, sports, drinking water and sanitation work etc., moveable items can be recommended/sanctioned separately without the ceiling of 10%.

12.00 hrs.

*The Lok Sabha re-assembled at
Twelve of the Clock.*

(MADAM SPEAKER in the Chair)

...(Interruptions)

(g) Apart from the regular monitoring at the government level, the physical monitoring of works executed under MPLAD Scheme has been entrusted to NABARD Consultancy Services (NABCONS), an independent agency, to assess the impact of the Scheme at the ground level and shortcomings, if any, in implementation of the scheme.

12.0½ hrs.

(At this stage, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.)

12.01 hrs.

PAPERS LAID ON THE TABLE

[English]

Brain Gain Scheme

4396. SHRI NAVEEN JINDAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have launched a 'Brain Gain' Scheme;

(b) if so, the salient features thereof;

(c) whether the scheme will enable scholars from other countries to teach in India; and

(d) if so, the terms and conditions worked out for them?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) A policy to attract talent into higher education, particularly into 14 Universities to be established as Innovation Universities, is under consideration of Government.

MADAM SPEAKER: The House stands adjourned to meet again at 12 Noon.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2008-2009, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2008-2009.

[Placed in Library, See No. L.T.1350/15/09]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Plant Genome Research, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Plant Genome Research, New Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1351/15/09]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2008-2009.

[Placed in Library, See No. L.T.1352/15/09]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1353/15/09]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2008-2009.

[Placed in Library, See No. L.T.1354/15/09]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2008-2009.

[Placed in Library, See No. L.T.1355/15/09]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2008-2009.

[Placed in Library, See No. L.T.1356/15/09]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2008-2009.

[Placed in Library, See No. L.T.1357/15/09]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2008-2009, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2008-2009.

[Placed in Library, See No. L.T.1358/15/09]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers Institute, New Delhi, for the year 2008-2009, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers Institute, New Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1359/15/09]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2008-2009, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1360/15/09]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society (Sanskriti School), New Delhi, for the year 2008-2009, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society (Sanskriti School), New Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1361/15/09]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2008-2009, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1362/15/09]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2008-2009, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1363/15/09]

- (15) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-

- (i) The 59th Annual Report of the Union Public Service Commission, New Delhi, for the year 2007-2008.

- (ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.

[Placed in Library, See No. L.T.1364/15/09]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2008-2009, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2008-2009.

[Placed in Library, See No. L.T.1365/15/09]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2008-2009.

[Placed in Library, See No. L.T.1366/15/09]

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2008-2009.

[Placed in Library, See No. L.T.1367/15/09]

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2008-2009, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2008-2009.

[Placed in Library, See No. L.T.1368/15/09]

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the

working of the Harish-Chandra Research Institute, Allahabad, for the year 2008-2009.

[Placed in Library, See No. L.T.1369/15/09]

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2008-2009.

[Placed in Library, See No. L.T.1370/15/09]

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Plasma Research, Gandhinagar, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Plasma Research, Gandhinagar, for the year 2008-2009.

[Placed in Library, See No. L.T.1371/15/09]

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2008-2009.

[Placed in Library, See No. L.T.1372/15/09]

(24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the

working of the Indian Institute of Astrophysics, Bangalore, for the year 2008-2009.

[Placed in Library, See No. L.T.1373/15/09]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the S. N. Bose National Centre for Basic Sciences, Kolkata, for the year 2008-2009, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the S. N. Bose National Centre for Basic Sciences, Kolkata, for the year 2008-2009.

[Placed in Library, See No. L.T.1374/15/09]

- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2008-2009.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T.1375/15/09]

- (b) (i) Review by the Government of the working of the Indian Rare Earth Limited, Mumbai, for the year 2008-2009.
- (ii) Annual Report of the Indian Rare Earth Limited, Mumbai, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T.1376/15/09]

- (c) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2008-2009.

- (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T.1377/15/09]

- (d) (i) Review by the Government of the working of the Electronic Corporation of India Limited, Hyderabad, for the year 2008-2009.

- (ii) Annual Report of the Electronic Corporation of India Limited, Hyderabad, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T.1378/15/09]

- (e) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2008-2009.

- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T.1379/15/09]

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Coal India Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the Coal India Limited, Kolkata, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T.1380/15/09]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2008-2009.

(ii) A copy of the Action Taken Report (Hindi and English versions) on the Recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1381/15/09]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2008-2009.

[Placed in Library, See No. L.T.1382/15/09]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Madam, on behalf of my colleague, Shri Jairam Ramesh, I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre of Ornithology and Natural History, Coimbatore, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre of Ornithology and Natural History, Coimbatore, for the year 2008-2009.

[Placed in Library, See No. L.T.1383/15/09]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Chennai, for the year 2008-2009.

[Placed in Library, See No. L.T.1384/15/09]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2008-2009.

[Placed in Library, See No. L.T.1385/15/09]

(4) A copy of the Notification No. S.O. 2942(E) (Hindi and English versions) published in Gazette of India 18th November, 2009, making certain amendments in the Notification No. S.O. 1621(E) dated the 27th September, 2006, issued under Sections 3 and 5 of the Water [Prevention and Control of Pollution) Act, 1974.

[Placed in Library, See No. L.T.1386/15/09]

(5) A copy each of the following Notifications (Hindi and English versions) issued under various Sections of the Environment [Protection) Act, 1986:-

- (i) S.O. 2125(E) published in Gazette of India dated the 13th August, 2009 making certain amendments in the Notification No. S.O. 521(E) dated 20th February, 2009.
- (ii) S.O. 2493(E) published in Gazette of India dated the 30th September, 2009 constituting the Uttar Pradesh State Ganga River Conservation Authority.
- (iii) S.O. 2494(E) published in Gazette of India dated the 30th September, 2009 constituting the West Bengal State Ganga River Conservation Authority.
- (iv) S.O. 2495(E) published in Gazette of India dated the 30th September, 2009 constituting the Jharkhand State Ganga River Conservation Authority.
- (v) S.O. 2964(E) published in Gazette of India dated the 21st November, 2009 delegating the power vested on the Central Government under Section 20 of Environment (Protection) Act, 1986, to the West Bengal State Ganga River Conservation Authority.
- (vi) S.O. 2965(E) published in Gazette of India dated the 21st November, 2009 authorising the West Bengal State Ganga River Conservation Authority or any authority or officer authorized by such Authority for the purpose of filing complaint for taking cognizance of any offence under Environment (Protection) Act, 1986.
- (vii) S.O. 2966(E) published in Gazette of India dated the 21st November, 2009 delegating the power vested on the Central Government under Section 20 of Environment (Protection) Act, 1986, to the Jharkhand State Ganga River Conservation Authority.
- (viii) S.O. 2967(E) published in Gazette of India dated the 21st November, 2009 authorising the Jharkhand State Ganga River Conservation Authority or any authority or officer

authorized by such Authority for the purpose of filing complaint for taking cognizance of any offence under Environment (Protection) Act, 1986.

- (ix) S.O. 2968(E) published in Gazette of India dated the 21st November, 2009 delegating the power vested on the Central Government under Section 20 of Environment (Protection) Act, 1986, to the Uttar Pradesh State Ganga River Conservation Authority.
- (x) S.O. 2969(E) published in Gazette of India dated the 21st November, 2009 authorising the Uttar Pradesh State Ganga River Conservation Authority or any authority or officer authorized by such Authority for the purpose of filing complaint for taking cognizance of any offence under Environment (Protection) Act, 1986.

[Placed in Library, See No. L.T.1387/15/09]

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY):
Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T.1388/15/09]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2007-2008, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2007-2008.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. L.T.1389/15/09]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2007-2008, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Salar Jung Museum, Hyderabad, for the year 2007-2008.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. L.T.1390/15/09]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museum, Kolkata, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museum, Kolkata, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museum, Kolkata, for the year 2007-2008.

[Placed in Library, See No. L.T.1391/15/09]

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2007-2008, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of North East Zone Cultural Centre, Dimapur, for the year 2007-2008.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. L.T.1392/15/09]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2007-2008, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Nehru Memorial Museum and Library, New Delhi, for the year 2007-2008.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. L.T.1393/15/09]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2007-2008, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library, See No. L.T.1394/15/09]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2008-2009, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2008-2009.
- [Placed in Library, See No. L.T.1395/15/09]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2006-2007.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- [Placed in Library, See No. L.T.1396/15/09]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2007-2008, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2007-2008.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- [Placed in Library, See No. L.T.1397/15/09]
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2008-2009.
- [Placed in Library, See No. L.T.1398/15/09]
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2007-2008, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- [Placed in Library, See No. L.T.1399/15/09]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Shiksha Abhiyan, Kolkata, for the year 2007-2008, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva

Shiksha Abhiyan, Kolkata, for the year 2007-2008.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. L.T.1400/15/09]

- (13) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2007-2008, together with Audit Report thereon.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. L.T.1401/15/09]

- (15) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2006-2007, together with Audit Report thereon.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. L.T.1402/15/09]

- (17) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2008-2009, together with Audit Report thereon.

[Placed in Library, See No. L.T.1403/15/09]

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya-Bihar, Patna, for the year 2007-2008, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya-Bihar, Patna, for the year 2007-2008.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

[Placed in Library, See No. L.T.1404/15/09]

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2007-2008.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2007-2008.

- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

[Placed in Library, See No. L.T.1405/15/09]

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2008-2009.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2008-2009.

[Placed in Library, See No. L.T.1406/15/09]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2008-2009, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2008-2009.

[Placed in Library, See No. L.T.1407/15/09]

(24) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2006-2007.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2006-2007.

[Placed in Library, See No. L.T.1408/15/09]

(25) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2007-2008.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (24) and (25) above.

[Placed in Library, See No. L.T.1409/15/09]

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1410/15/09]

(28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2007-2008.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

[Placed in Library, See No. L.T.1411/15/09]

(30) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the year 2008-2009.

[Placed in Library, See No. L.T.1412/15/09]

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samata Society, Guwahati, for the year 2008-2009, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samata Society, Guwahati, for the year 2008-2009.

[Placed in Library, See No. L.T.1413/15/09]

(32) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2007-2008, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2007-2008.

- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

[Placed in Library, See No. L.T.1414/15/09]

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhawan, New Delhi, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhawan, New Delhi, for the year 2008-2009, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhawan, New Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1415/15/09]

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2005-2006, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2005-2006.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

[Placed in Library, See No. L.T.1416/15/09]

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2006-2007, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and

English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2006-2007.

- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

[Placed in Library, See No. L.T.1417/15/09]

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2008-2009, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1418/15/09]

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2008-2009, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1419/15/09]

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan-Kerala, Thiruvananthapuram, for the year 2007-2008, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the

working of the Sarva Shiksha Abhiyan-Kerala, Thiruvananthapuram, for the year 2007-2008.

- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

[Placed in Library, See No. L.T.1420/15/09]

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part I & II), Delhi, for the year 2007-2008.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the University of Delhi (Part I & II), Delhi, for the year 2007-2008.

- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

[Placed in Library, See No. L.T.1421/15/09]

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2008-2009.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2008-2009.

[Placed in Library, See No. L.T.1422/15/09]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (DR. SHASHI THAROOR): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the years 1999-2000 to 2006-2007, together with Audit Report thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T.1423/15/09]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2008-2009, along with Audited Accounts.

- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of National Water Development Agency, New Delhi, for the year 2008-2009.

[Placed in Library, See No. L.T.1424/15/09]

...(Interruptions)

12.03 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 11th December, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jharkhand Appropriation (No. 3) Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 11th December, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jharkhand Contingency Fund (Amendment) Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 11th December, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.03½ hrs.

COMMITTEE ON PRIVATE MEMBER'S
BILLS AND RESOLUTIONS

4th Report

[English]

SHRI KARIA MUNDA (Khunti): Madam, I beg to present the Fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

...(Interruptions)

12.04 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

1st Report

[English]

SHRI V. KISHORE CHANDRA DEO (Aruku): Madam, I beg to present the First Report (Hindi and English versions) of the Committee on Public Undertakings (2009-10) on Public Private Partnership in implementation of Road Projects by National Highways Authority of India in respect of Delhi Gurgaon Project based on C&AG's Performance Audit Report No. 16 of 2008. ... (Interruptions)

12.04½ hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

1st to 4th Reports

[English]

SHRI ANANDRAO ADSUL (Amravati): Madam, I beg to present the First, Second, Third and Fourth Reports (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

12.05 hrs.

STANDING COMMITTEE ON DEFENCE

1st and 2nd Reports

[English]

SHRI SATPAL MAHARAJ (Garhwal): Madam, I beg to present the following Reports of the Standing Committee on Defence (2009-10):

- (1) First Report (Hindi and English versions) on 'Demands for Grants of the Ministry of Defence for the year 2009-10'.
- (2) Second Report (Hindi and English versions) on 'Action Taken by the Government on the recommendations/observations of the Committee contained in their Thirty-sixth Report (Fourteenth Lok Sabha) on 'Status of implementation of Unified Command for Armed Forces'.

12.05½ hrs.

STANDING COMMITTEE ON
INFORMATION TECHNOLOGY

1st and 2nd Reports

[English]

RAO INDERJIT SINGH (Gurgaon): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2009-10):

- (1) First Report on Demands for Grants (2009-10) of the Ministry of Communications and Information Technology (Department of Posts).

- (2) Second Report on Demands for Grants (2009-10) of the Ministry of Information and Broadcasting. ...*(Interruptions)*

12.06 hrs.

BUSINESS ADVISORY COMMITTEE

10th Report

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to present the Tenth Report of the Business Advisory Committee.

12.07 hrs.

STATEMENTS BY MINISTERS

(i) Prime Minister's recent visit to Russia *

[English]

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): Madam Speaker, I beg to lay the Statement regarding the main outcomes of the hon. Prime Minister's recent visit to Russia.

The Prime Minister visited Moscow from December 6 to 8 for the Annual India-Russia Summit; these summits have been held regularly since the bilateral relationship was re-energised with the Declaration on Strategic Partnership in 2000. This was the Prime Minister's second visit to Russia in the year 2009, after the visit in June to Yekaterinburg for the multilateral summits of the BRIC (Brazil Russia India China) grouping and the SCO (Shanghai Cooperation Organisation).

The Annual Summit marked the culmination of a period of intense high-level engagement with Russia. Rashtrapatiiji was in Russia on a very successful State visit in September, 2009. While the Annual Summit remains

the principal vehicle to drive the Strategic Partnership, a very effective and robust institutional mechanism is in place to stimulate various aspects of the partnership. I had the opportunity to carry out a detailed review of bilateral relations, as the co-Chair of the Indo-Russian Inter-Governmental Commission, which held its 15th meeting in Moscow in October. My counterpart, Russian Deputy Prime Minister Sergei Sobyenin, visited India last month to prepare further for the Prime Minister's visit. My Cabinet colleagues for Defence, Commerce & Industry and Petroleum & Natural Gas also visited Russia in recent months for discussions on cooperation in specific sectors under their charge. In November, I also had the opportunity to host in Bangalore the ninth trilateral meeting of the Foreign Ministers of India, Russia and China.

During his visit, Prime Minister had detailed talks with his host President Dmitry Medvedev and also with Prime Minister Vladimir Putin. The talks covered a wide range of bilateral as well as regional and global matters. Both Russian leaders expressed a strong desire to deepen the traditional friendship and expand it in different directions.

Prime Minister and President Medvedev released a Joint Declaration between our countries on "deepening the strategic partnership to meet global challenges". This Declaration reaffirms that the strategic partnership between us is a key foreign policy priority for both countries. It also emphasises that the enduring friendship between India and Russia is mutually beneficial, has stood the test of time, and has emerged as a factor of peace and stability in the region and the world. The Declaration reflects the strong coincidence in the views of the two countries on regional and global issues.

The two sides extensively reviewed economic and trade ties. It was felt that trade had lagged behind the potential at a level of around US\$ 7 billion in 2008. The positive news is that despite the global economic downturn, India-Russian trade is expected to grow at about 8 per cent in the calendar year. A target of US\$ 20 billion has been set up for the year 2015. An agreement was signed between the Russian Bank for Development and Economic Affairs (Vnesheconombank) and the EXIM Bank of India, extending a line of credit of 100 million

* Laid on the Table also Placed in Library. See No. L.T. 1425/15/09.

dollars for financing the export of Indian equipment, technology, goods and services to Russia.

In order to give a fillip to business level ties, the Prime Minister and Prime Minister Putin attended a meeting with CEOs of the largest and most dynamic companies on both sides, and discussed ways of promoting trade. The two sides identified enormous opportunities for investments in India in infrastructure development; in the pharmaceutical sector (including the joint development of new technologies in health) and also in telecommunications.

Substantive discussions were also held with the Russian leadership on cooperation in the field of hydro-carbon energy. ONGC (Videsh) Ltd made investments of more than US\$ 2.7 billion in the Sakhalin I project, which have ensured both energy security and profit. Both sides expressed a desire to build upon this cooperation through joint ventures and joint projects in new areas of promise in the Russian North and East for exploration of oil and gas. A Memorandum of Understanding was signed between ONGC and the Russian company Sistema for possible cooperation and joint projects in the oil sector.

The two sides finalised negotiations on an agreement on cooperation in the peaceful uses of atomic energy, and initialled the agreed text during the visit. The Agreement envisages several areas for cooperation, including research & development, construction of nuclear power plants and supply of nuclear fuels.

Russia's desire to intensify R&D cooperation is reflective of India's achievements in nuclear science and technology. Hon'ble Members are aware that cooperation in the field of atomic energy has been continuing with Russia for more than two decades. We have an existing agreement of 1998 for cooperation in the construction of two 1000 MW nuclear power units. In December, 2008, we concluded an agreement for four additional units at Kudankulam. The Government of India has also recently allocated one more site in Haripur (West Bengal) for nuclear power reactors supplied by Russia.

Cooperation in the area of defence remains an important element of the India-Russia relationship. The

defence relationship has moved far beyond a simple buyer-seller equation to also encompass joint design and production of defence equipment. The two sides reviewed the status of the ongoing defence cooperation and projects. Three agreements on defence cooperation were signed during the visit. One of these is an agreement extending bilateral military and technical cooperation for ten years beyond 2010. The agreement would facilitate access for our defence forces and defence industry to latest Russian equipment and technology, including for indigenous production. It provides the framework for acquisition, licensed production, upgrades and modernisation of defence equipment as well as the development of new and advanced weapon systems. Another agreement signed relates to after-sales support for the Russian arms and military equipment supplied to India. This agreement would facilitate timely and adequate supply of spares and services for integrated maintenance of Russian-made military equipment supplied to India.

The two sides also discussed the long-standing Indo-Russian programme for cooperation in the space sector. It was decided to step up cooperation based on existing agreements in the flagship GLONASS (Global Navigational Satellite System) programme. Both sides expressed satisfaction at the pace of progress in other joint projects like Chandrayan 2 and YOUTHSAT.

Cultural exchanges and people to people contacts are a key element in the deepening of Indo-Russian relationship. An agreement was signed during the visit, on the programme of cultural exchanges between the two countries for the period 2010 to 2012. The 'Year of India' in Russia has just concluded with more than 150 different events in 2009, following up on the 'Year of Russia' in India in 2008. The scheduled closing ceremony was cancelled as a mark of respect for the victims of the fire tragedy in the Russian city of Perm. Prime Minister expressed the condolences of the people of India for this tragic event.

India and Russia have similar views on regional and international matters. On the situation in Pakistan, both sides expressed concern at the rise in the level of terrorist violence. On Afghanistan, the two sides emphasized the importance of continued engagement of the global

community and agreed that drawing facile distinctions between 'good' and 'bad' Taliban could be counterproductive.

On the eve of his departure for Moscow, Prime Minister said that he proposed to discuss with the Russian leadership steps to raise our Strategic Partnership to the next level. It is clear from the outcomes of the visit that the relationship has indeed risen to a higher plane. The momentum imparted to the Strategic Partnership by PM's visit, will be sustained next year by the visit of Prime Minister Putin in March and President Medvedev later in the year for the next Annual Summit. ...*(Interruptions)*

(ii) Status of implementation of the recommendations contained in the 1st, 14th, 19th and 31st Reports of Standing Committee on Personnel, Public Grievances, Law and Justice*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): Madam Speaker, I beg to lay the following statement:

The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had made 25 recommendations in its First Report on the Demands for Grants (2004-05) of the Ministry of Personnel, Public Grievances and Pensions. This Hon'ble House has already been informed on 26.02.2009 that out of the above 25 recommendations, 23 recommendations had already been implemented or no further action remains to be taken on them. In regard to the remaining 2 recommendations, Madam, with your permission I lay one Statement on the Table of the House which indicate the status as on 31.08.2009 on these recommendations. Statement No. I indicates the position regarding these two recommendations which are at various stages of implementation. The progress of the implementation of the

*Laid on the Table and also placed in Library. See No. L.T. - 1426/15/09.

recommendations of the Committee is being closely monitored by this Ministry.

Madam, with your kind permission I further state that the Committee had made 48 recommendations in its 14th Report on the Demands for Grants (2005-08) of the Ministry of Personnel, Public Grievances and Pensions. This Hon'ble House has also been informed on 26.02.2009 that out of these, 38 recommendations had already been implemented or no further action remained to be taken on them. In regard to the remaining 10 recommendations, Madam, with your permission I lay 2 Statements on the Table of the House which indicate the status as on 31.08.2009 of these recommendations. Statement No. II indicates the position regarding 4 of these recommendations which have since been implemented. Statement No. III lists the status of remaining 6 recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by this Ministry.

Madam, with your kind permission I also state that the Committee had made 74 recommendations in its 19th Report on the Demands for Grants (2007-08) of the Ministry of Personnel, Public Grievances and Pensions. This Hon'ble House has also been informed on 26.02.2009 that out of these, 53 recommendations had already been implemented or no further action remained to be taken on them. In regard to the remaining 21 recommendations, Madam, with your permission I lay 2 Statements on the Table of the House which indicate the status as on 31.08.2009 of these recommendations. Statement No. IV indicates the position regarding 8 of these recommendations which have since been implemented. Statement No. V lists the status of remaining 13 recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by the Ministry of Personnel, Public Grievances & Pensions.

Madam, with your kind permission I further state that the Committee had made 48 recommendations in its 31st Report in Chapters III, IV & V, on the Action Taken Replies of the Government on the recommendations contained in

the 25th Report on Demands for Grants (2008-09) of the Ministry of Personnel, Public Grievances and Pensions.

Chapter-III of the 31st Report contains 11 recommendations. Madam, with your permission, I lay two Statements on the Table of the House, i.e. Statement No.VI and Statement No.VII which indicate status as on 31.08.2009 of these recommendations. The Statement No. VI indicates the status of 10 recommendations which have either been implemented and no further action is envisaged on the same. Statement No. VII lists the status of the remaining 1 recommendation which is being implemented.

Chapter-IV of the 31st Report contains 36 recommendations. Madam, with your permission, I lay two Statements on the Table of the House, i.e. Statement No.VIII and Statement No.IX which indicate status as on 31.08.2009 of these recommendations. The Statement No. VIII indicates the status of 25 recommendations which have either been implemented and no further action is envisaged on the same. Statement No. IX lists the status of the remaining 11 recommendations which are being implemented.

Chapter-V contains 1 recommendation. Madam, with your permission, I lay Statement-X on the Table of the Houses which indicates the status as on 31.08.2009 of the one recommendation which is being implemented. The progress of implementation of the recommendation of the Committee is being closely monitored by the Ministry of Personnel, Public Grievances & Pensions. ...*(Interruptions)*

[English]

MADAM SPEAKER: Item No.17, Dr. M. Veerappa Moily – Not present.

...*(Interruptions)*

12.08 hrs.

MATTERS UNDER RULE 377*

MADAM SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377

*Treated as laid on the Table.

today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time.

- (i) **Need to provide a special financial package to Eastern Uttar Pradesh similar to Bundelkhand for its development**

[Translation]

SHRI JAGDAMBIKA PAL (Domariyaganj): Madam, the Union Government is doing all round development to remove the regional imbalance prevailing in the country. In this context, the Central Government have provided an economic package for Bundelkhand amounting to Rs. 7266 crore to remove the backwardness prevailing in the districts of Bundelkhand area in Uttar Pradesh and Madhya Pradesh. Similar situations exist in Eastern Uttar Pradesh, too. A large number of deaths are reported from Eastern Uttar Pradesh due to devastating floods and meningitis for the last many years. Crops in lakhs of hectare land have got affected due to which a large number of people are migrating from there. A solution to the prevailing starvation and unemployment problems only can save the existence of Eastern Uttar Pradesh. The most backward area of the country is Eastern Uttar Pradesh. Every year it faces flood and drought situations. Farmers are committing even suicide due to starvation and burden of loans. In these circumstances, keeping in view the interests of the farmers and in public interest a special economic package should be provided to Eastern Uttar Pradesh on the lines of the Bundelkhand economic package.

- (ii) **Need to sanction a special financial package for the groundnut growers especially for Anantapur district of Rayalaseema region of Andhra Pradesh who lost their produce due to deficient rain**

[English]

SHRI ANANTHA VENKATARAMI REDDY (Anantapur): Groundnut is grown in many parts of the Rayalaseema region of Andhra Pradesh especially in Anantapur district. For the past ten years, due to severe

drought in the districts, the groundnut farmers are suffering from heavy losses due to no growth of the groundnut. In the Kharif season this year, they have sown groundnut in large areas but due to drought condition, all the investment was lost. In the four districts of Rayalaseema, groundnut is generally grown in more than 35 lakh acres of land but due to drought this year it was reduced to 23 lakh acres only. In Anantapur district the entire farmlands have become dry. Anantapur district used to be number one district in the growth of groundnut in the State. The groundnut production is generally 580 kgs. per hectare, but this year, in Anantapur district, it is a very meagre figure of just 2.5 kg per hectare.

In Rayalaseema, especially in Anantapur district, the farmers have lost all their investments due to sowing of groundnut and the crops failed because there was no rainfall in this Kharif season. I would request the Government to come to the rescue of the groundnut farmers in Andhra Pradesh, where the losses are very heavy, and consider sanctioning a special financial package to them. This would mitigate their losses to some extent and prepare them for the next sowing season.

(iii) Need to frame a policy for promotion of sports activities to achieve long term goals in international games and sports

SHRI K. P. DHANAPALAN (Chalakudy): With the second largest population in the world, our performance in the field of sports and games is insignificant compared to many tiny countries without the population of even a small state in our country. It is indeed a matter of pride and prestige that we are hosting the coming Commonwealth Games. It was announced that Rs. 678.00 crore (2008-09 to 2010-11) scheme is being implemented to improve the performance of the Indian contingent in the Commonwealth Games, 2010. Though the initiative deserves appreciation, it is to be noted that long term goals are to be set in this area and it is not prudent to expect short term results in the field of sports and games. In spite of the policy statements and efforts made so far, we are still lagging behind in emerging as a sporting nation. I would like to invite the attention of this House to the outstanding achievement of a Class XI boy from Kerala who won silver medal at World School Champion-

ship held in Estonia in Northern Europe. It is to be noted that the above achievement is made possible without much support of the State or Central Government. This was the first time that India is participating in the World School Championship and has sent a 12 member group of which five are from Kerala. Such talents of this nation and people behind them need to be supported.

The States and schools which put effort and deliver in the development of sports, need to be supported by the Government. There should be policies and programmes to support the schools as well as the students and coaches apart from improving the infrastructure available. Also, initiatives are required to achieve long term goals.

(iv) Need to increase the frequency of Gulf-bound Air India flights from Calicut

SHRI M.K. RAGHAVAN (Kozhikode): I wish to highlight a very serious issue relating to the cancellation of most of the flights operated by the Air India. Most of the Gulf-bound Air India flights from Calicut are being withdrawn and both foreign and private players are filling this gap. Some flights are also being operated by Air India Express. Air India Express has no base in most of the Gulf countries which is helping the local foreign carriers to facilitate the passengers from Gulf. In fact, Air India was operating around 80 flights per week from Sharjah alone which has now been drastically reduced. Most of the Indian destinations like Coimbatore, Goa, Bangalore and in Kerala which was the monopoly of Air India, have been taken over by the Air Arabia. This is also adversely affecting the passengers in all respect including the baggage policy adopted by different airlines. With the withdrawal of Air India the upper class travellers are also switching over to other airlines which indirectly causes a loss to the national carriers.

I would like to urge the Government to reconsider the move and restore the Air India schedules to the Gulf.

(v) Need to issue orders to GAIL to pay compensation to the affected farmers whose crops were devastated due to laying of gas pipelines by GAIL, Vadodara, Gujarat

[Translation]

SHRI RAMSINH RATHWA (Chhota Udaipur): Sir, GAIL has started the work pertaining to laying of Dahej-

Vemar-Vijapur gas pipeline from Dahej village of Gujarat in the year 2003. This line was laid upto Madhya Pradesh from Khangela village of Dahod district-via Vijaynagar, but after the completion of the work of laying of said pipeline in the year 2004, 3300 DVPL farmers sent their representations to GAIL, Vadodara regarding the compensation of the losses suffered by them for the damage caused to their agriculture produces as well as adverse situation arisen out of the restoration problem as the soil over said pipeline caved in during the monsoon season, but GAIL has not provided proper compensation to them which forced the affected farmers to file petition in the Gujarat High Court. The Gujarat High Court, while issuing its orders to GAIL, Vadodara dated 7.10.2009 on special C.A. 4938/09 and 4939/09 and admitting the petition of the farmers, passed an order that the total amount of Rs. 53,47, 91,817 should be deposited in P.D. account within a week in favour of the affected farmers of the following four districts:

- (1) Bharuch district
- (2) Vadodara district
- (3) Panchmahal district
- (4) Dahori district

But, the said amount has not been deposited by the GAIL, Vadodara as on date.

Therefore, I request the hon'ble Minister of Petroleum and Natural Gas to intervene in the matter directly and issue an order to GAIL Vadodara immediately for making payment of all the dues to the affected poor farmers and also provide justice to the poor and tribal farmers.

(vi) Need to expedite the construction of bridges between Karali and Jambusar and Vorbhata and Kokarvada over rivers Mahi and Narmada respectively

SHRI MANSUKHBHAI D. VASAVA (Bharuch): Sir, in memory of the 'Namak Satyagrah' launched by Father of the Nation, Mahatma Gandhi, the Government of India had proposed to construct 386 km long national highway from Sabarmati to Dandi for which Rs. 127 crore were sanctioned. The name of the road has been given as

National Highway No. 226. The work was executed very enthusiastically in the first phase but the pace of work is quite slow in the second phase due to which Karali-Jambusar bridge over Mahi river has not been constructed so far. Similarly the construction work of Vorbhata-Kokarvada bridge over Narmada river has not been started so far.

Through the House, I request the Government that while maintaining the pace of the work of the second phase similar to that of the first phase, the bridges over Mahi river from Karali to Jambusar and Narmada river from Vorbhata to Kokarvada should be constructed immediately according to proposal so that the construction of said national highway from Dandi to Sabarmati is done at the earliest.

(vii) Need to Improve the BSNL Telephone services in Tamluk, Kolaghat, Mahishadal and Durgachak areas of West Bengal

[English]

SHRI SUVENDU ADHIKARI (Tamluk): There is no doubt that BSNL has a great importance in Telecom sector. At present in West Bengal the BSNL is not providing the expected customer services. Most of the times, the words are not audible while talking on mobile phone due to tower failure. There is frequent tower failure in urban areas besides cross connection. On one hand, the customers of BSNL are suffering due to problems in tower, on the other hand, the customer of other mobile operators enjoy full connectivity. Thousands of customers of BSNL are getting their phones disconnected. Though sanction for installing BSNL towers has been accorded for some places on NH 41 and at Mahishadal in Purba Medinipur, there is no progress in installing these towers.

In most of the places in the district of Purba Medinipur in West Bengal, there is no computerized system for registering complaints. As a result, the customers have to rush to BSNL centres for lodging complaints. In spite of this, their problems are not solved in due time. Consequently, they are surrendering their landline phones. Its broadband service is also not up to the mark. It is very slow.

In the light of these serious problems, I would like to request the Union Telecom Minister to take initiatives to solve the problems being faced by customers of BSNL in Tamluk, Kolaghat, Mahishadal and Durgachak areas in West Bengal.

(viii) Need to address the issues related to maternal health and uphold the right of health and nutrition services to women

SHRIMATI SUPRIYA SULE (Baramati): Presently vast areas of women's right relating to their lives and well-being remain neglected. Women's right to healthcare, especially maternal health, services is one such area. An estimated 254 women die for every 1,00,000 live births each year, and the number of maternal deaths in India is the highest globally at around seventy thousand preventable deaths of women in their most productive age.

Data from the National Family Health Survey - 3 (2005-06) shows that maternal health and nutrition services unfortunately do not reach disadvantaged population such as to very poor, those in rural or remote areas, the Scheduled Castes and Tribes, and women from some minority communities. This makes such women more vulnerable to ill-health and death which is an issue of discrimination, inequality and social injustice.

Recent studies and documentation from six states also indicate that even if women did go to hospitals for delivery, there is no guarantee that they would be saved from illness or death.

I urge upon the Government to pay attention to address issues related to maternal health and uphold their right to health and nutrition services.

12.08 hrs.

**NATIONAL CAPITAL TERRITORY OF DELHI LAWS
(SPECIAL PROVISIONS) SECOND BILL, 2009**

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): I beg to move:

"That the Bill to make special provisions for the National Capital Territory of Delhi for a further period up to 31st day of December, 2010 and for matters connected therewith or incidental thereto, be taken in to consideration."

MADAM SPEAKER: The question is:

"That the Bill to make special provisions for the National Capital Territory of Delhi for a further period up to 31st day of December, 2010 and for matters connected therewith or incidental thereto, be taken in to consideration."

The motion was adopted.

MADAM SPEAKER: Nothing will go on record.

*(Interruptions):..**

MADAM SPEAKER: Now, we will take up clause-by-clause consideration of the Bill. The question is:

"That clauses 2 to 5 stand part of the Bill."

The motion was adopted.

Clauses 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Long Title were added to the Bill.

...(Interruptions)

SHRI S. JAIPAL REDDY: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

12.09 hrs.

PAYMENT OF GRATUITY (AMENDMENT) BILL, 2009

[English]

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Madam Speaker, I beg to move:

"That the Bill further to amend the Payment of Gratuity Act, 1972, be taken into consideration."

MADAM SPEAKER: The question is:

Not recorded.

"That the Bill further to amend the Payment of Gratuity Act, 1972, be taken into consideration."

The motion was adopted.

...(Interruptions)

MADAM SPEAKER: Now, we will take up clause-by-clause consideration of the Bill. The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

...(Interruptions)

SHRI MALLIKARJUN KHARGE: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

12.10 hrs.

NATIONAL RURAL EMPLOYMENT
GUARANTEE (AMENDMENT) BILL, 2009

[English]

MADAM SPEAKER: The House will now take up Item No.21.

...(Interruptions)

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): I beg to move:

"That the Bill to amend the National Rural Employment Guarantee Act, 2005, be taken into consideration."

MADAM SPEAKER: The question is:

"That the Bill to amend the National Rural Employment Guarantee Act, 2005, be taken into consideration."

The motion was adopted.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

...(Interruptions)

MADAM SPEAKER: The Minister may now move that the Bill be passed.

DR. C.P. JOSHI: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

12.11 hrs.

COMMERCIAL DIVISION OF
HIGH COURTS BILL, 2009*

[English]

MADAM SPEAKER: Shri M. Veerappa Moily.

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): I beg to move for leave to introduce a Bill to provide for the constitution of a Commercial Division in the High Courts for adjudicating commercial disputes and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

*Published in the Gazette of India Extraordinary, Part-II, Section-2 dated 16-12-2009.

"That leave be granted to introduce a Bill to provide for the constitution of a Commercial Division in the High Courts for adjudicating commercial disputes and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI M. VEERAPPA MOILY: I introduce** the Bill.

...(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 11 a.m. on 17th December, 2009.

12.13 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, December 17, 2009/
Agrahayana 26, 1931 (Saka).*

**Introduced with the recommendations of the President

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Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in
Lok Sabha (Thirteenth Edition) and Printed by Sunlight Printers, New Delhi - 110002
